

**MOTION ON PERSISTENCE OF VIOLENCE IN GUJARAT**

**श्री अजुर्न सिंह (मध्य प्रदेश) :** आदरणीय सभापति महोदय, मैं आपकी अनुमति से मोशन को प्रस्तुत करता हूँ:

"That this House expresses its deep sense of anguish at the persistence of violence in Gujarat for over six weeks, leading to loss of lives of a large number of persons, destruction of property worth crores of rupees and urges the Central Government to intervene effectively under Article 355 of the Constitution to protect the lives and properties of the citizens and to provide effective relief and rehabilitation to the victims of violence."

आदरणीय सभापति महोदय, मैं बहुत ही विनम्रता से आपके प्रति आभार व्यक्त करता हूँ कि आपने मुझे यह प्रस्ताव प्रस्तुत करने का अवसर दिया। यह प्रस्ताव एक ऐसे विषय से संबंधित है जिसकी वजह से आज पूरा राष्ट्र उद्वेलित है। मैं यह आरोप-प्रत्यारोप में नहीं पड़ना चाहता हूँ। बहुत कुछ कहा जा चुका है, सुना जा चुका है और टी.वी. पर देखा जा चुका है लेकिन इस पूरे प्रस्ताव को, इस बहस को मैं संविधान की परिधि में रखना चाहता हूँ क्योंकि इस प्रकार की आशंका पैदा हुई है कि शायद संविधान अब गौण है और व्यक्तिगत अहम सर्वोपरि है। महोदय, संविधान की उद्देशिका निम्नानुसार है—“ हम भारत के लोग भारत को एक संपूर्ण प्रभुत्वसम्पन्न, समाजवादी, धर्मनिरपेक्ष, लोकतांत्रिक गणराज्य बनाने के लिए तथा उसके समस्त नागरिकों को सामाजिक, अर्थिक और राजनैतिक न्याय, विचार, अभिव्यक्ति, विश्वास, धर्म और उपासना की स्वतंत्रता, प्रतिष्ठा और अवसर की समता प्रदान कराने के लिए तथा उन सबमें व्यक्ति की गरिमा और राष्ट्र की एकता और अखंडता सुनिश्चित करने वाली बंधुता बढ़ाने के लिए दृढ़ संकल्प होकर अपनी इस सविधान सभा में आज तारीख 26 नवम्बर, 1949 को एतद् द्वारा इस संविधान को अंगीकृत, अधिनियमित और आत्मार्पित करते हैं। “सभापति महोदय, मैं जानता हूँ कि इसकी जानकारी प्रत्येक भारतीय नागरिक को है और प्रत्येक भारतीय दल को, प्रत्येक राजनैतिक दल को तो इसकी जानकारी होनी ही चाहिए क्योंकि संविधान की ही परिधि में हमारे देश के अंदर जो हमारे गणतंत्र का समूचा प्रजातांत्रिक ढांचा है, वह संचालित होता है। आज दुर्भाग्य से ऐसी परिस्थिति निर्मित हो रही है कि इस देश के नागरिकों को इस प्रकार की शंका पैदा हुई है कि हमने अपने इस संविधान में स्वयं स्वीकार करते हुए जो संकल्प लिए थे, क्या वे संकल्प आज भी हैं या उनमें किसी प्रकार का सशोधन कर दिया गया है क्योंकि जो कुछ गुजरात में हो रहा है, वह इस उद्देशिका के, जिसको मैंने अभी उद्धृत किया, बिल्कुल विपरीत आचरण हो रहा है। वहाँ मुख्य मंत्री भी हैं। वहाँ इस संविधान के तहत एक प्रशासनिक तंत्र भी है। इस संविधान में मुख्य मंत्री ने वहाँ और प्रधानमंत्री ने यहाँ विधि द्वारा स्थापित संविधान के प्रकाश में बिना भेदभाव के कार्य करने की शपथ ली है। आज वह शपथ भारतीय प्रजातंत्र को अक्षुण्ण बनाए रखने के लिए एक कवच हो सकती है लेकिन यह देश का दुर्भाग्य है कि वह कवच जो इस देश में रहने वाले करोड़ों इंसानों को आश्वस्त करता है, उनको साहस दिलाता है, वह कवच छिन्न-भिन्न कर दिया गया है और यह कहते हुए मुझे बहुत तकलीफ हो रही है कि उस कवच को छिन्न-भिन्न करने का दोष प्राथमिक तौर से उन्हीं लोगों के

ऊपर है, जिन्हें इस कवच का इस्तेमाल करे राष्ट्र की रक्षा करने का दायित्व सौंपा गया था। मैं किसी के ऊपर व्यक्तिगत आरोप नहीं लगाना चाहता लेकिन सभापति महोदय, संविधान में प्रदत्त शक्तियों का जो भी व्यक्ति उपयोग करता है, उसकी पूरी जिम्मेदारी होती है और उन शक्तियों का सही ढंग से उपयोग न करके अगर उनका दुरुपयोग होता है, तो उसे ही इसका उत्तरदायित्व दिया जाएगा कि वह उनका उत्तर दें। लेकिन आए दिन जो वक्तव्य हम पढ़ते हैं- प्राथमिक रूप से गुजरात में जिनकी जिम्मेदारी है, वहां के मुख्य मंत्री जी की- उनके वक्तव्यों से कहीं यह ध्वनि नहीं आती कि उनकी कोई संवैधानिक जिम्मेदारी थी। और उस जिम्मेदारी को निभाने में वे असमर्थ रहे। एक उदंडता, एक दुस्साहस और घमंड की ध्वनि ही उनके वक्तव्यों से निकलती है। ठीक है, कोई किसी स्थान पर रहता है तो उसका आचरण सारा देश देखता है और उस आचरण से देश की एकता किस हद तक खंडित होती है, इसका फैसला भी देश ही करता है। लेकिन माननीय सभापति महोदय, अब कुछ खतरा इस प्रकार का दिखाने लगा है जिसके लिए हमारे दल की ओर से, अन्य पार्टियों के सदस्य की ओर से यह प्रस्ताव लाया गया है कि शायद अभी भी अगर हम समय की सही पहचान कर सकें ओर अपने दायित्वों के निर्वहन के लिए प्रतिबद्ध हो तो शायद हमारे देश की एकता बच सकती है और भारत का नाम जो बदनाम हुआ है, शायद हम उसे बचा सकें। लेकिन इसके लिए मुझे कुछ कटु सत्य बोलने पड़ेगे, किसी आरोप की भाषा में नहीं, यर्थाथ की भाषा में। आखिर ऐसी परिस्थिति क्यों निर्मित हुई? क्या अभी तक हमने इस देश में ऐसे मापदंड स्थापित नहीं किए कि जनमत के आधार पर चुना गया जो शासन है, उसकी प्राथमिकता जिम्मेदारी क्या है? क्या पचास वर्षों के स्वतंत्रता के इतिहास में अभी हम यह खोज नहीं कर सकते कि जो भी सत्ता के सर्वोच्च स्थल पर बैठेगा, उसकी प्राथमिक जिम्मेदारी क्या होगी और यदि उस जिम्मेदारी को वह नहीं निभा सकता है तो प्रजातांत्रिक तरीके से अन्य उपक्रम बने हैं, उनकी क्या जिम्मेदारी होगी? क्या आज भी हम यह समझ नहीं सकते हैं? महोदय, आज के घटनाचक्र से यह ध्वनि आती है और अगर ऐसी ही ध्वनि आती रही ओर राष्ट्र ने उसके बारे में चिंतन नहीं किया, कोई कदम नहीं उठाया तो शायद इस गणतंत्र को बिखरने से कोई नहीं रोक सकता है। इस गणतंत्र का बिखरना इस पीढ़ी के ऊपर एक ऐसा कलंक होगा जो शायद आने वाली पीढ़ियों में भी कभी धोया नहीं जा सकेगा क्योंकि यह अधिकार जो आज हमको और आपको मिला है, वह त्याग, बलिदान और कुर्बानियों से मिला है। यह किसी का दिया हुआ नहीं है। भारतीय गणतंत्र की नींव ब्रिटिश हुकूमत की, उस साम्राज्यशाही हुकूमत की दया पर निर्मित नहीं हैं। सरदार भगत, सिंह राम प्रसाद बिस्मिल, चन्द्र शेखर आजाद और उसके बाद सैकड़ों लोगो ने आजादी के लिए कुर्बानियां दी ओर तब जाकर यह गणतंत्र कायम हुआ है। यह हमारी प्राथमिक जिम्मेदारी है कि इस गणतंत्र को बिखरने का हम कोई अवसर न दें और जो भी इसको बिखरने में सहयोग दें, हम उनके बारे में स्पष्ट रूप से देश की जनता को बताएं। यह परिस्थिति इसलिए निर्मित हुई और हमारा इतिहास को इस बात को स्वयं बताता है कि दिन देश स्वतंत्र हुआ, उसी दिन से इस बात का षडयंत्र चालू हुआ कि भारत की आजादी को कैसे सीमित और नष्ट किया जाए, क्योंकि कुछ ऐसे तत्व इस देश में थे और अभी भी हैं जिनके मन में कुछ शंकाएं हैं, कुछ रिजर्वेशन्स हैं। यह तक कि अभी थोड़े दिन पहले तक तो भारत के ध्वज को मान्यता न देने वालों में भी कुछ लोगो के नाम हैं। ये सब कैसे हुआ? क्यों आजादी के छह महीने के अंदर महात्मा गांधी की हत्या कर दी गई? क्या वह धोखे से हुई थी या कोई हाथियार अपने आप चल गया था? यह किसी रेलवे एक्सीडेंट में हुआ था या हवाई जहाज के एक्सीडेंट में हुआ था? जी नहीं समूचे राष्ट्र के सामने नाथू राम गोडसे ने प्रार्थना

सभा में जाते हुए गांधी जी को गोलियों से भूना था। यह कहते हुए कि उसका यह कार्य देश के हित में है और भारत की रक्षा करने के लिए उसने यह कार्य किया है। एक तरह से यदि मैं कहूँ तो गलत होगा कि आधुनिक युग के भारत के सबसे बड़े और सबसे पवित्र राम भक्त की हत्या गोडसे ने की थी। आज यह दिल पर हाथ रखकर पूछना पड़ेगा, लोगो से क्षमा मांगते हुए पूछना पड़ेगा कि इस कृत्य के पीछे कौन सी भावना थी? कौन सी प्रेरणा थी? कौन सी विचारधारा थी? इसलिए पूछना पड़ेगा कि इस तरह की विचारधारा और इस तरह की सोच वाले आज कुछ ऐसी जगह पर बैठे हैं जहां से वे देश को बहुत बड़ा नुकसान पहुंचा सकते हैं। उन्ही के कथन और करनी की वजह से गणतंत्र को खतरा पैदा हुआ है। इसकी पृष्ठभूमि जानना इसलिए जरूरी है क्योंकि आने वाले दिनों में क्या होगा, क्या नहीं होगा यह तो भविष्य बताएंगा लेकिन कम से कम आज तो भारत के इस पवित्र मंदिर में, संसद में इस बात की जानकारी होनी चाहिए। कम से कम पोस्टरिटी के लिए हम आज उसका कोई फायदा न उठा सकें, यह हमारी कमजोरी है। इसलिए सभापति जी, मैं आपसे यह निवेदन करूंगा आप मुझे कुछ ऐसी पृष्ठ भूमियों का उल्लेख करने की अनुमति दें जो शायद आज के संदर्भों से सीधे नहीं जुड़ी हुई हैं। लेकिन जिनके स्रोत हैं, जहां से यह विचारधारा निकली है, मैं उन व्यक्तियों का नाम लेने की पूरी कोशिश करूंगा क्योंकि इस चर्चा में मैं किसी प्रकार की कटुता बढ़ाने वाला नहीं हूँ। माननीय सभापति महोदय, इसके संदर्भ में आपकी अनुमति से उस घटना चक्र का स्मरण कराना चाहता हूँ जो जर्मनी में 1932 के अंत से शुरू हुआ और 2 अगस्त, 1934 में जर्मनी में हिटलर को सर्वशाक्तिमान शाक्तिधारी बनाया गया। उसकी बाद की घटनाओ का उल्लेख स्टस्य मैं सदन का समय बर्बाद नहीं करना चाहता हूँ। लेकिन इस सर्वशाक्तिमान अस्तित्व ने, व्यक्ति ने, विचारधारा ने हमारी दुनिया के उस रक्तरंजित इतिहास की रचना की, जिसकी अभी तक कोई दूसरी मिसाल नहीं है और ईश्वर चाहे तो कभी कोई दुसरी मिसाल बने भी नहीं। इसमें बर्बरता के नये कीर्तिमान स्थापित हुए। द्वितीय विश्व युद्ध ने लाखों की बलि ली। सब प्रकार के.....(व्यवधान).....

**श्री के. रहमान खान (कर्नाटक) :** जर्मनी की बात कह रहे रहें हैं.....(व्यवधान).....

**मौलाना अबैदुल्लाह खान आजमी (झारखंड) :** क्या इरादा है आपका जो बोलना शुरू हो गए हैं.....(व्यवधान)..... आदरणीय सभापति महोदय, मैं सम्माननीय स्टस्य से क्षमा चाहता हूँ यदि मैंने उनकी भावनाओ को आहत किया है। सवाल यह है, सभापति महोदय.....(व्यवधान)..... जरा बैठकर सुनिए। कभी-कभी सुनना भी उचित होता है.....(व्यवधान).....

माननीय सभापति महोदय, यह ऐतिहासिक तथ्य है कि इस रक्त रंजित इतिहास के उस दौर में सारे यूरोप की, रूस की, ग्रेट ब्रिटेन की और पाश्चात्य देशों के कई देशों की एक पीढ़ी की पीढ़ी समाप्त हो गयी। आज उन्ही के उत्तराधिकारी है जो उन पर राज्य कर रहे हैं। मैं इस बात से पूरी तरह सहमत हूँ कि किसी भी व्यक्ति को, किसी भी देश को, भारत के आंतरिक मामलो में दखल देने का कोई अधिकार नहीं है और मैं इस बारे में प्रधान मंत्री के साथ हूँ कि ऐसा प्रयास भी करने वालो के खिलाफ प्रधान मंत्री को, जो भी उसके पास अधिकार हैं, उनका उपयोग करना चाहिए। लेकिन जरा मानवीय पक्ष भी देखें। लाखों यहूदियों को गैस चैम्बर में ले जाकर गैस से मार दिया गया। लाखों लोगों को .....(व्यवधान)..... आप तो बनाएंगे ही। मैं उस पर आगे आऊंगा ही.....(व्यवधान).....

यह मैं इसलिए कह रहा हूँ कि जो कुछ गुजरात में हुआ है और जिसके बारे में, चाहे वह गोधरा में हुआ हो या गुजरात के अन्य किसी भाग में हुआ हो, अगर अगर विश्व में चिंता हुई है तो उसकी एक पृष्ठभूमि है। इसकी जड़ में क्या है? इस पर मैं थोड़ा सा सदन का समय लेना चाहूँगा। ऐसी विभीषिका जो मानव समाज में झेलनी पड़ी, इसमें केवल राज्य के विस्तार की ही भावना नहीं थी। अक्सर लडाइयाँ हुई हैं। यह लड़ाई, माननीय सभापति महोदय, एक नस्ल के वर्चस्व की लडाई थी —कि जर्मन नेशन, वहाँ की नस्ल अन्य सब नस्लों से ऊपर है और उसको किसी प्रकार का खतरा नहीं होना चाहिए। यह लाड़ाई उसके लिए थी। इतिहास ने उससे सबक लिया। यूनाइटेड नेशन्स का निर्माण हुआ। यूनाइटेड नेशन्स में चार्टर आफ ह्यूमन राइट्स बना। समूचे विश्व के सभी देशों के लोगो ने उस चार्टर से सहमति व्यक्त की और मुझे यह कहते हुए गौरव है कि भारत भी उन देशों में से एक है जिसने सबसे पहले इस ह्यूमन राइट्स चार्टर पर हस्ताक्षर करके अपनी प्रतिबद्धता दिखाई। इस पृष्ठ भूमि में सभापति महोदय, मैं एक उद्धरण आपकी अनुमति से करना चाहता हूँ-

"German race pride has now become the topic of the day. To keep up the purity of the race and its culture, Germany shocked the world by her purging the country of the Semitic races, the Jews. Race pride at its highest has been manifested here. Germany has also shown how well-nigh impossible it is for races and culture having differences going to the root to be assimilated to be one united hold--a good lesson for us in Hindustan to learn and profit by."

महोदय, आप पूछेंगे कि कौन ऐसा वक्तव्य दे सकता है। मैं आपसे कहना चाहता हूँ कि यह वक्तव्य और किसी का नहीं, इस पुस्तक "वी. अवर नेशनहुड डिफाईंड" में श्री गुरु गोलवरकर जी का है।....(व्यवधान)....

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE): Sir, Mr. Arjun Singh has been so kind as to yield for me. I am most grateful to him. I just want to make one request. Mr. Arjun Singh is giving what he thinks are very telling examples. When equally telling examples are given from this side, please do not interrupt the speakers on the ground of relevance or irrelevance. That is my only request.

श्री अर्जुन सिंह : आदरणीय सभापति महोदय, मैं शौरी जी का बहुत आभारी हूँ कि इन्होंने अपनी इस बात को कह कर कम से कम हमारे इस कथन को चैलेंज तो नहीं किया। मैं आपका आभारी हूँ।....(व्यवधान)....

....(व्यवधान)... माननीय सभापति महोदय, मैं तभी यील्ड करने को तैयार हूँ....(व्यवधान).....

SHRI BALBIR K. PUNJ (Uttar Pradesh) : I am challenging it.  
...(Interruptions)...

SHRI DIPANKAR MUKHERJEE (West Bengal) : Sir, under what rule are they standing? He has not yielded. ...(Interruptions)...

**श्री सभापति** : अजुर्न सिंह जी, आप बोलिए।

**श्री अजुर्न सिंह** : माननीय सभापति महोदय, मुझे शायद....(व्यवधान).... जो मैं पढ़ रहा हूँ वह बाद में आपको दे दूंगा। माननीय सभापति महोदय, मुझे यह बताने की जरूरत नहीं है कि श्री गुरु गोलवरकर जी कौन थे और आज उनके अनुयायी कौन हैं। यह बताना इसलिए जरूरी है कि ताकि हम सही परिप्रेक्ष्य में सब चीजों को समझ सकें। ....(व्यवधान).... माननीय सभापति महोदय, यह तो एक पहलू है। दूसरा पहलू यह है कि यह जो शासन आज भारत में बना हुआ है। जिसके प्रधान मंत्री वाजपेयी जी मुखिया हैं, इसकी राजनैतिक पृष्ठ भूमि क्या है, क्योंकि जनतंत्र में आसमान से तो कोई टपकता नहीं और कोई यह बात तो नहीं है कि आचानक कहीं से कोई पहुंच जाए। सवाल यह है कि आज जो शासन बना है प्रधान मंत्री जी के तहत, वह शासन भारतीय जनता पार्टी के इन उद्देश्यों को लेकर बना है जो उप चुनावों के पहले बताए गए थे कि यह पार्टी देश की सुरक्षा, देश की एकता और देश के भविष्य को सुदंर बनाने के लिए....(व्यवधान)... भय और भूख से मुक्त समाज होगा। ....(व्यवधान)... माननीय सभापति महोदय.....(व्यवधान)....

MR. CHAIRMAN : Let him speak, ...(interruptions)...

SHRI B.P. SINGHAL (Uttar Pradesh) : We have already lost half an hour. What is the relevance of all this?  
...(interruptions)...

**श्री अजुर्न सिंह** : माननीय सभापति महोदय, इसका रिलेवेंस यह है कि इन उद्देश्यों के आधार पर यह शासन कायम होने के बाद जितने भी आपके संकल्प थे, जितनी भी देश के प्रति आपकी भावनाएं थी, कोशिशें थी, उनका क्या हुआ। उसकी वजह से देश में एक निराशा पैदा हुई। देश की सुरक्षा को ही ले लीजिए, जिसके बारे में कोई दो मत ही नहीं है। आपके हर कदम का साथ हम देते हैं और देते रहेंगे। लेकिन उस सुरक्षा के प्रयास में क्या हुआ? कारगिल का युद्ध हुआ। हमारे देश के बहादुर जवानों ने भारत की रक्षा की और वही यह भी सत्य है कि देश के आंगन में जब घुसपैटिए घुस कर आ गए तब सेनाओं ने उनको यहां खदेड़ा। फिर एक के बाद एक उदाहरण आप देख लें। चाहे वे अमरनाथ की यात्रा में जाने वाले यात्रियों पर आक्रमण हो, चाहे वह लाल किले पर हो, चाहे वह इस भारतीय गणतंत्र के सब से प्रमुख तंत्र पार्लियामेंट पर हो, चाहे वह उड़ीसा में हो, जम्मू-कश्मीर में हो, उनको रोकने में कहां तक सफल हुए?

सभापति महोदय, मैं आपको एक चित्र दिखाना चाहता हूँ जो देश के प्रमुख समाचार-पत्रों में छपा था। मार्च 17, 2002 का यह टाइम्स ऑफ इंडिया, जो अंग्रेजी का सब से बड़ा समाचार-पत्र है, इसके मुख्य पृष्ठ पर वह चित्र छपा है, जिसमें एक अनजान व्यक्ति त्रिशूल लेकर लोगों को डरा धमका रहा है और सामने पुलिस के लोग खड़े हैं। यह वह त्रिशूल है जो मंगलकारी भगवान शंकर का प्रतीक है। इसका इसलिए उल्लेख करना जरूरी है कि जिस प्रकार से समूचे देश ने एक अवसर दिया आपको एक प्रजातांत्रिक अवसर दिया, मैं उसमें नहीं जाता कि वहां पहुंचने के

लिए आपने क्या-क्या किया, लेकिन एक अवसर तो दिया और आपने यहां पर क्या किया इसका लेखा-जोखा सामने है। सभापति महोदय, इनकी करनी और कथनी के तरीके को देख कर भारत के प्रजातंत्र में भाग लेने वाले जनमत ने जब इन सब चीजों को नकारा तब इनको घबराहट हुई कि क्या हो रहा है। क्या अभी हुए चुनावों को आप भूल गए.....(व्यवधान).... अगर आप समझ सकें तो मैं उसी विषय पर हूँ। जब जनता ने इनको मानने के लिए इन्कार कर दिया तब यह सवाल आया कि हमारी तो सत्ता चली जाएगी। हमें तो वापस बेसिक्स पर जाना पड़ेगा। वे बेसिक्स क्या है शायद इसको अच्छी तरह से आडवाणी जी समझा सकेंगे, मैं तो नहीं समझा सकूंगा। इन बेसिक्स को पूरा करने के लिए इस संदर्भ में जो गुरु गोललवरकर जी ने अपनी किताब में लिखा है, इस विरोधाभास में यह पार्टी और शासन फंस गया है जो आज देश की यह दुर्दशा हो रही है। इससे निकलना हमारे लिए बहुत आवश्यक है, इससे निकलना हमारे देश के भविष्य के लिए नितांत आवश्यक है और देश में प्रजातंत्र को बना कर रखने के लिए यह अनिवार्य है। यह कोई दोष देने की बात नहीं है, यह समझने की बात है। मैं तो ऐसा मानकर चलता हूँ, अपनी ओर से मानता हूँ, किसी ने मुझे कंविंस नहीं किया, स्वयं प्रधान मंत्री इस गंभीरता को समझते हैं। मैं उन के किसी वक्तव्य का उल्लेख नहीं करूंगा। मैं यह खतरा मोल नहीं लेना चाहता कि कल उन के विभाग से एक नया एक्सप्लेनेशन आए और उन के पहले वक्तव्य को बदल दिया जाए। लेकिन मैं जैसे उन की व्यक्तिगत भावनाओं से थोड़ा-बहुत परिचित हूँ, उस से मुझे विश्वास है कि उन की भी यही चिंता है कि कैसे इस संकट को दूर किया जाए। उस के लिए तरीका तो यह है कि जैसे आपने मोदी जी को कह दिया है कि तुम वहां विजय का नगाड़ा बजते रहो, हम तुम्हारे पीछे खड़े हैं, कुछ नहीं होने देगे। दूसरा तरीका यहां है कि भारत के नागरिकों की जो मूलभूत भावनाएं और अधिकार हैं, उन की रक्षा करने के लिए जिस की जिम्मेदारी है, उस जिम्मेदारी को निभाने की शुरुआत हो। सभापति जी आर्टिकल 355 में केन्द्रीय शासन की जो जिम्मेदारी है, उसे मुझे बताने की जरूरत नहीं है, आप मुझसे ज्यादा अच्छी तरह से समझ सकते हैं। लेकिन आप उस जिम्मेदारी को निभाने की दिशा में आगे बढ़ रहे हैं, यह दुनिया और देशों को दिखे तो। हमारे देश के ऐसे आर्गनाइजेशंस के विषय में अमल हो जिन के बारे में ह्यूमन राइट्स कमीशन ने रिपोर्ट दी है। सभापति महोदय, मैं उन्हें दोहराकर सदन का अधिक समय नहीं लेना चाहता, लेकिन ह्यूमन राइट्स कमीशन के दो-तीन ऐसे महत्वपूर्ण सुझाव हैं जिन पर कि अमजल हो और हमें विश्वास हो कि यह शासन और प्रधानमंत्री जी इस संकट को सुलझाने के लिए तत्पर हैं। हमें राइट्स कमीशन ने देगा ग्रस्त क्षेत्रों खाआ दौरा सुझाव दिये हैं लेकिन मैं केवल दो सुझावों का उल्लेख करते हुए यह जानना चाहूंगा कि आदरणीय प्रधान मंत्री जी इन सुझावों के बारे में क्या सोचते हैं और उन्होंने क्या फैसला किया है, इस से वे सदन को अवगत कराएं। सभापति महोदय, ह्यूमन राइट्स कमीशन ने कहा it therefore recommends entrusting of certain cases to the CBI these include cases relating to the Godhra incident the chamanpura-Guldarga society the naroda patia incident the Best Bakery case in Vadodara the sadarpura case in Mehsana district तो उनका सुझाव है कि सी.बी.आई. को इसे सौंप दिया जाए। सभापति जी, उन का यह सुझाव नहीं है कि किसी को फांसी पर लटका दिया जाए। हां, सी.बी.आई. तो आपके ही अंतर्गत है और आए दिन कोई-न-कोई केस उसे रेफर होता रहता है। तो ह्यूमन राइट्स कमीशन के इस सुझाव को मानने में आपको क्या दिक्कत है, क्या इसे देश नहीं जानना चाहता और क्या हम इस दिक्कत से अवगत नहीं होना चाहते? इसके लिए आवश्यक कदम उठाने में अगर किसी

कानून को बनाने की जरूरत है, तो आप प्रस्ताव सदन में लाएं और हम सभी उस कानून को बनाने में आपका साथ देंगे। इसके अलावा उनका दूसरा सुझाव था कि “The Commission recommends that Special Courts should try these cases on a day-to-day basis and the judges being handpicked by the chief justice of the High Court of Gujarat” सभापति महोदय, ह्यूमन राइट्स कमीशन का यह सुझाव दिखता तो बहुत साधारण है, लेकिन इससे ऐसे प्रश्न उद्भूत ते हैं जो कि हमारे देश के सवैधानिक ढांचे की आधारशिला को हिला देते हैं और उस आधारशिला को मजबूत बनाकर रखने की प्राथमिकता जिम्मेदारी अगर इस देश में किसी की है तो वह इस देश के प्रधान मंत्री की है। प्रधान मंत्री जी इस जिम्मेदारी को निभाने के लिए आप आगे बढ़ें, उसमें सारा देश आप के साथ रहेगा। अगर किसी दूसरी वजह आप उसे निभाने को लिए आगे नहीं बढ़ाना चाहते हैं तो वैसी स्थिति में उससे देश अपने आप निष्कर्ष निकालेगा। मैं तो ह्यूमन राइट्स कमीशन से अनुरोध करता हूं कि अगर उनके इन सुझावों को यह शासन नहीं स्वीकार करता तो देश के प्रति अपनी जिम्मेदारी को देखते हुए ह्यूमन राइट्स कमीशन स्वयं सुप्रीम कोर्ट में जाए और सुप्रीम कोर्ट का आदेश ले कि इन पर अमल किया जाए। इस संकट का वही सबसे अच्छा तरीका हो सकता है। सभापति महोदय, ऐसा पहले भी हुआ है और यह कोई पहला सुझाव नहीं है जहां कि ह्यूमन राइट्स कमीशन ने सुप्रीम कोर्ट से आदेश लिए हों। .....(व्यवधान).... सभापति जी, अब भारत को अपने सार्वभौमिक अस्तित्व की सही कल्पना करने की जरूरत है और उस अस्तित्व को विभाजित या खंडित मस्तिष्क से देखने की जरूरत नहीं है। भारत की सार्वभौमिकता किसी एक जाति, एक व्यक्ति वर्ग या एक धर्म पर निर्भर नहीं है, और इस तरह से पारिभाषित नहीं हो सकती। इस देश की सार्वभौमिकता इस देश में रहने वाले उन लाखों-लाखों नागरिकों के लिए सामूहिक रूप से पारिभाषित हो सकती है, जिसमें हिन्दू भी हैं, मुसलमान भी है, सिख भी हैं, इसाई भी हैं, हर धर्म के मानने वाले, हर जाति के, हर भाषा के बोलने वाले लोग हैं। यही हमारे सविधान का मूल स्वरूप है। उस सार्वभौमिकता का दर्शन आज के समय में धुंधला हो रहा है क्योंकि आज यदि कोई बोलेगा, तो अपनी जाति के लिए बोलेगा अपने धर्म के लिए बोलेगा। आज सीमाओं पर खड़े हुए जवान, जिनको आपने दो महीने से वहां तैनात कर रखा है, कभी उनको पूछा है कि तुम सीमाओं पर तैनात हो, सीने पर गोली सबसे पहले तुम्हारे लगेगी, तुम किस भारत की रक्षा के लिए यहां आएं हो? यदि आप उससे पूछते तो क्या वे जवाब देते कि मैं हिन्दुओं के लिए यहां आया हूं या मैं मुसलमानों के लिए आया हूं या मैं सिखों के लिए आया हूं। जब दुश्मन की गोली उसके सीने पर लगेगी तो वह एक भारतीय के सीने पर लगेगी, हिन्दु या मुसलमान या सिख के सीने पर नहीं लगेगी। क्या इस भावना को मजबूत करना है या कमजोर करना है, आज यह मुख्य प्रश्न है। मैं आशा करता हूं कि इस प्रस्ताव को यह माननीय सदन स्वीकार करके और उसके अंतर्गत कार्यवाही करके एक नया अध्याय देश में शुरू करेगा, जिससे कि जो दोषी हैं उनको सजा मिले, उनको दंड मिले और जो निर्दोष हैं उनकी रक्षा हो, किसी भी कीमत पर उनकी रक्षा हो और जो लोग जाति या धर्म के आधार पर भारत के हर आंगन में खून की लकीरें खींचना चाहते हैं उनके हाथ थम जाएं। आज इसकी जरूरत है, इसका तकाजा है।

सभापति महोदय, मैं ज्यादा समय नहीं लूंगा क्योंकि हमारे और भी साथी बोलने वाले हैं। मैं इतना कहकर अपने वक्तव्य को समाप्त करता हूं कि दुनिया के इतिहास में कभी-कभी ऐसे अवसर आते हैं, हर देश के इतिहास में आते हैं, जब सब चीजों से ऊपर उठकर और केवल देश का ध्यान करके उस देश के नागरिक अपने कदम उठाते हैं। जब-जब ऐसा नहीं होता, तब-तब

देश को बहुत बड़ी कीमत उसकी चुकानी पड़ती है। इन्हीं संदर्भों के बीच में आज यह प्रस्ताव आया है और मैं माननीय सदन से निवेदन करूंगा कि इस प्रस्ताव को पारित करके सदन अपनी जिम्मेदारी देश के प्रति निभाए। यही मेरी प्रार्थना है। धन्यवाद।

**The question was proposed.**

MR. CHAIRMAN: There is one amendment by Dr. T. Subbarami Reddi. Not present.

**सदन के नेता (श्री जसवंत सिंह) :** सभापति जी, यह प्रस्ताव नेता प्रतिपक्ष माननीय मनमोहन सिंह जी के नाम से प्रस्तुत किया गया था, लेकिन कांग्रेस पार्टी ने अपने अधिकारों का प्रयोग करते हुए एक अन्य प्रमुख वक्ता से यह प्रस्ताव रखने को कहा। सरकार की ओर से मैं बहुत संक्षेप में अपने विचार रख देना चाहता हूँ, सरकार का पक्ष रख देना चाहता हूँ। माननीय अर्जुन सिंह ने धीमी गति के समाचारों के लहजे में अपने चिर-परिचित विचार दोहराए हैं, हम जिनसे परिचित हैं। माननीय सदन के सामने जो प्रस्ताव का प्रश्न है, इस पर मुझे एक-दो मिनट से ज्यादा समय नहीं लगेगा।

**सदन के नेता (श्री जसवंत सिंह) :** सभापति जी, यह प्रस्ताव नेता प्रतिपक्ष माननीय मनमोहन सिंह जी के नाम से प्रस्तुत किया गया था, लेकिन कांग्रेस पार्टी ने अपने अधिकारों का प्रयोग करते हुए एक अन्य प्रमुख वक्ता से यह प्रस्ताव रखने को कहा। सरकार की ओर से मैं बहुत संक्षेप में अपने विचार रख देना चाहता हूँ, सरकार का पक्ष रख देना चाहता हूँ। माननीय अर्जुन सिंह ने धीमी गति के समाचारों के लहजे में अपने चिर-परिचित विचार दोहराए हैं, हम जिनसे परिचित हैं। माननीय सदन के सामने जो प्रस्ताव का प्रश्न है, इस पर मुझे एक-दो मिनट से ज्यादा समय नहीं लगेगा।

Sir, I take cognisance only of the Motion. If I might take a minute and read the Motion, it says, "That this House expresses its deep sense of anguish at the persistence of violence in Gujarat" - the Government shares this anguish fully and totally -- "for over six weeks," — indeed, Sir, it is for six weeks; both the Government in Gujarat and the Union Government have never said that we are absolved of the responsibility in regard to the continuance of this violence; it is our responsibility, and it is an oath that we have taken, to preserve the Constitution, and it is part of preservation of the Constitution - "leading to loss of lives of a large number of persons," - every loss of an Indian life, irrespective of State, caste, community, creed, sex, aggrieves every Indian, and is certainly a matter of great regret to the Government - "destruction of property worth crores of rupees"...

AN HON. MEMBER: Mere words!

SHRI JASWANT SINGH: I can only speak in words, just as the mover of the Motion can speak only in words; I wish there were other ways that I could adopt. The Motion further continues, "...and urges the Central



Government to intervene effectively under article 355 of the Constitution to protect the lives and properties of the citizens and to provide effective relief and rehabilitation to the victims of violence". Sir, the Government shares the sentiments contained in this Motion in totality. We have no difference with the phraseology of the Motion because, as you know, Sir, when this phraseology' was being agreed upon, it was a collective decision. Representatives of all parties agreed to this phraseology, and to a discussion on the 2<sup>nd</sup>.

There are a number of other issues that the hon. mover of the Motion, Mananiya Arjun Singhji, has raised. I do not wish to dwell on those issues. ...*(Interruptions)*...

SHRI JIBON ROY (West Bengal) : You own the responsibility ...*(Interruptions)*...

MR. CHAIRMAN: Please sit down. ...*(Interruptions)*...

SHRI JASWANT SINGH: I do not wish to dwell on those issues, Sir. There has been enough contention. There has been enough violence. There has been enough slinging of charges and counter-charges against one another. यह अपने आप में एक तथ्य है कि गुसलखाने में हम सब बिना कपड़ों के ही हैं और हम किसकी क्या गिनाएं, फिर उसका कोई अंत भी नहीं है। इसलिए जब माननीय अर्जुन सिंह जी ने अपने प्रस्ताव को प्रेषित करते हुए अपनी भूमिका में कहा कि आरोप-प्रत्यारोपों से परे उठकर मैं अपनी बात रखना चाहता हूँ। हमें अपेक्षा थी कि वास्तव में उसी रूप में वे अपना प्रस्ताव रखेंगे, पर उन्होंने अपने विचारों के अनुरूप ही यह प्रस्ताव रखा है। हमारी ओर से जो अन्य वक्ता बोलेंगे, वे इसका उत्तर देंगे। निश्चित रूप से, गहराई से उत्तर दिया जाएगा, समुचित उत्तर दिया जाएगा। अभी सरकार की ओर से मुझे मात्र यही कहना है कि हम इस प्रस्ताव को अक्षरशः स्वीकार करते हैं। केवल अक्षरों को ही नहीं, बल्कि इसकी भावनाओं को भी स्वीकार करते हैं। इस प्रस्ताव के पीछे जो यह भावना है कि संविधान की धारा 355 के तहत सरकार कदम उठाए हैं, वह दुरुस्त है। मेरी अपनी मान्यता है कि माननीय गृह मंत्री जी ने अभी तक जो कदम उठाए हैं वे संविधान की धारा 355 के अंतर्गत कोई कदम उठाने पड़ेंगे तो सरकार अवश्य उठाएगी। हमें इसमें कोई कठिनाई नहीं है। हम इस प्रस्ताव को स्वीकार करते हैं.....*(व्यवधान)*.....

MR. CHAIRMAN: Let him speak.

**श्री जसवंत सिंह** : जिन्होंने इस प्रस्ताव को मूव किया है, उन्होंने हालांकि वह शब्द तो इस्तेमाल नहीं किया लेकिन लगा कि कहीं अहिंसा की भावना थी, कहीं समझौते की भावना थी, कहीं ऐसी भावना थी कि मिल-जुलकर काम करें। मैं कम्युनिस्ट पार्टी के सदस्यों से भी कहूंगा कि आइए, मिल-जुलकर काम करें। इस प्रस्ताव से शुरुआत करते हैं। बेशक आप इसे पारित करें, सर्वसम्मति से पारित करें....*(व्यवधान)*..... मैं माननीय सदस्य जीवन राँय जी को

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कह देना चाहता हूँ कि इस सभा में जो एकौस्टिक्स हैं और जो साउंड सिस्टम हैं, वह संतोषजनक हैं, इसलिए जोर से कहने की जरूरत नहीं है।

सभापति जी, मुझे यही कहना है कि सरकार की ओर से हमें यह प्रस्ताव अक्षरशः स्वीकार करने में कोई कठिनाई नहीं है। इसके पीछे जो भावना है, उसको ध्यान में रखते हुए मैं सरकार की ओर से सदन में यह कहता हूँ कि धारा 355 के तहत हम समुचित कदम उठाएंगे।

MR. CHAIRMAN: Before I ask the Prime Minister to speak, I would like to say one thing. Hon. Members, the House is discussing an important subject. There are many speakers to speak on it. In order to accommodate and to have an uninterrupted discussion on the subject, there will be no lunch break today in the House. Now, the Prime Minister.

SHRI JASWANT SINGH: Sir, now I have to submit for your consideration that the hon. Prime Minister would like to make an intervention towards the end of the debate, because, otherwise, what he had to say in the beginning, I have, on his behalf, shared it with the House. If you permit, then he will intervene towards the latter part of the debate.

MR. CHAIRMAN: All right. Now, Shri Nilotpal Basu.

SHRI BALBIR K. PUNJ: Once the House has unanimously adopted the Motion, then ...*(Interruptions)*...

SHRI B.P. SINGHAL: What are we debating?  
...*(Interruptions)*...

SHRI NILOTPAL BASU (West Bengal): Mr. Chairman, Sir, in the last four years, we have seen many acrobatics by this Government. It is good that, at least, for making this brief intervention, after a long, long time, we have been able to see the Leader of the House in this august House. Sir, I was not going to say this, but I charge the Government, and particularly the Leader of the House for having taken away seven days of transaction of business of this House. If this Government was to take this position, then, what was the necessity of shaming the Parliament and shaming the whole nation by stalling the proceedings of this House for seven whole days?

Sir, I would like to remind ...*(Interruptions)*...

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES (SHRI RAVI SHANKAR PRASAD): You did it.  
...*(Interruptions)*...

SHRI NILOTPAL BASU: I know who did it. Is it not known to the country who did it? ... *(Interruptions)*.. I am not going to yield.  
...*(Interruptions)*...

SHRI DIPANKAR MUKHERJEE: He has not yielded and interruptions should not be allowed.

SHRI NILOTPAL BASU: Sir, therefore, this in itself is a good commentary on the spirit with which the Leader of the House has responded to the Motion. But what kind of Treasury Benches do you have behind you? We have to go back to the speech made by the hon. Defence Minister when he organised the 'so-called' peace march, the other day in Gujarat. There is a certain perception in this country as to what happened in Gujarat since 27<sup>th</sup> February. There is also a perception of the people in this country as to who is responsible for the entire sequence of happenings. The hon. Defence Minister, while speaking at the beginning of the so-called peace march-I say 'so-called' because some of the perpetrators of some of the things that happened were joining him in the peace march trying to re-instill confidence in the minds of the victims-had said, "People should forget what happened for 70 days or so and should restore normalcy in Gujarat." It is the same spirit that is being echoed by the hon. Leader of the House. He has no objection to any part of our Resolution and that is a welcome development.

But the point is, for 70 days what was happening in one part of the country? The Home Minister of this Government had confessed and said that it was true that we have lost the diplomatic battle with some of our adversaries, in the neighbourhood. If the same spirit was shown by the Government of India in these last 70 days, halting of the normal proceedings of the House, could have not been there. There could have been a perfect functioning in the House. We could have discussed.

SHRI RAVI SHANKAR PRASAD : It is all because of your sin.

SHRI NILOTPAL BASU: You have grown older and you have become a member of the Council of Ministers, so have some patience. ...*(Interruptions)*...

SHRI DIPANKAR MUKHERJEE: Ministers don't interrupt. ऐसे मिनिस्टर्स को समझाने की जरूरत पड़ती है।...*(व्यवधान)*... आप ऐसे करेंगे तो आप भी मिनिस्टर जल्दी बन जायेंगे। आप उसकी तैयारी कर रहे हैं। प्रधान मंत्री जी भी यहां पर बैठे हैं। ....*(व्यवधान)*.....

SHRI NILOTPAL BASU: Now it requires an all-round condemnation by the nation, an all round condemnation and expression of concern by a number of friendly countries, the indictment by independent statutory

1.00 p.m.

authorities like the National Human Rights Commission, the National Minorities Commission and almost all the independent fact-finding bodies came out with a host of material about what happened in Gujarat, in order to re-instil some good sense in the Government, which was reflected in the response of the Leader of the House.

Is the country having no other problem? Is Gujarat the only problem? This is our priority. Is there no unemployment in the country, is there no poverty in the country, is there no illiteracy in the country, is there no economic problem in the country and is there no security problem in the country that we have to discuss Gujarat? For the last 72 days, the entire people, the entire media, the entire statutory organisations had to engage themselves with the ghastly incidents that have taken place in Gujarat. Sir, I feel hurt because I also respect the Leader of the House because he is the Leader of the House not just the Leader of just one section. He finds fault with us why Italy is not mentioned. Sir, one has to understand what is the context: Now I come to the bodies like the National Human Rights Commission. Maybe, the Home Minister will be able to enlighten on this because we had put a question earlier in this very House that how it is that only two States that of Gujarat and Uttar Pradesh which were being ruled by the Bhartiya Janata Party were not having the State Human Rights Commissions. Why? Why is that only these two States are having no State level Minorities Commission. Why? Why is it that the safeguards that we have in the country in our Constitution in articles 25 to 30 are absent in Gujarat? The Government should understand this because this is not a charge made by the Opposition alone. Our friends from the Telugu Desam Party are sitting there. Day in and day out we hear what they are saying, that this is a situation where the constitutional provisions of this country are being disregarded.

**[THE DEPUTY CHAIRMAN IN THE CHAIR]**

They are not able to support the Government, as they think they should, on the basis of the commitments that they had given to the people of this country earlier when the National Agenda for Governance was drafted. Why is it so? Is it merely because of our opposition? I know Mr. Punj. The other day he was saying that those who are opposing the position of the Gujarat Government or the position of the Government of India on Gujarat are all pro-Pakistanis.

SHRI BALBIR K. PUNJ: Madam, I will clarify the position because my name is being mentioned. What I said was that some of the people speak the same language which Musharraf speaks. ...*(Interruptions)*...

SHRI NILOTPAL BASU: It so happens that whosoever oppose you, they are included in that section of 'some' people who appear to you as pro-Pakistanis. ...*(Interruptions)*...

SHRI BALBIR K. PUNJ: You decide for yourself whether you are speaking the same language. ...*(Interruptions)*...

SHRI NILOTPAL BASU: Madam, I am not yielding further. ...*(Interruptions)*.. I am not yielding further. ...*(Interruptions)*...

THE DEPTUY CHAIRMAN: The person who is speaking..*(Interruptions)*... There is no need for commenting from behind.

SHRI NILOTPAL BASU: Correct. So that brings us to the question of the RSS which Shri Arjun Singhji was eloquently referring to. I have the Report of the Madan Commission which had gone into the reasons for the Bhiwandi riots and about which the hon. Prime Minister has spoken in the Lok Sabha earlier and about which there has been a big article. I do not want to go into the question as to who perpetrated the riots in Bihwandi in 1970. But Justice Madan says, after concluding his inquiry.

He says, "Communal tension does not spring up overnight. It is built up over a period of time, suckled on communal propoganda, nursed on communal incidents and spread on rumours until men's hearts are filled with hatred and their thought turned to violence." He gave a list of 27 common themes of communal propoganda. They are: The decrying of the religion, customs and traditions of the other community, the charge that Muslims, with a few exceptions, are anti-national and harbour extra-territorial loyalty to Pakistan, the appeasement of Muslims by the Congress Party, with a view, to secure their votes by upholding their unreasonable demands in detraction of the rights of the Hindus, the charge that Muslims alone are responsible for all communal disturbances which have taken place in the country.

I also refer to the hon. Prime Minister's statement in Goa. The hon. Home Minister was, at least, better in this respect. While replying to the debate in this House, on Gujarat issue, on 11<sup>th</sup> March, 2002, he said, "What happened after Godhra was reprehensible and it cannot be justified." But what did the hon. Prime Minister say? He said, "याद रखना होगा किसने पहले आग लगाई है।"

SHRI DIPANKAR MUKHERJEE: Madam, he is not yielding ... (Interruptions)... Under what rule he is speaking? ... (Interruptions)... Madam, why is he rising up? ... (Interruptions)... Then, I will also get up and start speaking.. (Interruptions)... If he stands, I will also stand ... (Interruptions)... Ask him to sit down.. (Interruptions)...

THE DEPUTY CHAIRMAN: Please sit down.. (Interruptions)...

श्री नरेन्द्र मोहन : गुजरात में जो हुआ उसका कारण भी आपके पता नहीं होगा....(व्यवधान)....

SHRI NILOTPAL BASU: At least, Madam.. (Interruptions)...

श्री नरेन्द्र मोहन : अगर प्रधानमंत्री ने ऐसी बात कही है तो आपत्ति क्या हैं...(व्यवधान)....

SHRI NILOTPAL BASU: Madam, I thank Mr. Narendra Mohan that he is not denying the statement which I have attributed to the hon. Prime Minister.

उपसभापति : आप बैठ जाइए, आप भी बैठ जाइए, जिसका समय आएगा वह बोलेगा, आपको बोलने की इजाजत जरूर मिलेगी क्योंकि अगर ऐसा होगा तो हम लोग सुबह तीन बजे

श्री नरेन्द्र मोहन : बैठ जाएंगे।

उपसभापति : मैं तो बैठ जाऊंगी लेकिन सोचो आप लोगो का क्या होगा....(व्यवधान)...

श्री नरेन्द्र मोहन : प्रधानमंत्री ने जो बात कहीं है उसी संदर्भ में कहिए, संदर्भ से बाहर मत जाइए....(व्यवधान)....

SHRI NILOTPAL BASU: Why did the hon. Prime Minister say this by reversing the earlier position of the Government in the House and outside the House and also reversing the position he had taken at in Shah-Alam Camp? What has happened in between? We understand that the hon. Prime Minister had gone there after attending the first session of the National Executive Committee meeting of the BJP. Now, we have had, time and again, statements, in this House, from the Treasury Benches, that the Government is committed to the Common Minimum Programme for Governance. I had raised this question in this House to know what the NDA had stated at that point of time. The NDA had been saying that the Government is not going to take up any controversial issues. In deference to the wishes of many of the secular alliances that they have in its

combination, and in spite of saying that they are not going to touch any of the controversial subjects, particularly, which have implications in terms of communal politics, they are going back to their original agenda. They had agreed to on a Common Minimum Programme and that was the basis on which this Government has got the mandate. We have already told the development that was taking place before Gujarat incidents. What was it? The Ram temple campaign by the VHP and the situation created thereafter. People will say, 'what is the connection?' Now, I would like to quote from the National Human Rights Commission's Report, because nobody else, but the Gujarat Government itself has noted this point. In the Report that they had sent to the NHRC they have said like this. It says, "The Report adds that the Godhra incident occurred at a time when the environment was already surcharged, due to developments in Ayodhya and in other related places." The NHRC also says a point. What does the NHRC say? It says, "The first question that arises is, therefore, whether the State has discharged its responsibilities appropriately. In accordance with the above, it has been stated in the Report of the State Government that the attack on Karsevaks at Godhra occurred in the absence of ...The specific information about the return of *karsewaks* from Ayodhya" -- page 12 of the report. It is also asserted that while there were intelligence inputs about the movement of *karsewaks* to Ayodhya between 10<sup>th</sup> and 15<sup>th</sup> March, there were no such inputs concerning their return, either from the State Intelligence agencies or from the Central intelligence agencies. It is at page 5. The only message about the return of *karsewaks* provided by the Uttar Pradesh Police was received in Gujarat on 28<sup>th</sup> February, that is, after the tragic incident of 27<sup>th</sup> February, 2002, and even that did not relate to a possible attack on the Sabarmati Express.

Madam, I think, I will be wasting the time of the House if I go on quoting the statements, at length, attributed to the hon. Chief Minister of Gujarat, the hon. Home Minister of Gujarat, and the hon. Home Minister of the Government of India, that this attack was a pre-planned attack, and, particularly, the Chief Minister and the Home Minister have said, "There is a possibility of ISI involvement in what has happened in the Sabarmati Express." Whose failure is this? Why did this happen? Has the Government cared to explain the things to the nation? Day in and day out, we are hearing that what happened in the Sabarmati Express was the result of a pre-planned attack, and, most probably, the ISI hand was there. When was the first arrest made? Almost two months back. After initially invoking the POTO in the case, they have withdrawn it. So, there is only 90 days' time

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available with the Government to file the chargesheet. Sixty days have already lapsed. Still the country does not know the progress in the matter. The Government does not find it suitable to inform the country as to what is the progress of enquiry in all major cases. In Calcutta, there was an attack on the American Information Centre. The State police have already filed the chargesheet. People know as to what happened, who conspired. The evidences have fallen into place. But what about this much-talked-about Sabarmati incident? Who is responsible? You have to tell the House. Without telling to the House, the Leader of the House cannot claim that they have no difficulty in accepting the Motion before the House. That is what Kapilji and Sureshji were referring to. Mere words will not do action. What is article 355 that you are talking about? प्रधान मंत्री जी को, लेकिन आपके राज धर्म के बारे में क्या होगा? what kind of fairness this Government has acted? I am just going to quote the replies that had been given by the hon. Minister regarding invoking article 355 in the case of West Bengal. I have two questions with me --4649 and 4650 answered on 29.7.1998. Why was article 355 applied in the case of West Bengal? In response to Question No. 4649, the Home Minister told me that some hon. Members had expressed serious concern in the Lok Sabha on June 9, 1998, regarding the atrocities committed on women in West Bengal. It was stated that during the panchayat elections, several women candidates had been subjected to inhuman treatment, including gang rape, and several party workers had been killed during the election process.

It was mentioned in the House that the death toll had gone up to 92. And, in this regard, the Central Government's intervention was sought. The Central Government had also received alarming reports relating to violence in connection with the Panchayat polls from other quarters. The reports received from the Government of West Bengal, in connection with this matter, were incomplete. Hence, it was considered necessary to depute a Central Team to West Bengal, to assess the situation." Can you compare what happened in Gujarat with West Bengal? And let me tell you that the incident of rape that the Home Minister had mentioned in this House, had never happened. The Defence Minister went to the State, shouted from rooftop, and indicted some people saying that they were responsible for the rape. Later on, the Central Forensic Research Laboratory in Hyderabad, found out that there was no sexual intercourse. So, this is the *Rajdharna*, which this Government can claim about !, Shri Lalu Prasad is sitting here, he will tell his part of the story. He will tell how



many reports from the Governor used to reach the Central Government everyday, and how the Government there was dismissed.

I find there is a good relationship between the Tamil Nadu Government and the Central Government. What happened while the Tamil Nadu Government was opposed to this Government? And what kind of statements were made by responsible Ministers of the Government? Even the fact that the Governor of the State was sending reports on the basis of inputs from the State Government, had become a crime. These are facts of life, and everybody knows that. The DMK Government was opposed to this Government, but was still a part of this Government. Having meted out a certain kind of treatment, and, subsequently, a certain other type of treatment, what *Rajdhanna* is the Prime Minister talking about? And has he any moral right to tell Mr. Modi that you follow a certain *Rajdhanna*? He justifies the language of the RSS, and he justifies the pattern which Justice Madan talked about. Not only in the Justice Madan Report, but in almost all the Inquiry Commission reports, whether it was regarding the Telicherry riots, the Jamshedpur riots, or the Bhiwandi riots, the same kind of story has been there. Who is going to reply about Godhra? What has happened in Godhra? Why is the Government not sharing the true story with the whole nation? Who is responsible for it? And why was this intelligence failure there from the Government side? And, what was the follow up action? In Gujarat, why was this *bandh* call given on 28<sup>th</sup> February, supported by the BJP, which is in power there as well as in the Centre? Some people have commented that the *bandh* was an open signal for killing, for looting, for arson, rape and all these things. Who is responsible for all these? Somebody's culpability has to be established. Who is responsible? It is said that some people, became temporarily mad, and did all these things. There was no preparation. About six months back, we raised this question of internal disturbance on the basis of a report prepared by a Group of Ministers. What came out of the Subramaniam Committee report was that the Hindu fanatic groups, like the Bajrang Dal, and the VHP were distributing arms. It has now been identified that swords and *trishuls* were distributed by the Bajrang Dal during the *Dikshant Samaroh*, all over Gujarat. A big cache of swords, which were being taken from Rajasthan to Gujarat, were actually caught.

**श्री नरेन्द्र मोहन :** आप क्या सिद्ध करना चाहते हैं....(व्यवधान).... गोधरा में उस रेल के डिब्बे को किस ने जलाया, कृपा कर के यह बताइए?....(व्यवधान)....

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**उपसभापति** : नरेन्द्र मोहन जी, आप का नाम मेरी लिस्ट में है, फिर आप अपनी स्पीच को क्यों कम कर रहे हैं?

**श्री नरेन्द्र मोहन** : महोदया, मैं उसे कम नहीं कर रहा हूँ, मैं केवल यह पूछ रहा हूँ....(व्यवधान)....

THE DEPUTY CHAIRMAN: Please sit down..(Interruptions)...

SHRI DIPANKAR MUKHERJEE: No, Madam, under some rule, he has to stand. It has been his habit..(Interruptions)...

THE DEPUTY CHAIRMAN: You please sit down..(Interruptions)...

SHRI DIPANKAR MUKHERJEE: I never stand to interrupt, but I will interlock..(Interruptions).... If he sits, I will also sit down..(Interruptions)....

THE DEPUTY CHAIRMAN: Please sit down..(Interruptions)...

SHRI DIPANKAR MUKHERJEE: No, Madam. Unless he stands on some rule, I will interlock..(Interruptions)....

THE DEPUTY CHAIRMAN: I am putting a question..(Interruptions).... Please sit down..(Interruptions)....

SHRI DIPANKAR MUKHERJEE: Madam, he has to stand under some rule.. (Interruptions)....

THE DEPUTY CHAIRMAN: I said, "Please sit down. Take your seat." ...(Interruptions)....

SHRI DIPANKAR MUKHERJEE: Madam, I have to get some clarification.. (Interruptions)....

THE DEPUTY CHAIRMAN: Please take your seat...(Interruptions)....

**श्री अमर सिंह (उत्तर प्रदेश)** : प्रधान मंत्री जी ने आप को देख लिया है। आप का काम हो गया ....(व्यवधान)....

**उपसभापति** : नरेन्द्र मोहन जी, आप का नाम मेरी लिस्ट में है, आप जब पूछना चाहें, आराम से पूछिए। मैं इस तरह से टीका-टिप्पणी किसी को नहीं करने दूंगी। नीलोत्पल जी, आप का समय खत्म हो गया। ....(व्यवधान)....

**श्री बालकवि बैरागी (मध्य प्रदेश)** : मैडम, आप की लिस्ट में तो उन का नाम है, मगर वह चाहते हैं कि प्रधान मंत्री जी की लिस्ट में भी नाम आ जाए। ... (Interruptions)....

SHRI NILOTPAL BASU: Madam, when that question was put in the House.. (Interruptions)....

THE DEPUTY CHAIRMAN: Mr. Basu, your time is over.

SHRI NILOTPAL BASU: No, Madam, my time is not over. You have seen what kind of disruptions have taken place. Madam, it is a very important debate.

THE DEPUTY CHAIRMAN: I know it. You don't have to remind me that it is an important debate, but the time has been divided among the parties.

SHRI NILOTPAL BASU: Madam, if you want me to sit down, I will.

THE DEPUTY CHAIRMAN: It is not a question of my wanting. Twenty-four minutes have been allotted to your party, and you have already taken more time.

SHRI NILOTPAL BASU: Madam, but there have been disruptions.

THE DEPUTY CHAIRMAN: Okay, I will give you two minutes' grace for the interruptions.

SHRI NILOTPAL BASU: Then, it would be better for me to sit down, because I have to make a few more points.

THE DEPUTY CHAIRMAN: You have to make your points within the stipulated time. You are a senior Member of this House.

SHRI NILOTPAL BASU: Madam, I am trying to do that, but you have to appreciate the constraints that were there.

**श्री सुरेश पचौरी (मध्य प्रदेश) :** मैडम, बहुत महत्वपूर्ण और संवेदनशील विषय पर चर्चा हो रही है। आप कृपापूर्वक थोड़ा समय दे दें।

**उपसभापति :** आप उन की तरफदारी कर रहे हैं, फिर वह आप की तरफदारी करेंगे।

SHRI NILOTPAL BASU: When hon. Leader of the House was replying to the debate, he never took cognizance of that fact. And you have seen the results of that. Those swords and *trishuls* that were distributed were used to kill the innocent people. How can the Government say that it is with the spirit of this Resolution? What have you done to redeem the Constitutional responsibility that is on you? What has happened from 28<sup>th</sup> onwards? Day in, day out the entire Press had been reporting, the audio-visual media had been reporting that there was complete Government connivance. The Minister of Home says that there is no shred of evidence. I do not have anything else to say. Time and again, on each and every

issue, you say that nobody can talk about this, because it is our internal matter. What does the National Human Rights Commission say? The definition of 'human rights' given by the National Human Rights Commission is: "The term 'human rights' is defined to mean the right relating to life, liberty, equality and dignity of the individual guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India, and the International Covenants are defined as the "International Covenant on Civil and Political Rights and the International Covenant on economic, Social and Cultural Rights adopted by the General Assembly of the United Nations on 16<sup>th</sup> December, 1966."

So, if violations are there, people will talk about it. Therefore, the issue here is, how we are dealing with the situation. There have been reports as to how the entire Police administration was rendered virtually helpless. The officers who have fought the riots, who have tried to keep normalcy, have been shunted out. ...{*Time bell*}... Madam, please give me 4-5 minutes extra.

THE DEPUTY CHAIRMAN: From where?

SHRI NILOTPAL BASU: Okay; then, thank you, Madam, I conclude.

THE DEPUTY CHAIRMAN: No; I am putting you a question as to from where I can give you this extra time.

SHRI NILOTPAL BASU: Madam, this has happened in the past also. It is a major debate.

THE DEPUTY CHAIRMAN: I know it is a major debate. But you are a very senior Member of the House..(*Interruptions*)... I will have to apply the rule equally to everybody.

SHRI NILOTPAL BASU: Yes; Madam, please do that.

THE DEPUTY CHAIRMAN: It means, I have to allow you to go on and allow everybody else to go on!

SHRI NILOTPAL BASU: So, the problem is that, what has happened in Gujarat is against everything that India stands for. There is pluralism in India. But I do not know since when Wali Gujarati's Tomb had come to represent one community. The *Mazar* of Wali Gujarati was just in front of the Poiice Commissioner's office, and not only was it desecrated, but immediately after its desecration, the State Administration razed it to the

ground, and one road was also constructed on that. Now, Madam, I do now know since when Pandit Fyaz Khan has come to represent only the Muslims. Ustad Fyaz Khan sings *Vishnu Vandanas* and all those sorts of things. Madam, more than 500 religious places have been desecrated. I understand, Madam, there are people in the Government who think that desecration of religious places is a crime; we are also representing the same kind of things ... (*Time bell*)... They talk of taking a lot of measures. But, in practice, out of more than 33,000 cases that have been registered, only 79 cases are registered under non-bailable offences. Yesterday also, they were showing photographs as to how the requests of a lot of women who had gone to the police stations to file their FIRs against those people who have committed the offence of rape had been turned down. Madam, the Police was saying that these cases cannot be registered because an omnibus case has been registered. Now, Madam, how many FIRs have been registered? In how many cases, the names of the leaders of BJP, leaders of RSS, leaders of VHP, have been dropped from the FIRs? Specific instances are there. That is also one instance which Arjun Singhji has referred to. Why the massacres that took place in the Best Bakery, in Naroda-Patia, in Chamanpura, have not yet been referred to the CBI? How is it that, on the one hand, you want to re-instil confidence among the people, but, on the other hand, you are not able to provide them security, with a sense of justice. If we have to look ahead, if the Central Government has to really discharge its constitutional responsibility, can the present Government continue in Gujarat? Should it continue in Gujarat? If you are accepting the Motion, certain responsibility is incumbent on you. I want to know whether you will bring back a sense of justice to the people who have been killed in Gujarat. People have been raped, and they have been burnt alive.

THE DEPUTY CHAIRMAN: Mr. Nilotpai Basu, please conclude.

SHRI NILOTPAL BASU: Madam, I am concluding in two minutes.

THE DEPUTY CHAIRMAN: No, please conclude in one minute.

SHRI NILOTPAL BASU: Therefore, Madam, the point is, we know all these things. The Prime Minister says something, the Government says something, and the other Government says 'we have not said that thing'. This is all going on. Therefore, this is a very serious issue; and, before this august House, if the Government says 'we have nothing to oppose in the Motion', we welcome that. But, at the same time, we want that the

[2 May, 2002]

RAJYA SABHA

Government should tell us as to what it is doing because, after going back to Gujarat from Goa, we have seen Mr. Modi, saying, “अभी लोगों के आंसू पोंछ देना मेरा असल काम है। यह 13 तारीख के बाद 27 तारीख तक की जो डायरी निकली है, उसमें उन्होंने गवर्नर साहब की एक मीटिंग अटेण्ड की थी, ओर कुछ नहीं किया।

Even in the 17<sup>th</sup> April meeting, that was held, he did not discuss about any relief and rehabilitation package. It only discussed the allocation of houses to MPs and MLAs. This is a criminal negligence of the Constitutional responsibility. What the Government will be doing about that has to be specifically stated. Only then we will understand that the Leader of the House response to our Resolution is actually true. Thank you.

**श्री नाना देशमुख (नाम-निर्देशित) :** महोदया, मैं आपका बहुत आभारी हूँ कि आपने मुझे बोलने का समय दिया। गुजरात में जो कुछ भयानकता हुई है, जो दुर्भाग्यपूर्ण हुआ है, वह हम सबके लिए शर्म की बात है। चाहे हमारे लोक सभा के सदस्य हों, चाहे राज्य सभा के हों और चाहे सर्वसाधारण नागरिक हों, हम सबको यह विचार करना होगा कि यह हमारे देश में न हो। हमें यह पता है कि बंगला देश में माइनोंरिटीज़ का क्या हो रहा है, पाकिस्तान में माइनोंरिटीज़ के साथ क्या हो रहा है, कश्मीर में माइनोंरिटीज़ का क्या हो रहा है। इनके लिए आदर्श रूप में हिन्दुस्तान को एक काम करके दिखाना होगा कि हिन्दुस्तान में सभी प्रकार के मजहबों के लोग आपस में प्यार से मिलजुकर रहते हैं और सब लोग अपने देश की उन्नति के लिए पूरी तरह से जुट जाते हैं। यह वास्तव में कैसे हो, इस बारे में लोक सभा में भी सुझाव आने चाहिए थे, दुर्भाग्य से नहीं आए लेकिन अब राज्य सभा में आने चाहिए। मैं पूछता हूँ कि यह गड़बड़ क्यों हो रही है? हिन्दु-मुस्लिम के आधार पर हिन्दुस्तान का विभाजन क्यों हुआ, जरा इस पर विचार कीजिए। यह विभाजन न हो इसके लिए गांधी जी ने कोशिश की, हमारे सब नेताओं ने कोशिश की ल्कीन अन्ततोगत्त्व सेक्यूलरिज्म को तिलांजली देकर हमारे लोगो ने हमारे नेताओं ने अपने देश का विभाजन हिन्दू-मुस्लिम के आधार पर किया, यह दिखाया कि हिन्दू-मुस्लिम साथ-साथ रहते नहीं। आजाद होने के बाद हमारे देश में 12 करोड़ से ज्यादा मुसलमान थे, रहेंगे, वे यहां रहने भी चाहिए क्योंकि हिन्दुस्तान कभी भी एक मजहब को मानने वाला देश नहीं है। वस्तुतः हमें दिखाना होगा कि हम एक कैसे रह सकते हैं। एक दूसरे पर हम आरोप नहीं लगा रहे, यह कहते हुए सतत आरोप लगाने से काम नहीं चलेगा। जिनकी नेतागिरी सम्प्रदाय के आधार पर है, जिनको सम्प्रदाय के वोर बैंक से वोट मिलते हैं, वे कहीं और की माइनोंरिटीज़ के बारे में तो रोएंगे लेकिन कश्मीरी पंडितों के बारे में कुछ नहीं कहेंगे। इस प्रकार के दोहरे स्टैंडर्ड हमारे देश के अंदर एकता नहीं आने दे रहे। मेरा कहना है कि गांधी जी ने ग्रास रूट के लेवल पर काम करने की कोशिश नहीं की, जिन्ना मानते रहे कि हम तुमको कोरा चैक तक दें देंगे, लेकिन हमको समझना चाहिए था कि लीडर नहीं मानेंगे। अब हमको आज सोचने की आवश्यकता है कि हमें ग्रास रूट पर काम करना होगा। मैं गांव में रह रहा हूँ, हिन्दू-मुसलमान रह रहे हैं, उनके रोज के जीवन में किसी प्रकार का मजहब का झगड़ा नहीं आता लेकिन जिस समय ये नेता लोग, राजनीतिक लोग पहुंचते हैं, उस समय गांवों में शांति से आपस में सहयोग और प्यार से रहने वाले लोगों में झगड़ा शुरू हो जाता है।

आज ग्रासरूट लेवल पर काम करने की आवश्यकता है। इसलिए मैं इस सदन के सभी

दलो के नेताओ से और सरकार से यह अपील करना चाहता हूं कि देश के सभी मजहबों के लोग, सभी जातियों के लोग आपस में प्यार से रहें। इसके बिना हमारे देश की तरक्की नहीं होगी। अगर हिंदु-मुसलमान के दंगे होते रहेंगे तो भारत की तरक्की कभी नहीं होगी। आज आवश्यकता इस बात की है कि देश के प्रधानमंत्री और लोकसभा में विरोधी दल की नेत्री श्रीमती सोनिया गांधी, ये दोनों मिलकर गुजरात जाएं और वहां के जो विधायक हैं, उनको इकट्ठा करके उनसे कहें कि तुम्हारी कांस्टीट्यूएँसी में किसी प्रकार के झगड़े नहीं होने चाहिए। वे उन्हे प्यार से रहने की प्रेरणा दें। आज ग्रासरूट लेवल पर यह काम करने की जरूरत है। इसके बिना हिन्दुस्तान की तरक्की नहीं हो सकती है। यह कहने से की फलाना गड़बड़ कर रहा है, इससे गड़बड़ नहीं रूक सकती। यह गड़बड़ तभी रूक सकती है जब देश के प्रधान मंत्री और लोकसभा में विरोधी दल की नेत्री श्रीमती सोनिया गांधी, ये दोनों मिलकर गुजरात जाएं और वहां के जो विधायक हैं, उनकी बैठक करें और उनसे कहे कि वे अपनी-अपनी कांस्टीट्यूएँसी में काम करें। तभी इसका इलाज हो सकता है। यहां केवल माइनोंरिटी कमीशन की रिपोर्ट पढ़ने से काम नहीं चलेगा। कश्मीर में सालो से पंडितों को निकाल बाहर किया जा रहा है, क्या माइनोंरिटी कमीशन ने अपनी रिपोर्ट में इसके बारे में कुछ लिखा है? मैं इन बातों को नहीं कहना चाहता हूं। इसका इलाज केवल यही है कि देश के प्रधान मंत्री और लोकसभा में विरोधी दलो की नेत्री श्रीमती सोनिया गांधी, ये दोनों मिलकर गुजरात जाएं और वहां मिलकर काम करे। आज गुजरात में काम शुरू करने की जरूरत है। पीस मार्च निकालने से कुछ होने वाला नहीं है। यह तो केवल दिखाने के लिए है। मैं आपको बताता हूं कि निश्चित रूप से प्रधानमंत्री श्री अटल बिहारी वाजपेयी और विरोधी दल की नेता श्रीमती सोनिया गांधी को मिलकर काम करना चाहिए, इरिस्पैकटिव ऑफ पार्टी एफिलिएशन काम करना चाहिए। वे सब एम.एल.एज. की बैठक करें और उनको वहां शांति बहाल कराने का काम सौंपे। तब आप देख लीजिएगा कि सब लोग रास्ते पर आ जाएंगे।

महोदया, यहां पर क्वोट करने से, वह क्वोट करने से क्या होने वाला है? दोनों सदनों में केवल भाषण हरे रहे हैं लेकिन रास्ता कैसे निकालना चाहिए यह कोई नहीं सोच रहा है। यह रास्ता केवल रास्ता केवल सरकार से नहीं निकलेगा, यह रास्ता एक-दूसरे को दोष देने से नहीं निकलेगा। इसके लिए ग्रासरूट लेवल पर काम करने की जरूरत है। आज हम इस दृष्टि से काम नहीं कर रहे हैं। आज हम पोलिटिकल सफलता के लिए वोट बैंक्स बना रहे हैं। मैं किसी को दोष नहीं देना चाहता हूं लेकिन मैं अवश्य यह कहना चाहता हूं कि इन जातियों का आज कोई उपयोग नहीं रहा है। बनिए के बेटों ने 1965 की लड़ाई में और कारगिल युद्ध में कितनी शूरवीरता दिखलाई है और वहीं दूसरी ओर बाटा की दुकानों पर कुछ ब्राह्मण लड़के जूतें बेच रहे हैं। इसलिए आज जातियां इर्रलेवेंट हो गई हैं लेकिन हमारे राजनीतिक दल जाति के प्रेतों को जगाकर चुनाव लड़ रहे हैं। आज जातियों के आधार पर नेतृत्व खड़े हो रहे हैं और क्षेत्रीय आधार पर राज्य बनाने की बातें हो रही हैं। यह सब लोगों के कल्याण के लिए नहीं बल्कि सत्ता पाने के लिए हो रहा है। यह दोष तभी दूर हो सकता है जब देश के प्रधानमंत्री और विरोधी दल की नेता यह दिखा दें कि हम मिलकर काम कर सकते हैं। कम से कम सांप्रदायिक हिंसा को खत्म करने के लिए वे गुजरात जाएं और वहां से इस काम की शुरुआत करें।

इस दिशा में काम करने की आवश्यकता है। केवल बहस करने की आवश्यकता नहीं है। बहस करने से कुछ नहीं होगा। वर्ष 1969 में हितेन भाई देसाई थे, गुजरात में चार महीने दंगे चले, मैं उनका उल्लेख नहीं करना चाहता हूं। किसी को दोष देने से काम नहीं चलेगा। इस दिशा में मिलजुलकर काम

करने की जरूरत है। मैं प्रधानमंत्री से और विरोधी दल की नेता श्रीमती सोनिया गांधी से अपील करता हूँ कि वे मिलकर इस काम को गुजरात से प्रारम्भ करें। ग्रांस रूट पर, ग्रामीण क्षेत्रों में वे लोग काम कर सकते हैं, जो जन-प्रतिनिधि हैं। आप उन जन-प्रतिनिधियों से मिलकर बात करिए। उनको समझाइयें कि जो गलतियाँ हुई हैं, उन्हें दोहराने की जरूरत नहीं है। यह तो बराबर देश में चलता चला जा रहा है। आखिर इसकी जिम्मेदारी कौन लेगा? इसको ठीक करना होगा, सभी को मिलकर करना होगा। वह चाहे रूलिंग पार्टी हो, चाहे विरोधी दल हो या चाहे निष्पक्ष लोग हो, सबको मिलकर इस दिशा में काम करना चाहिए। यह काम हो सकता है। मैं गुजरात होकर आया हूँ और कल फिर गुजरात जा रहा हूँ। यह हो सकता है, लेकिन यह सब इनको करना पड़ेगा, यह मामूली आदमी के द्वारा होने वाला नहीं है। यह समस्या निर्मूल करनी होगी। दुनिया को दिखाना होगा, पाकिस्तान और बंगलादेश को दिखाना होगा, हिन्दु-मुसलमान एक परिवार के लोग हैं, एक कुटुम्ब के लोग हैं और एक परिवार में जिस तरह से एक-दूसरे के प्रति हमदर्दी होती है, प्यार होता है, उस प्रकार का सहयोग हम सब को अपने देश में करके दिखाना होगा और मुझे विश्वास है कि मैं जो कुछ अनुरोध कर रहा हूँ उसको प्रधान मंत्री और विरोधी दल के नेता मान करके गुजरात से इस काम को शुरू करेंगे। फिर इसको पूरे देश में करने की जरूरत है। गुजरात में गड़बड़ हो रही है। आन्ध्र में नक्सलवादी क्यों बढ़ रहे हैं? क्यों उन पर कंट्रोल नहीं हो पा रहा है? उसका कारण है कि कोई ग्रांस रूट पर काम नहीं करना चाहता है। इस ग्रांस रूट पर काम नहीं करना चाहता है। इस ग्रांस रूट पर हर एक मामले में काम करना होगा, तभी हिन्दुस्तान की तरक्की जल्दी हो सकेंगी। हमारी दुनिया में बदनामी क्यों होती है? केवल बहस से, काम न करने से। आप लोग करिए। फिर दुनियाभर में हिन्दुस्तान का नाम हो सकता है। मेरा विश्वास है कि आप सब लोग अपने नेताओं से कहेंगे कि भाई इस दिशा में मिलजुलकर काम करो। इससे अधिक मुझे कहने की जरूरत नहीं है। मैं उपसभापति महोदया, को धन्यवाद देता हूँ कि उन्होंने मुझे बोलने का मौका दिया।

**उपसभापति :** इसको सबने एक्सेप्ट कर लिया । जो प्रस्ताव आया था वह सरकार की तरफ से एक्सेप्ट हो गया । नानाजी देशमुख जो इस हाउस के सबसे बुजुर्ग सदस्य हैं, उनहोने अपने सजेशनस दे दिए। अब हम इतनी लम्बी बहस रात बारह-एक बजे तक क्यों करें।

**श्री संघप्रिय गौतम (उत्तरांचल) :** उपसभापति महोदया, आप सही कह रही हैं। मैडम, क्या सरकार मोदी जी को हटाने के लिए तैयार हो गई है?

**उपसभापति :** इसके बारे में तो जब आप बोलेंगे, उस समय पूछना। अभी तो मैं अहमद पटेल जी को बोलने के लिए बुला रही हूँ।

**श्री अहमद पटेल (गुजरात) :** उपसभापति महोदया, सम्माननीय अर्जुन सिंह जी ने जो प्रस्ताव सदन के सामने में रखा है, मैं उसका समर्थन करने के लिए खड़ा हूँ। इस बहस के जरिए मैं कोई वर्ग विशेष या किसी समुदाय विशेष के बारे में वकालत करना नहीं चाहता हूँ और न मैं अकलियत या अक्सरियत की बात करना चाहता हूँ। बल्कि गुजरात में जो हो रहा है, गुजरात में जो बीमारी के सिस्टम है वे अन्य प्रदेशों में न फैलें। अगर ये और प्रदेशों में फैल गये तो मैं समझता हूँ कि राष्ट्र को बहुत कड़ा नुकसान होगा। मैं इस बहस में जो बात करने जा रहा हूँ, जैसे मैंने कहा कि कोई वर्ग विशेष या समुदाय विशेष की बात करने नहीं जा रहा हूँ बल्कि राष्ट्र के हित में जो कुछ बातें हैं, उन्हें मैं सदन के सामने रखना चाहता हूँ। सम्माननीय अर्जुन सिंह जी ने जो प्रस्ताव रखा उसके बाद सदन के नेता खड़े हुए और उन्होंने कहा कि हम इसके



लिए तैयार हैं। और होम मिनिस्टरी जो काम कर रही है, वह 355 के तहत ही इफैक्टिवली काम कर रही है। माफ करना, मैं इससे सहमत नहीं हूँ, मैं डिफर हो रहा हूँ क्योंकि जिस तरह से काम हो रहा है, वह इफैक्टिवली नहीं हो रहा है और हमें, वहाँ की सरकार तो है ही, लेकिन जो मैं उदाहरण देना चाहता हूँ, उससे सरकार की नीति नीयत और इरादों पर शक हो रहा है। ऐक्सटर्नल अफेयर्स मिनिस्टर, जिनके चार्ज में ऐक्सटर्नल अफेयर्स मिनिस्टरी आती है, वे सदन के नेता हैं- इंडियन एक्सप्रेस में 28.04.2002 का आया जो था, जो एम.ई.ए. की वेब साइट है मुझे नहीं मालूम कि तारीख के बाद वेब साइट में बाकी कुछ चीजें इनक्लूड की गयी या नहीं की गयीं।

"On its official website under the heading 'The Present Situation in Gujarat--The Facts (updated on April 22), it has a 55-frame slide show. Not one mentions the killing of any Muslim. Or of any attack against them.

In contrast, it has details of the Godhra attack, with pictures, and the death toll."

जब उनके विभाग में हो रहा है, मुझे नहीं मालूम वेब साइट में क्या हो रहा है, क्या है क्या नहीं है। यहां रिलीफ और रीहैब्लिटेशन की बात की गयी है और कहा जा रहा है कि सब ठीक हो रहा है लेकिन आप 28.04.2002 का टाइम्स ऑफ इंडिया पढ़िए।

"Modi-fied Priorities in Gujarat". On April 13, just before returning here from the Bharatiya Janata Party's national executive meeting in Goa, Chief Minister, Narendra Modi, declared that "my first priority" was to provide relief and 'to rehabilitate riot victims. Back here, when asked whether he was willing to go in for elections by June, Modi said, I repeat--my main thrust would be to wipe the tears of those who have suffered in the riots".

Let alone wiping tears, Modi has not even visited a single relief camp to fulfil his promise, except the Kankaria school Nos.7 and 8, where 550 Dalit riot victims were distributed compensation cheques to mark the Baba Ambedkar birth anniversary.

"What camps?" asks a senior official in the CMO. "Even before Goa, he (Modi) had not been to any camp, except Shah-e-Alam when he had to accompany Prime Minister Atal Behari Vajpayee on April 4 and later on April 14 when he visited the Dalit victims' camp near Kankaria". Also, Modi has not even called a meeting to discuss rehabilitation of riot victims.

What keeps him busy when Gujarat bums? Routine Home Department meetings on law and order, a Cabinet meeting where an

attempt was made to blame camp inmates for riots, the inauguration of four water supply schemes, three meetings on power shortage in the State, including one with the RSS-backed Bharatiya Kisan Sangh, a quake review meeting, a plethora of religious functions, laying the foundation stone for a temple...

In fact, a scan through the CM's programme, post-Goa, indicates that except for attending the all-party committee meeting called by Gujarat Governor, S.S. Bhandari, on April 23, the CM has taken no official meeting on riot victims. "He asked an official during a meeting on scarcity to brief him about the progress in relief work, he was briefed for 15 minutes, that was all", said a senior bureaucrat. Officials are perplexed and wonder when the CM will turn his attention towards the rehabilitation of 1.13 lakh refugees living in 100 odd relief camps in Gujarat."

इससे पता चलता है कि वहां सरकार कितनी सीरियस है। आज भी ऐसे रिलीफ कैम्पस वहां पर हैं जिनको रिकोगनाइज नहीं किया गया है। प्रधान मंत्री जी वहां गये थे। बात करके आए, हिदायत देकर आए। उनके इंस्ट्रक्शंस पर वहां रिलीफ कमेटी बनी लेकिन जो होना चाहिए, वह वहां पर नहीं हो रहा है। कैम्पस वहां पर हैं लेकिन जिस तरह से वहां राशन पहुंचना चाहिए, वह नहीं पहुंच रहा है। रिलीफ कैम्प में जो लोग हैं, उनको कहा जा रहा है कि आप गांव में जाओ लेकिन गाँव ऐसा एटमास्फेयर क्रीएट करने की कोशिश की जा रही है कि वे लोग वापिस न जा सकें। मैं समझता हूँ कि यह बहुत ही सीरियस बात है। एक तरफ आप उनको वापिस भेजने की कोशिश कर रहे हैं और दूसरी तरफ वहां पर एटमास्फेयर है, ऐसा माहौल बना हुआ है कि वे वहां न जा सके।

कौन सा इनीशिएटिव है? वह सरकार की जिम्मेदारी है कि मुख्य मंत्री जी या मिनिस्टर वहां जाकर गांव के लोगों को समझाएं। क्या एक भी कोशिश की गई है वहां पर? खास तौर से ट्राइबल एरियाज में जो देहात हैं, वहां के लोगों को बैठाकर कोई कोशिश की गई है कि ऐसा माहौल बनाओ जिससे कि वे लोग वहां वापस जा सकें? रिलीफ और रिहैब्लिटेशन के लिए जिस तरह से कदम उठने चाहिए, वे कदम नहीं उठ रहे हैं और इसीलिए मैं कह रहा हूँ कि चाहे हमें प्रस्ताव का कितना भी समर्थन कर दें, चाहे कितनी भी बात करें लेकिन कथनी और करनी में यहां फर्क दिखाई दे रहा है। वे प्रशासन के लोग जो कहते हैं, करते नहीं हैं। मुख्यमंत्री जी के अटरेन्सस देखिए, राजकोट में सेक्युलर फोर्सिज को गाली दे दी कि ढोंगी लोग हैं। सेक्युलरिज्म की बात जब भी आती है, मुझे पता नहीं इतनी ऐलर्जी क्यों होती है? सेक्युलरिज्म है तो देश बच पाएगा, अगर सेक्युलरिज्म नहीं है तो देश को बचाना मुश्किल है और जो लोग वन पीपुल नेशन वन कल्चर की बात करते हैं, मैं उनको कहना चाहता हूँ कि सेक्युलरिज्म भी इतनी ही महत्वपूर्ण बात है। जो लोग स्यूडो सेक्युलरिज्म की बात करते हैं, उनको मैं कहना चाहता हूँ कि अगर आप कल्चरल सेक्युलरिज्म की बात करते हैं तो व भी स्यूडो कल्चर नेशनलिज्म है? वह सिर्फ सत्ता हासिल करने के लिए है, कुर्सी हासिल करने के लिए है। राष्ट्र की भावना उभारो, बहुत अच्छी बात है, राष्ट्र के लिए बात करनी चाहिए। कांग्रेस ने आजादी की लड़ाई लड़ी, कुर्बानी

दी, शहादत दी और आज कांग्रेस पर ही दोषारोपण हो रहा है। उसे बदनाम करने की कोशिश की जा रही है।

“आदमी का गमो से रिश्ता है, जिंदगी है तो हादसे भी होंगे,  
और पत्थरों से सामना है उनका जिन दरख्तों पे फल लगे होंगे।”

कांग्रेस ने अगर कुछ किया है, आजादी की लड़ाई में शहादत दी, बलिदान दिए, उसके बाद भी आर्थिक तौर पर इस देश को आजाद करने की कोशिश की और आज उसी कांग्रेस को दोषी ठहराया जा रहा है। आज मैं बहुत जिम्मेदारी के साथ कहना चाहता हूँ कि मुझे परसो एक बहुत सीनियर ऑफिसर मिले थे एयरपोर्ट पर और यह एक बहुत ही गंभीर बात है जो मैं प्रधानमंत्री जी के ध्यान में लाना चाहता हूँ। मैं ऑफिसर का नाम नहीं लेना चाहता। अगर जरूरत होगी तो मैं उसका नाम प्रधान मंत्री जी को देने के लिए तैयार हूँ और वे उनमें बात करें, उनसे पूछें कि असलियत क्या है ? उन्होंने कहा कि तीन दिन पहले मुख्य मंत्री जी ने मुझे बुलाया, कहा गया कि फलां जगह जो रायटस हुए हैं, आप वहां के कांग्रेसियों के नाम दीजिए। इससे बड़ी शर्म की बात और क्या हो सकती है? अगर कहें तो मैं प्राइवेटली प्रधान मंत्री जी को उनका नाम देने के लिए तैयार हूँ, उनकी मीटिंग कराने के लिए तैयार हूँ। कांग्रेस को दोषी ठहराया जा रहा है। अगर कांग्रेस के लोग इनवॉल्व है तो उनको सजा दीजिए, उनको फांसी दीजिए, हमें इसमें कोई ऐतराज नहीं है लेकिन रायटस हो रहें हों और.....(व्यवधान)....

**श्री जयन्तीलाल बरोट (गुजरात) :** ऐक्जाम का बहिष्कार किसने किया था?....(व्यवधान)

**श्री सुरेश पचौरी :** बैठ जाइए, बैठ जाइए।

**श्री अहमद पटेल :** ऐक्जाम के बहिष्कार की बात नहीं है। ऐक्जाम की बात मैं बाद में करूंगा। अरुण जेटली जी जानते हैं, मैंने उनसे बात की है ऐक्जाम के बारे में। उन्हें अच्छी तरह से मैंने बताया है। ऐसे लोगो का हम समर्थन नहीं करते हैं लेकिन अगर किसी ने कहा भी है तो नॉट एज ए कांग्रेस लीडर , इन्डिविजुअल कैपेसिटी में उन्होंने कहा है और अरुण जेटली जी जानते हैं, मैंने उनसे बात की है।....(व्यवधान)....

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAI AH NAIDU): Madam, the Chief Minister of Gujarat is not here. The hon. Member has mentioned the name of the Chief Minister. ... (व्यवधान)....

आप सुनिए ना आपको क्या प्रॉब्लम है?...(intruptions)...

THE DEPUTY CHAIRMAN: Let him say it. I will deal with it.

SHRI M. VENKAI AH NAIDU: He has taken the name of the Chief Minister and attributed something to him, saying that he had given instructions to a particular officer to name certain Congress people in the FIR. Madam, he is not here to defend himself. Nobody knows the truth. He does not have any document to prove it. He is a senior Member. The House cannot go into the truth of the matter, because we do not have

other means of reaching the truth. Therefore, I request the Chair to direct the hon. Member to desist from making such charges against the Chief Minister who is not here to defend himself. He does not have any documentary proof.

**श्री अहमद पटेल :** प्रधान मंत्री जी वेरिफाई कर लें। अगर यह गलत होगा तो मुझे खुशी होगी और मैं विद्वर्ज़ कर लूंगा। I have nothing to say. ...(*Interruptions*)...

THE DEPUTY CHAIRMAN: If you can substantiate it, as you have offered to the Prime Minister, I will allow you. ...(*Interruptions*)...

SHRI AHMED PATEL: I don't mind it. जिस तरह से चीफ मिनिस्टर के अटरेन्सस आ रहे हैं, पहले भी मैं गुजरात के बारे में काफी कुछ कह चुका हूँ, उसका मैं पुनरावर्तन नहीं करना चाहता, उसको रिपीट नहीं करना चाह रहा हूँ कि क्या हुआ, कैसे हुआ लेकिन एक-दो चीजे मैं सदन के ध्यान में लाना चाहता हूँ। ऐक्शन-रीऐक्शन की बात हुई, न्यूटन थ्योरी की बात हुई, मैं उसको रिपीट नहीं करना चाहता। .....(**व्यवधान**)....

**श्री भरतेन्दु प्रकाश सिंहल :** कभी नहीं हुई वह बात।

**श्री अहमद पटेल :** चलिए नहीं हुई, मान लिया। मुख्यमंत्री राजकोट सेक्युलर फोर्सेज को गाली दी, उसके बारे में मुझे कुछ नहीं कहना है लेकिन सदन में जब बहस हो रही थी और जब बलात्कार की बात आई, अगर जार्ज फर्नान्डीज इनडिविजुअल कैपेसिटी में कहते तो मुझे कोई ऐतराज नहीं था लेकिन रक्षा मंत्री जी यह कह रहे हैं कि ऐसा हादसा हुआ ही नहीं। ...(**व्यवधान**)....

**श्री नरेन्द्र मोहन :** मैडम, लोक सभा की बात यहां कैसे डिसकस हो सकती है? .....(**व्यवधान**)...

**श्री सुरेश पचौरी :** लोक सभा कहां बोला है? यह पेपर में आया है, आप सुनिए तो सही।

**श्री अहमद पटेल :** हमने जो पढ़ा है, वही बात हम कर रहे हैं। ...(**व्यवधान**)...

**श्री सुरेश पचौरी :** उन्होंने यह कब कहा कि लोक सभा में बोला है?....(**व्यवधान**)....

THE DEPUTY CHAIRMAN: May I suggest something?... (*Interruptions*)... I think, I am still sitting in the Chair and quite visible too. If he objects to something, I can answer him. Since Shri George Fernandes is a Minister, he is answerable to both the Houses. We will not permit any mention of a Member of the Lok Sabha who is not a Minister, or, the other House cannot mention any Member from the Rajya Sabha if he or she is not a Minister. So, being a Minister, it is the Government's responsibility. That is why he has taken the name. Rules are there which I follow. I don't go beyond the rules book.

**श्री अहमद पटेल :** मैं यह रेंज नहीं करना चाहता था अगर मैंने कुछ अखबार में नहीं पढ़ा होता। I would not have raised it लेकिन जब कहा गया है, उसके बाद चीफ मिनिस्टर ने जो कल वहां भाषण दिया है, मैं उसके रेफरेंस में बात करना चाह रहा हूँ कि जो महिला है उसका नाम है - If you want to note down, please note down - कौजरबानू फिरोजखान, जवान नगर सोसाइटी, नरोरा, पाटिया और जो आई विटनेस है, जिन्होंने अफीडेविट दिया है-मेरे परस एफीडेविट भी है, अगर कहे तो मैं सदन के पटल पर रखने को तैयार हूँ- उसका नाम है जन्नत बीबी कालूभाई शेख, जो आई विटनेस हैं और जो शाह आलम कैंप में है और उनका कैंप का जो कार्ड नम्बर है वह 29 है। टोटल 120 लोग वहां पर मारे गए थे। जो इन्फार्मेशन है, You can verify, पुलिस ने जो रजिस्टर किया वह सिर्फ 20 लोगो के लिए किया है और उसके बाद मुख्य मंत्री जी ने कल कहा, वहां पर जो भाषण दिया था गुजरात स्थापना दिवस पर, कोई अच्छी बात कहते तो मुझे खुशी होती लेकिन वहां पर जो कहा गया, जिस तरह से बाते हो रही हैं, लोगो की भावनाओ को उभारने की कोशिश की जा रही है कि जैसे गुजरात के पांच करोड़ लोग बलात्कारी हैं। इससे बड़ी शर्म की बात क्या हो सकती है। एक जिम्मेदार आदमी का इस तरह का स्टेटमेंट है। किसी को लेकर इस तरह से भाषण किया जाएगा? इससे बड़ी शर्म की बात क्या हो सकती है.....(व्यवधान)..... प्रधान मंत्री जी का मैं सम्मान करता हूँ। मुझ में उनके लिए काफी सम्मान है। लेकिन जिस तरह से अहमदाबाद में बात की, उसके बाद मुझे नहीं मालूम, लोग कह रहे हैं कि हृदय परिवर्तन हुआ। पंजिम में जाकर कुछ बात की। उसके बाद गुवाहाटी में जाकर कुछ बात की। गुजरात में यह कहा कि मैं बाहर कौन सा मुंह लेकर जाऊंगा। उन्होंने यह भी कहा कि पागलपन का जवाब पागलपन नहीं हो सकता है। लेकिन पंजिम में जाकर यह कहा कि गुजरात में जो कुछ हुआ है उसका मूल गोधरा है...(व्यवधान)... मेरा कोई आब्जेकशन नहीं है...(व्यवधान)....लेकिन गोधर में मूल है तो क्या हम जस्टीफाई कर रहे हैं? एक तरफ तो कह रहे हैं कि पागलपन का जवाब पागलपन नहीं हो सकता है। दूसरी तरफ हम यह कह रहे हैं कि उसका मूल गोधरा में है। क्या हम जस्टीफाई करने की कोशिश कर रहे हैं। मैं तो आगे चलकर कहूंगा कि गोधरा का मूल क्या है उसमें भी हमें जाना पड़ेगा और इसी लिए, प्रधान मंत्री जी यहां बैठे हैं, मैं उनसे रिक्वेस्ट करना चाहता हूँ कि जब यूनेनिमसली आप यह प्रस्ताव एक्सेप्ट कर रहे हैं तो एक बात यह क्यों नहीं कर लेते कि सुप्रीम कोर्ट के सिटिंग जज से आप इक्वायरी करा लीजिए कि गोधरा के मूल में क्या है और गुजरात के मूल में क्या है। कम से कम यह तो करा लीजिए। आपकी तैयारी है क्या?....(व्यवधान)....हम लोग हीलिंग टच की बात कर रहे हैं। हम कह रहे हैं कि घाव पर मरहम लगाना चाहिए घाव पर एसिड नहीं छड़कना चाहिए मिर्च नहीं छड़कनी चाहिए। घाव पर जिम्मेदार लोग जो सरकार में बैठे हैं जब मिर्च छिड़कने की कोशिश कर रहे हैं तो यह अच्छी बात नहीं है। आखिर क्या हो रहा है कम से कम अगर हीलिंग टच देना है तो जस्टिस मिलना चाहिए चाहे किसी के साथ भी अन्याय हुआ हो। जो एफआईआर दर्ज हुई हैं, चाहे मुसलमानों के खिलाफ हों, चाहे हिन्दूओं के खिलाफ हों, किसी के भी खिलाफ हो, क्यों एक्शन नहीं लिया जाता है, क्यों अरेस्ट नहीं हो रहे हैं, क्या वजह हैं? कम से कम प्रधान मंत्री जी, वहां से डिटेल् तो मंगावाइए कि अब तक कितनी एफआईआर रजिस्टर हुई हैं, कितने लोगों की अरेस्ट नहीं हुई है, क्यों कुछ लोग अरेस्ट नहीं हुए हैं? कम से कम डिटेल्ड रिपोर्ट तो आप मंगावाइए, कन्टिजेंसी मंगावाइए ताकि आपको पता चले कि वहां पर क्या हो रहा है। मैं आपसे यह विनती करना चाहूंगा। आप अलग-अलग जगह पर जाते हैं। ठीक है, अलग से बात करिए। आपने क्लैरीफिकेशन भी किया। हमने मान लिया। चाहे किसी के लिए

2.00 p.m.

अलग दिल रखिए, और किसी के लिए अलग दिल रखिए, लेकिन कम से कम हिंदुस्तान के लिए तो एक दिल, एक जवान और एक भाषा रखिए। अलग-अलग जगह जाकर, अलग-अलग हमारे दिल की बात करते हैं, जैसे एक दिल के टुकड़े हजार हुए, कोई यहां गिरा, कोई वहां गिरा। राष्ट्र के हित में कम से कम एक जवान, एक दिल और भाषा होना बहुत ही जरूरी है। सालों आपने निकाले हैं। आपका बहुत बड़ा पोलिटिकल कैरियर है। मैं समझता हूँ कि यह वक्त है। आजादी की लड़ाई की तरफ हमें और भी ध्यान देने की जरूरत है। कांग्रेस ने जो कि या मैंने अपनी बात की है। मुझे नहीं मालूम वहां और लोगों की भूमिका क्या रही है। लेकिन कम से कम आज एक वक्त आया हुआ है, फिर से एक बार राष्ट्र के हित में कुछ कदम उठाने हैं। अगर यह नहीं किया, अगर यह बीमारी और प्रदेशों में फैली, और राज्यों में फैली, तो फायदा किसको होगा। हमारे दुश्मन देश को फायदा होगा। वह तो चाहता ही है, पाकिस्तान चाहता है कि हिन्दुस्तान में इनस्टेबिलिटी हो। हिन्दुस्तान के टुकड़े टुकड़े हो जाएं। क्या हम यह चाहते हैं? मेहरबानी करके इस बीमारी को रोकने की जरूरत है। अगर यह बीमारी और प्रदेशों में फैली तो उससे देश को नुकसान होगा, और दुश्मन देश को फायदा होगा। आजादी की लड़ाई के बाद हमारे जैसे युवा पैदा हुए हैं। हजारों जो हिन्दुस्तान के जवान हैं उनकी निगाहे प्रधानमंत्री जी आपकी ओर हैं, इस सरकार की ओर हैं। आजादी की लड़ाई में तो हम योगदान नहीं दे पाए लेकिन यह वक्त है, एक सुनहरा मौका है आपके लिए कि कम से कम देश को एक और अखंडित रखने के लिए कुछ कदम उठाएं।

“जिस शान से कोई मकतल में गया, वह शान सलामत रहती है  
यह जान का जाना कोई खास नहीं, यह जान तो आनी जानी है”।

यह सुनहरा मौका है प्रधान मंत्री जी कि इसके बारे में आप कुछ कदम उठाएं ताकि यह बीमारी और प्रदेशों में न फैले और यहां पर जो हो रहा है उसे आप रोकने की कोशिश करें। मेरे ख्याल से यहा बहुत ही जरूरी है। गोधरा के बारे में कुछ काफी कुछ बातें हुईं, गुजरात के बारे में काफी कुछ बातें हुईं, हमने इनको कंटेन किया। इतना ही नहीं जो भी दोषी हैं उनको सजा दीजिए। उनको फांसी दीजिए। यह एक शैतानियत थी, एक हैवानियत थी। अभी आप कह रहे थे, रिपोर्ट पढ़ रहे थे। अभी अयोध्या में क्या हुआ? सब लोग जानते थे कि कुछ भी हो सकता है। सरकार ने क्या कोई कदम नहीं उठाया? पहले जब भी कार सेवक जाते थे, उनके कंपार्टमेंट उनके में उनके साथ एक सीनियर आफिसर जाता था। जो जो सेंसिटिव स्टेशंस थे वहां बंदोबस्त किया जाता था। जो एक महिला है जिनका नाम है वीनाबेन....(व्यवधान)..... मुझे गुजराती में उन्होंने ने चिट्ठी लिखी हुई है? उन्होंने कहा कि मैं भी उसी ट्रेन में सफर कर रही थी। मैं उनका नाम देने के लिए तैयार हूँ-श्रीमती वीना बने मफतभाई पटेल। उन्होंने कहा कि मैं भी ट्रेन में थी। मैं मैनेज करके बाहर आ गयी। 8-10 पुलिस कांस्टेबुल खड़े हुए थे। एक के पास गन भी थी। हमने कहा कम से कम हवा में फायर कीजिए। उन्होंने फायर नहीं किया। कहा लिखकर मुझे दे जाओ। जब नहीं किया तो मैंने कांस्टेबुल को थप्पड़ मारा। उसके बावजूद भी उसने एक्शन नहीं लिया। किसकी जिम्मेदारी थी? मेरे ख्याल से अगर पुलिस थोड़ा भी कुछ कदम उठाती तो यह हादसा रुक सकता था। जो निर्दोष लोग हैं उनकी जान बच सकती थी। मैं समझता हूँ कि सच्ची बात.....(व्यवधान).....

**श्रीमती सविता शारदा (गुजरात) :** टुकड़े टुकड़े करके मारा गया। क्या यह सच है?  
.....(व्यवधान).....

SHRI NILOTPAL BASU : मैडम, यह क्या हो रहा है। This is very unfair. ...(*Interruptions*)...

THE DEPUTY CHAIRMAN : I WW permit you to speak. But let him finish his speech..(*Interruptions*)...

**श्री अहमद पटेल :** यहां तो गलत भी बोला जाता है तो बड़ी बेशर्मी के साथ बोला जाता है। कम से कम गलत बोले तो इस तरह से बोलें कि अखिर पकड़े नहीं जा सकें। तो मेरे ये सुझाव है। अगर सही मायने में हीलिंग टच देना है, घाव पर मरहम लगाने का काम करना है तो कम से कम रिलीफ कैंप में जो लोग हैं, जैसे प्रधान मंत्री जी ने चिंता की, रिलीफ कमेटी बनायी, एक पैकेज आपने डिक्लेयर किया हुआ है, मैं अपेक्षा करता हूँ कि ईमानदारी के साथ उसका इंप्लीमेंटेशन होना चाहिए। जो भी कैंप में लोग है, ठीक है कोई ऐसे ही आ गए है उनको हटा दीजिए, जो करना है कीजिए, लेकिन जो जेन्युइन लोग हैं जो वापस नहीं जा सकते, कम से कम ऐसा माहोल तो बनाइए कि वे लोग वापस जा सकें। कब तक कैंप में लोग रहेंगे? कब तक रिलीफ का काम चलता रहेगा? इसके लिए सिंसियर एफर्ट करने की जरूरत है। रिहैबिलिटेशन के बारे में 60 दिन से ज्यादा हो गए है, मेरे ख्याल से अभी कुछ भी कार्यवाही शुरू नहीं हुई है। उसके बारे में काम शुरू करना चाहिए। जैसे मैंने कहा कि एक माहौल बना है, इसमें देहात में जो लोग है, कम से कम उन गांव वालो को बैठा कर कुछ तो बात करें ओर चीफ मिनिस्टर को यह इनीशिएटिव लेना चाहिए। ऐसे इनीशिएटिव अब तक नहीं लिए गए हैं। जैसे मैंने कहा कि एफआईआर जो भी दर्ज हुए हैं उसमें क्या हो रहा है, क्या नहीं हो रहा है, क्योंकि जब तक लोगो को न्याय नहीं मिलेगा तब तक मैं समझता हूँ कि उनके घाव भरने की प्रक्रिया शुरू नहीं होगी।

मेरे ख्याल से यही मेरे तीन-चार सुझाव थे और जैसे मैंने शुरू में कहा कि मिल-जुल कर कुछ काम करेंगे तो जरूर घाव भर सकते हैं। फिर से एक ऐसा माहौल गुजरात में बन सकता है जिसमें सब लोग इकट्ठे रह सकें। नहीं तो, एक बुजुर्ग मुझे मिले थे और कह रहे थे कि हमें कुछ नहीं चाहिए, सिर्फ हमें हमारी जिन्दगी या हमारी जो जान है, उसे आप बचा लीजिए। न तो हमें रिलीफ चाहिए, न रिहैबिलिटेशन चाहिए, लेकिन लोग चाहते है कि हम यहां से चले जाएं। एक प्रदेश से दूसरे प्रदेश में चले जाएं। टीडीपी के हमारे दोस्त लोग बैठे हैं, चन्द्रबाबू नायडु जी ने 300 एकड़ भूमि के लिए ऑफर की है, लेकिन यह कोई सोल्यूशन नहीं है। अगर ऑफर की भी है तो यह सोल्यूशन नहीं है। मेरे ख्याल से उनको हमें फिर से रिहैबिलिटेशन करना चाहिए। उस बुजुर्ग ने कहा कि यह हमारा वतन है और हम यही पैदा हुए हैं। हम यहीं मरेंगे, चाहे कुछ भी हो जाए, लेकिन इस धरती को छोड़ करके हम नहीं जायेंगे। चाहे हमारा वोट आप ले लीजिए, हमें वोट भी नहीं चाहिए, लेकिन कम से कम हमारी जान तो बचा लीजिए। ये जो चीजें है ये बड़ी सेंसेटिव चीजे है। मेरे ख्याल से यह भी ध्यान में रखने की जरूरत है और इसी दिशा में हम काम करेंगे तो यह जो बीमारी है यह आगे फैल नहीं पाएगी और यह राष्ट्र के हित में एक अच्छा काम होगा। धन्यवाद।

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY): Madam Deputy Chairperson, the hon. Leader of the House has already spoken before me and stated that the Government finds the language of the Resolution absolutely in consonance with the obligations

which the Government has to express an anguish over what has happened in the last eight-nine weeks in Gujarat is perhaps, the least that we can do in this House. Now, that this House has a unanimous view that the events that have happened in Gujarat were something over which we are not only expressing anguish, but we have already condemned them, each section has condemned them separately, in no uncertain terms. There, perhaps, could be an absence of adversity, when we debate this, because there are a larger number of issues which really emerge out of this debate. Is the object of this discussion now merely to pass around and discuss the blame game? Is the object of this discussion only to have a selective condemnation of events of barbarism or violence that take place, or, If not a selective criticism, perhaps, in some cases, an over-emphasis on some incidents of violence and playing down some other incidents of violence? We, In this House, at least, my party, my Government, are both concerned as Indians, Members of the Government, members of our party that such Incidents which have taken place really don't, In any way, lead any respectability to otherwise a very civilised and liberal society that we have in Gujarat. We are also concerned. We, the members of the B.J.P. particularly, our other colleagues also in the NDA, have always maintained, that instances of communal violence and communal tensions considerably came down In the last four years. In fact, there were no major incidents. Therefore, when a major incident of this kind takes place, it not only causes anguish to us, It causes us tremendous amount of embarrassment when we pre In power, both at the Centre and in the State, that an Incident of this kind has happened. But, as I said, Madam Chairperson, the object of this discussion really is to find answers. There are several issues which will arise In the State of Gujarat, perhaps, what Is of concern to us is, - I visit that State almost twice every month - If a social divide has come into existence, how do we address that question? When incidents of this kind take place, I absolutely agree with any Member of this House, who says that both the administration and the police in particular, should have been firm and fair in dealing with the incidents.

In case anybody is delinquent In the exercise of his duty for any collateral purpose, there would be absolutely no hesitation that he be sternly dealt with. As far as the relief and rehabilitation are concerned, it is the responsibility of the Government, it is the responsibility of the whole society, that what we consider is the most liberal relief and rehabilitation package that has ever been announced in this country must be expeditiously implemented. Mere condemnation of the incidents of violence may not be



enough. We can go into a lot of other collateral issues which have been raised particularly by Shri Arjun Singhji, when he started the debate; I will deal with some of the issues which he has raised because some of them are indeed very important.

I don't think, Madam, this is the occasion to actually go into particular incidents and then try to get into a debate as to what the root causes are. On these root cause theories, when Ahmedbhai was just now speaking, I don't think it could-that the maddening mob violence, which took place after Godhra, in any way-be justified by what happened in Godhra. No effort should be made, as was made in some cases, to rationalise and explain what happened in Godhra, by saying, "Well, the root cause for what happened in Godhra lies elsewhere." I heard some similar arguments when the World Trade Centre was attacked, "The root cause is, perhaps, in Palestine."

Once we get into the discoveries of these root causes, we, perhaps, sidestep the issue which really concerns us more directly today. What is of concern when Godhra took place? I will come to the incidents after Godhra also. When you had a few thousand people collecting there, there was no immediate provocation. Thousands of people don't collect in a matter of five minutes. Somebody must have planned these incidents. Somebody might have instigated these incidents. Somebody may, perhaps, have brought in some innocent and ignorant people also by spreading some kind of rumours. You burn a train. When you burn a train, you have those horrible pictures being shown. In fact, speaking for myself, I would have preferred, if a large number of them had not been shown on the electronic media. We have to condemn this. We have to use the media to build up an opinion against these kind of incidents.

On the evening of 27<sup>th</sup>, I remember having appeared on one of the channels. I thought, that was a historic trial for all of us where we should have tried to restore calm, as far as the society is concerned. But every half-an-hour, 48 times a day, we show all these horrible pictures of the train in Godhra; a lady clinging on to a little child, trying to save the little child, and the mother and the child had to be separated. Then, perhaps, these are also sufficient to create some kind of provocation, if not a frenzy.

When police tries to come in, when fire brigade tries to come in, we were faced with a cruel situation where for a reasonable period of time, even the fire brigade was prevented from entering the compartment, to the

railway station or where it took place. I think, when we condemn Godhra, we condemn the incidents after Godhra also. We must treat them as something reprehensible. There could be no justification over all these things.

SHRI NILOTPAL BASU: We are all agreeing with this. The only thing is, we would like to know...

THE DEPUTY CHAIRMAN: He has not yielded, please sit down. ...*(Interruptions)*...

**श्री राजू परमार (गुजरात) :** सिंहल जी, आप क्यों खड़े हो जाते हैं?

**उपसभापति :** कोई खड़ा नहीं होगा। आप बैठिए। जो बोल रहा है, वही खड़े होकर बोलेगा और दूसरे लोग अपने टाइम पर बोलेंगे।

SHRI ARUN JAITLEY: When this argument is raised; an explanation has to be given, well, all of us condemn the Godhra incident. I am sure, every right-thinking person has to condemn the Godhra incident. Let us not forget that it was not the root cause which is being referred to. Theory overnight sprouted and I read on the front pages of India's leading newspapers, that well, Godhra incident took place because a tea vendor was not paid; Godhra incident took place, because somebody indulged himself in an event of eve-teasing. When we play down these things, the civilised society loses its moral authority to condemn not only what happened in Godhra but also what happened subsequently. Madam, there can be no justification. The Prime Minister has said that this was an act of madness, a blot and a scar on each one of us. On the 28<sup>th</sup> onwards you have large mobs of people at hundreds of places in the State. In fact, I was having a plan of Ahmedabad city, the traditional areas which were considered sensitive and a comparative plan as to where the action had taken place on the 28<sup>th</sup>, there was no traditional area left. It had spread out. You had a situation where these mad mobs, some of the most cruel and barbaric acts have taken place. There can be absolutely no justification for any act done by anybody. What is of serious concern to us is when this does happen, an impression is sought to be created and, if even a part of that is true, I think, that is the real issue for soul searching. What was the police doing when all this was happening because if such instances take place at such a large scale and the police is looking the other way, allowing them to happen, this was said in the context of 1984? I am not drawing this comparison for any other reason that you had 3000 people killed in one day. That is a very large figure. I mean 3000 people killed in one day, you find a

situation that not a single bullet is fired. The whole society was helpless in the hands of the mobs. If that kind of a situation does exist, I think, we must defy our differences across parties and condemn outright a situation of this kind because that is nothing more, nothing less but will lead to the breakdown of the civil society, that you have mobs taking the entire law enforcement machinery into their own hands. The police encourages them and does nothing. Ahmedbhai just now with his large experience of Gujarat was mentioning, what are the arrests that police is making. One reason why I feel that a lot of people have been forthcoming, a lot of editorials have been written and comments have also been made in the international media whether the police there has been fair or unfair. I can understand cases where police had gone and saved the lives of the members of the minority community. That is the thing for which the police has been appreciated. Even in the Report of the National Human Rights Commission, there are some references to it. There are also 'could be' cases where the police is badly outnumbered and despite its best efforts is not able to control a situation. A society can live with an honest failure of this kind. But what would be the utmost concern is that if any member of the police chooses to look the other way when a crime is taking place, if such instances have happened, we would all be one in this House to say that nobody who has indulged in the incidents of this kind should be spared or left unpunished. But an impression should not be created that there was utter lawlessness and the police was doing nothing. I have, in fact, on my several recent visits to Gujarat during this period, I personally tried to understand it. I met some victims, various groups and the police officers also. I wanted to know as to what is the magnitude of the action that they had taken when situation was one which people have referred to as a breakdown. We are also conscious of what the police has done in earlier similar situation when they arose. Till the 28<sup>th</sup> of April -- this is starting from 27<sup>th</sup> of February; two months and one day -- when we say that why police is not arresting people -- 37545 arrests have been made. ... (*Interruptions*)... Well, I will deal with each one of them. ... (*Interruptions*)... That is not correct.

I have come with the figures. Madam, 37,545 people have been arrested. Of these arrests, right from the day of 27<sup>th</sup>, 14,144 arrests have been made, against whom specific criminal charges have been framed. These people have been arrested for involving in murders, looting, arson, and for various acts of participation in mob violence. Madam, there are many, many more experienced Members in this House than me. And I

wonder whether we have had such similar sad instances of this kind. In fact, in the State of Gujarat, I will give the figure on the kind of instance that we have seen. From 1970 onwards -- and it is a very sad situation -- 443 instances of this kind have taken place and some of them fairly large and some of them relatively minor. The real issue, this debate should address, is how to answer a situation where, in the last thirty-two years, in one State, 443 instances of this kind have taken place. In 1969, each one spread over to weeks and months and left 660 dead. Mr. Modi was not even born on the political scene, at that time. In 1985, 208 dead; in 1990, 219 dead; in 1992, 441 deaths had taken place. Therefore, should the debate be acrimonious and say, "Well, one man's removal will resolve this issue." There were 443 instances. There have been towns, where curfew has existed not for days or weeks but for months. In one case, it was extended almost close to one year, to contain the situation. And the real issue that we must be discussing today is: how do we address this problem that has arisen? How is this social divide going to be addressed? Today, I found that out of 460 and odd police stations in the State of Gujarat, broadly, the situation is under control in 10 police stations in Ahmedabad and seven in Baroda and in seventeen police stations, the situation is still fragile. Curfew is continuing in those areas and, in the rest of the areas, it is comparatively normal. We had gone over the weekend and there was a celebrated festival of *Hanuman Jayanti*. A stone was thrown at a temple in Baroda. A simple stone-throwing incident at a temple, which comes under one of the seven police stations in Baroda, and the situation is so fragile that it could lead to trouble; it did lead to trouble. Crackers have been burst, by some miscreant, in the middle of the night, it could create a trouble. The real issue, therefore, is, we say, 'well, this is only because of one man or one party.' We start believing facts that are not true. I regret to say that, at times, we all developed a tendency, we believe facts which may not be accurate, we raise a rhetoric over some of those 'facts' and then we become victims of our own rhetoric. The whole world is being told, 'Gujarat police did nothing to arrest people.' Shabanaji wanted to know the dates. I will give the dates also in a number of cases. Madam, 37,545 people have been arrested. And, I do not remember, in any other communal trouble, the police went out of the way to arrest a figure as large as this. Madam, 14,144 people have been arrested with specific criminal charges of violence, mob violence and murders and 23,298 preventive arrests have been made. Now, I thought to myself, because the propaganda we were hearing was, "There is a communal bias in the police." And because of the bias in the

police, when preventive arrests are being made, -- probably, the allegations were slightly true - the members of the minority community would be picked up, because there is no charge against them. That is what the allegation being hurled against the police. So, I asked somebody, 'is there a preparation?' Though it is not relevant, because the hon. Home Minister said so in the earlier debate. Now, I have even the break-up. All I can say is that it is not fair or proper for anybody to break it up into what is the religious denomination of each one of the arrested persons.

But I can tell you, in the preventive arrests, out of 23,000 odd, 19,500 belonged to the majority community. But, yes, we must now become the victims of our own rhetoric; and internationally campaign that we have a police, whose name we can say, well, this is the Gestapo. It goes about. Arjun Singhji was not wrong -- because we are all victims of our own rhetoric -- when he said that this is what happened in Nazi Germany. The police were only prosecuting the Jews. But, here, you had a situation where, both in the case of criminal as well as preventive arrests, more than 70-75 per cent people arrested belonged to the majority community. But we must then whip up a propaganda and say, "Well, this is what the police did not do." On 27<sup>th</sup>, they had started their preparations. In one city, curfew was imposed in the morning; in another, it was imposed in the afternoon. In the afternoon, an oral request was made for deployment of Army. In the evening, a written request was made. The Government decided to send the Army in the morning. On the midnight of 28<sup>th</sup>, you had 52 airloads of armymen being brought from some place in the Rann of Kutch, and landing at Godhra, Ahemdabad, and Baroda. Never has been this kind of expedition that the Army arrived in the morning, and by 10 or 11 o'clock, the Army took its position. ...*(Interruptions)*...

AN. HON. MEMBER: And everything was over.

SHRI ARUN JAITLEY: Well, everything was not over. That's again an inaccurate statement. The allegation is, what did the police do. The main trouble point was Ahemdabad. I asked the DGP for authentic figures, "How many people did you....?" What were the acts? The police may have been outnumbered. In Ahmedabad, there are 7,000 policemen in all, and you had dozens -- not dozens, but, literally, several dozens -- of incidents taking place. On the very first day, that is, on 28<sup>th</sup>, the police fired 1496 rounds. Since the violence was continuing, the police fired 2167 rounds on the second day. On the third day, they fired 867 rounds. And when people were dying in mob violence -- very sadly so -- you had, in the

first three days, close to a 100 people killed in police firing alone. If any Member wants to see it, I have a date-wise list showing the magnitude of police action on each of these days. But if we start believing our own rhetoric and say, "Well, the police was looking the other way round, and the police did nothing." What can we do? The police, till today...*(Interruptions)*...

SHRIMATI SHABANA AZMI (Nominated) : Out of these hundred people, how many were Muslims and how many were Hindus? ...*(Interruptions)*...

SHRI ARUN JAITLEY: Madam Deputy Chairperson, it's a question which I really did not want to get into. I think it will be very unfortunate if we did get into it. But, because of this international propaganda that has been carried out by some of our friends, not deliberately, they feel strongly about it; they are told something and they start believing it. Madam, there are three stages of violence which is taking place. It is my personal understanding. The first is Godhra; the second is the post-Godhra mob violence that took place - - mainly at Ahmedabad and Baroda, but which also spread to some other places -- and the third is the sporadic incidents that have been taking place thereafter. I have the figures. I can separately make them available to Shabanaji. We will keep our fingers crossed till the final report is given by the police and chargsheets are filed. It is generally believed that in the mob violence that took place from 28<sup>th</sup> onwards, there was a larger number of members of the majority community who were on the streets, protesting that incident. In the sporadic incidents which had taken place - particularly after 18<sup>th</sup> March, it's somewhat a different story --I can give you the identity of people, per day, during each of those periods, Godhra apart, the two periods; it tallies with the background of the people who were actually indulging in violence.

Till 18<sup>th</sup> April, the number of the majority community people killed in police firing was much larger. Thereafter, separate kind of incidents were taking place, and I don't want to go into the details of each one of them because the police is dealing with them. During the first day, around 19 people were killed, during the second day, 50 people were killed, the third day 14 people got killed and the fourth day some different number of them got killed. Close to a hundred people got killed in police firing, and this is when the mobs were there. The members of the majority community, who were killed in the police firing, you can take it, was much larger. Therefore, to become victims of our own rhetoric and say, 'well, only members of the minority community were being..*(Interruptions)*...

SHRI DIPANKAR MUKHERJEE: Why don't you refer to the NHRC Report? ...*(Interruptions)*... Why do you speak only about the rhetoric and all those things? ...*(Interruptions)*...

SHRI ARUN JAITLEY: Well, I will refer to that.  
...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Please don't interrupt.  
...*(Interruptions)*... Please don't interrupt. ...*(Interruptions)*...

SHRI DIPANKAR MUKHERJEE: Madam, he is on the Government's side, so, let him explain. ...*(Interruptions)*... Why is he speaking only about rhetoric? ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: I will tell you one thing.  
...*(Interruptions)*... Anybody who makes...*(Interruptions)*... Anybody who makes a wrong statement on the floor of the House is also responsible to substantiate it. He is speaking, and he is a Minister also. If it is found that he is giving a wrong statement, then, there is a Committee which takes care of it, and there is the Chair, which will take care of it. ...*(Interruptions)*... He should substantiate it; he is substantiating it. So, don't interrupt. ... *(Interruptions)*... I am not allowing any interruption either from this side or from that side. ...*(Interruptions)*... No; no. ...*(Interruptions)*...

SHRI DIPANKAR MUKHERJEE: Madam, he is referring to rhetoric. He should refer to the NHRC Report.

THE DEPUTY CHAIRMAN: You see, every individual in this House has a right to speak what he or she wants to say. ...*(Interruptions)*... It will not be what you want. ...*(Interruption)*... I have said this many times. ... *(Interruptions)*... Let him speak and let him finish. ...*(Interruptions)*...

**उपसभापति :** सिंहल साहब, आप कृपया स्थान ग्रहण कीजिए।

SHRI DIPANKAR MUKHERJEE: As a Member, I want to get enlightened from the hon. Minister.

THE DEPUTY CHAIRMAN: No, you need not.  
...*(Interruptions)*...

SHRI DIPANKAR MUKHERJEE: He should respond to the NHRC Report instead of speaking about rhetoric. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: If any enlightenment is needed, I will do it on your behalf. ...*(Interruptions)*... Now, please let him finish. ...*(Interruptions)*...

SHRI ARUN JAITLEY: I am grateful to the hon. Member for reminding me about the NHRC Report. I shall be dealing with it also. The NHRC is a very important, statutory and functional institution. So, every word of that Report has to be understood, studied and given the utmost regard that it deserves. I am only referring to a fact, and I would say that none of these, should, in any way, be understood to even rationalise or justify why violence should take place. It is reprehensible. I remember when we met at the National Executive meeting at Goa, on which a lot has been said, we condemned the Godhra incident and when it came to the post-Godhra violence, we said, 'It is equally reprehensible.' We did not use any lesser word. We did not say that we are in any way anguished. We condemned this incident and said, "it is equally reprehensible." This is what we said at the National Executive meeting in Goa.

A very important statement is being made. I would even say, if this is even partly correct, it leads to a serious introspection, which we will have to do. 'A crime is being committed and the police looks- the other way.' As I said, if such instances are in existence -- I am sure some instances would be there. There are cases, I have a list where members of the minority community were saved and there are cases where the police tried its best to save people, but in some cases it failed. There may be some cases where policemen, for whatever reasons -- some have said the reason is political, some have said it was their own sentiment -- whatever might have been the reason, it is inexcusable. A charge has been made that a rape occurred and the police officer says, 'I will not register an FIR.' Well, some of the incidents which are being mentioned, I would say, if the incidences are true, then, there is no dispute that it is disgraceful for each one of us that such an incident has happened.

if the incidences are true, it is disgraceful for each one of us that such an incident has happened, and it would be even more disgraceful for the system when the policeman says, "I do not register the FIR."

**श्रीमती सरला माहेश्वरी (पश्चिम बंगाल) :** मंत्री जी, महिलाओ के नाम बताया है और आप बात कर रहे हैं। .....(व्यवधान).... सारी चीज़े हो जाने के बावजूद, मासूम लोगो की जिंदगी बर्बाद हो जाने के बावजूद.....(व्यवधान)..... गुब्बारा फुट गया। .....(व्यवधान).... और आप कह रहे हैं.....(व्यवधान)..... लाखों लोगो की जिंदगी गुब्बारा हैं जो फुट गया। .....(व्यवधान)..... महिलाओ के साथ बद्तमीज़ी की गयी, महिलाओ के नाम बताएं हैं। एक, दो, तीन चार करके नाम बताए गये हैं और उन्होंने कहा है कि कहीं एफ.आई.आर. दर्ज नहीं हुई है। .....(व्यवधान)..... मंत्री जी कौनसे .....(व्यवधान)..... की बात कर रहे हैं। आजाद हिन्दुस्तान में महिलाओ के साथ जो किया गया है, हमें शर्म आती है।



SHRI M. VENKAIAH NAIDU : This is nothing, but politics  
...(Interruptions)...

**उपसभापति :** आप भी बैठिए, आप बैठ जाइए। प्लीज़ बैठ जाइए।

**श्रीमती सरला माहेश्वरी :** एक महिला होने के नाते हमें शर्म आती है।.....(व्यवधान)..... आप लोग महिलाओं के साथ कौन सी राजनीति करते हैं।.....(व्यवधान)..... मैं पूछ सकती हूँ कि आप लोग महिलाओं के साथ कौन सी राजनीति करते हैं।.....(व्यवधान).....

**एक माननीय सदस्य :** मिदनापुर में क्या हुआ ?.....(व्यवधान).....

**श्रीमती सविता शारदा :** आप वहां गयी नहीं हैं। अगर आप वहां जाएं तो आपको पता चलेगा कि वहां क्या हुआ था।.....(व्यवधान).....

**श्रीमती सरोज दुबे (बिहार) :** उन्हें जीवन भर जलालत को झेलना पड़ेगा। जिनके बच्चों को उनके सामने मार दिया गया.....(व्यवधान).....

**उपसभापति :** आप बैठ जाइए, आप भी बैठिए। आप बैठ जाइए। आप भी बैठिए।

SHRI M. VENKAIAH NAIDU: Madam, what is this?  
...(Interruptions)...

THE DEPUTY CHAIRMAN: Please sit down. Everybody should sit down. ... (Interruptions)... zm \$cj vJTT^I arm \*ft «n%tj| I am also a woman. I will take care of it. I will ask the Minister ... (Interruptions)... Please sit down ... (Interruptions)...

**श्रीमती जमनादेवी बारूपाल (राजस्थान) :** मैडम, मैं आंखों देखी बात बता रही हूँ। कल की तारीख में बसों में.....(व्यवधान).....

**उपसभापति :** आप बैठिए ना। जैसी आपकी भावना हैं उस भावना से मैं भी जुड़ी हुई हूँ। मेरे सारे भाई भी उससे जुड़े हुए हैं क्योंकि हर महिला किसी न किसी पुरुष की रिश्तेदार होती है। यह सिर्फ महिलाओं का सवाल नहीं है। जो बात है, मंत्री जी आप ने सवाल किया है, मैं कोशिश करूंगी कि वे उसका सही जवाब दे दें और अगर उनके पास अभी न हो तो मालूमत करके यहां बता दें कि क्या किसी महिला ने एफ आई. आर. लिखाने की कोशिश की और पुलिस ने नहीं लिखी, और अगर ऐसा हुआ है तो उस पर आप क्या कार्यवाही करेंगे। इस बात की पुष्टि आप कर दें। ....(व्यवधान)..... अब आप लोग बैठ जाइए।

SHRI JANARDHANA POOJARY (Karnataka) : What is this, Madam?  
Why is the Minister of Law giving all these details? Why is he giving the reply? It should be given by the Minister of Home (Interruptions)...

THE DEPUTY CHAIRMAN : No, this is not done.  
...(Interruptions)... Please sit down.

SHRI T.N. CHATURVEDI (Uttar Pradesh) : He is a Member of this House from Gujarat ... (Interruptions)...

SHRI JANARDHANA POOJARY: He is a Minister of Law. What does he know about all this? ...*(Interruptions)*...

उपसभापति : बैठिए, बैठ जाइए। .....*(व्यवधान)*.....arlier also, you have been a Member of this House. As you know, after the Chair gives a direction. I don't think there is any need to make any effort, because when I ask something, it has to be replied. I have put him a question. He can ask the Home Minister or the Prime Minister or the Chief Minister. It is the collective responsibility of the Government..*(Interruptions)*...

श्री सुरेश पचौरी : माननीय उपसभापति महोदया, मैं दूसरा प्वाइंट रेज कर रहा हूँ।

उपसभापति : अभी कुछ नहीं। अभी नहीं। .....*(व्यवधान)*..... उधर से भी नहीं। .....*(व्यवधान)*.....

श्रीमती सरोज दुबे : महिलाओं के साथ ज्यादाती हुई है। कितनी महिलाओं के पेट फाड़े गये, कितनों के बच्चे मारे गये, उनके साथ कोई.....*(व्यवधान)*.....

उपसभापति : आप बैठिए। अभी बैठ जाइए।...*(व्यवधान)*.... सरोज जी बैठ जाइए। मैं पूछ रही हूँ आंकड़े.....*(व्यवधान)*...आप बैठिए।...*(व्यवधान)*

श्री सुरेश पचौरी : महोदया, विधि मंत्री जी इसलिए जवाब नहीं दे पा रहे हैं ...*(व्यवधान)* ..... महिलाओं पर जो अत्याचार हो रहा है उसका जवाब इसलिए वे चुईगम खा रहे हैं । विधि मंत्री जी चुईगम खा रहे हैं ...*(व्यवधान)*.....

उपसभापति : आप बैठिए। आप बैठ जाइए। .....*(व्यवधान)*..... आप लोग भी बैठ जाए।

श्री राजनाथ सिंह "सूर्य" (उत्तर प्रदेश) : आप लोग शोर मचा सकते हैं। .....*(व्यवधान)*.....

THE DEPUTY CHAIRMAN: I take strong exception to this. It is never dona..*(Interruptions)*... Please sit down. ...*(Interruptions)*...

श्रीमती सरला माहेश्वरी : सच्चाई सामने लेकर आइए ना। .....*(व्यवधान)*.....

श्रीमती सरोज दुबे : शोर मचाने का तो ...*(व्यवधान)*.... महिलाओं के साथ.....*(व्यवधान)*.....

श्रीमती सरला माहेश्वरी : शोर मचाएंगे.....*(व्यवधान)*.... जुल्म होता है, जुल्म के अंधेरे में शोर मचाएंगे.....*(व्यवधान)*.... हम शोर .....*(व्यवधान)*.....

श्री दिनेश त्रिवेदी (पश्चिमी बंगाल) : वह भी एक महिला हैं। ....(व्यवधान).....

SHRI T.N. CHATURVEDI: Madam, the truth

*hurts..(Interruptions)...*

THE DEPUTY CHAIRMAN: Please sit *down..(Interruptions)...*

श्री एस.एस. अहलुवालिया (झारखंड) : बंगाल में सरें आम कोर्ट लगाकर ज़ोनल कमेटी ने लोगो को कत्ल कर दिया, उसके बारे में भी कुछ बोलो। ....(व्यवधान).... सरें आम लोगो को मार दिया, उसके बारे में तो बोलो। .....(व्यवधान)..... बंगाल में क्या हुआ जब उसकी विधवा एफ. आई.आर. दाखिल करने गई तो?....(व्यवधान).....

THE DEPUTY CHAIRMAN: If you do not listen to me and stop interrupting the debate, I will adjourn the House. ...*(Interruptions)...* No, I am not allowing anybody. Mr. Ahluwaliaji, please sit down. Everybody should take his seat. Sarojji, please sit down. I am telling you one thing. When the Chair has already given a direction, do you think you can do better? You can only shout; nothing else. I want an answer.

श्रीमती सरोज दुबे : मैडम, अगर महिलाओं पर अत्याचार होगा तो हमें सदन में चुप कराने से हमारी आवाज़ बंद नहीं होगी।

उपसभापति : आप बैठ जाइए॥ do not want noise. I want an answer. ... *(Interruptions)...* Please sit down.

श्रीमती सविता शारदा : मैडम, 28 तारीख को किसी ने महिलाओं के लिए आवाज़ नहीं उठाई।....(व्यवधान)...

उपसभापति :सबके लिए उठाई। बहन अकेली नहीं होती, भाई के लिए भी आवाज़ उठाई गई थी। 28 तारीख को यहां लीडर ऑफ दि अपोजिशन बोले, इधर से बात हुई, उधर से बात हुई, सब लोग बोले और सबसे ज्यादा मैंने चेयर से कंडेम किया but two wrongs do not make one right. That is also a point. Now, I would like to Minister to please find out the answers to whatever questions that have been put, and let the House know.

SHRI ARUN JAITLEY : Madam, I repeat what I was saying at that time. I repeat, because there was nothing that I had said which actually should have led to an invitation of a reaction of this kind. If an incidence of rape has taken place, let me say, it is disgraceful. Now, Madam, what are the reports of the Police? I am reading from a document. Some incidents have taken place. If such an incident had taken place, I had said "it was disgraceful", and it would be a further slur on us if, after an incident of this kind, the policeman or the police officer says 'I do not register even an FIR.' ...*(Interruptions)*..

श्रीमती सरोज दूबे : उनको न्याय तो मिलना चाहिए।....*(व्यवधान)*..

SHRI ARUN JAITLEY: In such a case, it is not merely the culprit, but it is also the police officer on whom responsibility will have to be fixed. Let us not forget, the total *number* ...*(Interruptions)*..

SHRI AMAR SINGH: This is not a complaint, this is a reality. ...*(Interruptions)*...

SHRI NILOTPAL BASU: Yesterday itself, Madam, we have seen it on the television..*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: '*(Interruptions)*... \*  
...*(Interruptions)*...

SHRI NILOTPAL BASU : You are misleading the House.  
...*(Interruptions)*...

SHRI RAVI SHANKAR PRASAD: Madam, what is this? ...*interruptions*)... Now, when we are speaking, there are interruptions from the other side. ...*(Interruptions)*...

SHRI JIBON ROY: Madam, the injustice has been reported. The representatives of the Human Rights Commissions have visited the State. They have reported it. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: ...*(Interruptions)*...

SHRI JIBON ROY: The Human Rights Commission has reported it. ...*(Interruptions)*...

SHRI ARUN JAITLEY: Madam, I now seek your protection because I have not said something which is objectionable. ...*(Interruptions)*...

'Expunged as ordered by the Chair.

SHRIMATI AMBIKA SONI (N.C.T. OF DELHI) : Madam, the Minister has made a very objectionable remark. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Which Minister?

SHRIMATI AMBIKA SONI: \*...*(Interruptions)*...This Government is continuously ...*(Interruptions)*...demoralising women ...*(Interruptions)*... and taking all the things very lightly...*(Interruptions)*...

SHRI NILOTPAL BASU: Madam, I had said that the woman was to register an FIR, and she was raped by the police. This was on the television yesterday, in every news bulletin. ...*(Interruptions)*...

श्री शरद यादव: मैडम, आप रिकार्ड देख लें और जो भी ऑब्जेक्शनेबल बातें किसी ने कहीं हैं उन्हें निकाल दें....*(व्यवधान)*..

THE DEPUTY CHAIRMAN: I will look into the record. If anything being said is wrong, it will be removed from the record. In such a noise, you cannot hear who has said what. But if the Members feel that he said so, the record is there. I will look into the record. If you want me to hear the tape, I will listen to the tape. If you want me to see the tape, which is being ...*(Interruptions)*...

SHRI T.N. CHATURVEDI : Madam, it is part of their campaign. Nothing should go on record. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: I am very sorry. It is a very serious discussion. Arjun Singhji, the Leader of the House, Mr. Ahmed Patel and Nanabhai have made very good speeches. Now, at least, in this House, let us keep the level of the debate at a level where it has to be. The habit of passing comments on each other .is not going to solve the problem. The question is to build the confidence among the people so that they can go back to their homes. The question before us is, how to do the rehabilitation of the people. So, please keep the debate at that level. Allegations can be made at any time. They can be right, and they can be wrong. Things have been done which should not have been done. They have happened and you cannot put the clock back. But you should be very patient here to listen to others. When your time comes, you put questions. But if you keep on interrupting in between -- I am saying to this side also -- it means you have no confidence in the Minister, who is speaking. So, let him speak.

\* Expunged as ordered by the Chair.

SHRI ARUN JAITLEY: Madam, I will repeat what I was saying. ...(*Interruptions*)...

THE DEPUTY CHAIRMAN: Now, why are you speaking? Under whose instructions are you speaking? I have not allowed you.

SHRI ARUN JAITLEY: Madam, if there is a single case of sexual assault on a lady and the police have failed to register an FIR, when asked to do so, the Government will take a very serious view of it. I will try to find out all the details, as the case has been made out, and, as my friend, Mr. Amar Singh has said, the Police did not register FIRs of all these instances in Gujarat. 3,642 FIRs do not get registered, when the Police is not registering FIRs. When a complaint was made in the cases of some victims -- and it is understandable that the complainants, when they are under such an awe and they are scared of even going to the police, because they are running for their own lives, it may take them some hours or even some days to actually recompose themselves and then lodge FIRs -- a suggestion was made in this regard. A public announcement was made by the Chief Secretary that in the relief camps, there will be a provision for recording of the FIRs. In the case of one incident, which was alleged to have taken place 17 days earlier, where one of the victims came up and said a rape had been committed on her, in the relief camp itself an FIR was registered. The total of number of FIRs in regard to various offences filed in the relief camps alone is, today, close to 300. It is 283. If they have not been able to lodge FIRs, it was announced that this is the facility being given to the victims to lodge it in relief camps. In fact, the victims must be told of the right by the NGOs that here is a facility available for FIRs being lodged. In the relief camp itself, a complaint of a lady, of rape, was registered 17 days later. The FIR was registered and investigated and arrests made, because the complaint was *prima facie* found to be true. To say that it was happening and the policy is not to register FIRs, perhaps, may not be accurate.

Just now Mr. Ahmed Patel gave specific details. I will try to find out from the Home Secretary there. Please give us the details of the complaints made by the rape victims and FIRs not being registered. If it is true, it is disgraceful. A press statement in all newspapers in Gujarat has been made by no less than a person than the Chief Secretary of the Government of Gujarat.

SHRI RAJU PARMAR: Madam, is he the only speaker from that Party?

THE DEPUTY CHAIRMAN: Well, the BJP's time is one hour 36 minutes. If he wants to take all the one hour and 36 minutes, it is for their whips to decide.

SHRI ARUN JAITLEY: Madam, The Chief Secretary, Head of the Department, issues a Press statement published in all local newspapers. He says, "A section of the media has carried the reports of large-scale rape of women in the recent riots in Gujarat. Stories are also circulating about other atrocities." Then, he goes on, "In order that all complaints can be objectively investigated, Government has clearly issued instructions that all persons wanting to lodge FIRs or give statements on incidents of crime, but could not do so, must do so even now." Then, he goes on to say, "Even in relief camps, we have given you the facility. Please do it now."

Therefore, the details which you gave - I am sure if a leader of the stature of Mr. Ahmed Patel has some details, he must have verified them

SHRI AHMED PATEL: I can give an affidavit.

SHRI ARUN JAITLEY: It is not a question of affidavit. Please send it to the DGP. Please send it to the Home Minister. If such a complaint is true, certainly, it has to be investigated in accordance with law and we should not allow a single such case to remain where a rape has taken place and the police officer says, "I do not register it". There cannot be any sensible Government which says so. ...*(Interruptions)*...

**श्री अहमद पटेल** : जो प्रेगनेंट लेडी है, जिसका पेट से बच्चा है, इस करके मैंने इस केस का जिक्र किया था।

**श्री अरुण जेटली** : अहमद साहब, अगर उस प्रकार की घटना है तो वह तो और भी भयंकर है।...*(व्यवधान)*...

**श्री अहमद पटेल** : वही कह रहा हूँ।

**श्री अरुण जेटली** : तो वह और भी भयंकर है। इसलिए आप कृपया, मैंने इस घटना के बारे में सुना है, आप केवल इसकी साथ में यह भी डिटेल दीजिए कि कौन ऐसा पुलिस अधिकारी था कि जिसने इतनी भयंकर घटना होते हुए भी एफआईआर लिखने से इंकार कर दिया, ताकि कम से कम किसी के खिलाफ तो कार्यवाही हो सके। निश्चित रूप से कोई घटना अगर हुई है और किसी ने पुलिस को बतलाने का प्रयास किया है तथा पुलिस ने इंकार कर दिया है, तो उसका स्थान भी होगा, उसका थाना भी होगा, उस सब की आप डिटेल दीजिए और मैं तो निजी स्तर पर आपका समर्थन करूंगा कि इसकी सच्चाई का पता चले, क्योंकि इस प्रकार की घटना अगर रहती है और आप उसकी कोई एकाउंटेबिलिटी नहीं है, कोई गिरफ्तारी नहीं है तो शायद हम सब के लिए यह शर्मनाक बात होगी।...*(व्यवधान)*....

**श्री लालू प्रसाद (बिहार):** महोदया, यह कानून मंत्री है और लगता है सरकार की तरफ से इनका जवाब है, लेकिन इनको संभाल कर बात बोलनी चाहिए। हम लोगों के पास सारे डॉक्यूमेंट हैं। हाउस को मिसलीड मत करिए, और लोग भी बोलने वाले हैं।....(व्यवधान)...सारे नाम हैं। सारी डिटेल्, नाम, बेटी कानाम, महिला का नाम, विमैन पैनल जो गया था उसने हर जगह जांच करके रिपोर्ट दी है, उन सब के नाम हैं। इसलिए हाउस को मिसलीड मत करिए....(व्यवधान).....

**श्री टी.एन.चतुर्वेदी :** वह आपकी रिपोर्ट है।....(व्यवधान)....

**उपसभापति :** उन्होंने यील्ड किया इसलिए मैंने एलाउ किया।....(व्यवधान)...

**श्री अर्जुन सिंह :** महोदया, जेटली साहब से मैं निवेदन करूंगा कि यह एक मैगनीज निकली है, “कम्युनलिज्म कॉम्बैट” इसके पेज 21 पर इसका पूरा विवरण दिया हुआ है और यह मैं आपको दे दूंगा आप पता कर लें। अहमद पटेल साहब ने जो कहा है वह अक्षरशः सत्य कहा है। ....(व्यवधान).....

**श्री सरला माहेश्वरी :** महोदया...(व्यवधान)...

**उपसभापति :** आप बैठिए।...(व्यवधान)...

**श्री अरुण जेटली :** अर्जुन सिंह जी, मैं किसी स्टेटमेंट को ...(व्यवधान).. मैं इंकार भी नहीं कर रहा हूं।...(व्यवधान)...मैं केवल इतना ही कह रहा हूं कि यदि यहा घटना हुई है तो इसकी तह तक निश्चित रूप से जाना चाहिए।...(व्यवधान)..मैं केवल आपको याद दिला दूं कि यह अच्छी पुस्तिका है, जो कम्युनलिज्म कॉम्बैट निकली है, यह उन्होंने ही निकाली है जिन्होंने पिछले चुनाव में बीजेपी के खिलाफ अखबारों में करोंड़ो रूपये के विज्ञापन छापे थे। मैं उस वक्त भी जानना चाहता था कि उनके पास पैसा कहां से आया। विज्ञापन छापने वाली संस्था यह पुस्तक निकाल रही है। फिर भी आप दे दीजिए। अगर उसमें भी सच्चाई होगी तो निश्चित रूप से हम इसकी तह तक जायेंगे।

**श्री अर्जुन सिंह :** आपके वक्तव्य पर मुझे आश्चर्य होता है कि आप तो अभी भी चुनाव के नजरिए से देख रहे हैं।...(व्यवधान)...

**श्री अरुण जेटली:** इस संस्था के पास इतने साधन हैं कि पिछले लोक सभा चुनाव में करोड़ों रूपयों के पूरे पृष्ठ के पृष्ठ के विज्ञापन सारे भारतवर्ष के अखबारों में हमारे खिलाफ छपें थे।...(व्यवधान)...उन्होंने इतना कुछ कहा है तो निश्चित रूप से उसके ऊपर हम लोग गौर करेंगे।...(व्यवधान).....

**उपसभापति :** जेटली जी।

**श्रीमती सरला माहेश्वरी :** महोदया..(व्यवधान)...

**उपसभापति:** आप बैठिए। आप सब से ज्यादा इंटरप्ट कर रही है।

**श्रीमती सरला माहेश्वरी :** मैडम ..(व्यवधान).....



**उपसभापति :** देखिए, सब से ज्यादा इंटरप्ट आप कर रही हैं। This is not proper. I do not allow you to interrupt like this. I have given enough time. I am sorry. You pass on these papers to him. ...*(Interruptions)*... You substantiate it, and I will permit you to lay it on the Table of the House. You will have to sign each and every paper before me and say that you are responsible for this document. Otherwise, please do not interrupt. I have to ask the Law Minister as to how much time he is going to take. It is already fifty-five minutes past two of the clock. I have 56 speakers.

**SHRI ARUN JAITLEY:** Madam, if I get seven-eight minutes uninterruptedly, I will complete my speech.

**उपसभापति :** अब इंटरप्ट उधर से हो रहा है।

**SHRI ARUN JAITLEY:** Madam, I have said at the very beginning that the police machinery must be absolutely fair, and if there have been any lapses, the same should not go unpunished. In the same breath, I have said that as far as the relief and rehabilitation programme is concerned, there has to be a certain amount of compassion with which people, who have been victims of this, have to be rehabilitated. There are 103 relief camps, and Gujarat has a tradition that it has private NGOs, which run these relief camps, and these private NGOs are given the entire assistance by the State. I am not going into the various factors of assistance being given. But, I read daily news-items. Well, in terms of rehabilitation, what is being done? Shri Ahmed Patel just now made a suggestion to reassure the people to build confidence. There have been more than 3500 meetings at the village level, particularly, in villages from where people have gone to the camps, where members of both communities, even majority community, have gone to the camps. There are instances where their Hindu neighbours have come. They have taken their Muslim brothers along with them to the villages. The number of people who have gone back to the villages is about 24,000. So far as the question of distribution of relief is concerned, the Prime Minister, yesterday, announced Rs.150 crores relief and rehabilitation package. The complaint was that nobody is being given the relief. In every death case, the State has initially announced Rs. one lakh. It has now been increased to Rs.1.50 lakh. Death cases means those killed in mob violence. Last week, I wanted the details of how many people have actually been paid, because, to say that we will announce, is one thing, and to pay is another thing. The allegation always is that people are not being paid. About 519 people have already been paid the initial amount of Rs. one lakh. In respect of injury cases, 651 people have already been paid; cash doles to 38123 people, who are not in

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the camps, have been paid; 16636 persons have been given the household kits. So far as the question of reconstruction of houses, both in urban and rural areas, is concerned, doles are now being given for reconstruction of houses. Already, the process is on. I have a complete list of the people to whom they have been given. About 8411 people have already been paid money for reconstruction of their partly-damaged houses. About 2701 people have already been paid compensation for construction of fully - damaged houses.

THE DEPUTY CHAIRMAN: Mr. Minister, you lay this list on the Table of the House.

SHRI ARUN JAITLEY: Madam, all that I am saying is that if there are any lapses, any delays in the rehabilitation programme, it should be brought to our notice. This is not an adversarial issue. We are all of the same view that this is something, which has to be done. ...*(Interruptions)*... But, at the same time, when the Leader of the House gets up and says that we share this anguish, we share this condemnation, we expect that a certain amount of acrimony should not be there. I am sure, the Members, on the other side, would also appreciate and seriously introspect.

When you throw these allegations on what is happening in the last two months, now there has been conclusive evidence as to who were the leaders in Godhra incident. I have with me a newspaper advertisement which came, when the municipal elections took place, the elected members, with office-bearers of the Congress Party, proclaiming victory. Some of them are those who have been arrested in the Godhra carnage. A cassette of the function is available where they had attended the Congress Party function in a platform. ...*(Interruptions)*...

श्री नीलोत्पल बसु : यह स्पीच तो आप पहले भी दिए थे, आज नया क्या है? ....*(व्यवधान)*.....

SHRI AHMED PATEL: Will you yield for a moment?  
...*(Interruptions)*...

श्री सुरेश पचौरी : मैडम, यह क्या है? आप जो चाहें बोलते जाएं, गलत सलत। ....*(व्यवधान)*....

SHRI ARUN JAITLEY: Madam, I am not yielding to any speaker from the other side. ...*(Interruptions)*...

श्री सुरेश पचौरी : आप जिसकी बात कर रहे हैं, वह तो इंडिपेंडेंट पार्श्वद हैं और बीजेपी.....*(व्यवधान)*...

SHRI AHMED PATEL: They have supported the Lok Sabha Member of the BJP also. ...*(Interruptions)*...

श्री सुरेश पचौरी : पहले जाकर आप उसको देख लीजिएगा। इंडिपेंडेंट मैम्बर की हैसियत से आए हैं। आप जाकर इस बारे में देख लीजिएगा।.....*(व्यवधान)*... वस्तुस्थिति का पहले आप पता कर लीजिएगा, फिर यहां बयान कीजिएगा।.....*(व्यवधान)*.....

SHRI ARUN JAITLEY: To bring normalcy in the State, there are various activities, various festivals and functions, which go on. The panchayat elections had gone on. Out of the 50 crore population in the State, 1.25 crore are students. We did not want the students to lose their academic year. Since we did not want the students to lose their academic year, the examinations were held at all the centres, and in the riot-affected areas, they were postponed. When the examinations were postponed and when you had the second round of examinations for the areas where they were postponed, will you be honest enough to confess that it was the senior leaders, not the ordinary leaders, who gave the boycott call? When Mr. Ahmed Patel said that he knew what the facts were, I am personally grateful to him, because he stood out, took a stand and persuaded various people in the State and said, "No; no students of the minority community must waste the year. He must go there". Ahmedbhai stated so and I am complimenting him for it. But there were senior leaders who not only gave a boycott call but also snatched away the entry slips of the students into the examination centres. ...*(Interruptions)*...

SHRI AHMED PATEL: It was not Congress leaders.  
...*(Interruptions)*... They were parents. They went there not as Congress leaders. ...*(Interruptions)*...

SHRI ARUN JAITLEY: Ahmedbhai, let me read The Times of India and give the names of those who gave the boycott call. You are only recognising two names, Irshad Mirza and Badarudding Sheikh. Irshad Mirza is not a local leader. He has been a Member of this House. He was also your all-India Secretary. ...*(Interruptions)*...

SHRI AHMED PATEL: It was a meeting of the parents.  
...*(Interruptions)*.. They should have attended the meeting. ...*(Interruptions)*... It is not that they gave the boycott call.  
...*(Interruptions)*...

SHRI ARUN JAITLEY: Not only that, a boycott call was given, but also, finally, when the children of the minority community boycotted the 'boycott call', your State leader, Shri Amarsinh Choudhary, issued a Press

statement asking his partymen to recall that call. He issued a Press statement. I am saying that it should not have been done; and we must help those children. After all, those children were being taken in buses with police security, and, finally, 98 per cent of the 1.2 crore children' took the examinations. ... (*Interruptions*)...

SHRI NILOTPAL BASU: Still, they were attacked at two places. ...(*Interruptions*)...

SHRI ARUN JAITLEY: We gave further facility for the children in the relief camps. If they want a third opportunity, a third opportunity to the children in the relief camps, was also made available. Therefore, please seriously introspect. I just want to make two points, Madam, before I conclude. The first point is that Shri Arjun Singhji in his opening remarks ...(*Interruptions*)...

श्री प्रेमचन्द गुप्ता (बिहार) : क्या अरुण जेटली साहब यहां गुजरात का केस लड़ रहे हैं?.....(*व्यवधान*)....

SHRI ARUN JAITLEY: Madam, there are two very material points which Shri Arjun Singh made. He felt that five important cases should immediately be referred to the CBI. There is a lot I can read from what the Human Rights Commission Report has said which is complimentary to what the Collectors and some of the police officers have said. There are a lot of observations. But I do not want to go into the details. This was indeed one of the observations of the Human Rights Commission that these cases be immediately referred to the CBI. When you make this suggestion, please keep in mind that today we are already in the 63<sup>rd</sup> or 64<sup>th</sup> day of the investigation of those cases. I have a list of a number of people in each of those cases who have been arrested. A question was put as to whether they are members of the minority community or the majority community. In the first case, *i.e.* Godhra incident, they are mostly the members of the minority community. In the other four cases, a large number of them are the members of the majority community. Bail has been denied to each one of them after the police has contested them. It is imperative that within the next 26 or 27 days chargesheets would be filed against them.

This point was made very validly. When the investigations are at the stage of a breakthrough and when the police parties have gone to various stages - there is a voluminous record in Gujarati -- no police officer who knows the procedure and who knows the consequences of a defacrit bail on the 90<sup>th</sup> day would give this suggestion that on the sensitive stage of

investigation where a large number of arrests have been made and in the case of chargesheets you are running against time, transfer the investigative agency so that on the 90<sup>th</sup> day each one of them has something to rejoice about. Therefore, when you make this suggestion that the investigation should be fair, please keep in mind what consequences of the suggestion are going to be. ...*(Interruptions)*...

SHRI ARJUN SINGH: I know the consequences. Madam, he may be the Law Minister of the country, but we are not ignorant of the laws. We also know the laws. ...*(Interruptions)*... When this suggestion was made, why didn't he intercept immediately? ...*(Interruptions)*...

DR. ABRAR AHMED (Rajasthan) : Madam, I am on a point of information.

THE DEPUTY CHAIRMAN: Please sit down. There is no information which I can give you. He is concluding.

**डा. अबरार अहमद** : माननीय मंत्री जी ने यह कहा कि इतने लोगो के खिलाफ चार्जशीट हुई, मैं यह जानना चाहता हूँ कि कितने पुलिस वालों के खिलाफ चार्जशीट हुई जो इसमें इन्चाल्व थे?.....*(व्यवधान)*.....कितने पुलिस वालों के खिलाफ चार्जशीट हुई जो इसमें इन्चाल्व थे?.....*(व्यवधान)*.....

THE DEPUTY CHAIRMAN: Let him finish. ...*(Interruptions)*...

SHRI ARUN JAITLEY: Madam, before I conclude, there is one last point which normally I would not have referred to. The opening speaker, Shri Arjun Singh, reminded us of the sense of history and said that in 1932 a series of incidents started in Germany and it is the fear of those incidents that one race or one community claims supremacy over the other and wants to eliminate the other. Let me assure him that our liberal traditions and pluralistic society would never permit anything of this kind to happen. In fact, one reason why India rejected these cases or these concepts was we always considered any form of theocracy or superiority of one over the other is something which was alien to us. If this was ever to happen, I have not the least doubt that every right thinking Indian would speak out against them. Let us, therefore, not have a fear of something imaginary or unknown. But let me remind you ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Let him conclude.

SHRI ARUN JAITLEY: When you teach us to learn lessons from what happened in 1932 and in the next decade or so in Germany, let me also remind you what had happened there.

He was head of a Government which did not have a majority. He had the Alliance Government. He used his majority and his position in power to arrest his entire Opposition. He converted his minority into a majority. He amended the Constitution to give himself absolute powers. He did not stop there; he also detained his opponents. He imposed censorship. He used the democratic institution to become a dictator, and some sentences, that he said, would be familiar to you. Within three days of doing that, in 1932, he said, "All these I am doing for economic progress." So, he announced a 25-point economic programme. His closest colleague, Mr. Rudolf Hess, made a statement, which will also ring a bell. He said, "Adolf Hitler is Germany and Germany is Adolf Hitler. He, who swears allegiance to Hitler swears allegiance to Germany"...(Interruptions)...

श्री जीवन राय : उसने मेनकैम्फ भी लिखा था.....(व्यवधान)....मेनकैम्फ पढ़ों, राईट थॉट्स पढ़ो....(व्यवधान)....मेनकैम्फ पढ़ लीजिए.....(व्यवधान).....

SHRI ARUN JAITLEY: Therefore, let us learn our lessons from history, but not selective lessons from history. And, I am sure, our democratic traditions, our secular traditions and our traditions of pluralistic society, each one of which is important, will continue to be strengthened provided we remember all these lessons of history. With these, Madam, ...(Interruptions)...

SHRI K. NATWAR SINGH (Rajasthan) : Will you please yield for a minute? ...(Interruptions)... You are distorting history.

SHRI ARUN JAITLEY: Do you want me to yield?

SHRI K. NATWAR SINGH: I am just saying, you are distorting history...

SHRI ARUN JAITLEY: I think, Madam,...

THE DEPUTY CHAIRMAN: Now, please conclude..(Interruptions)...

SHRI K. NATWAR SINGH: I have respect for the shrines of all your minds. I don't interrupt you; I extend to you the courtesy and, so, I expect you also to extend the same courtesy to me. You are an educated man. What I am trying to say is, Hitler was not in office in 1932. Hitler took office in 1933. Get your history right. Not only this; can you please name the Chancellor whom Hitler succeeded?

THE DEPUTY CHAIRMAN: Now, Mr. Arun Jaitley, can you please conclude? ... (Interruptions)...

SHRI K. NATWAR SINGH: Mr. Jaitley, can you name the Chancellor whom Hitler succeeded? ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Can you conclude now?

... *(Interruptions)*... Let him conclude so that I call the next Member.

SHRI ARUN JAITLEY: I am grateful to Shri Natwar Singh for having corrected the error which Arjun Singhji and myself made. He may be wrong on 1932, but, I think, I am very right on 1975. And, I am sure, Shri Arjun Singh also will get a more composite sense of history. Thank you, Madam.

THE DEPUTY CHAIRMAN: Dr. V. Maitreyan. **Let** me be clear. When Mr. Jaitley was taking time, I asked him, "How much time is he going to take?" His party has got one hour and thirty-six minutes. They can divide it amongst themselves. Your party has got 18 minutes. Please take seventeen-and-a-half minutes so that I have the time to ring the Bell. ...*(Interruptions)*...

DR. V. MAITREYAN (Tamil Nadu): Madam, on behalf of the A.I.A.D.M.K., I rise to place on record our views with reference to the Motion under consideration. Not long ago, when I made my maiden speech in this august House, on the 14<sup>th</sup> of March, ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Can there be some peace in the House? ...*(Interruptions)*... arrqwtfcnjl

डा. वी. मैत्रेयन : मैं किसको बोलूँ?

उपसभापति : आप मुझे बोलिए, आप मुझे एड्रेस करके बोलिए। You address the Chair. It will become a part of the record.

DR. V. MAITREYAN: Madam, not long ago, when I made my maiden speech in this august House, on the 14<sup>th</sup> of March, I spelt out my party's approach of issue-based support. Accordingly, on the issue of POTO, we wholeheartedly supported the Government. Incidentally, at that time, my seat was near the Treasury Benches. Today, 50 days after my maiden speech, when I stand here to put forward our viewpoint on the Gujarat issue, it is a coincidence that, symbolically, my seat has moved away from the Treasury Benches. एक कहावत है:-

मैं अकेला ही चला था, जानिबे मज़ार,  
लोग जुड़ते ही गये और कारवां बनता ही गया।

I started the journey alone. People kept on joining me and, soon, it became a mammoth crowd. My party leader, Dr. Jayalalithaji, the Chief Minister of Tamil Nadu, set the ball rolling when she announced last week that the A.I.A.D.M.K. would not participate in the voting in Parliament, with reference to the Gujarat issue, and that our MPs would abstain. The day-before-yesterday, during the debate in the Lok Sabha, the National Conference of J&K also joined and they abstained. Towards the end of the debate in the Lok Sabha, the Telegu Desam Party followed suit and they walked out of the House, protesting against the failure of the Government. It looks that this abstention group in the Lok Sabha has slowly swollen to a considerable number, 47, a significant bloc by itself. I hope, more or less, the same thing will be repeated here today.

Madam Deputy Chairperson, in the Gujarat carnage which we have been witnessing for the last two months, more than a thousand people have been killed; more than 10,000 people have been hospitalised for grievous injuries; over a lakh of people are living in refugee camps in appalling conditions. The loss to commerce and industry, as a consequence of this violence, runs, probably, into Rs.10,000 crores or more. The State Government of Gujarat has failed miserably to handle the situation, and it has come out very badly bruised. Even according to the Union Home Ministry's Annual Report for the year 2001-2002, the large-scale communal violence in Gujarat, following the Godhra episode, was a highly disturbing development. That Report of the Union Home Ministry had acknowledged that violence had spread to several towns in Gujarat, including Ahmedabad, Anand, Baroda, Bhavnagar, Mehsana, Panchmahal and Rajkot. Foreign embassies of U.K., Germany, Netherlands, the European Union, U.S., etc. have all condemned it, even though we do not approve of the international community poking their nose in the internal affairs of India. What's quite obvious is that the Gujarat issue has moved, decisively, from the State level to a national shame, and an international disgrace. Yet, what has been the response of the Central Government? Various statistics have been given. So many FIRs have been filed. So many people have been arrested. Various statistics have been given. But we are yet to see any concrete effort on the part of the Government. The proof of the pudding is in the eating. Perturbed over the development of various events in Gujarat, my party leader, Dr. Jayalalithaji, said that it would have been better if the Chief Minister of Gujarat, Narendra Modiji, had himself resigned.



She also added that the situation in Gujarat is not conducive for early elections, and, probably, what is the need of the hour is change of guard. At the National Executive Committee meeting of the BJP, which was held in Goa, Shri Narendra Modi offered his resignation technically. Had his resignation been accepted at the Executive Meeting, the Parliament's work for an entire week would not have paralysed. The necessity of tabling this Motion today would not have arisen. But for reasons best known to the BJP only, the resignation offer of Shri Modi was rejected. Why did the BJP take such a rigid stand? For all, what happened in Gujarat in any other State, the Government would have gone long ago. In fact, it is only because the BJP is in power in Gujarat. The NDA Government, led by the BJP is at the Centre. The NDA is turning a blind eye to whatever is happening in Gujarat. If a similar situation would have happened in any of the non-BJP Opposition-ruled States, would the BJP or the NDA Government adopted the same attitude and approach?

In fact, the partisan approach of the BJP Government is well known and the State of Tamil Nadu is the testimony to the partisan approach. Nearly a year ago, a former Chief Minister of the State was arrested. I don't want to go into the details of the case or the merits of it. I am only mentioning certain facts. An important individual leader was arrested. There was no violence. There was no lathi charge. There was no fire. There was no shoot at sight order. Nobody was killed. Yet, what was the response of the Central Government? Stomach cramps and knee jerk reactions. That was the response of the Central Government at that time. That very same night of the arrest, the hon. Prime Minister of India took a very serious view of the developments in Tamil Nadu and asked for a detailed report from the State Government.

He spoke to the Chief Minister of the State, that very same night. Within 24 hours, a special team of officers, headed by the Special Secretary of the Ministry of Home Affairs, Shri Mukund Bihari Kaushal, reached Chennai city by a special aircraft. This decision to send the officers team was taken at the NDA meeting. I don't know whether the NDA meeting has taken such a similar view with regard to Gujarat earlier. I would like to know whether any suggestion or demand from the NDA Government was made to send a special officers team from the Ministry of Home Affairs to Gujarat.

[THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA) in the Chair.]

Within 48 hours of the arrest, the NDA political team, led by hon. Union Defence Minister, Shri George Fernandes, consisting of Shri Vijay Kumar Malhotra and hon. Union Minister, Shri Dhindsa, visited Chennai. Mr. George Fernandes, as soon as he landed at the Chennai airport, even before entering the city, said, "There is a total breakdown of the Constitutional machinery in Tamil Nadu." I would like to remind the exact words uttered by Shri George Fernandes, "If this is not breakdown of the Constitutional machinery, I don't know what else could be the breakdown of the Constitutional machinery."

I would like to ask the hon. Defence Minister, Shri George Fernandes. He has visited Gujarat so many times now. What did he say about the breakdown of the Constitutional machinery and the law and order situation? The other Member, Shri V.K. Malhotra had said, "Constitution, democracy and law and order have been murdered." He went on to say, "I don't see any option other than use of article 356. I don't find Shri V.K. Malhotra anywhere nearby when Gujarat is burning. The NDA met within 72 hours and demanded that the Central Government must take exemplary and stern action against the State Government.

Why did the NDA not meet again now, asking for exemplary and stern action against the Gujarat Government? I fail to understand that. Not only that, the then Governor of Tamil Nadu, Ms. Fatima Beevi, was given an ultimatum of 24 hours to give her report on the developments in the State. When the Governor gave her report, that report was not to the liking of the Union Government. Therefore, the Union Cabinet rejected it and recommended to the President the recall of the Governor of Tamil Nadu. I do not know whether the Central Government asked for a similar report from the Governor of Gujarat. Did Mr. Sunder Singh Bhandari submit a report reflecting the independent and objective assessment of the situation in Gujarat? What is the report of the Governor of Gujarat regarding this episode? These actions very clearly show that the NDA Government can go to any extent if only to please its allies especially when a relative of their alliance party leader happens to be in the Union Cabinet. After the former Chief Minister of Tamil Nadu was released, the Prime Minister telephoned him and inquired whether he was satisfied with the steps the Central Government had taken since his arrest. I would like to ask respected Atalji, the whole country is waiting with a bated breath to know from you what steps you are going to take with reference to Gujarat and then inquire from

the people of Gujarat whether they are satisfied with the steps that the Central Government led by Atal Bihari Vajpayee is taking. With these words, as per the direction of my Party supreme, Purathci Thalaivai, Dr. Jayalalitha, I inform the House that during the time of the voting, our party will not participate in the voting and will abstain from it. Thank you.

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA): Mr. C.P. Thirunavukkarasu. You have sixteen minutes. ...(Interruptions)...

श्री लालू प्रसाद : उपसभाध्यक्ष महोदय, पहले जो लोग एक-एक घंटा बोल गए हैं, उनका क्या? मिनट वाली बात छोड़ दीजिए, सदस्यों को आराम से बोलने दीजिए। मिनटों का बैरियर लगाना बंद कीजिए। जिनको जो बोलना होगा, वे बोलेंगे। देश की स्थिति बहुत गंभीर हैं। सबकी बात सुनी जाए, बीच में टोका-टोकी वगैरह भी होगी। हम लोग बैठने को तैयार हैं। जिनको जाना हो वे घर जाएं।

श्री कपिल सिब्बल (बिहार) : बिलकुल सही बात है।

श्री भारतेन्दु प्रकाश सिंहल : उपसभाध्यक्ष महोदय, क्या यहां नया कानून चलेगा?

श्री लालू प्रसाद : यह पुलिस विभाग नहीं है....यह पुलिस विभाग नहीं है। यह संसद है। ....(व्यवधान)....

श्री सुरेश पचौरी : उपसभाध्यक्ष जी, लालू जी ने बहुत समझदारी वाला सुझाव दिया है, इसका पालन किया जाना चाहिए।.....(व्यवधान)...

SHRI C.P. THIRUNAVUKKARASU (Pondicherry): Mr Vice-Chairman, Sir, I am happy to participate in this debate. ...(Interruptions)... Sir, today is a memorable day. On this memorable day almost all the parties which are present in the House stand united to condemn the barbarism that is taking place in Gujarat. Whenever violence, fascism, communalism raise their head in any form, they should be driven out from our motherland. In India, almost all the religions - Hindus, Muslims, Christians, Sikhs, Jains, Jews and Parsis are Jiving. That is why Pt. Jawaharlal Nehru said that 'our country is living on unity in diversity.' That is why the Supreme Court has said 'secularism is the basic structure of the Constitution.' Once again I congratulate the Government for accepting the Resolution. It is my wish and hope that this will provide all development effects in the economic reforms of the country. The sentiment expressed by the House is the sentiment of the whole of India. We should always raise our voice when atrocities and violence raise their heads and the secularism is at peril. It is the duty of all right thinking Indian citizens that normalcy is restored and the canker does not spread to other parts of the country.

It is the duty of the Government to maintain the law and order. It is the basic duty of the Government to maintain communal harmony among the people. It is the primary duty of the Government to maintain the law and order. There should not be any fascism. It is only then we will be able to face the challenges of poverty and other social evils. It is only then we will be able to face the challenges of globalisation. And, it is only then we will get moral respect at all international fora. Tomorrow, it may be said that the ruling party has kneeled down before the Opposition. It is not kneeling down before the Opposition. But it is healing the wounds of humanity.

Sir, burn alive or bury alive is not the theory of any religion. But it prevailed in Gujarat and is prevailing in Gujarat-. Neither the Hindu religion nor the Muslim religion preach or propagate the theory of burn alive or bury alive.

The two calamities happened in Gujarat created a grave situation. Earthquake is a nature-made calamity and the believers will say that it was the God made calamity. Annihilation, slaughtering, looting are man made calamities. Earthquake bury human beings alive and man-made calamity burn human beings alive. Every right-thinking person in India and the world will condemn this. When the hon. Prime Minister of India visited Gujarat, he had said that the incident in Gujarat is a national shame.

The incident at Godhra has to be condemned. For this, there should not be any retaliation. We should not have the Newton's Theory which propounds that for every action there will be an equal reaction. This theory should not be implemented against humanity.

Sir, Mahatma Gandhi said that if everybody thinks eye for an eye, the entire world would become blind and only blind people roam on the streets.

Daughters were raped, gang-raped, mob-raped in front of their fathers and then murdered. Their fathers were doused with petrol and set themselves on fire. Their properties were looted. The business houses were destroyed. All this is an act of barbarism and solecism. The race riots caused a great damage to the people' of Gujarat. The news emanating from Gujarat was shocking and shaking the hearts of Indians and the world. The systematic violence among the communities is pathetic and pity.

Our society consists of pluralistic, multi-cultural, multi-religious and multi-lingual people. Hindus, Sikhs, Christians, Jains, Jews and people belonging to different religions are living in India.

Liberty of thought, expression, belief, faith and worship are the Constitutional guarantees. Everyone in India is entitled to enjoy liberty or practice of his own faith.

The Constitutional guarantees are not dead letters or paper parchment. We should not be mute spectators to what is happening in Gujarat — continuous violence and holocaust.

In S.R Bommai's case it was observed: "Secularism is one of the basic features of the Constitution. While freedom of religion is guaranteed to all persons in India, from the point of view of the State, the religion, faith or belief of a person is immaterial. To the State, all are equal and are entitled to be treated equally. In the matter of State, the religion has no place. No political party can simultaneously be religious party. Politics and religion cannot be mixed." So, it is the duty of the State to treat the majority community and minority community equally. The majority community should respect the minority. The majority community alone can provide a sense of security for others.

That is why the provisions of section 123 of the Representation of People's Act exist. It prohibits an appeal by a candidate or his agent or by any other person to vote or refrain from voting for any person on the ground of religion, race and caste, community or language.

Sub-section 3A of the same section prohibits the promotion of feeling of enmity and hatred between different classes of the citizens of India on the ground of religion, race, caste, community or language.

This is corrupt practice. The election of the returned candidates have been set aside. In reality, the elections of several candidates were set aside.

Sir, NDA was created for following the principles of secularism and social justice and to uphold the Constitution in its true spirit, not shutting down democracy. Therefore, the NDA should dedicate itself to every word of our National Agenda for Governance and implement it in its true spirit.

The Prime Minister gave an assurance to the people of India and Gujarat. He said, "Perpetrators of Gujarat violence would not be spared, notwithstanding their faith and party affiliation. We are absolutely clear on the Gujarat communal stir. We will not spare anybody, and no criminal involved in the crime would be allowed to go scot-free, whatever his reach. This country belongs to people of all religions, ethnic and linguistic groups.

My Government will ensure protection. Madness cannot be answered by madness. Fire cannot be doused by fire, you have to have water to stop the fire from spreading. Let us all rise to the occasion and be together and pour water to extinguish the fire -- the fire of communalism in any part of the country. " Sir, the Members from the Opposition benches said that Mr. Modi should be removed. Mr. Modi was elected as the Chief Minister by the Gujarat legislators. The legislators of Gujarat alone are competent to remove him. We are here not to dictate terms as to who should be the Chief Minister of Gujarat. If you compel him to quit the office, he will nominate a proxy in his chair. He will create a benami Chief Minister. A proxy rule will be there. A benami will rule Gujarat. If President's rule is imposed, it will also become a proxy rule -- a proxy rule by the Governor. The Governor will be ruled by the Government at Delhi. The Governors are worse than elected Governments. The Bureaucrats will rule the Government. Some of them are corrupt. I do not want to quote the names of the Governors and the States ruled by the Governors. ...*(Interruptions)*...

SHRI M. VENKAI AH NAIDU: Sir, without naming them, the hon. Member cannot say that they are all corrupt.

SHRI C.P. THIRUNAVUKKARASU: Okay, Sir. I correct myself. You can say, "Some" So, I do not want to quote the names of the Governors and the States ruled by them. In the rule of a Governor, there is no accountability. Change of person, change of party, is not important. Change of mind is important. If Modi goes goes, some Goda or Gadi will come to power. Who knows he will be worse or better. So, we are always in favour of federalism, a full-fledged federalism. Now, the National Conference, a constituent of the NDA abstained; we are not able to understand why did they behave like that. The Minister has tendered his resignation. Today, they may not be with the NDA. Tomorrow, they may join back. What is the reason for quitting the NDA and abstain from voting? To my mind, it appears their psyche is affected. It may be right or it may be wrong. I am not here to judge, but the incidents of Gujarat has affected them. So, nobody can ignore the same. They are in a fear and shock. It should be removed. So, what is required is, confidence-building among all religions, we should all rise to the occasion, from petty politics, and take steps to remove the bad thoughts from the minds of the people. Ruling party cited several instances and incidents which happened during the period when the Opposition ruled the country. The Opposition is talking about Gujarat incidents. That will be of no use at all. It will not be helpful

to the nation. Both are bad. Everyone is condemnable. So, it is better not to compare the incidents, while trying to arrive at solution. I will tell you what is going on, in the name of peace march in Gujarat. In the BJP's peace march, the slogans were "Down down Congress". Yesterday, the Congress conducted a peace march. They shouted, "BJP down down". Both parties are stimulating and instigating the incidents. Pouring petrol is a inhuman activity. It is not good. These marches are not peace marches, but they are political marches. Please stop this. If you both really want peace, go together in the streets of Godhra and the other places of Gujarat and prove that you are really interested in bringing back peace in Gujarat. One hand is the ruling party, the other hand is the Opposition party; one hand is the majority community, the other hand is the minority community. If both hands join together, it is namaskar it is *vanakkam*, it is namaeste, it is *salam valekum*. Please join together by forgetting all differences and bring peace in Gujarat and in the nation.

One of my learned friends said here that at the time of arresting Kalaingar Karunanidhi, some deputations were sent. Same remarks had been called for by the Governor. With great respect, I wish to state that as far as the former Chief Minister of Tamil Nadu is concerned, he has been the Chief Minister for a period of 30 years. His age is 75 years. In the wee hours of the morning, all the police personnel barged into the house of the then Chief Minister, broke all the doors, and entered into his bedroom also. ... *(Interruptions)*...

DR. V. MAITREYAN: Sir, it is not an issue at all. ...*(Interruptions)*... He only wants to mention his name. ...*(Interruptions)*... This subject is in no way connected with that. ...*(Interruptions)*...

THE VICE CHAIRMAN (SHRI SANTOSH BAGRODIA): I understand that, but let him speak. ...*(Interruptions)*... When he is not saying anything unparliamentary, then, why are you interrupting him? ...*(Interruptions)*...

THE VICE CHAIRMAN (SHRI SANTOSH BAGRODIA): Let him speak. *(Interruptions)* Please conclude now.

SHRI. C.P. THIRUNAVUKKARASU: They entered into his house and broke all the doors and barged into the bedroom also. ...*(Interruptions)*...

SHRI S. VIDUTHALAI VIRUMBIfTamil Nadu) : When Dr. Maitreyan was speaking, we never interrupted him, now, we expect the same courtesy from him and his colleagues. ...*(Interruptions)*...

THE VICE CHARIMAN (SHRI SANTOSH BAGRODIA): If you all speak like this, I will not allow anybody. ...*(interruptions)*... Please sit down. ... *(Interruptions)*... Nothing will go on record...*(Interruptions)*.. *Mr.* Thirnavukkarasu, please continue.

SHRI C.P. THIRUNAVUKKARASU: As far as the Gujarat incident is concerned, the Central Government does want to go into the facts. ...*(Interruptions)*... A Member was assaulted, the Ministers were assaulted and journalists were assaulted. ... *(Interruptions)*.. He mentioned those points, so, I am bound to respond to all of them. ...*(Interruptions)*...

THE VICE CHAIRMAN (SHRI SANTOSH BAGRODIA): **Let** him speak. ...*(Interruptions)*..*Me* is not saying anything unparliamentary, so, let him continue. Mr. Thirunavukkarasu, please conclude now.

SHRI C.P. THIRUNAVUKKARASU: Even the court had made an observation that, "Dr. Kalaingar was treated like a beggar." After the arrest, he sat in front of the jail as a beggar. That is the reason why the Central Government had deputed a *team*...*(Interruptions)*...

SHRIMATI S.G. INDIRA (Tamil Nadu) : He created a drama there. ...*(Interruptions)*...

SHRI C.P. THIRUNAVUKKARASU: They have violated the human rights there. As far as the Gujarat incident is concerned, my learned friend said, 'the report of the Governor has not been obtained.' The Prime Minister went there and even the Home Minister, the Law Minister and the Defence Minister went there to ascertain the situation. So, don't compare both the incidents. As far as the first incident is concerned, it is a sad incident. It is a black mark in the history of our country and it was, vindictively, and, voluntarily, created by the ruling party in Tamil Nadu. ...*(Interruptions)*...

DR. V. MAITREYAN: I don't know on what subject he spoke. ...*(Interruptions)*...

SHRIMATI S.G. INDIRA: They arrested our Madam and kept her detained for 28 days. ...*(Interruptions)*...

THE VICE CHAIRMAN (SHRI SANTOSH BAGRODIA): Mr. Thirunavukkarasu, you please address the Chair. ... *(Interruptions)*.. Instead of talking to him, you address the Chair. ...*(Interruptions)*... You please conclude now.



SHRI C.P. THIRUNAVUKKARASU: Since the ruling party itself is supporting the Motion, I also support it and there is no need for any further discussion. ...*(Interruptions)*...

SHRI S. VIDUTHAUM VIRUMBI: Sir, I would like to just mention one point.

THE VICE CHAIRMAN (SHRI SANTOSH BAGRODIA): I will not allow that. ...*(Interruptions)*... Now, Mr. Amar Singh, you have got 16 minutes.

श्री अमर सिंह : धन्यवाद, महोदय, आप ने मुझे इस संवेदनशील विषय पर बोलने का अवसर दिया। महोदय, 27 फरवरी को लगातार अहमदाबाद से हमारे पास फोन आने का सिलसिला शुरू हुआ तब उसी दिन राज बब्बर जी, बहन शबाना आजमी, कामरेड सीताराम येचुरी और मैं ने गुजरात जाने का कार्यक्रम बनाया। हम ने वहां के गृह मंत्रालय, मुख्य मंत्री के दफतर और वहां के गृह मंत्रालय को सूचना दी कि हम सब वहां जाना चाहते हैं, लेकिन उपसभाध्यक्ष जी, हम लोगों को वहां जाने की कोई स्वीकृति नहीं दी गयी। फिर भी हम लोग वहां गए। वहां राज्य सरकार ने कोई व्यवस्था नहीं की, इस की बहन शबाना आजमी भी गवाह हैं, लेकिन किसी तरह से अहमदाबाद में राज्य के अतिथि गृह पहुंचे। उपसभाध्यक्ष जी, वहां स्थिति अत्यंत ही भयावह थी और दंगे की शुरुआत थी तो हम लोगों ने उचित समझा कि हम प्रदेश के मुख्य मंत्री से संपर्क स्थापित करें। मैं ने स्वयं प्रदेश के मुख्य मंत्री से बात की, बहन शबाना आजमी, राज बब्बर जी, कामरेड सीताराम येचुरी जी ने उन से बात की। उपसभाध्यक्ष जी, यह एक बड़ा ही गंभीर मामला है और मैं यहां आरोप, प्रत्यारोप लगाने के लिए खड़ा नहीं हुआ हूं और मैं ऐसे माहौल में अपनी जिम्मेदारी को समझता हूं, लेकिन आज सच बोलना कोई रेटॉरिक नहीं है। आज आप अपना सच बोलें, अपना पक्ष बोलें, आज हमारी बहन गुजरात समाचार और संदेश दिखाए तो हम भी एन.डी.टी.वी. की तमाम क्लिप्स दिखा सकते हैं, टाइम्स ऑफ इंडिया और हिन्दुस्तान टाइम्स को दिखा सकते हैं। अगर आपके लिए राष्ट्रीय अखबार रेटॉरिक हैं, तो हमारे लिए गुजरात समाचार और संदेश रेटॉरिक हैं। आप जानते हैं, गुजरात के मुख्य मंत्री श्री मोदी ने क्या कहा? आदरणीय मोदी जी ने कहा, अमर सिंह जी, आप का चेहरा और आपके विचार, शबाना आजमी जी आप का चेहरा और आपके विचार, सीताराम येचुरी जी आप का चेहरा और आप के विचार गुजरात का हिंदु जन-मनास जानता है। आज यहां के देश के रक्षा मंत्री जॉर्ज फर्नान्डीज आए थे और हम उनके भी प्राणों की रक्षा नहीं कर पाए। वहां तलवारे निकल गयी और उन की गाड़ी पर हमला हो गया। तब तो रक्षा मंत्री सुरक्षित नहीं है तो शबाना आजमी, राज बब्बर और कामरेड येचुरी की सुरक्षा की गारंटी हम नहीं लेते। अगर आप को जाना है तो आप के जाने की गारंटी राज्य सरकार की नहीं है। आप कांट दिए जाएंगे। बहन शबाना आजमी तसदीक करेगी कि यह बात मुख्य मंत्री ने कही थी या नहीं और राज बब्बर संसद सदस्य, सीताराम येचुरी जो एक बड़ी पार्टी की पोलिट ब्यूरो के सदस्य व शीर्ष नेता हैं-हम लोगों के साथ यह बर्ताव होता है। राज्य का पालक इस तरह का व्यवहार करे और इस तरह की बातें करे, इस तरह की गैर-जिम्मेदाराना बात करे तो उस को हम नहीं बताएं तो यह न्यायसंगत नहीं होगा। सरकारें हमारी भी होती है। भाई संजय निरूपम यहां बैठे हैं, हमारा बहुत वैचारिक मतभेद है, लेकिन बाला साहेब आए थे और मुख्य मंत्री मुलयाम सिंह थे लेकिन उन की सुरक्षा की पूरी व्यवस्था हम ने की थी। प्रजातंत्र ऐसा नहीं चलता कि जहां राजनीतिक विरोध के लिए सहिष्णुता की भावना न हो, जहां पर राजनीतिक

नेताओं को सीधे डराया और धमकाया जाए। उपसभाध्यक्ष महोदय, अगर इस तरह का व्यवहार हम लोगो के साथ अच्छा होता है तो गुजरात के अल्पसंख्यकों के साथ कैसा व्यवहार होगा, इस की कल्पना आप अच्छी तरह कर सकते हैं। प्रधान मंत्री जी यहां नहीं है, लेकिन मैं कहना चाहूंगा कि आज प्रधान मंत्री की प्रतिभा और प्रतिमा को धक्का पहुंचा है। आज वह प्रतिमा खंडित हो चुकी है। हम लोग बचपन से उन का नाम सुनते आए हैं। भले ही हमारे मतभेद हो, लेकिन उन का राजनीतिक कैरियर बहुत लंबा है, लेकिन आज अटल बिहारी वाजपेयी और आडवाणी जी के मुंह का मुखौटा उतर चुका है। उपसभाध्यक्ष जी, मैं तो कहना चाहूंगा कि “तेरे दौर ए रहबरी में यही सुबह ए शाम होगा, कहीं बस्तियां जलेंगी, कहीं कत्ले आम होगा”।

आज जो हालत है, वह मैं बताना चाहता हूं। बहन शबाना आजमी गवाह हैं। नरोदा पटिया, अमन चौक, बापूनगर, जुआपुर, अमन अस्पताल, यू.एस.. अस्पताल और शाह आलम गंज से औरतों और बच्चों के चीखने और चिल्लाने की आवाजें आ रही थी और वे लगातार कह रहे थे कि बचाइए। इस पर शबाना आजमी ने कहा कि हम लोग चाहे मर जाए या कट जाएं, लेकिन हम लोगों को जाना चाहिए। फिर वहां एक स्वास्थ्य मंत्री पहुंचे, वे रास्ते पर खड़े हो गए और पुलिस फोर्स लगा दी गयी। हम लोगों ने कहा कि अगर हम लोगों से मिल नहीं सकते, दंगाग्रास्त क्षेत्रों में जा नहीं सकते तो कम से कम जो सूचनाएं हम को दूरभाष पर मिली है, उन सूचनाओं को एकत्र कर हम पुलिस कमिश्नर श्री पांडे के पास जाएं। रात के एक बजे, हम सब लोग 27 की रात और 28 की मध्य रात्रि के दौरान पुलिस कमिश्नर के दफ्तर में गए। रात भर वहां बैठे रहें, लेकिन पुलिस का एक कांस्टेबिल भी हमसे मिलने नहीं आया। आप सोचें, शबाना आजमी जी, ससद की सदस्य, अमर सिंह, ससद के सदस्य, राज बब्बर जी, ससद के सदस्य, सीता राम येचुरी जी, पोलित ब्यूरो के सदस्य वहां बैठे रहे, लेकिन पुलिस का एक सिपाही भी मिलने को तैयार नहीं और उधर गुजरात जल रहा है।

उपसभाध्यक्ष महोदय, यह सही है कि गोधरा में हिंसा का तांडव नृत्य हुआ। हमारे काबिल दोस्त, अच्छे वकील, उन्होंने शब्दों के मायाजाल से, लालू जी ने ठीक कहा, सदन को भरमाने की बड़ी कोशिश की, लुभाने की बड़ी कोशिश की। उन्होंने यह कह दिया कि कोई अधिकार नहीं है संग्रान्त लोगों को यह कहने का, कि चाय के भुगतान के झगड़े से गोधरा कांड हुआ, लेकिन मैं बताना चाहूंगा कि जब हम वहां हास्पिटल गए थे तो वहां नौ साल का एक बच्चा, जिसके पिता आईसीयू में थे और वह अपनी जली हुई माता की सेवा कर रहा था, हमारे उत्तर प्रदेश का ज्ञान प्रकाश कन्नौजिया, जो उस ट्रेन में था, उसने कहा कि चाय के भुगतान को लेकर यह झगड़ा हुआ और उसकी चरम परिणति इस वीभत्स दुर्घटना में हुई। हम यही नहीं कहना चाहते कि चाय के भुगतान के लिए झगड़ा हुआ या किसी लड़की को छेड़ने के लिए झगड़ा हुआ, लेकिन उस झगड़े के बाद गोधरा में जो हुआ। हमारे काबिल दोस्त अरुण जेटली ने हमारे कांग्रेस के साथियों पर आरोप लगाया। ....(व्यवधान)... हां, बिल्कुल है, लेकिन अगर सांप्रदायिक ताकतों से लड़ना है तो, आप खुश मत होइए कि कांग्रेस से हमारा झगड़ा है, अगर जरूरत पड़ी तो हम सब मिलकर आपको जवाब देंगे।

उपसभाध्यक्ष महोदय, हमारे कांग्रेस के साथियों के ऊपर हमला किया और हमला करके बताया। मैं उनसे एक बात पूछना चाहता हूं, अरुण जेटली जी अभी यहां है नहीं, कि हाजी बिलाल कौन है? क्या हाजी बिलाल के भाजपा के सांसद, मैं आरोप नहीं लगा रहा हूं, अफवाह है, अगर असत्य है तो कह दीजिए कि असत्य है, भाजपा के सांसद से उसके संबंध है?

श्री ललितभाई मेहता : गुजरात कोई संबंध नहीं है।....(व्यवधान).....

श्री अमर सिंह : ठीक है। आप बैठिए, आप बोलिए अपनी टर्न पर।  
.....(व्यवधान)..... हाजी बिलाल कौन है? यह फोटो है, हाजी बिलाल और बीजेपी सांसद आपस में आलिंगबद्ध हो रहे हैं, जो उनकी प्रगाढ़ता का सकेत है।

श्री एस.एस. अहलुवालिया : यह सीडी बनी हुई है, आप इसे देख लीजिए।  
.....(व्यवधान).....

श्री राजू परमार : इधर भी सीडी है।....(व्यवधान).....

श्री सुरेश पचौरी : यह दूसरी सीडी है। इसे आप देख लीजिए, नरेन्द्र मोदी और भारतीय जनता पार्टी वहां क्या कर रही है? कैसे महिलाओं के साथ अत्याचार, बलात्कार हो रहे हैं? वहां के जो भारतीय जनता पार्टी के जो मैम्बर पार्लियामेंट हैं, वह ट्रेन में घटना होने के बाद इस हाजी बिलाल के साथ गले मिल रहे हैं। ....(व्यवधान)....  
उपसभाध्यक्ष (श्री संतोष बागड़ोदिया ) : आप सब बैठ जाइए, खाली अमर सिंह जी बोलेंगे। अमर सिंह जी, आप बोलिए।

श्री अमर सिंह : अहलुवालिया जी, आपको तो पता होगा, आपको तो पंजे और कमल दोनों का अनुभव है, इसलिए हम ज्यादा नहीं कहना चाहते, लेकिन इतना जरूर आदर के साथ कहना चाहते हैं, जैसा अहमद पटेल जी ने कहा कि गोधरा के लिए जो भी जिम्मेदार हो, अगर वह कांग्रेस पार्टी का भी आदमी है तो उसे भी फांसी दे दीजिए, लेकिन निर्दोष लोगों, मां-बहनों पर आप जुल्म मत कीजिए।

श्री एस.एस. अहलुवालिया : अरुण जेटली जी ने यही कहा है। आपके सुनने में कमी है।....(व्यवधान).....

श्री अमर सिंह : हमने पूरा भाषण सुना है। ....(व्यवधान).....

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया ) : अमर सिंह जी, आप चेयर का एड्रेस कीजिए, उनसे बात मत कीजिए।

श्री अमर सिंह : चाहे वह बीजेपी के लोग हों या कांग्रेस के लोग हो, गोधरा के लिए जो भी अपराधी व्यक्ति है उनको सजा दीजिए, लेकिन हमारी निर्दोष मां-बहनों की शर्मगाह को मत छेड़िए। उस बच्चे को मत जलाइए। 15 साल का वह बच्चा, राम-रहीम से परिचित नहीं है, जो कुरान अज्ञान और गीता के श्लोक से परिचित नहीं है, जो मां का नाम भी उच्चारण नहीं कर सकता, जिसकी वाणी से सरस्वती का प्रस्फुटन नहीं हुआ है, उसको जिंदा आग में बराए करम मत जलाइए। हम यहां कहने के लिए यहां पर खड़े हुए हैं। 27,28 के दौरे के बाद 24 अप्रैल को आदरणीय मुलायम सिंह जी, देवेगौड़ा जी, सुरजीत साहब, वर्धन साहब, देवव्रत दा और अवनि राय के साथ जब हम लोग गए तो नारोडा पात्या में जली हुई मस्जिद देखी और कहा गया कि बलात्कार नहीं हुए, अगर हुए है तो बताइए स्पेसिफिक केसा। एक गर्भवती महिला के साथ बलात्कार और उसके गर्भ से बच्चे को निकालकर उस भ्रूण हत्या के पाप की बजाय अहमद भाई ने कही है। मैं सिर्फ.....(व्यवधान).....

श्री एस.एस. अहलुवालिया : अहमद पटेल बोले.....(व्यवधान)....

उपसभसाध्यक्ष (श्री संतोष बागड़ोदिया) : अहलुवालिया जी, आप इधर बोलिए।.....(व्यवधान).....इधर बोलिए।.....(व्यवधान)....

श्री अमर सिंह : वह बात नहीं कर रहा हूँ मैं।.....(व्यवधान).....मैं वह बात नहीं कर रहा हूँ।.....(व्यवधान)....

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया) : आप इधर बोलिए।.....(व्यवधान).....अहलुवालिया जी, आप हमको तो नहीं बोल रहे हैं, आप उनको बोल रहे हैं, आपको बोलना है तो मुझे बोलिए।.....(व्यवधान)....

श्री एस.एस.अहलुवालिया : मैं आपको बोलता हूँ। एक बात अहमद भाई ने उठाई, अहमद भाई के उठाने के बाद कानून मंत्री ने उस पर आश्वासन दिया और कहा कि उस पर कार्रवाई करेंगे, अब बार-बार उसको कहने की क्या जरूरत है।.....(व्यवधान).....

श्री अमर सिंह : मैं वह घटना नहीं कह रहा हूँ।.....(व्यवधान).....मैं वह घटना नहीं कह रहा हूँ।.....(व्यवधान)....

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA): He is not yielding. I cannot help you. Please speak when your turn comes. ...*(Interruptions)*...आप अपने टर्न पर बोलिएगा।.....(व्यवधान).....प्लीज़,प्लीज़। प्लीज़ सिट डाउन।.....(व्यवधान).....आप अपने टर्न पर बोलिएगा।.....(व्यवधान).....प्लीज़ सिट डाउन। अमर सिंह को बोलने दीजिए।

श्री अमर सिंह : मैं वह घटना नहीं कह रहा हूँ। मेरे दोस्त अरुण जेटली जी की पूरी बात मैंने सुनी है और मैं वह घटना नहीं कह रहा हूँ, मैंने सिर्फ यह कहा कि वह घटना अहमद भाई कह चुके हैं और उस पर आश्वासन आ चुका है, मैं दूसरी बात कह रहा हूँ। मैं नारोडा पात्या की दूसरी घटना बता रहा हूँ। वहां की स्थानीय विधायिका माया कोडनामी कहती है कि कोई बलात्कार नहीं हुआ है लेकिन महिला आयोग को सुनाई हुई दास्तानें यून है —“कुसुम बीबी, शाह आलम गंज, मार्च 2002। जलते तारों के साथ उग्र भीड़ ने हमें गंगोत्री सोसाइटी से खदेड़ा। हमने 8-10 बलात्कार देखे। 16 वर्षीय मेहुरनिशा को नग्न करके उसके गुप्तांग को चीरकर उसे जला दिया गया। दूसरी घटना --- अजरुद्वीन, 13 वर्ष का बच्चा, चारा बस्ती, जवान नगर। गुड्डू चारा, सुरेश, नरेश चारा, हरिया, भवानी सिंह, जो राज्य के परिवहन विभाग के हैं, इसको मैंने पहचाना। ....(व्यवधान)...

श्री एस.एस. अहलुवालिया : मैं एक बात कहना चाहता हूँ  
... (व्यवधान)...

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA): Are you yielding, Amar Singhji?

SHRI AMAR SINGH: No, I am not yielding.

श्री एस.एस.अहलुवालिया : मैं एक बात कहना चाहता हूँ कि अमर सिंह जी जो बात कह रहे हैं.....(व्यवधान).....

4.00 p.m

उपसभाध्यक्ष (श्री संतोष बागाडोदिया ) : आप मेरी बात सुनिए।....(व्यवधान)...

श्री एस.एस.अहलुवालिया : इसे कैसे प्रूव करेंगे आप।.... (व्यवधान)....

श्री जीवन राय : यह महिला आयोग ने कहा है।....(व्यवधान)....

श्री अमर सिंह : महिला आयोग ने यह कहा है। ....(व्यवधान).....

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA) : Please do not disturb. ...(*Interruptions*)...The Chair is on its legs. Please listen to me. ...(*Interruptions*)...You are speaking without my permission. Nothing will go on record, except Mr. Amar Singh. Amar Singhji, please speak. ...(*Interruptions*)...

श्री अमर सिंह : महिला आयोग ने यह कहा है।....(व्यवधान).....

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA) : Will you please sit down? I am on my legs. Amar Singhji, please sit down. I request all the hon. Members... (*Interruptions*)... Will you please listen to me? I am on my legs. This subject is definitely very controversial.

This is a very controversial issue. If we start interrupting everybody, we will not end the debate till mid-night, perhaps, even after that. If you are all prepared to sit here till that time, I am prepared to sit here. Please do not interrupt. Thank you.

SHRI JIBON ROY: All the points raised by him have been raised by the Women's Commission. ...(*Interruptions*)...

SHRI NARENDRA MOHAN: Sir, I have a point of order. ... (*Interruptions*)...

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA): He has a point of order.

श्री अमर सिंह : मैं यील्ड नहीं कर रहा हूँ।....(व्यवधान)....

SHRI DIPAMKAR MUKHERJEE: Under what rule? ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA): Let me ask him. Let me find out what the point of order is. ...(*Interruptions*)...He is a Member. It is his right to raise a point of order. Let me find out. Yes, Mr. Narendra Mohan. What is your point of order? ...(*Interruptions*)... Let me listen to him. If you people do not allow the Member to speak, what can I do? I cannot reply to that question.

[2 May, 2002]

RAJYA SABHA

श्री नरेन्द्र मोहन : हमारे यहां की परंपरा रही है कि....(व्यवधान)....

उपसभाध्यक्ष ( श्री संतोष बागड़ोदिया ) : मुझे सुनने तो दीजिए। आप लोग पहले ही खड़े हो जाते हैं तो वे क्या बोलेंगे? आप भी कभी प्वाइंट ऑफ ऑर्डर रेज़ करेंगे। उन्हे मौका तो मिलना चाहिए। देखिए प्वाइंट ऑफ ऑर्डर रेज़ करना हर मेंबर का राईट है। मुझे उनकी बात तो सुनने दीजिए....(व्यवधान).....

श्री जीवन राय : बैठ क्यों गए?....(व्यवधान)....

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA): Amar Singhji, you please continue. ...*(Interruptions)*...There is no point of order now.

श्री अमर सिंह : उपसभाध्यक्ष महोदय, 13 साल के अजहरूदीन ने महिला आयोग को यह बताया। गुड्डू चारा, सुरेश, नरेश चारा, हरिया, भवानी सिंह, जो राज्य के परिवहन विभाग के हैं, इन लोगो को उसने पहचाना और इन्होंने हुसैननगर की 12 साल की लड़की फरजाना और नूरजहां के साथ बलात्कार किया। यह सब उसने गंगोत्री सोसायटी की छत से देखा, जहां वह अपनी जान बचाने के लिए छिपा हुआ था....(व्यवधान)....

उपसभाध्यक्ष ( श्री संतोष बागड़ोदिया ) : उनको बोलने दीजिए....(व्यवधान)....

श्री अमर सिंह : उपसभाध्यक्ष महोदय, दिल रोता है। ये बच्चियां न हिन्दू हैं, न मुसलमान हैं, ये तो भारत मां की ललनाएं हैं और इनके साथ बलात्कार होता है और देश के मंत्री यहां खड़े होकर कहते हैं कि कुछ नहीं हुआ। चाहे जस्टिस वर्मा हों, चाहे महिला आयोग हो, चाहे अल्पसंख्यक आयोग हो, चाहे विदेशो के दूतावासों की रिपोर्ट्स हों, जो भी इनके खिलाफ आवाज उठाता हैं, वह रेटोरिक है, जो चीज आपकी सियासत को सूट न करे, वह रेटोरिक है और जो आपकी सियासत को सूट करे, वह रेटोरिक नहीं है। हिन्दुस्तान में अखबार सिर्फ गुजरात समाचार और संदेश हैं, टाइम्स ऑफ इंडिया, हिन्दुस्तान टाइम्स , इंडियन एक्सप्रेस, ये अखबार नहीं है, राजदीप सरदेसाई एक जर्नलिस्ट नहीं है, वह एक दंगाई है क्योंकि वह सच को दिखा रहा है....(व्यवधान)....

मैं बड़े आदर के साथ पूछना चाहता हूं कि क्या महात्मा गांधी के साथ आज़ादी की लड़ाई मौलाना अबुल कलाम आज़ाद ने नहीं लड़ी? आप बताइए कि क्या वतन के लिए भगतसिंह के साथ अशफाक उल्ला खान ने शहादत नहीं दी? आप बताइए कि क्या सुभष चन्द्र बोस के साथ कर्नल शाहनवाज़ नहीं थे? अगर पहले की बात करें तो आप टीपू सुलतान, नवाब सिराजुद्दौला और बहादुरशाह जफर को कैसे भूल गए जिसने कहा था कि-

“लगता नहीं है दिल मेरा उजड़े दयार में,  
दो गज़ जमीन भी न मिली कूचा-ए-यार में”।

ये क्या मुसलमान नहीं थें? मैं कहना चाहता हूं कि आपकी आजकल अमेरिका से बड़ी दोस्ती है। अमेरिका के पेटन टैंक को 1965 की लड़ाई में नेस्तनाबूद करने वाला अब्दुल हमीद क्या मुसलमान नहीं था? मैं पूछना चाहता हूं कि कारगिल की जंग, जिसके भरोसे पर आप चुनाव

जीतकर आए, उसमें शहादत देने वाले कैप्टन हनीफुद्दीन और जावेद अली सैफी को आप कैसे भूल गए?

**उपसभाध्यक्ष ( श्री संतोष बागड़ोदिया ) :** यह कोई गलत बात नहीं बोल रहे हैं। अगर आप हर बार खड़े होंगे तो प्रोसीडिंग होना मुश्किल है? आप बोलिए।

श्री अमर सिंह : जिस एटमबम और पोखरन का कलश लेकर आप पूरे हिन्दुस्तान में घूमते रहे, उसको जादू करने वाले कलाम को आप कैसे भूल गए? मैं आपसे यह पूछने के लिए खड़ा हूँ। आप कहते हैं कि बलवा हो गया, सामूहिक गोधरा कांड हो गया। अभी यहां कुर्सी पर हमारी उपसभापति महोदया बैठी थी, उन्होंने कहा कि मैंने निंदा की, डा. मनमोहन सिंह जी ने निंदा की, इधर से निंदा हुई, इतनी निंदा के बावजूद अब गोधरा की हिंसा को न्यूटन का सिद्धांत बताया जा रहा है। आप उसको एक्शन का रिएक्शन बता रहे हैं, क्रिया की प्रतिक्रिया बता रहे हैं। अहसान जाफरी की बात सबने कह दी, वह सांसद था। लेकिन इस बार गुजरात में न जज को छोड़ा गया, न पुलिस को छोड़ा गया। जस्टिस कादरी चिल्लाते रहे कि मैं जज हूँ, हुआ करें जज, आप मुसलमान हैं, हुआ करें आप डीआईजी, आईपीएस अफसर, आप मुसलमान हैं, हुआ करें आप सांसद। अहसान जाफरी का समाज पर बहुत अहसान होगा, उनसे एक घंटा पहले पुलिस कमिश्नर मिलकर आया था, घंटे भर बाद उसको जिंदा जलाकर जहन्नुम की आग में झोंक दिया गया। उसके बारे में कहते हैं कि उसने गोली चलाई थी इसलिए न्यूटन के सिद्धांत के अनुसार वहां भी एक्शन का रिएक्शन हो गया। मैं यह बताने के लिए यहां पर खड़ा हुए हूँ। आप इस्लामी जेहाद की निंदा करते हैं, अतिवाद की निंदा करते हैं, ठीक करते हैं। अतिवाद हर तरह की बुरा है, फिरकापरस्ती हर तरह की बुरी है, लेकिन मैं बड़े आदर और अदब से इधर बैठे आपने साधियों से पूछना चाहता हूँ कि उड़ीसा में किसकी सरकार है? एनडीए की सरकार है। कांग्रेस के किसी साथी या समाजवादी पार्टी के किसी साथी की सरकार नहीं हैं। वहां पर त्रिशूल लेकर कौन गया था? इस उग्रवाद का आपके पास जवाब है? आपके सहयोगी की सरकार है और आपके सहयोगी मंत्री और मुख्य मंत्री जान बचाकर घूमते रहे, उसका प्रचार आपने नहीं किया। वह त्रिशूलधारी कौन थे? यहा एक बयान आ गया कि उनसे हमारा कोई मतलब नहीं है। दूसरी तरफ विश्व हिन्दू परिषद छाती ठोककर कह रहा है विश्वहिन्दू परिषद के जनरल सेक्रेटरी तोगडिया का बयान आ रहा है कि हमने पहली बार पूरे के पूरे गांव, पूरे के पूरे मुसलमानों के गांव खाली करवा दिए हैं। यहां हिन्दुस्तान है। अगर यह राजनीतिक है तो मुझे ऐसी राजनीति पर अपने पर शर्म है और यह हिन्दू धर्म है तो मुझे हिन्दू कहलाने पर शर्म है। ... (व्यवधान)...

**श्री भारतेन्दु प्रकाश सिंहल :** क्या यह औथेंटिक है?....(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA):  
Nothing will go on record except the speech of the hon. Member, Shri Amar Singh। आप बोलिये। आप खत्म करिए।

श्री अमर सिंह : मैं यह पूछना चाहता हूँ। वियोगी होगा पहला कवि....(व्यवधान)...

उपसभाध्यक्ष ( श्री संतोष बागड़ोदिया ) : आप सब बैठ जाइये। प्लीज बैठ जाइये। जब आपका नम्बर आयेगा तब आप बोलिएगा।

श्री अमर सिंह : वियोगी होगा पहला कवि, आह से उपजा होगा गान, उमड़ कर आंखों से चुपचाप, वही होगा कविता अनजान। हमारे आदरणीय प्रधान मंत्री अटल जी भी कवि हैं। उनका कवि हृदय अहमदाबाद में रो पड़ा। लेकिन सिंहल जी जैसे साथियों के दवाब में गोवा में बदल गया। जब भी जी चाहे नये चेहरे लगा लेते हैं लोग, एक चेहरे पर कई चेहरे लगा लेते हैं लोग। मैं पूछना चाहता हूँ।....(व्यवधान)....

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया ) : क्या आप हर बात पर कमेंट्री करेंगे?....(व्यवधान).... सब बात रिकार्ड हो रही है। कोई अनपार्लियामेंट्री बात है क्या?....(व्यवधान)....

श्री अमर सिंह : \*

उपसभाध्यक्ष : आप बैठ जाइए। कोई आरोप ऐसा नहीं है।....(व्यवधान).... उनको बोलने दीजिए। Nothing will go on record except the speech of the hon. Member, Shri Amar Singh. आप बोलिए।

श्री अमर सिंह : हम इस \*से डरते नहीं हैं।....(व्यवधान).... गुजरात की जनता अपने कवि हृदय प्रधान मंत्री से पूछ रही है कि अगर आपको गोवा में यही कहना था तो हमने दास्तां अपनी सुनाई तो आप क्यों रोये? आप क्यों रोये, अगर आपको गोवा में जाकर बदल जाना था। मैं बहुत ही दुखी मन से, बहुत ही संतप्त हृदय से जो मानवता की हत्या हुई है। उसके लिए मैं यह कहना चाहता हूँ कि ....(व्यवधान).... रहा सवाल यह....(व्यवधान).... मैं यह कहना चाहता हूँ कि ...(व्यवधान)....

SHRI T.N. CHATURVEDI: Sir, I am on a point order. (Interruptions)... I am on a point of order. ...(Interruptions)...

श्री अमर सिंह : हमारे फिरकापरस्त साथी, साम्प्रदायिक उत्पात की सियासत करने वाले साथी....(व्यवधान)....

SHRI T.N. CHATURVEDI : Sir, I am on a point order. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA): You have a point of order? ...(Interruptions)... Under what rule, Sir? ...(Interruptions)...

SHRI T.N. CHATURVEDI: Sir, the Chief Minister is a person who is not present in the House to defend himself.\* ...(Interruptions)... ...(Interruptions)... I think that should be deleted. ...(Interruptions)... I want your ruling on this, Sir. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA) : Don't worry. I will give my ruling..(Interruptions)... Just give me a minute..(Interruptions)...

\* Expunged as ordered by the Chair.



श्री अमर सिंह : हमारे साथी, साम्प्रदायिक उत्पात करने वाले साथी अगर सत्ता के लिए, अगर सुविधा के लिए, अगर मतलब के लिए कोई भी गठबंधन किसी से भी कर सकते हैं तो हम भी कौम के लिए, वतन के लिए किसी के कभी भी बन सकते हैं।....(व्यवधान)....

SHRI NARENDRA MOHAN: Sir, I am on a point of order. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA): You got a chance. ... *(Interruptions)*... I gave you a chance.. *(Interruptions)*... Now let him finish.. *(Interruptions)*... Let him finish. अभी ये फिनीश कर लें, आप उसके बाद बोलिए। आपको एक चांस मिल चुका है।....(व्यवधान)....

श्री अमर सिंह : अगर तुम मिले तो ठीक है....(व्यवधान)....

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA) I will listen to your point of order. ...*(Interruptions)*...

श्री अमर सिंह : अगर कोई नहीं मिले तो समाजवादी पार्टी और हमारे नेता ....(व्यवधान)...हम फिरकापरस्ती से लड़ते रहेंगे।

कोई साथ दे न दे मेरा, चलना मुझे आता है,

हर आग से वाकिफ हूं, जलना मुझे आता है।

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया ) : नरेन्द्र जी, आपका क्या प्वाइंट ऑफ ऑर्डर है।

श्री जनेश्वर मिश्र (उत्तर प्रदेश ) : स्पीच खत्म होने के बाद क्या प्वाइंट ऑफ ऑर्डर है?

श्री जीवन राय : भाषण तो खत्म हो गया, अब क्या प्वाइंट ऑफ ऑर्डर है? आप शांति से बोलने दीजिए।

SHRI NARENDRA MOHAN: Sir, my point of order is this. I am referring to rule 238 (v) of the Rules of Procedure and Conduct of Business in the Council of States. It says, "A Member while speaking shall not reflect upon the conduct of persons in high authority.... ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA) : Let him speak. ... *(Interruptions)*... We don't know what he wants to say. ...*(Interruptions)*... Unless I hear him, I cannot give my ruling. ...*(Interruptions)*... Let me, at least, hear him. ...*(Interruptions)*... You don't allow me to hear him. ...*(Interruptions)*...

SHRI PREM CHAND GUPTA: He is a little bit confused. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA) : He may be confused..*(Interruptions)*... Let him speak..*(Interruptions)*... Unless I hear him, I cannot reply. ...*(Interruptions)*... आप शांति से बोलने दीजिए।

[2 May, 2002]

RAJYA SABHA

श्री नरेन्द्र मोहन : महोदय, मैं रूल 238 पर बोल रहा हूँ और समय कम लगे इसलिए रूल 238...(interruptions)...

SHRI RAJU PARMAR: This is not relevant. ...*(Interruptions)*...  
उपसभाध्यक्ष (श्री संतोष बगड़ोदिया) आप इनको बोलने नहीं देते तो फिर कैसे पता चले कि रैलेवेंट हैं या नहीं। आपको बिना सुने इरैलेवेंट का पता चल जाता है किंतु मुझे बिना सुने समझ नहीं आता।

श्री नरेन्द्र मोहन : अभी जो गुजरात के मुख्य मंत्री है....*(व्यवधान)*.....

श्री जीवन राय : पूरे गुजरात को बर्बाद कर दिया।

उपसभाध्यक्ष ( श्री संतोष बागाड़ोदिया ) : अब उन्होंने बोल दिया।

SHRI NARENDRA MOHAN: Rule 238 (v) says, "A Member while speaking shall not reflect upon the conduct of persons in high authority unless the discussion is based on a substantive motion drawn in proper terms". ...*(Interruptions)*... Now, the Gujarat Chief Minister is a person of a very high authority of our country. ...*(Interruptions)*... No such allegations can be made against him. ...*(Interruptions)*... Allegations cannot be made against a Chief Minister like this. ...*(Interruptions)*... *हम यह जानना चाहते हैं कि क्या किसी मुख्य मंत्री पर जिसका डिस्कशन मैं कोई हिस्सा न हो,....(व्यवधान).....*

उपसभाध्यक्ष ( श्री संतोष बगड़ोदिया ) : अगर आप सब लोग चिल्लाएंगे तो इनको तो बोलने का चांस मुझे देना पड़ेगा.....*(व्यवधान)*..... आप बोल रहें हैं, रैलेवेंट नहीं है लेकिन मैंने सुना नहीं है, मैं कैसे इस बात का जवाब दूँ।

श्री नरेन्द्र मोहन : मुझे व्यवस्था चाहिए कि क्या...

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA) : If you all shout, I will not be able to listen to him. ... *(Interruptions)*... Unless I listen to him, I cannot reply. ...*(Interruptions)*..

श्री नरेन्द्र मोहन : मुझे व्यवस्था चाहिए कि क्या...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA) : I am giving my ruling. ...*(Interruptions)*... Excuse me. ...*(Interruptions)*... Chaturvediji, my ruling is that I will go through the record and if there is anything unparliamentary, it will be removed. Shri Lalu Prasad. This is his maiden speech, और मेडन स्पीच में हमारा सिस्टम है कि हम लोग डिसटर्ब नहीं करते हैं। मेरी रिक्वैस्ट है कोई डिसटर्ब न करे।

\* Expunged as ordered by the Chair.

श्री लालू प्रसाद (बिहार) : उपसभाध्यक्ष महोदय, राज्य सभा एक बुद्धि जीवी सदन माना गया है, ऐल्डर्स हाऊस। लोक सभा में सुबह चार बजे तक इतने महत्वपूर्ण सवाल पर बहस चली। हम आपसे आग्रह करना चाहते हैं कि किसी भी माननीय सदस्य के लिए समय की सीमा न बांधी जाए। सुबह पांच बजे तक, छह बजे तक भी यह सदन चलेगा, तो इसे चलने दिया जाए।

महोदय, इतने महत्वपूर्ण सवाल पर बहस चल रही है और माननीय प्रधान मंत्री जी और गृह मंत्री जी सदन में नहीं हैं, यह बड़े अफसोस और चिंता का विषय है।.....(व्यवधान)...

श्री टी.एन. चतुर्वेदी : आपकी बात को दो केबिनेट मिनिस्टर्स नोट कर रहे हैं।

श्री लालू प्रसाद : केबिनेट मिनिस्टर्स कल रहेंगे या नहीं रहेंगे....(व्यवधान)....

श्री टी.एन. चतुर्वेदी : यह तो किसी के बारे में भी पता नहीं है।

श्री लालू प्रसाद : बैठिए, जरा बैठा कीजिए। महोदय, इन लोगों ने देश की स्थिति बहुत नाजुक कर दी है। माननीय सदस्य अर्जुन सिंह जी बता रहे थे, वे भारत के संविधान का प्रिम्बल और जो हमारा संकल्प है, उसको पढ़ रहे थे। बड़े सघर्ष के बाद, बड़ी कुर्बानियों के बाद देश आजाद हुआ और आजादी की लड़ाई में चाहें सिख बिरादरी के लोग हों, माइनोंरिटीज के लोग हों, हिन्दू हों, ईसाई हों लेकिन सबसे बढ़कर देश को आजाद कराने में मुसलमान भाइयों के योगदान को भुलाया नहीं जा सकता है। आजादी की लड़ाई में जो पुराने हमारे सीनियर लीडर बैठे हैं, उन दिनों में आजादी के दीवाने राष्ट्रपिता महात्मा गांधी के नेतृत्व में मस्जिदों से अजान और मंदिरों से घंटे बजते थे। एक तरफ "अल्लाह अकबर" और दूसरी तरफ हर हर महादेव के नारे देश के लोगों को एकजुट करने का काम करते थे। मैं जानना चाहता हूँ प्रधानमंत्री जी से, मैं जानना चाहता हूँ गृह मंत्री जी से और जो सत्ता की कुर्सी पर बैठे हुए लोग हैं, उनसे कि उन दिनों कहा था? इनकी क्या भूमिका थी?

एक माननीय सदस्य : \* ।.....(व्यवधान)....

"THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA): This will not go on record. ...*(Interruptions)*...

श्री टी.एन. चतुर्वेदी : मैं आपके बारे में नहीं कहना चाहता ।.....(व्यवधान)....

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया) : मैं सबको फिर से बताना चाहता हूँ कि यह इनकी मेडेन स्पीच है। हमारा सिस्टम है, हमारी कन्वेंशन्स हैं, कोई इनको डिस्टर्ब न करे। आप लोग भी नहीं और वे भी नहीं।.....(व्यवधान)....

श्रीमती सरोज दुबे : ये हमारे लीडर को नहीं बोलने देंगे तो हम इनको नहीं बोलने देंगे।

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया) : अपने लीडर को आप प्रोटेक्शन दे रही हैं लेकिन उनको आपका प्रोटेक्शन नहीं चाहिए। वे अपने आप में सक्षम हैं।.....(व्यवधान)....

\* Expunged as ordered by the Chair.

**श्रीमती सविता शारदा :** महोदय, शब्द रिकॉर्ड में नहीं जाना चाहिए।

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया) : मैंने कह दिया है this will not go on record मैंने कह दिया है पहले ही, आप लोग सुनते ही नहीं है तो मैं क्या करूँ?...**(व्यवधान)**...

एक माननीय सदस्य : महोदय, ये\* उसके बाद भी बातेर करते हैं।**(व्यवधान)**....

श्री लालू प्रसाद : \* है। चुप...चुप..**(व्यवधान)**...चुप हो जाइए।**(व्यवधान)**...

उपसभाध्यक्ष(श्री संतोष बागड़ोदिया) : बैठ जाइए....**(व्यवधान)**...बैठ जाइए।**(व्यवधान)**...सब लोग बैठ जाइए।**(व्यवधान)**....स्पीच है, आप लोग चुप रहिए।**(व्यवधान)**...यह इनकी मेडेन स्पीच है।

श्री लालू प्रसाद : महोदय, मैं बोलने के लिए किसी की कृपा पर नहीं हूँ।**(व्यवधान)**....

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया) : आप चेयर से बोलिए....**(व्यवधान)**... आप सब लोग बैठ जाइए...**(व्यवधान)**....यह इनकी मेडेन स्पीच है बोलने दीजिए.....**(व्यवधान)**....

श्री लालू प्रसाद:\***(व्यवधान)**....

श्री विक्रम वर्मा (मध्य प्रदेश) किस तरह की भाषा का प्रयोग कर रहे हैं।**(व्यवधान)**....

श्री लालू प्रसाद : सुनना चाहते हैं।**(व्यवधान)**....मैं सोच-समझकर आया हूँ।**(व्यवधान)**....

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया ) : यह इनकी मेडेन स्पीच है बैठ जाइए.....**(व्यवधान)**....

श्री लालू प्रसाद : महोदय, मैं जानना चाहता हूँ कि.....**(व्यवधान)**....लालू प्रसाद यादव किसी बंदरघुडकी से झुकने वाला नहीं है.....**(व्यवधान)**....मैं देश की आजादी की लड़ाई के दिनों से कायम हूँ। मैं जानना चाहता हूँ प्रधान मंत्री से मैं जानना चाहता हूँ गृह मंत्री से और सभी बैठे हुए लोगो से कि आप कहां थे? देश जानना चाहता है कि जब हिन्दू, मुस्लिम, सिख, ईसाई, शहीद भगतसिंह, जलियांवाला नरसंहार हो रहा था, देश कुर्बानी दे रहा था तो आर.एस.एस.कहां था.....**(व्यवधान)**....

श्री विक्रम वर्मा : आप पैदा नहीं हुए थे.....**(व्यवधान)**....

श्री लालू प्रसाद : हम पैदा नहीं हुए थे, तुम पैदा हुए थे तो बताइए तुम कहां थे.....**(व्यवधान)**....यह मैं जानना चाहता हूँ, देश जानना चाहता .....**(व्यवधान)**....जब ग्वालियर में.....**(व्यवधान)**....

\*Expunged as order by the Chair.

उपसभाध्यक्ष(श्री संतोष बागड़ोदिया) : ट्रेजरी बेंच, अगर आप मेडेन स्पीच में बाधा डालेंगे तो आप सिस्टम गलत कर रहे हैं।प्लीज चुप रहिए, अगर कोई गलत बोल रहा है तो बोलने दीजिए, आप धैर्य रखिए....(व्यवधान)...

श्री लालू प्रसाद : मेडेन स्पीच मेरे ऊपर कोई कृपा नहीं है।

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया) : यह एक सिस्टम है इस हाउस का...(व्यवधान)....

श्री लालू प्रसाद : मैं कृपा पर बोलने के लिए आज नहीं खड़ा हूँ। मैं यह राज्य सभा में सोच-समझका आया हूँ। अहंकार हमेशा चूर हुआ है।\*(व्यवधान)....

श्री दीपांकर मुखर्जी : यह गलत हो रहा है...(व्यवधान)....

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया) : कोई गलत बात नहीं बोल रहे हैं, बैठिए, हर बात पर आप खड़े होंगे, हाउस नहीं चल सकता इस तरह....(व्यवधान)....अगर आप लोग नहीं चलाना चाहते तो बोल दीजिए, हाउस एड जर्न हो जाएगा...(व्यवधान)....

श्री लालू प्रसाद : महोदय, माननीय प्रधान मंत्री जी जवाब दें, अगर मेरी बात असत्य निकले। मैं तीन हाउस से चौथे हाउस में आया हूँ। मैं तीन बार लोक सभा का सदस्य रहा हूँ। चन्द्रशेखर जी साक्षी हैं कि इस सवाल को हमने लोक सभा में उठाया था। ग्वालियर के थाने के बगल में माननीय प्रधान मंत्री का घर है। ब्रितानी सरकार के थाने को आंदोलनकारियों ने फूँका था। किसने जलाया था?....(व्यवधान)....

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया ) : यह मैं बार बार बोल रहा हूँ कि यह मेडेन स्पीच है, प्लीस डोंट डिस्टर्ब।....(व्यवधान)..... Nothing will go on record..(Interruptions)... Please don't disturb. ... (Interruptions)... Whatever you are saying will not go on record..(Interruptions)..I will not tolerate this..(Interruptions)...It is his maiden speech. It has been the tradition of the House..(Interruptions)... Please let him speak..(Interruptions)...

SHRI SATISH PRADHAN (Maharashtra) : I am listening to everything silently ... (Interruptions)... What is going on?  
... (Interruptions)...

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया ) : मैं बार-बार बोल रहा हूँ कि मेडेन स्पीच है....(व्यवधान) I will not allow anybody to interrupt his maiden spe'ech.. (Interruptions)...: He is not yielding. So, I will not allow you.. (Interruptions)...

श्री लालू प्रसाद : तुमने अनपार्लियामेंट्री लैंग्वेज का इस्तेमाल किया तो\* .....(व्यवधान)....यह समझ लीजिए....(व्यवधान)....\*

\*Expunged as ordered by the Chair.

[2 May, 2002]

RAJYA SABHA

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया) : आप बोलिए.....(व्यवधान)....

श्री लालू प्रसाद : महोदय, आर.एस.एस. वाले अनपार्लियामेंट्री लैंग्वेज का इस्तेमाल कर रहे हैं.....(व्यवधान)....

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया) : मैं मेडेन स्पीच को डिस्टर्ब नहीं होने दूंगा।  
will not allow you to break that convention.

श्री लालू प्रसाद : पूछ रहे है क्या बोला, अब कान बहरे हो गए.....(व्यवधान)....

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया) : बैठ जाइए, बैठ जाइए, बोलने दीजिए....(व्यवधान)....

श्री लालू प्रसाद : \*...(व्यवधान)....

उपसभाध्यक्ष(श्री संतोष बागड़ोदिया) : लालू जी सक्षम हैं, अपने आपको संभाल लेंगे।....(व्यवधान)....बोलने दें। आप लोग क्यों डिस्टर्ब कर रहे हैं...(व्यवधान)....

श्री लालू प्रसाद : महोदय, अर्जुन सिंह जी बता रहे थे....(व्यवधान)....माननीय अर्जुन सिंह जी-हम यह जानना चाहते है कि प्रधान मंत्री जी ने ...(व्यवधान)....

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया ) : बैठिए, ये यील्ड नहीं कर रहे हैं....(व्यवधान)....क्या बोलना चाहते हैं....(व्यवधान)....What do you want to say आप बैठ जाइए.....आप एक मिनट इनको बोलने दीजिए।

श्री लालू प्रसाद : हां, बोलिए.....(व्यवधान)....

SHRI ARUN SHOURIE: Sir, ...(Interruptions)...

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया) आप बोलने भी नहीं देते हैं....(व्यवधान)....

I don't want to disturb him. He is on his legs. ...(Interruptions)... He is not yielding. ...(Interruptions)... He is making his maiden speech. ...(Interruptions)... Please sit down. If one of you wants to say something, I will hear. ...(Interruptions)... One of you. If all of you speak, I can't hear. ...(Interruptions)...

SHRI ARUN SHOURIE: Sir, as Mr. Lalu Prasad Yadav knows, I have great affection and regard for him. But for any Member to make allegations of the kind that he is implying against the hon. Prime Minister of India, after the matter has been clarified through documents so many times, is just quite wrong and I would appeal to you not to allow that. Just because it is a maiden speech, it is not right. And I would request him also for the same reason. ...(Interruptions)...

\* Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA): I cannot allow so many. I have allowed one. No more questions.  
...(Interruptions)... I will give my ruling on this. Please sit down.  
Please speak, Laluji.

श्री लालू प्रसाद : माननीय अरुण शौरी जी ने कहा कि डाक्यूमेंट से ...**(व्यवधान)**...जरा सुनिए\* ...**(व्यवधान)**...बैठिए...**(व्यवधान)**...मैं डिस्टर्ब नहीं करूंगा...**(व्यवधान)**...बोलने दीजिए। यह अच्छी बात नहीं है। जितनी बातें आप लोगो ने कहीं, मैं चुपचाप बैठा था। मैंने कोई आब्जेकशनेबुल बात नहीं बोली।

श्री नरेन्द्र मोहन : मैं डिस्टर्ब नहीं कर रहा हूं।

श्री लालू प्रसाद : आप बैठिए। आप सलाह लेने आ गए हैं। जानकारी है नहीं कानून मंत्री के यहां आ गए हैं...**(व्यवधान)**...महोदय, माननीय अर्जुन सिंह ने...**(व्यवधान)**...देखिए बैठिए। प्रधान मंत्री जी सैटिसफाइड कर दें हमको। जिस डाक्यूमेंट की चर्चा आप करते हैं, देश के लोग जानना चाहते हैं। बालयोगी जी को कहा था कि मैं कागज दें देता हूं। तब से मैं भी मैम्बर हूं। हमको कभी नहीं कहा...**(व्यवधान)**...बैठो। अंग्रेजियत में पले हो, इसी से लड़ाई होती है। हमारी अंग्रेजी सुधार रहे हैं..

श्री भारतेन्दू प्रकाश सिंहल : \*वापस लें...**(व्यवधान)**...

श्री लालू प्रसाद : क्या हिंदी है, क्या राष्ट्रपति है, क्या अंग्रेजी मे वकालत कर रहे है? हमारा सुधार कर रहे हैं?...**(व्यवधान)**...बैठिए...**(व्यवधान)**...क्या यह पुलिस लाइन है? क्या इसको पुलिस लाइन समझ लिया है...**(व्यवधान)**...यह पुलिस लाइन नहीं है...**(व्यवधान)**...

श्री भारतेन्दू प्रकाश सिंहल : यह चारागाह भी नहीं है...**(व्यवधान)**... \* कह रहे है...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA) : I cannot break the convention every time. ...(Interruptions)...

श्री एस.एस. आहलूवालिया: वे अच्छा बोलते हैं। ठीक है। लेकिन \* एक अनपार्लियामेंट्री वर्ड है, वह नहीं बोलना चाहिए।

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA): Anything unparliamentary will not go on record. ...(Interruptions)... Ahluwaliaji. anything unparliamentary will not go on record. Don't worry. This will be deleted. ...(Interruptions)...

श्री एस.एस. आहलूवालिया : वह अनपार्लियामेंट्री है।

\* Expunged as ordered by the Chair.

[2 May, 2002]

RAJYA SABHA

श्री लालू प्रसाद : आप बैठ जाइए....(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA) : मैंने कह दिया है कि it will not go on record, if it is unparliamentary. मैंने बोल तो दिया, और क्या करूं।....(व्यवधान)...अब आप बैठ जाइए। मैंने कहा दिया कि एनीथिंग अनपार्लियामेंटरी विल नॉट गो आन् रेकार्ड।....(व्यवधान)...

श्री एस.एस. आहलूवालिया : हम भारतवासी हैं। अंग्रेजी बोलने वाला कोई...(व्यवधान)...

श्री लालू प्रसाद : हिन्दी बोलने वालो को सुधारोगे। जो हिन्दी की उपेक्षा करके अंग्रेजी लादेगा, उसको मैं\*मानता हूं।....(व्यवधान)...

श्री एस.एस. अहलूवालिया : मैं आपसे अच्छी हिंदी बोलता हूं।....(व्यवधान)...  
(व्यवधान)...

श्री लालू प्रसाद : क्या हमने किसी को बोलते हुए रोका है?... (व्यवधान)...

उपसभाध्यक्ष(श्री संतोष बागड़ोदिया) बैठ जाइये।

श्री लालू प्रसाद : महोदय, इनके सामने दो संविधान है। आर.एस.एस. का संविधान....(व्यवधान)....

श्री लालू प्रसाद : नहीं जाएगा, तो इसको हम वापस ले लेते हैं।

उपसभाध्यक्ष : ठीक हैं।....(व्यवधान)....

श्री लालू प्रसाद : महोदय, थोडा आप ध्यान देंगे तो मैं आपकी तरफ देख कर बोल सकूंगा।

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया) : आप बहुत बार उधर देखते हैं। आप इधर देखते रहिए, मैं आपकी तरफ देख रहा हूं।

श्री लालू प्रसाद : यह भारत का संविधान जो बाबा ने बनाया, हमारे संविधान निर्माताओ ने जो भारत का संविधान बनाया, उस संविधान से इनको कोई मतलब नहीं है। जो हेडगेवार, गुरु गोलवरकर साहब....(व्यवधान)....ठीक नाम रख दो, आर.एस.एस. का जो संविधान है उसके अनुसार यह हिन्दू राष्ट्र बनाना चाहते हैं, भगवा ध्वज फहराना चाहते हैं। महोदय, चुनाव के समय में इन्होंने भय, भूख और भ्रष्टाचार की बात कहीं थी, बी.जे.पी. ने स्वच्छ शासन की बात कहीं थी। सब को देखा बारी-बारी, अब की बारी अटल बिहारी और कमल के निकले गगन बिहारी।

\* Expunged as ordered by the Chair,



महोदय, देश की क्या हालत है? मैं इसलिए नहीं बोल रहा हूँ और हम कोई मुखालिफ पार्टी नहीं है, हम विरोध में हैं, यह देश रहेगा तो कोई भी आएगा, जाएगा। हमारी जो धर्म निरपेक्षता है, ऐसा बगीचा, ऐसी बगिया दुनियां में कही नहीं दिखती, महोदय। दस साल से रूट क्या है, जड़ क्या है, गोधरा का और आयोध्या का, यह पता नहीं चल पाया। 6 दिसंबर, 1992 को मस्जिद का गिराया जाना, मुबई जला, चारो तरफ देश जला, सब से उन्नत हमारी मुबई में न जाने कितने दंगे हुए, कितने टाडा कानून कमीशन बने, आज तक उनकी रिपोर्ट्स को रद्दी की टोकरी में डाला गया, देश जला, रेल में आना जाना बंद हो गया, बहुमत इनको नहीं मिला, लेकिन जो समाजवाद का नकली जामा, खाल पहने थे, जॉर्ज साहब जैसे लोग, शरद यादव जैसे लोग, राम विलासजी जैसे लोग कहीं का चितकाबर झंडा, कहीं का हरा झंडा, केसरिया झंडा, लेकिन जो शासन में आए इनको मौका था, महोदय देश की जनता ने, देश के किसानों ने सोचा था कि इनको भी एक बार देखे, सचमुच में ये बेचारे लगते हैं, लच्छेदार भाषण करते हैं। आज देश की क्या हालत है। अगर आपकी समझ में बात नहीं आती है तो मैं जो हालत देख रहा हूँ वह ठीक नहीं है और कल का भविष्य बहुत खतरनाक है। आजादी के बाद देश के विभाजन की जो स्थिति थी वही स्थिति आज आपने पैदा कर दी है। आज वही हालत है और आज देश टुकड़े टुकड़े होने के कगार पर खड़ा है। आज इस ने हमारी धर्मनिरपेक्षता की नींव को हिला दिया है और लोकतंत्र के ताने बाने को ध्वस्त कर दिया है। यह लालू नहीं कहता है, इसे कांग्रेस, समाजवादी, सी.पी.आई. और लेफ्टिस्ट सभी ने कहा है और सारा देश देख रहा है।

आप किस हिंदुत्व की बात करते हो। आप तो सुप्रीम कोर्ट और किसी कोर्ट को नहीं मानते हो। सी.बी.आई. ने रिपोर्ट दी है और बाबरी मस्जिद गिराने वाले लोगो पर चार्जशीट्स हैं, लेकिन एक टैक्नीकल फ्लॉ के चलते आप बैठे हुए हो। आप ने यू.पी. सरकार से उस का नोटिफिकेशन नहीं निकलवाया है। आडवाणी जी के कुल या खानदान से न जाने मुस्लिम की कौन सी लड़ाई है। मैं उनसे जानना चाहता हूँ, वे मुझे बता दें कि हमारे देवताओं की हमारे धर्म की, मजहब की, अमुक कुल में, अमुक समय में हिन्दू देवी-देवताओं ने इस्लाम के जो पैगम्बर हैं, उनसे कोई लड़ाई लड़ी या उन का झगड़ा-झंझट हुआ? वह हम को बताएं कि आप का किस बात का झगड़ा है? चाहे बांग्लादेश हो, पाकिस्तान हो वहां जो पैदा हुआ, हम एक भाई थे, लेकिन कुर्सी और गद्दी के चलते देश का बंटवारा हुआ। आज फिर क्यों आप इस देश के टुकड़े-टुकड़े करने जा रहे हों? उत्तर प्रदेश के चुनाव मोर्चे पर आप फेल हुए युरोपियन कंट्रीज और पाश्चात्य देशों के कहने पर आपने नई इकॉनामिक पॉलिसि को अपनाया जिसके कारण देश के सारे कल कारखानों को औने पौने गांव में बेचकर देश के किसान नौजवान और व्यापारी जिसके आपको गद्दी पर बिठाया था वह आज आपसे नाराज है। आप हर फ्रंट पर फेल हुए हो आपने आरोप लगा दिया कि लालू चारा खा गया। मैं किसी को छेड़ना नहीं चाहता हूँ, लेकिन तहलका डॉट कॉम में बताया कि डिफेंस मिनिस्टर के घर में सौदे हो रहे हैं।.....(व्यवधान)...अगर आप जानते हो तो ईमानदारी से बहस करो।....(व्यवधान)....

श्री संघ प्रिय गौतम : महोदय \* नाम कार्यवाही से निकाल दिया जाए।

श्री लालू प्रसाद : महोदय, \* दलित थे, इसलिए उनकी छुट्टी हो गयी, लेकिन जॉर्ज फर्नान्डीस की पुनः वापसी हुई। महोदय, जॉर्ज जी को कहा गया कि हम विद्वान कर लेंगे

\* Expunged as ordered by the Chair.

[2 May, 2002]

RAJYA SABHA

.....(व्यवधान)....लल्लन जी,....(व्यवधान)....आराम से बैठिए।....(व्यवधान)....रवि शंकर जी हमारे असिस्टेंट सेक्रेटरी थे।

श्री रवि शंकर प्रसाद : और आप हमारे अध्यक्ष थे।....(व्यवधान)....

श्री लालू प्रसाद : उपसभाध्यक्ष जी, नरेन्द्र मोहन जी, डिस्टर्ब कर रहे हैं।....(व्यवधान)....

उपसभाध्यक्ष (श्री संतोष बागडोदिया) : आप बोलिए।

श्री लालू प्रसाद : वी.पी.सिंह जी ने आपके अखबार का उद्धाटन कराया। आप उस समय टिकिट मांगने आए थे, लेकिन हम लोग नहीं जानते थे कि आप इस तरह\*की लाइन पर चलेंगे।....(व्यवधान)....

श्री नरेन्द्र मोहन : सर, ये मेरे ऊपर व्यक्तिगत आरोप लगाया गया है।....(व्यवधान)....

श्री लालू प्रसाद : आप की तारीफ है। टिकट माँगना कोई आरोप नहीं हैं महोदय, देश की जनता इन तमाम घोटालो से, शेयर घोटाला, यू.टी.आई. घोटाला, कफन घोटाला, कोफिन घोटाला, इन सब घोटालो से परिचित है। पंजाब के सिख भाइयों की चर्चा आपने की और सोनिया जी के ऊपर जो उस हाउस में आरोप लगा रहे थे और जॉर्ज साहब जिनको जस्टिफाई कर रहे थे, वह पंजाब की जनता कांग्रेस पार्टी की सत्ता में वापिस लाई और उत्तर प्रदेश में भी आपकी वही हालत हुई।

श्री लालू प्रसाद: वहाँ उत्तर प्रदेश में कांग्रेस पार्टी का क्या हुआ वहाँ उत्तर प्रदेश में जो भी हुआ कांग्रेस का, लेकिन आपका क्या हाल हुआ? आप जिस भगवान की बात करते हैं, उत्तरांचल देवताओं का वास ., महान देवता लोग वहाँ, हरिद्वार में देवता लोग, लेकिन वहाँ के लोग कांग्रेस पार्टी को सत्ता में लाए। बद्रीनाथ, किदारनाथ, गंगोत्री, सब वहाँ, लेकिन आपका क्या हाल हुआ? और, यह जो दिल्ली है, जहाँ एलिट लोग बैठे हुए हैं, उन्होंने यहाँ के निकाय के चुनावों में झाड़ू से आपको बाहर किया। इनके नक्शे को आप समझिए अगर रोग को नहीं समझोगे तो उपचार नहीं हो सकता। आप लोग खुश हो रहें हैं कि डेढ़ सौ करोड़ रूपए दे दिए। क्या यह जान की कीमत है? मैं डिटेल में आता हूँ कि वहाँ पर क्या-क्या हुआ।....(व्यवधान).... एक्स-डी.जी. साहब यहाँ बैठे हुए हैं, सुना है कि वहाँ सिंघल साहब यहाँ बैठे हुए हैं, सुना है कि वह सिंघल साहब के भाई हैं, जो उधर एम.पी. साहब बैठे हुए हैं।

श्री भारतेन्दु प्रकाश सिंहल : जी, यह सही है।

श्री लालू प्रसाद : बात सही है, ना पुलिस लाइन में जाते होंगे आप उस समय। ऐसे ही लोगो को बीजेपी के लोगो ने रखा था पुलिस में।

श्री भारतेन्दु प्रकाश सिंहल : बी.जे.पी. ने नहीं रखा था, हम आपनी ताकत से आए थे।

श्री लालू प्रसाद : हां, काम कर रहे होंगे एंटी मुस्लिम।....(व्यवधान)....

श्री भारतेन्दु प्रकाश सिंहल : हम अपनी ताकत से आए हैं, किसी की मर्जी से नहीं आए हैं, किसी के अहसान से नहीं आए हैं, किसी की सिफारिश से नहीं आए हैं।

श्री लालू प्रसाद : अच्छा, आप मेरिट पर आए हैं यहां पर? बहुत काबिल आदमी हैं, इसलिए चुनकर आ गए हैं। ठीक है, आप ऑनरेबिल मैम्बर हैं, बैठिए कायदे से। यह पुलिस लाइन नहीं है। यह अपर हाऊस है, विद्वान लोग यहां बैठते हैं।....(व्यवधान)...

महोदय, जब असेम्बली के चुनाव होने लगे तो तराशे हुए पत्थर, खम्भे, इधर से उधर हेराफेरी शुरू हुई। फिर वह हिन्दू कार्ड शुरू हुआ इनको बढ़ाने के लिए।\*....(व्यवधान).....

श्री रवि शंकर प्रसाद : आप इनके नाम मत लीजिए क्योंकि \* कोई भी हाऊस में नहीं हैं।

श्री लालू प्रसाद : नहीं तो आप डिफेंस कर दीजिएगा। यहां के मैम्बर नहीं है, इसलिए उनके खिलाफ खूब बोला जाएगा। मैम्बर रहते तो एक बात समझ में आती।....(व्यवधान)...

श्री भारतेन्दु प्रकाश सिंहल : सर, कोई भी व्यक्ति अगर डिफेंस नहीं कर सकता, तो उसके बारे में चर्चा यहां नहीं हो सकती।

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया ) : आप पोजीशन का नाम लें, ऐसा नाम कम लें।

श्री लालू प्रसाद : अच्छा, कम नाम लेता हूं। महोदय किसी का भाई कहता हूं। विश्व हिन्दू परिषद का जनरल सेक्रेटरी, अध्यक्ष, इनका कब चुनाव हुआ था हिन्दुओं में? कैसे बन गए अपने मन से? कहते हैं- गाय हमारी माता है। तुम्हारी माता कहां है गाय? गाय से गोबर से तो हम आए हैं और हम आपको गाय का दूध पिलाते हैं।

क्या बहाना बनाया —गाया लंदन में वहां की सरकार ने हजारों-हजारों जर्सी गायों को शूट कर दिया, कहां था तुम्हारा विश्व हिन्दू परिषद? वहां हजारों गायों को मरवा दिया गया, वहां एक भी आवाज लगाई? यहां मुसलमान को डराने के लिए बोलते हो कि यह \*। क्या क्या घृणा आपने पैदा की है? पुलिस का सरकूलर है 1999 का, केशुभाई यहां नहीं है, महोदय, यह सरकूलर है। चुन-चुनकर माइनोंरिटीज के कहां स्कूल हैं, कहां कालेज है, कौन —कौन सा इसका नेता है, कौन-कौन इसको मदद करता है, ये सारी सूचनाएं एकत्रित करके एक दिन में दंगा हुआ। महोदय, फिर इनको चिंता हुई अयोध्या में राम जी का मंदिर बनाने की और ये उससे अलग नहीं रहे, ये मॉनिटरिंग करते रहे। विगत 14 मार्च को खरवांश उतर गया। हिन्दुइज्म के अनुसार खरवांश में एक भी शुभ काम हम नहीं करते —ब्याह-शादी, लेन-देन, शुभ काम, दुकान-मकान, कोई शुभ काम नहीं करते। 14 मार्च के बाद 14 अप्रैल को खरवांश उतरना था। 14 को हल्ला मचाया इन्होंने अयोध्या में क्या करने के लिए? पत्थर दान करने के लिए, शिलादान करने के लिए। मैं जानना चाहता हूं आडवाणी जी से कि आप किस हिन्दुत्व की बात करते हो? हमारे धर्म में कहां लिखा हुआ है कि किसी देवी-देवता के लिए पत्थर दान दिया जाता है? सोना दान होता है, अशर्फी दान होती है, पान, मिठाई, चीनी, कसैली, सब कुछ दान होता है, हमने नहीं सुना पत्थर दान होता को, लेकिन खरवांश में पत्थर दान दिया गया भगवान को। आप लोग समझते हैं कि ये लोग अलग है, वी.एच.पी. और इन सबके पेट एक जैसे हैं, मजाल है कि कोई फड़क जाए। वहां का गुप्ता, वैश्य समाज का अग्रवाल कमिशनर। मैं ईमानदारी से बिहार में मॉनिटरिंग कर रहा था,

\* Expunged as ordered by the Chair.

एक भी कार सेवक को को मैने नहीं जाने दिया। मैंने कहा, मैं जानता हूँ मुझे जहाँ एक भी \* मिला, मार डंडा ठीक कर दूंगा। हमको ये फोर्स नहीं देंगे। राबड़ी देवी को सी.आर.

अहमदाबाद नहीं, कोलकाता तक जाने का इनका प्रोग्राम है। "ऐसे लोग सत्तासीन हो गए। जसवंत सिंह जी आप लोग चार आदमी मिलकर-आप, प्रधान मंत्री जी, आडवाणी जी, कभी-कभी जॉर्ज साहब , कई महोनों से सीमा में बोल रहे हैं आर-पार की लड़ाई लड़ेंगे। क्या है आर-पार आपका? कहां देश को ले गए आप? पड़ोसी से आपके संबंध अच्छे नहीं है-बंगला देश से नहीं है, नेपाल से नहीं हैं, पाकिस्तान से अच्छे नहीं है, बर्मा से अच्छे नहीं है, चीन से नहीं हैं, श्रीलंका से अच्छे नहीं हैं, आपने देश को कहां पहुंचा दिया? महोदय मैं पत्थर दान की बात कर रहा था। पत्थर दान, कह दिया कि गुप्ता बनिया है, छू जाएगा। जानकारी लीजिए इन व्यवसायियों की, जिस बापू ने देश को आजाद कराया, उस समाज को इन्होंने कह दिया है कि यह कमिश्नर बनिया है, इस को नहीं दिया जाएगा।....(व्यवधान)....

**श्री भारतेन्दु प्रकाश सिंहल :** यह गलत बात है एकदम गलत बात है।....(व्यवधान)... कमिश्नर ने खुद मना किया था कि मैं नहीं लूंगा।....(व्यवधान)...

**श्री लालू प्रसाद :** महोदय, यह मैं जिम्मेदारी के साथ बोलता हूँ।

**श्री भारतेन्दु प्रकाश सिंहल :** यह गलत बात है....(व्यवधान)...

SHRI LALITBHAI MEHTA : Sir, I am on a point of order.

**उपसभाध्यक्ष (श्री संतोष बागड़ोदिया) :** लालू जी, एक प्वाइंट ऑफ ऑर्डर सुन लीजिए....(व्यवधान)....

**श्री अमर सिंह :** यह तो प्वाइंट ऑफ डिस-ऑर्डर है।

SHRI LALITBHAI MEHTA : My point of order is under Rule 240. It says. 'The Chairman, after having called the attention of the Council to the conduct of a member who persists in irrelevance or in tedious repetition either of his own arguments or of the arguments used by other members in debate, may direct him to discontinue his speech.'  
...(Interruptions)...

SHRI LALU PRASAD: Where is the root? ...(Interruptions)...

THE VICE CHAIRMAN (SHRI SANTOSH BAGRODIA) : Mr. Mehta. I heard you. Have you completed?

**श्री लालू प्रसाद :** इनको यह स्पष्ट मालूम पड़ जाएगा कि पार्लियामेंटरी डेमोक्रेसी क्या चीज है....(व्यवधान)....

**उपसभाध्यक्ष (श्री संतोष बागड़ोदिया) :** लालू जी, मुझे रूलिंग तो देने दीजिए। My ruling is that your point of order is not in order.

\* Expunged as ordered by the Chair.

SHRI SANGH PRIYA GAUTAM : Sir, I am on a point of order.

THE VICE CHAIRMAN (SHRI SANTOSH BAGRODIA) : Under which Rule?

SHRI SANGH PRIYA GAUTAM : Sir, it is under Rule 162. It says, 'The discussion of a resolution shall be strictly relevant to and within the scope of the resolution.'

PROF. RAM GOPAL YADAV (Uttar Pradesh) : This is a Motion.

THE VICE CHAIRMAN (SHRI SANTOSH BAGRODIA) : That is right. This is a Motion, not a Resolution.

**श्री लालू प्रसाद :** उपसभाध्यक्ष महोदय, मैं बताना चाहता हूँ कि वहाँ पत्थर दान किया गया। बड़ी विचित्र स्थिति हो गई। उस गुप्ता ने बहुत अच्छा काम किया था। यहाँ श्री आई.डी. स्वामी बैठे हुए हैं, वे जवाब दे देंगे। ये खुद अयोध्या गए और जब हिन्दू लोगो ने वहाँ इकट्ठा होने के लिए रिजेक्ट कर दिया और अयोध्या को चारों तरफ से सील कर दिया गया, तब श्री आई.डी.स्वामी वहाँ गये और वहाँ जाकर कहा कि हमने खाली कर दिया है, सारा रास्ता खोल दिया है। इस देश में कैसे चुन-चुनकर मंत्री बनाए गये हैं। फिर रेल का रास्ता खोल दिया। इन्होंने यह कहा कि अयोध्या के लोगो को तरकारी नहीं मिल रही थी और उन्हें बहुत दिक्कत हो रही थी, इसलिए रास्ता खोल दिया है। दूसरे दिन जब ये पकड़ में आए तो पलटी मार गए। अगर ये उचित समझें तो इसका जवाब दे दें। वैसे आप लोगो पर हमें कोई विश्वास नहीं है फिर भी जवाब देना है जो दे दीजिए।

**गृह मंत्रालय में राज्य मंत्री (श्री ईश्वर दयाल स्वामी) :** उपसभाध्यक्ष महोदय, ये बिल्कुल गलत-बयानी कर रहे हैं....(व्यवधान)....

**श्री लालू प्रसाद :** सारे देश ने देखा है।

**श्री ईश्वर दयाल स्वामी :** मैं इनकी बहुत इज्जत करता हूँ लेकिन मुझे इस बात का अफसोस है कि इन्होंने कहीं से कुछ सुना और यहाँ कह दिया। जैसा कि इन्होंने कहा कि अयोध्या को चारों तरफ से सील किया हुआ था और वहाँ पर लोगो की बड़ी शिकायतें आ रही थीं। उनको तरकारी नहीं मिल रही थी दूध नहीं मिल रहा था गैस के सिलिंडर नहीं मिल रहे थे और कोई चीज वहाँ नहीं पहुंच रही थी, वहाँ सभी दुकाने बंद थी। इसलिए वहाँ जाकर हमने ऑफिसर्स के साथ मीटिंग की....(व्यवधान)...

**श्री लालू प्रसाद :** साधू बाबा से आशीर्वाद नहीं लिया था क्या?

**श्री ईश्वर दयाल स्वामी :** हमने वहाँ के अफसरों को बुलाकर यह कहा कि यह ठीक है कि आपने कार-सेवको को यहाँ आने के लिए मना किया हुआ है और गवर्नमेंट की इंस्ट्रक्शंस हैं कि ज्यादा तादाद में लोग इकट्ठे न हों लेकिन यह आपके डिस्ट्रिक्ट ऐडमिनिस्ट्रेशन की जिम्मेदारी है कि आप इन चीजों की कमी न होने दें। मैं भी 32 साल डिस्ट्रिक्ट ऐडमिनिस्ट्रेशन में रहकर आया हूँ, इसलिए मैं जानता हूँ कि यह डिस्ट्रिक्ट ऐडमिनिस्ट्रेशन की जिम्मेदारी है।

उन्होंने यह एग्री किया जो ट्रक सलेंडर लेकर आते हैं, उनमें कोई कारसेवको बैठकर नहीं आते हैं, जो ट्रक पेट्रोल लेकर आते हैं, उनमें कारसेवक बैठकर नहीं आते हैं, उनमें पेट्रोल आता है। जिस ट्रक में सब्जी आती है उसमें दो लोग बैठे होते हैं, उसमें कारसेवक नहीं आते हैं। ये जो पाबंदियां लगाई हैं, ये ठीक नहीं है, मैंने कहा कि इनको रिलेक्स करके लोगों को राहत दीजिए। उन्होंने माना कि वे इस तरह की राहत कल से देना शुरू कर देंगे। यह बात मैंने कही थी। यह पता नहीं कहां से यह कह रहे हैं, कहां से कोट कर रहे हैं, यह मुझे पता नहीं है। इतना ही मुझे कहना है।

**उपसभाध्यक्ष (श्री संतोष बागड़ोदिया) :** ठीक है।

**मौलाना ओबेदुल्ला खान आजमी :** हमने आपका टीवी पर सुना है।....(व्यवधान)....

**उपसभाध्यक्ष (श्री संतोष बागड़ोदिया) :** प्लीज डाट इंटरैप्ट। लालू जी आप बोलिए।

**श्री लालू प्रसाद :** भगवान ने, खुदा ने हम लोगों को आंखे दी हैं, कान दिए हैं। हमने आंख से देखा, कान से सुना। भगवान का नाम लेकर ऐसा मत करिए। महोदय, अब यह पत्थर कहां गया? बनिया को नहीं देना अशुद्ध हो जायेगा।....(व्यवधान).....

**श्री भारतेन्दु प्रकाश सिंहल :** महोदय, फिर वहीं बात। ये वैमनस्य पैदा कर रहे हैं।

**उपसभाध्यक्ष (श्री संतोष बागड़ोदिया) :** आप कंटीन्यू करिए।

**श्री लालू प्रसाद :** प्रधान मंत्री जी से मैं जानना चाहता हूँ कि आप देश के प्रधान मंत्री है या आप किसी पार्टी और आरएसएस के प्रधान मंत्री है? दोहरी सदस्यता के ऊपर 1977 में हमने सरकार को तोड़ा था। आप इसमें हैं। प्रधान मंत्री ने पीएमओ आफिस से पत्थर रिसीव करने के लिए शत्रुघ्न सिंह को भेजा। उसको शत्रुघ्न सिंह रीसिव करते हैं। साधु रामचंद्र परमहंस पता नहीं बिहार के हैं या कहीं और के हैं, ऐसा साधु हमने नहीं देखा। महोदय, इस साधु ने एक दिन पहले प्रेस कांफ्रेंस की और कहा कि सरकार हमको गोली मार दे, हम मर जायेंगे, हम काम नहीं छोड़ेंगे, पत्थर दान देंगे। टीवी पर वे रो रहे थे। उस साधु ने इनके संरक्षण में कहा कि मैं भगवान से प्रार्थना करता हूँ कि मेरा पुनर्जन्म यही पर हो। वे कैसे साधु है? ....(व्यवधान)....इनको रांची भेजिए।....(व्यवधान)....

**श्री भारतेन्दु प्रकाश सिंहल :** राम मंदिर की शिला एक हरिजन ने रखी थी।....(व्यवधान)....

**श्री लालू प्रसाद :** आप क्यों बार-बार डिस्टर्ब कर रहे हैं। हमें बोलने नहीं देंगे तो हम यही पर बैठ जायेंगे।....(व्यवधान)....

**श्री एस.एस. अहलूवालिया :** किसी मैम्बर को यह कहना कि ....(व्यवधान)....

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA): Please address the Chair.

**श्री लालू प्रसाद :** मैंने यह नहीं कहा है।....(व्यवधान)....

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA) : That will not go on record..(Interruptions)...

5.00 p.m.

**श्री लालू प्रसाद** : महोदय,....(व्यवधान)...

SHRI SANGH PRIYA GAUTAM: Mr. Vice-Chairman, Sir, why are such words being used? ...(*Interruptions*)...

**उपसभाध्यक्ष (श्री संतोष बागड़ोदिया)** : आप इतनी जल्दी बोलते हैं कि पता नहीं चलता है कि आप क्या बोल रहे हैं।

**श्री लालू प्रसाद** : मैं प्रधान मंत्री जी से जानना चाहता हूँ कि आपने पीएमओ से अफसर भेजकर पत्थर क्यों रिसीव किया?....(व्यवधान)....इस देश का प्रधान मंत्री अगर पीएमओ से अफसर भेजकर पत्थर रिसीव करवाये, क्या यह उचित है? और उसके बाद उस पत्थर को एक अखाड़ा में फेंकवा दिया गया। वहाँ के साधु ने डंडा उठाया कि इसको हमारे यहाँ क्यों रख दिया? इसको हटाओ नहीं तो हम नाली में हम फेंक देंगे। यह कैसा हिदुत्व है?

महोदय, यह कैसा हिदुत्व है? इन्होंने हमारे भगवान को चीट किया है। इनके राम ने हनुमान को लंका में भेजा और अब अयोध्या को राम ही इनका नाश कर रहा है।\*आपकी ड्यूटी थी, आप मॉनीटरिंग करते, रेल में जो कार सेवक जा रहे थे....(व्यवधान)....महोदय, गोधरा में जो घटना हुई....(व्यवधान)....

**श्री राजनाथ सिंह "सूर्य"** : महोदय,\* क्या ऐसी भाषा सदन में चलेगी?....(व्यवधान).....

मुसलमानों को मारो वाली भाषा चलेगी क्या?....(व्यवधान)....

**श्री लालू प्रसाद** :\*यह हमको पढ़ा रहे हैं।....(व्यवधान)....

**श्री एस.एस. अहलुवालिया** : यह सदन की भाषा नहीं है।

**उपसभाध्यक्ष (श्री संतोष बागड़ोदिया)** : एक मिनट रुकिए।Do you have any point of order? ...(*Interruptions*)...

**श्री लालू प्रसाद** : भाषा हमको सिखाएंगे?....(व्यवधान)...

**उपसभाध्यक्ष (श्री संतोष बागड़ोदिया)** : लालू जी, एक मिनट रुक जाइए। एक आदमी बोलिए जो बोलना चाहते हैं। बताइए कौन बोलेगा?....(व्यवधान)...

**श्री एस.एस.अहलुवालिया** : सदन का यह मापदंड है।....(व्यवधान)....यह एक गंभीर मामला है। वह भी बोलने के लिए उत्सुक है और हम भी सुनने के लिए उत्सुक हैं। हम चाहते हैं कि कुछ कार्यवाही हो। सुबह सदन के नेता ने कहा कि जो मोशन लाया गया है, उसको हम लोग सर्वसम्मति से समर्थन करते हुए उसे पास करना चाहते हैं। किन्तु अगर यही मैसेज जाएगा....(व्यवधान)....

\* Expunged as ordered by the Chair.

[2 May, 2002]

RAJYA SABHA

श्री लालू प्रसाद : हम दूसरा पढ़ रहे हैं।....(व्यवधान)...

श्री एस.एस.अहलुवालिया : नहीं, अब दूसरा क्या पढ़ रहे हैं?... (व्यवधान)...

श्री लालू प्रसाद : है। हम बताएंगे।....(व्यवधान)...महोदय, ये इनके नारे हैं।....(व्यवधान)...

श्री एस.एस.अहलुवालिया : महोदय,\*कहां से आया?... (व्यवधान)...यह कहां से आया?... (व्यवधान)...

श्री लालू प्रसाद....(व्यवधान)...

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया) : एक आदमी बोलिए ना।....(व्यवधान)...

श्री बलबीर के.पुंज : \*यह कहां की भाषा है?... (व्यवधान)...

श्री एस.एस.अहलुवालिया : \*किसने कहा है?... (व्यवधान)...

उपसभाध्यक्ष : आप एक आदमी नहीं बोल रहे हैं। कभी वह बोलते हैं, कभी दूसरे बोलते हैं, ऐसे कैसे चलेगा?... (व्यवधान)...

श्री एस.एस.अहलुवालिया : यह किसने कहा है? ये सारी चीजें किसने कही हैं?

श्री लालू प्रसाद : ये इनके नारे हैं।....(व्यवधान)...इनके नारे हैं।....(व्यवधान)...मुस्लिम कम्युनिटी के....(व्यवधान)

श्री रवि शंकर प्रसाद : \* जो कहा गया है, यह ठीक नहीं है।....(व्यवधान)... It IS not fair. What is this? (Interruptions)

श्री एस.एस.अहलुवालिया : किसने कहा है?... (व्यवधान)...

श्री लालू प्रसाद : आपने कहा है।....(व्यवधान)...हम चैलेंज करते हैं।....(व्यवधान)...आपने यह किया है। हम चैलेंज करते हैं।....(व्यवधान)...

श्री एस.एस.अहलुवालिया : किसने किया है?... (व्यवधान)...

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया) : लालू जी, एक मिनट रुक जाइए।

श्री बलबीर के.पुंज: कुछ भी बोल देते हैं। गोधरा कांड करवाया है।....(व्यवधान)...

श्री लालू प्रसाद : गोधरा कांड के जिम्मेदार आप लोग हैं।....(व्यवधान)...

उपसभाध्यक्ष (श्री संतोष बागड़ोदिया) : अगर आप ऐसे ही बोलते रहेंगे तो कुछ होने वाला नहीं है।....(व्यवधान)..एक आदमी बोलिए प्रॉब्लम क्या है?... (व्यवधान)...

श्री एस.एस.अहलुवालिया : \*किसने कहा है?... (व्यवधान).... \*शब्द का प्रयोग किसने किया है?... (व्यवधान)..

\* Expunged as ordered by the Chair.



**श्री लालू प्रसाद** : आप यही कर रहे हैं। यही आपका स्लोगन है। यही आपका नारा है। यही आपका स्लोगन है...(व्यवधान)...

**श्री भारतेन्दु प्रकाश सिंहल** : यह आपका नारा हो सकता है।...(व्यवधान)...

**श्री लालू प्रसाद** : महोदय, मैं जानना चाहता हूँ...(व्यवधान)...

**उपसभाध्यक्ष(श्री संतोष बागड़ोदिया)** : अब आप खत्म करिए।

**श्री लालू प्रसाद** : हम कैसे बैठ जाएं।...(व्यवधान)....हम नहीं बैठेंगे, हमको निकाल दीजिए।...(व्यवधान)...

**THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA)** : The House is adjourned for fifteen minutes.

The House then adjourned three minutes past five of the clock.

The House reassembled at nineteen minutes past five of the clock,

[THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA) in the Chair.]

**THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA)**: The House is adjourned for another fifteen minutes.

The House then adjourned at nineteen minutes past five of the clock.

The House re-assembled at thirty-four minutes past five of the clock,

**THE DEPUTY CHAIRMAN** in the Chair.

**एक माननीय सदस्य** : नमस्कार, वेलकम।

**उपसभापति** : नमस्कार, वेलकम तभी होगा जब आप लोग शांति से भाषण करेंगे। बिल्कुल शांति के साथ एक लेवल पर भाषण करें तो

**श्री खान गुफरान जाहिदी (उत्तर प्रदेश)**: आपके आदेशों का पालन किया जाएगा।

**उपसभापति** : मेरे आदेशों का पालन कीजिए। यह तो करना पड़ता है। लालू जी आपका समय तो समय भी खत्म हो गया है। अड़तालीस मिनट आप बोल चुके हैं।

**श्री लालू प्रसाद** : मैडम, आपके आने से पहले चेयर से यही व्यवस्था हुई थी, पूरा सदन साक्षी है कि लालू जी का आज एक मेडेन स्पीच है, मेडेन ही होता है न...(व्यवधान)....मैडम, नहीं होता, मेडेन होता है। वह स्पीच हो, इसकी मुझे इजाजत दी जाए। मैं कभी की खत्म कर देता लेकिन इन्होंने इतना ऑब्जेक्शन डाल दिया कि मुझे बीच में बैठना पड़ा। हम अपना तौलिया लाए थे।

**उपसभापति :** लालू जी, एक बात मैं कहूँ...(व्यवधान)...इजाजत बाद में दे दूंगी। एक बात मरी सुन लीजिए। मेडन जरूर होती है पर मेडेन को इतना एक्सप्लायट नहीं करना चाहिए। तो इसलिए यह मतलब नहीं हुआ कि मेडन हुआ तो सारे लोगो का टाइम आपको मिल गया है। इसलिए आप कृपया अपना भाषण समाप्त करने का कष्ट करेंगे तो सब लोग बहुत आभारी होंगे।

**श्री लालू प्रसाद:** महोदया, मैं यह जानना चाहता हूँ और देश जानना चाहता है...(व्यवधान)...कोई जरूरत नहीं थी माननीय प्रधान मंत्री जी के पीएमओ से शत्रुघ्न सिंह एक आफिसर को भेज करके अयोध्या में उन अपराधियों को जिन्होंने...(व्यवधान)...

**उपसभापति :** लालू जी, हम लोग गुजरात पर बोल रहे हैं।

**श्री लालू प्रसाद :** मैडम, मैं बोल रहा हूँ कि रूट काज क्या है। अगर देश के इस रोग को पहचाना नहीं जाएगा, चिन्हित नहीं किया जाएगा तो उपचार मुश्किल है। अयोध्या के सवाल पर दस साल से पूरे देश के सामने एक ही एजेंडा है कि राम मन्दिर बनेगा कि नहीं बनेगा। मैं मुस्लिम परसनल लॉ बोर्ड को धन्यवाद देता हूँ कि मुस्लिम परसनल लॉ बोर्ड के लोगो ने कहा कि जो न्यायालय कह देगा, जो सुप्रीम कोर्ट कह देगा, सुप्रीम कोर्ट के आदेश का हम पालन करेंगे-उनका अगर हुक्म होगा कि नहीं यहां बनना है। यू तो वे माने। उनको हम धन्यवाद देते हैं। लेकिन देश को स्मरण होगा, प्रधान मंत्री जी ने टी.वी. पर, विजुअल में उन दिनों कहा कि यह तो गजब की स्थिति हो जाएगी अगर सुप्रीम कोर्ट कह देगा कि नहीं बनेगा, रोक लगा देते हैं। तो इस देश के प्रधानमंत्री जी ने प्रधान मंत्री की कुर्सी को डिग्रेड किया है।

महोदया, सभी धर्मों का, सभी वर्णों का, सबका ख्याल करना राष्ट्र का धर्म हुआ करता है। महोदया, याद हो कि आजादी के पहले जो स्टेटस मन्दिर और मस्जिद का था, उसी को सभी लोगो के द्वारा कबूल किया गया। महोदया, मैं यह कहना चाहता था कि जिस दिन से आडवाणी जी जम्मू और कश्मीर के प्रभारी बने और प्रधान मंत्री जी ने जब पत्थर ओर मन्दिर से अपने को आइडेंटिफाई किया तो देश की माइनारिटीज के मन में बड़ी भारी असुरक्षा की भावना पैदा हुई। आप उनको कैसे कान्फीडेंस में लेंगे? कैसे हम लेंगे? महोदया हमारा आरोप है, हमें संदेह है। गोधरा जांच का विषय है। महोदया, राष्ट्रीय जनता दल ने महामहिमा राष्ट्रपति जी को 17.4.02 को लिखकर दिया। हम लोग जाकर डेलीगेशन में मिले। अपनी बात को कहा। आगे इसको बताऊंगा। गोधराकी घटना हुई। यह भारत सरकार की ड्यूटी थी। कहां था इनका इंटेलेजेंस? कहां था इनका आई.बी.? कहां था इनका होम डिपार्टमेंट? इनको मालूम था कि देश में अयोध्या से चारों तरफ प्रोग्राम प्रसारित हो रहा है। कीर्तन होगा, भजन होगा। कार सेवक आ रहे हैं। इनके चारों तरफ एलर्ट रहना चाहिए था। यहां ब्रिटिश हाई कमीशन है। यूरोपियन कंट्रीज हैं। हिन्दूस्तान टाइम्स अखबार में था। उस दिन प्रमोद भाई पूछ रहे थे। आप कौन सा अखबार दिखला रहे थे? इन्होंने वहां गोधरा में जाकर, जांच करके अपनी सरकारो को लिखा। गोधरा में हमको संदेह है कि \*....(व्यवधान)..\*हमको संदेह है कि गोधरा की घटना में...(व्यवधान)...\*यह सजिश है। यह एक बड़ा भारी षडयंत्र है। ये जांच कराएं। महोदया, यह जांच का विषय हो सकता है...(व्यवधान)...देखिए फिर नहीं बोलने दें रहे हैं...(व्यवधान)..मुझे बोलने नहीं दिया जाए? हमने संदेह किया, हमारी आशंका है...(व्यवधान)..

\* Expunged as ordered by the Chair.

THE DEPUTY CHAIRMAN: Just one second please. ...*(Interruptions)*...

SHRI S.S. AHLUWALIA: Madam, is there any rule or not? ... *(Interruptions)*...

SHRI BALBIR K. PUNJ: He is making allegations after allegations. ...*(Interruptions)*...

**उपसभापति** : आप बैठिए, एक मिनट बैठिए लालू जी...*(व्यवधान)*..

**श्री लालू प्रसाद** : महोदया, मैं फिर दोहराता हूँ। गोधरा में मुझे पूरा अंदेशा है, शंका है कि \*ताकि गुजरात की माइनारिटीज को नेस्तनाबूद किया जाए। इसकी जांच कराएं। सुप्रीम कोर्ट के सीटिंग जज से इसकी जांच कराएं।

सुप्रीम कोर्ट के सीटिंग जज से जांच कराइये और मैं इस पर कायम हूँ।...*(व्यवधान)*..

THE DEPUTY CHAIRMAN: I will give my ruling. ...*(Interruptions)*...

**श्री लालू प्रसाद** : यह सजिश हैं।...*(व्यवधान)*..हमें डाउट है। सुप्रीम कोर्ट के जज से जांच कराइये।

**उपसभापति** : लालू जी, एक बात मैं आपको याद दिला दूँ, आप बहुत अनुभवी है, चीफ मिनिस्टर रह चुके हैं, उस हाउस के बड़े गणमान्य सदस्य थे, हमारे हाउस में आए, हम लोगो को बहुत प्रसन्नता है कि आप हमारे हाउस में आए, मगर सवाल यह उठता है कि हमारा हाउस रूल से चलता है। आपको खाली अंदेशा है। अंदेशे को सब्टांशिएट कैसे किया जाएगा। आपको खतरा है। मगर खतरा तो....*(व्यवधान)*...

**श्री लालू प्रसाद** : मैडम, मेरी बात सन तो लीजिए।...*(व्यवधान)*...

**उपसभापति** : नहीं, आप जरा एक मिनट चुप रहिए। आप यह कह सकते है कि मुझे शक है। हो सकता है कि आपका शक सही भी हो, या फिर गलत भी हो, शक कोई पक्का नहीं होता, आप सरकार से कह सकते है कि वह...*(व्यवधान)*..

**श्री लालू प्रसाद** : वही तो कह रहा हूँ।

**उपसभापति** : मगर उसको बार-बार दोहराने की कोई आवश्यकता नहीं है।...*(व्यवधान)*..

**श्री जीवन राय** : वह इन्क्वायरी मांगते हैं।...*(व्यवधान)*...

\* Expunged as ordered by the Chair.

[2 May, 2002]

RAJYA SABHA

**श्री राजीव रंजन सिंह "ललन" (बिहार) :** प्रधान मंत्री जी को मिलने के लिए तो चरण छुए थे, उस पर आपका क्या कहना है?...(व्यवधान)...चरण छू कर स्वागत किए थे।..(व्यवधान)..

**श्री लालू प्रसाद :** कौन प्रधान मंत्री?

**श्री राजीव रंजन सिंह "ललन" :** उस समय 1992 में कौन थे।..(व्यवधान)...

**श्री लालू प्रसाद :** कौन थें?... (व्यवधान)..आप एम.पी.हैं, आप जाकर पूछिए।..(व्यवधान)...

THE DEPUTY CHAIRMAN: We are not talking about the old issue. ...*(Interruptions)*...

**श्री नरेन्द्र मोहन :** नही, मैडम ... (व्यवधान)..

THE DEPUTY CHAIRMAN: I will look into the record and if anything is unparliamentary, I will remove it..*(Interruptions)*...

**श्री लालू प्रसाद :** ... (व्यवधान)..

THE DEPUTY CHAIRMAN: You trust me and I will do it. ...*(Interruptions)*..A will do it. ...*(Interruptions)* मैं आपकी बात जरूर सुनूंगी। मुझे मालूम है कि आप क्या कहना चाहते हैं।...I will protect you. ...*(Interruptions)*...

**श्री हंसराज भारद्वाज :** जांच करवाइये। जांच क्यों नहीं होगी?... (व्यवधान)..

**श्री नीलात्पल बसु :** जांच करवाइये।... (व्यवधान)...

**श्री लालू प्रसाद :** महोदय... (व्यवधान)...

**उपसभापति :** लालू जी, बहुत लोग बोलने वाले हैं।... (व्यवधान)...

**श्री लालू प्रसाद :** फिर मुझे बोलने नहीं दे रहे हैं।

**उपसभापति :** आप बैठिए।

**श्री लालू प्रसाद :** आप देख लीजिए, बोलने नहीं दे रहे हैं।... (व्यवधान)..

SHRI S.S. AHLUWALIA : Madam, they have appointed an inquiry commission. ...*(Interruptions)*... They are inquiring into it. ...*(Interruptions)*...

**श्री जीवन राय :** वह यह मांग रहे हैं कि सुप्रीम कोर्ट जांच करे।... (व्यवधान)...

**उपसभापति :** अच्छा, आप बैठिए।

\* Expunged as ordered by the Chair.

**श्री नीलात्मल बसु** : आप नेशनल ह्यूमन राइट्स कमीशन नहीं मानते हो, नेशनल माइनारिटी कमीशन नहीं मानते हो....(व्यवधान)...

**THE DEPUTY CHAIRMAN**: Let us have some peace in the House. ...*(Interruptions)*...There is already so much tension in the House. ... *(Interruptions)*... I will ask them to sit down.. *(Interruptions)*...

**श्री लालू प्रसाद** : महोदया, मुझे बोलने नहीं दिया जा रहा है। हमारे समाने सत्याग्रह के अलावा कोई हथियार नहीं है, फिर हम वहां चले जायेंगे।... (व्यवधान)...

**उपसभापति** : बैठिए, बैठ जाइये। आप बैठेंगे तभी तो फैसला होगा। आप खड़े रहेंगे तो मैं फैसला नहीं दे सकूंगी।... (व्यवधान) ... लालू जी, अब आप अपना भाषण खत्म कर दीजिए।

**श्री लालू प्रसाद** : कैसे खत्म कर दें।

**उपसभापति** : 48 मिनट हो गए, बस।

**श्री लालू प्रसाद** : नहीं, अभी तो हम बोले ही नहीं, हमें बोलने ही नहीं दिया गया।

**उपसभापति** : ऐसे थोड़े ही होता है।

**श्री लालू प्रसाद** : नहीं, आप बोल दीजिए, बाहर फैंकवा दीजिए हमको।... (व्यवधान)...

**उपसभापति** : नहीं, फिर आप खड़े हो गए। आप बैठिए।... (व्यवधान)...

**श्री राजीव रंजन सिंह "ललन"** : आप भागलपुर के दंगे पर बोलिए।

**उपसभापति** : नहीं, आप बैठिए।... (व्यवधान) ... एक मिनट, लालू जी, देखिए... (व्यवधान) ... अब आप खड़े मत होइए, बैठिए।... (व्यवधान) .. Please sit down. Everybody should keep quiet, जब यह निर्णय हुआ था कि भाषण सिर्फ आठ घंटे होगा, यह लीडर्ज मीटिंग में सुबह चेयरमैन साहब के सामने बात हुई। अब साढ़ें आठ घंटे तो आप नहीं ले सकते। इसलिए आपको बैठना ही पड़ेगा।

**श्री लालू प्रसाद** : महोदया, यह वार-वार शुरू से हम बोल रहे हैं कि यह सवाल कोई सीधा या मामूली सवाल नहीं है, यह मुल्क का सवाल है। इस मुल्क के सवाल पर हम एमपी लोग जो जीत कर आए हैं, यह जो हाउस है यह हमारी जिम्मेवारी बनती है, हम लोग पब्लिक रिप्रेजेंटेटिव हैं, इसलिए यह समस्या का समाधान देश हमारे माध्यम से जानना चाहता है।

**उपसभापति** : कोरैक्ट... (व्यवधान) ... एक मिनट, आप बैठिए, आप बैठ जाइये।... (व्यवधान) ... जस्ट, प्लीज़, एक मिनट, खामोश... (व्यवधान) ... नो-नो, आई नॉट एलाउइंग, प्लीज़, सिट डाउन, ... (व्यवधान) .. देखिए, प्लीज़, आप बैठिए... (व्यवधान) .. Please sit down. No more talks please लालू जी, आपकी पार्टी के रिप्रेजेंटेटिव भी सुबह मौजूद थे, चेयरमैन साहब के सामने।

**श्री लालू प्रसाद** : मैं खुद मौजूद था।

[2 May, 2002]

RAJYA SABHA

**उपसभापति :** आप वचनबद्ध हैं, चेयरमैन के सामने।

**श्री लालू प्रसाद :** चार बजे तक लोक सभा हुआ और इधर बुद्धिजीवी हाउस में क्या आठ ही घंटे में खत्म हो जाएगा।

**उपसभापति :** तो आप सुबह क्यों नहीं बोले।

**श्री लालू प्रसाद :** ऐसे कटौती नहीं की जाए।

**उपसभापति:** नहीं-नहीं!...(व्यवधान)..

THE DEPUTY CHAIRMAN: I will name you if you go on speaking like this and say, "Boliye". Come and sit on the Chair and decide what is to be done. You cannot say it from there.

SHRI DIPANKAR MUKHERJEE: He is not being allowed to speak. He is being interrupted every minute. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Please sit down. ...*(Interruptions)*... I am not allowing it. ...*(Interruptions)*... I am in the Chair and I am talking to him directly. I do not want you to decide what I have to decide. Please sit down..*(Interruptions)*... Please take your seat. Everybody should take his seat. Please sit down. It is enough.

**श्री लालू प्रसाद :** मेरे सामने सत्याग्रह के अलावा कोई उपाय नहीं है मैं वहां बैठता हूं। मेरे सामने सत्याग्रह के अलावा कोई उपाय नहीं हैं तो मैं वहां बैठ जाता हूं।...(व्यवधान)...

**महोदया...**(व्यवधान)...

**उपसभापति :** बैठिए-बैठिए। बैठ जाइये।...(व्यवधान)..

**श्री लालू प्रसाद:** एवरी मिनट दे आर डिस्टर्बिंग। मैडम, ये बोलने ही नहीं दे रहे हैं।

**उपसभापति :** बैठिए, बैठ जाइये।

**श्री लालू प्रसाद :** देश के सामने, आपके माध्यम से जो बात हमने कही मैं फिर इसको दोहराता हूं।...(व्यवधान)...

**उपसभापति :** दो तीन बार मत कहिए।

**श्री लालू प्रसाद :** सुन लीजिए। यह जो इनको कंप्रयुजन हो रहा है, 17.4.2002 को राष्ट्रपति जी से हम लोग मिले थे। मैं दो-लाइन पढ़ देता हूं। अब हम लोगो की पूरी आंशका हैं कि गोधरा कांड भी संघ परिवार के द्वारा पूर्व नियोजित था, जिससे मुसलमानो को चुन-चुन कर निशाना बनाया जा सके और हिन्दू भावना को भड़काया जा सके। इसकी जांच जरूरी है।...(व्यवधान)..देखिए, फिर ये बोल रहे हैं।...(व्यवधान)...

**प्रो. रामदेव भंडारी (बिहार) :** जांच की मांग की गई है।

**श्री लालू प्रसाद :** हम सुप्रीम कोर्ट के सिटिंग जज सं जांच कराने की आपके माध्यम से मांग करते हैं, अपना संकल्प हम दोहराते हैं। महोदया, अब मैं अहमदाबाद के बारे में बताना चाहता हूँ।

**उपसभापति :** अभी बहुत हो गया। लालू जी बहुत समय निकल गया। अभी कांग्रेस के काफी लोग हैं, बीजेपी के बहुत से लोग हैं।

**श्री लालू प्रसाद :** कांग्रेस के लोगों में से एक आदमी हमको दे दीजिए।

**उपसभापति :** आप का सहयोगी दल है। उन्होंने दे दिया। मेरे पास 25 नाम हैं। अदर्स और नोमीनेटेड मेंबर्स हैं।

**श्री लालू प्रसाद :** कांग्रेस के मेरे दिलीप भाई बोल रहे हैं कि आप मेरी तरफ से बोलिए। अब मैं 5 मिनट में खत्म कर रहा हूँ।

**उपसभापति :** अभी पाँच पाँच मिनट में खत्म हो जाएगा

**श्री लालू प्रसाद :** महोदया, गोधरा में जो हुआ वह \*था। उस में पुलिस, वहाँ के मुख्य मंत्री, मंत्री का बेटा, भाई थे। वहाँ के लोगों को आइडेंटिफाइ कर के जिन में वोरा कम्युनिटी के लोग रोजगार व व्यवसाय में संपन्न हैं, धनी हैं, चारों तरफ मुस्लिम कम्युनिटी के लोग और वीवर्स अप टू सूरत तक उन को एक प्लान्ड तरीके से आइडेंटिफाय किया गया। महोदया, पुलिस डिपार्टमेंट के पी.बी. उपाध्याय का दिनांक 1.2.99 का यह सर्कुलर है तब केशुभाई इन के मुख्य मंत्री थे। यह सिर्फ मायनोरिटी कम्युनिटी के विषय में है। **read it. They say, "All the SPs, Collectors, DSPs, DIGs, furnish the details of Muslims involved; the Muslims alone, not the others.** आप यह पूरा चार्ट मंगाकर देखिए।....(व्यवधान)...

**उपसभापति :** गवर्नर के बारे में कोई बात नहीं बोल सकते हैं। नहीं, गवर्नर के बारे में नहीं बोलना है। गवर्नर के बारे में रिकार्ड में नहीं जाएगा।

**श्री लालू प्रसाद :** सुदंर सिंह भंडारी के बारे में राष्ट्रपति जी को लिखकर दिया है।

**THE DEPUTY CHAIRMAN:** It won't go on record.

**श्री लालू प्रसाद :** उस ने राबड़ी देवी गवर्नमेंट को डिसमिस कराया। मैं तो धन्यवाद देता हूँ राज्य सभा, कांग्रेस पार्टी और सहयोगी दलों को कि उन्होंने उन को टर्न डाउन किया और प्रेसीडेंट रूल वापिस लेना पड़ा।

महोदया, वहाँ किस तरह घटनाक्रम चला, उस का वर्णन नहीं किया जा सकता। वहाँ प्रधान मंत्री जी गए। यह रिपोर्ट मेरे पास है, आप इस को पढ़िए और देखिए। अरूण जेटली जी बोल रहे थे कि महिला के साथ रेप नहीं हुआ। तो ये महिला कौन है?

**The Report says, "Sexual violence against women.** अगर ये रिपोर्ट झूठ होगी तो मैं कहूँगा कि मदनी साहब और इन के संगठन को गिरफ्तार करिए, इन को पकड़िए। अब जो पैनल गया था, उस में से लोग थे : सईदा हमीद, मुस्लिम वूमैस फोरम दिल्ली, रथ मनोरमा, नेशनल अलाएंस आफ वूमैस, बेंगलोर, मालिनी घोष, निरन्तर देहली, शिबा जॉर्ज शहरवानू, अहमदाबाद, फराह नकवी, इंडपेंडेंट जर्नलिस्ट देहली, मारी ठकरकारा, अर्कोर्ड

\* Expunged as ordered by the Chair.

तमिलनाडु, फरजाना बानो। इस में क्राइम डेट 28 फरवरी, 2002 और प्लेस है जवान नगर, नरौडा पटिया कनयर नूरानी मस्जिद, अहमदाबाद। इस में पूरा लिखा हुआ है। अगर मैं डिटेल में जाऊंगा तो सदन का समय बर्बाद होगा और हम पर आरोप लगेगा कि मैं सदन के समय के समय का दुरुपयोग कर रहा हूँ। महोदया, दूसरा नाम है। "Testimony of Sultani Feroz Rasul Sheikh, who was gangraped. यही नहीं, मैं बताता हूँ कि किस तरह से जुल्म हुआ, किस तरह से प्रधान मंत्री, आडवाणी जी और बी.जे.पी. इसे कवर कर रही है। यह सवाल सिर्फ बहस का नहीं है, सवाल है नरेन्द्र मोदी पर मुकदमा ठोका जाए, उन्हें पोटा में गिरफ्तार किया जाए, नरसंहार के षडयंत्र का मुकदमा चलाया जाए। मैं आगे बोलता हूँ...mass rape, including a minor girl". "Rape of a ten-years' old girl". "Gang rape of 25-years' old Zarina".

**उपसभापति :** लालू जी, अब आप समाप्त करें।... (व्यवधान)...

**श्री लालू प्रसाद :** देखिए, हमको कांग्रेस पार्टी का समय मिला है। हमको सुन लिया जाए।... (व्यवधान) ... यह सारा मैं दे देता हूँ। यह 92 की सूची है। यही नहीं, महोदया, मैं बता देना चाहता हूँ, यह जानकारी देना चाहता हूँ आपके माध्यम से, कि वहां पर किस तरह से लोगों के साथ व्यवहार हो रहा है। जो ईमानदार पुलिस आफिसर था, उनको वहां से हटा दिया गया, मीडिया के लोग जो सही तस्वीर दे रहे थे, उनको रोका गया। साबरमती में, जिसके लिए हर साल 26 जनवरी और 15 अगस्त को भारत का बच्चा बच्चा गाता था- साबरमती के संत तूने कर दिया कमाल, उस साबरमती को इन्होंने कलंकित किया है। कल जब विपक्ष की नेता सोनिया गांधी जी पोरबंदर गई थीं, किस तरह से वहां के मुख्य मंत्री द्वारा उनको एरोगेट किया गया। जब उन्होंने कहा कि नाथूराम गोडसे, जो बापू का हत्यारा है और बापू का हत्यारा आज हमारी पवित्र भूमि को बदनाम कर रहा है तो किस तरह से अपोजीशन के लीडर को डीमोरेलाइज करने के लिए भावना भड़काने का काम किया गया कि पांच करोड़ गुजरातियों का सोनिया गांधी ने आपमान कर दिया है। यह इनकी वहां सरकार है। ऐसे लोगों के लिए हम मांग करते हैं, मांग क्या करें, हम जानते हैं कि यह कुछ करने वाले नहीं हैं।

महोदया, मैं डिटेल में नहीं जाना चाहता, इतना कहना चाहता हूँ कि वहां तब तक शांति, अमन चैन नहीं होगा, जब तक यह वहां है। यह ठीक नहीं है कि कोई हाथ पसारे कि हमको मुआवजा दें। यह देश जल रहा है। यह देश हिन्दू और मुसलमान का है। मुसलमानों के और हमारे बाप दादाओं की हड्डी इस देश में गड़ी है। कोई माई का लाल इस देश को हिन्दू राष्ट्र नहीं बना सकता। हम सड़को पर आएंगे और देश को बचाएंगे। यह हमारा देश है, इस पर हमारा हक है। आज इनके घर में आग लगी हुई है और यह बोलते हैं कि हम लोकसभा में जीत गए। यहां लोग ऐसा बोल रहे हैं और वहां मोदी बोलता है कि वहां से हारकर यह यहां आ गए। रात को देखा, प्रधान मंत्री जी क्या कर रहे हैं? टूटे हुए तारों से क्या खुशी होती है, क्या टूटे हुए तारों से कोई झंकार होने वाली है? देश को तोड़ा गया है। अब यह क्या कर रहे थे, उनको क्लीन चिट दे दिया। युरोपियन कंट्री, सब जगह उन्होंने कहा, क्या मुंह दिखाएंगे को। सिंगापुर में जाकर प्रधान मंत्री जी ने क्या कहा? जेटली साहब को गोवा भेजा गया कि जाओ, पहले नेता चुनकर लाओ और

\* Expunged as ordered t>y the Chair.



**6.00 p.m.**

आरएसएस का, संघ परिवार का उन दबाव पड़ा, अडवाणी जी का दबाव पड़ा कि अगर मोदी को स्टेपडाउन किया गया तो अटल जी, आपको भी स्टेपडाउन हो जाना पड़ेगा। उधर मोदी ने कहा कि हम अकेले नहीं हैं, आप सब का भी मैं भंडा फोड़ कर दूंगा। तब ये जाकर नत-मस्तक हुए हैं।

**उपसभापति :** अब आप बैठिए, लालू जी।

**श्री लालू प्रसाद :** यह जॉर्ज फर्नान्डीज, जैसे हर राजा महाराजा के यहां पहले लोग हुआ करते थे।...(व्यवधान)

**उपसभापति :** यह अनपार्लियामेंटरी है।

**श्री लालू प्रसाद :** मैंने\* का नहीं बोला, राजा-महाराजा का क्या होता है।...(व्यवधान)...

**उपसभापति :** नहीं, यह अनपार्लियामेंटरी है।रिकार्ड में नहीं जाएगा।

**श्री एस.एस.अहलुवालिया :** रिकार्ड में नहीं जाएगा, यह क्या बात होती है।यह इस तरह बोले जा रहे हैं।...(व्यवधान)...

**उपसभापति :** लालू जी, अब आप बैठ जाइए। आप अपना भाषण बंद कीजिए।

**श्री लालू प्रसाद :** पहले आप सुन लीजिए।

**उपसभापति :** नहीं, अब मैं नहीं सुन रही।

**श्री लालू प्रसाद :** प्रधानमंत्री जी यह\* है और आप देश को \*की ओर ले जा रहे हैं।...(व्यवधान)...वह देश को \*की ओर ले जा रहे हैं।...(व्यवधान)...

**श्री एस.एस.अहलुवालिया :** यह गलत है।...(व्यवधान)..इस रूल बुक को फाड़ दीजिए।...(व्यवधान)..

**श्री लालू प्रसाद :** मेडम, एक मिनट मैं बोलूंगा।...(व्यवधान)...मैं एक मिनट में कन्कलूड कर रहा हूँ।...(व्यवधान)..

**उपसभापति :** अभी आप बैठ जाइये।...(व्यवधान)..

**श्री रवि शंकर प्रसाद :** कभी कुछ बोल रहे हैं, कभी कुछ बोल रहे हैं।...(व्यवधान)..

**श्री लालू प्रसाद :** महोदया, मैं एक मिनट में कन्कलूड कर रहा हूँ।...(व्यवधान)..

\*Expunged as ordered by the Chair

[2 May, 2002]

RAJYA SABHA

**प्रधान मंत्री कार्यालय में राज्य मंत्री (श्री विजय गोयल)** : लालू जी जैसे मर्जी बोल रहे हैं और कांग्रेस उस पर ताली बजा रही है, कल जब किसी और गवर्नर का अपमान होगा तब भी आप ताली बजाइएगा? सिर्फ इसलिए कि आपको हाऊस चलाना है और लालू जी हाऊस को चलने नहीं देंगे, इसलिए वह कुछ भी ऊट-पटांग बोलें, आप उस पर ताली बजाएंगे?... (व्यवधान)...

**प्रो. रामदेव भंडारी** : हाऊस आप लोग नहीं चलने दे रहे हैं।... (व्यवधान)...

**श्री रवि शंकर प्रसाद** : मैडम, हाऊस की कुछ गरिमा रहनी चाहिए।... (व्यवधान)...

**उपसभापति** : आप बैठिए, मैं इन्हें बोलती हूँ।... (व्यवधान)... आप बैठिए, एक मिनट बैठिए। बैठिए प्लीज।... (व्यवधान)... मेरी आवाज ही नहीं सुनाई पड़ रही।... (व्यवधान)... आप बैठिए, आप एक मिनट बैठिए।... (व्यवधान)...

**श्री नरेन्द्र मोहन** : मैडम, यह हाऊस चलेगा या नहीं?... (व्यवधान)...

**श्री रवि शंकर प्रसाद** : इन्होंने अभी प्रधान मंत्री के बारे में बोला, गवर्नर के बारे में बोला, इन्होंने चीफ मीनिस्टर के बारे में बोला, यह क्या हो रहा है मैडम।... (व्यवधान)...

**श्री लालू प्रसाद** : ठीक बोला, बोल रहे हैं, बोलते रहेंगे।... (व्यवधान)... यह क्या हो रहा है मैडम, हमको बोलने नहीं दे रहे हैं।... (व्यवधान)... हम एक मिनट बोलेंगे।... (व्यवधान)...

**उपसभापति** : प्लीज, एक मिनट। लालू जी, यहां नियम के अनुसार... (व्यवधान)...

**श्री प्रेमचन्द गुप्ता** : मैडम, आप लालू जी की बात कर रहे हैं, ये “ललन” इनको बोल रहे हैं।... (व्यवधान)...

**श्री लालू प्रसाद** : ... (व्यवधान)...

**श्रीमती सरोज दूबे** : मैडम, देखिए ये क्या बोल रहे हैं?... (व्यवधान)...

**उपसभापति** : मैं सब बातें कर रही हूँ।... (व्यवधान)... एक मिनट बैठिए।... (व्यवधान)... मैं सब बातें कर रही हूँ। प्लीज सिट डाउन।... (व्यवधान)... एक मिनट बैठ जाइए। बैठिए, बैठिए, आप बैठ जाइए।... (व्यवधान)...

**श्री लालू प्रसाद** : ... (व्यवधान)...

**श्रीमती सरोज दूबे** : मैडम, ... (व्यवधान)...

**उपसभापति** : बैठ जाइए। Please sit down. .../interruptions)... Nothing will go on record. You are wasting your energy. Please sit down. .../interruptions)...

\* Expunged as ordered by the Chair.

**उपसभापति :** लालू जी, हमारे इस हाऊस का नियम है...

**श्री लालू प्रसाद :** नियम नहीं बोलने देने के लिए है?

**उपसभापति :** यह नियम है कि किसी गवर्नर का नाम नहीं लेगे।..(व्यवधान)..

**श्री लालू प्रसाद :** यह रिपोर्ट है गवर्नर की।

**उपसभापति :** वह बाहर बोलिए, यहां नहीं बोल सकते। हमारे नियम हैं, हमारे हाथ बंधे हुए हैं, मेरे हाथ बंधे हैं और मैं उस हथकड़ी को तोड़ नहीं सकती क्योंकि मैं इस किताब से बंधी हुई हूँ।

**श्री लालू प्रसाद :** एक मिनट और बोलूंगा।

**उपसभापति :** आप एक मिनट जरूर बोलिए। दूसरी बात यह है कि \*लफ़्ज अनपार्लियामेंटरी है, वह रिकार्ड में नहीं जाएगा।

**श्री लालू प्रसाद :** हमने किसी को \* नहीं बोला है, हम बोले हैं कि राजा-महाराजाओं के दरबार में \*रहते थे।

**उपसभापति :** अच्छा ठीक है, मगर यहां कोई नहीं है

**श्री लालू प्रसाद :** हमने किसी का नाम नहीं लिया है।

**उपसभापति :** आपने कहानी गढ़ी है तो ठीक है। मगर किसी का नाम लेकर मत कहिए।

**श्री लालू प्रसाद :** नहीं, हम नाम दूसरे कांटेक्ट में बोल रहे हैं।..(व्यवधान)...

**श्री राजनाथ सिंह “सूर्य” :** यह राज्य सभा है, \* ....(व्यवधान)...

**श्रीमती सरोज दूबे :** यह देखिए, ये कैसे बोल रहे ।..(व्यवधान)..

**श्री लालू प्रसाद :** यह \* है क्या? यह \* कहां से आ गया?... (व्यवधान)...

**उपसभापति :** अब बहुत हो गया, आप बैठ जाइए।..(व्यवधान)....लालू जी, अपने लोगों को मना कीजिए। अपने लोगों को बैठने की जिम्मेदारी आपकी है।

**श्री लालू प्रसाद :** मै, हम लोग पूरा सहयोग करने को तैयार हैं। उपसभापति महोदया, शांति की बहाली के लिए हम लोग पूरा सहयोग करने को तैयार हैं। \* ... (व्यवधान) ...महोदया, 28 अप्रैल को जॉर्ज साहब, अरुण जेटली जी और नरेन्द्र मोदी ने अहमदाबाद में शांति

\* Expunged as ordered by the Chair.

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मार्च निकाला और पीछे से दंगा होता गया। ये लोग आगे बढ़ते गए और पीछे से दंगा होता गया। ये तो वही कहावत है सौ चूहे खाकर बिल्ली भई भगत। यानी सौ चूहे खाकर बिल्ली बोली कि हम तो वैजिटेरियन हैं, हम तो भगत हैं....(वयवधान)..

महोदया, प्रधानमंत्री जी और आडवाणी जी दोषी हैं। हम राष्ट्रपति जी मांग करते हैं कि इन \* धन्यवाद।

THE DEPUTY CHAIRMAN: Now, that is over. Mr. Kapil Sibal. सिब्बल जी, आप बोलिए। आपने आपनी पार्टी का भी टाईम उन्हें दे दिया है इसलिए आपकी पार्टी का टाईम कम हो गया है। मेरे यहां लिखा है। यहां जो कुछ भी बोला जाता है, वह रिकॉर्ड होता है।

DR. ALLADI P. RAJKUMAR (Andhra Pradesh): Madam, my name was there after Mr. Lalu Prasad.

THE DEPUTY CHAIRMAN: You told the Chair that you would speak later. I was informed that your name was actually at number seven. I was told that you wanted to speak later and you would let us know. The previous person who was in the Chair told me that he had already announced the name of Shri Kapil Sibal. After that I will call the next speaker from the BJP. After that I will call you. ...*(Interruptions)*...

DR. ALLADI P. RAJKUMAR: I was told by the Chair that after Mr. Lalu Prasad my name was there.

THE DEPUTY CHAIRMAN: After Mr. Kapil Sibal, the next speaker will be from the BJP. ...*(Interruptions)*... Let Mr. Kapil Sibal allow you to speak. I have no objection because this is what the one who was in the Chair told me in the Chamber. ...*(Interruptions)*... It was Mr. Santosh Bagrodia, who was in the Chair at that time told me this. I do not know what decision was taken. But I was going to call you at number seven. At that time, I was told that you did not want to speak at number seven and you would speak a little later. Just wait for five minutes. In any case, we have" to sit here and listen. ...*(Interruptions)*...

SHRI KAPIL SIBAL : It is indeed my privilege to stand  
...*(Interruptions)*...

\* Expunged as ordered by the Chair.

**उपसभापति :** आप भी समय के भीतर बोलिएगा। आपका तो मेडन स्पीच भी नहीं है।

**श्री कपिल सिब्बल :** मैडम, अगर आप चाहती है तो मैं अभी बैठ जाता हूँ क्योंकि मेरे कई साथी बोलने वाले हैं, मुझे कोई दिलचस्पी नहीं है। गर आप चाहे तो मैं अभी बैठ जाता हूँ।

**उपसभापति :** आप बैठिए मत, वरना मेरे ऊपर इल्जाम आएगा कि मैंने आपको बोलने नहीं दिया। मैं आपको बोलने दूंगी लेकिन आप समय के भीतर बोलिए।

SHRI KAPIL SIBAL : Madam, as you know I never exceed my time. The moment you will say that I am exceeding my time, I will sit down. Do not worry on that count. I have never so far exceeded my time. I can tell you that I will not do so even now.

Madam, it is my privilege to stand and support the Motion moved by my hon. colleague, Shri Arjun Singhji. I am also indeed grateful to the Leader of the House who has very kindly expressed the response on that Motion and said that they would support that Motion. When my friend, Arun Jaitley started speaking on the Motion, I thought the level of debate would reach a standard by which there will be no blame game in this House. Unfortunately, throughout the course of the debate, my good friend was very diplomatic. On the one hand, he said that what happened in Godhra was reprehensible, and rightly so, and that what happened after Godhra was equally reprehensible. Having said that, he then started giving out figures and statistics as to what a wonderful job Narendra Modi had done. And, when he was speaking, I thought, perhaps, he was speaking in his capacity as a Member of this House. But, of course, I realised that not only was he speaking in that capacity but he was speaking in his capacity as the holder of a power of attorney from Shri Modi, which, I suppose, Modi will need in times to come.

SHRI T.N. CHATURVEDI: He is a Member from Gujarat as you are a Member from Bihar.

SHRI KAPIL SIBAL: The next thing that I want to point out is this. He rightly said, "Today, there is a social divide in this country." There is a great social divide and the focus of attention of this House, in the course of this debate, should be as to what are the causes for this social divide. But, having said that, he never went back to answer that question. He started giving statistics and saying how there was conclusive to show that the

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Congress Party or some Congress MLA was responsible for the violence and carnage in Godhra. This I did not expect from my learned friend. Anyway, I will start to answer that question. There is a social divide in this country. Indeed, there is a political divide in this country. And I will try and answer as to why that divide has taken place and what solutions are necessary without indulging in the blame-game. Madam, Deputy Chairman, we have the Constitution of India. If you look at the Constitution of India, you will realise that throughout the Constitution the word 'political party' has not been used. Before the Tenth Schedule came into place, the word 'political party' was never used, and advisedly so. The reason was that whichever political party comes to power, the moment it attains the power and runs the Government, it is synonymous with the State. In other words, there are Fundamental Rights in our Constitution saying that you should not discriminate people on the grounds of religion, race, caste, creed and sex or any of them. So, naturally, when any political party comes to power, it functions as representing the State and the State is the embodiment of the Constitution. Now, for the last fifty to fifty-five years that is how it has happened. No political party has functioned except representing the State. But ever since the BJP came to power - this is the root cause of the problem which I want to place before this House - we realise that the BJP in power functions as an extension of the BJP. It does not function as a State. Why? Because a lot of *Pracharaks* of the RSS are in the Government. Madam, *Pracharaks* of the RSS are the Governors of different States. They have even appointed *Pracharaks* of the RSS as district attorneys. They have appointed *Pracharaks* of the RSS as Chief Ministers. Members of the VHP are the Home Ministers. Members of the VHP are holding public office. So, the distinction between the party and the State has vanished. That is the root cause of your problem. Because, the moment the Government starts functioning as a State, somebody from RSS, somebody from the VHP makes a noise and say, "You cannot do this. We will make the Government fall. If you don't build Ram *mandir*, we will let this happen." The result is: there has been a blurring of that concept. And the root cause of that is your close association with the *Sangh Parivar*. Unless this Government, unless the BJP, publicly, do something it is very difficult. This is what our polity envisaged under the Constitution. Our polity never thought that the political party in power would endorse the views of the *Sangh Parivar* when it is in power. That is why there has been a dysfunction of the Constitution and we are, today, standing here when there is a crisis of confidence. The people of this country are asking themselves

this question. I am not talking of the minorities. The people of this country are asking themselves this question, "Is the BJP functioning for the purpose of advancing the cause of the *Sangh Parivar*? Or, is the BJP functioning as the State in this country?" That is the dilemma and if you want to deal with this dilemma, you will have to do some introspection.

I would ask my learned friend, Shri Arun Jaitley, to start doing introspection, instead of saying that he was responsible or he was responsible. That is my first point. My second point that I wish to make is that the Leader of the House has very kindly agreed to the Motion to be passed. I will read out the Motion, in a second. The Motion says, "That this House expresses its deep sense of anguish at the persistence of violence in Gujarat for over six weeks, leading to loss of lives of a large number of persons, destruction of property worth crores of rupees, and urges the Central Government to intervene effectively under article 355 of the Constitution." For what? "To protect the lives and properties of the citizens, and to provide effective relief and rehabilitation to the victims of violence." The natural assumption in passing this Motion is: Thus far, there has been no effective intervention by the Government under article 355. Naturally. There is an assumption there. And, if, thus far, there has been no effective intervention, then in what manner does the Government intend to intervene, is the question that I ask of this Government, which the Leader of the House or the Prime Minister must answer. The second aspect is, if you look at article 355 of the Constitution, article 355 imposes a duty on the Central Government. What is that duty? It shall be the duty of the Union to protect every State against external aggression and internal disturbance, and to ensure that the Government of every State is carried on in accordance with the provisions of the Constitution. Therefore, it is the constitutional duty of this Government to effectively intervene because they have accepted the Motion in the State of Gujarat to ensure the protection of lives and properties of citizens. Article 355 is not a source of power. Article 355 imposes a duty. The source of power is article 352 and article 356. May I, Sir, read to you a judgement of the Supreme Court of India? This is exactly what it says. First I quote what Ambedkar had said. This is what he said. They are talking of Ambedkar's views. He says, "This power must be understood in the context of draft article 277(a), now article 355, which cast an obligation upon the Union to protect every State from external aggression and internal disturbance, and to ensure that the Government of every State is carried on in accordance with the provisions of the Constitution." To discharge this obligation, he says,

"The Centre must be empowered to take over the State Government." This is what Ambedkarji had said on article 355. Now, I read out to you what the Supreme Court had said. I am reading from page 214 of the judgement. It says, 'Articles 353, 354 set out the effects of proclamation and to provide for certain incidental matters.' Article 355 imposes a duty on the Union to protect the States against external aggression and internal-rebellion and also to ensure that the Government of every State is carried on in accordance with the provisions of the Constitution. Articles 355, 356, 357 go together. In other words, you can't read article 355 on its own. And if these articles go together, you have to act in terms of article 356 or in terms of article 352; whatever you may do, article 355 is not a source of power. It is only a duty and an obligation. Therefore, the Government must tell this House and the people of this country as to how it intends to intervene in the State of Gujarat; as to how its wishes to protect the lives and properties of individuals; and what more you will do. Merely giving Rs. 150 crores is not Intervention by the Central Government. That is not intervention. How will you Intervene? The only way to intervene is, you remove Mr. Modi. And now you have accepted It. By endorsing this Motion, you have obligated yourself to the people of this country to intervene in the State of Gujarat. You can't go back from that obligation. We will not rest in this House till you, in fact, intervene effectively in the State of Gujarat.

Madam, the third point which I wish to raise, and this is something which really surprises me because my learned friend, Mr. Jaitley, said to all of us, 'Many FIRs have been lodged, then, why are you concerned?' He further says, 'Why do you say no proceedings have taken place when 'x' number of FIRs have been lodged - over 3000 FIRs have been lodged?' I might remind him, and he himself is a seasoned lawyer, that whenever any police officer finds that an offence has been committed, it is his legal obligation under the law to lodge an FIR. By doing so, he does not do any favour to any of us. However, what is important and that is what he did not answer is that in that FIR, which has been lodged, who are the accused, who are mentioned? That is the main thing. And the gravamen of the charge against the Gujarat Government is this: Wherever an accused is named in the FIR, he either belonged to the VHP or the Bajrang Dal or the BJP, but, no arrest or action has been taken against him. That is the gravamen of the charge, not the number of FIRs, or, whether they have been lodged or not. I can give you instances of some of those. And, my friend, Mr. Jaitley would appreciate some of these instances. I will just give them to you.



THE DEPUTY CHAIRMAN: The Minister is not here.

SHRI KAPIL SIBAL: Well, I wish he were here because he would have known what I was going to say. Kindly see, I have got instances here. For example, six BJP workers are named in the Naroda carnage. This includes, Raju Sarma, Kishen Kurani, P.J. Rajput, Harin Rohara, Bapu Bajrang and Raju Chaubal. All are identified as BJP and VHP activists, who slaughtered Muslims and led mobs. FIRs have been booked against these six Sangh Brigade activists under IPC 302, for slaughtering and rioting, but no arrests have been made. That is the charge. Don't fool the people of this country by saying that we have lodged three thousand FIRs. That means nothing.

Then, in connection with the Surendra Nagar incident, in CR Nos. 54/2002, six persons are named, who are primary members of the BJP and the VHP for instigating riots and indulging in mayhem. They have been charged under Sections 395 and 436. These include District VHP In charge, Raju Vaishnav, BJP Councillor, Shri Narottam Satwara, VHP Joint Secretary, Shri Dhirendra Shukla, Tulsi Bhai, Rangshod Bharwad and Devshri Bharwad. They are all active VHP workers, but no arrests were made. These are the questions which you have to answer. You don't have to give us the arithmetical figures as to how many FIRs have been lodged. The question is: Is the Gujarat Government sufficiently resolved to take action against those with whom the Gujarat Government is hand in glove? Who are responsible for the carnage in Gujarat? That is the question, which my learned friend, the Law Minister, chose not to answer. That is why the Human Rights Commission has said, 'Please hand over these investigations to the CBI.' It was said not today, but a month ago. That is a part of the Human Rights Commission Report. And what is the response from the Government? And what else can you expect from the Government? As somebody was saying the other day, that in Japan, the Government is called NATO, which stands for 'No Action Talk Only. That is what this Government is doing. There is no action. What did you do with Justice Sri Krishna Commission's Report? You were in the Central Government at that time, and Justice Sri Krishna was a sitting judge of the High Court. He gave a damaging report on the number of people who were responsible for killings in Mumbai. What did you do with it? You threw it in the dustbin of history. What confidence can the people of this country have in this Government? You talked about 1969 riots that took place in Gujarat. In

1969, which was the Commission that sat to inquire into those riots? It was the Justice Jaganmohan Reddy Commission. It was not just a one-man Commission. A sitting judge plus two members of the minorities were also there. It was a three-member Commission. Are you willing to have that kind of a Commission? The answer is 'No.' Your answer, the other day to Mr. Nariman's question was, 'How can we have two parallel commissions?' Well, you can withdraw one Commission and have a Commission having a judge of the Supreme Court. Nothing prevents you to do that. Under the Commission of Inquiry's Act - and your Law Minister will advise you on that - you can withdraw any commission, at any time, merely by a decision of the Government; you don't have to go to the Legislature. What prevents the Government to say, 'No longer will we have the K.J. Shah Commission, we will have a sitting judge of the Supreme Court.' What prevents you to say that? Please tell me. Look into your heart. Please tell me what prevents you? After all, if there is a social divide, which your Law Minister says, there is, to give confidence not only to the people of Gujarat, but to the people of the rest of the country, what prevents you to have a Commission consisting of a sitting judge of the Supreme Court? Nothing.

Nothing, except this arrogance of power, this arrogance of ideology. It was only in that context that Mr. Arjun Singh was talking about Nazis. Of course, there can be no Nazism in India, because the democracy in our country or the people of India will not allow it. The other day, Mr. Jaitley said, "you are the victim of your rhetoric." That was what he said. He said that the Opposition is the victim of its rhetoric, but the fact of the matter is that you are the victim of your arrogant ideology. That is the reality of the day. Therefore, you must understand that time has come for you to instil confidence in the people of India. Unless you do that, people will believe that you are going to play a partisan role in running this country.

Now, let me come to the few nitty-gritties that I want to talk about, and then, I have done, Madam, because I do not want to take too much time of the House. In the beginning of my speech, I mentioned that the problem is that we have lost the distinction between the State and the Party while running the Government. How have we lost that distinction? I want to tell you historically as to why that has happened. It happened only after 1998. I have a chronological history of that. I call it 'date line Gujarat.' Right from 1977-78, what has your Party been doing in Gujarat? There are 40 recorded instances of assaults on prayer halls and churches belonging to Christians in the State. That happened in 1998 because it was a course of

events, that took place. What has happened in Ahmedabad is not something that can happen overnight. I was surprised by the Law Minister's statement when he said that Godhra was preplanned, but Ahmedabad was a mob fury. How innocent! Madam, Ahmedabad was as preplanned as Godhra might have been. If you go to Ahmedabad, and you have been there, Sir, -- Home Minister's constituency is in Ahmedabad, Gandhinagar - if you look at the houses, shops, commercial shops, the hotels that were in a row of 50s, you will find that only 2 or 3 stand burnt. Do you think that that would have happened suddenly? People needed to know addresses. People need to know in which hotel which persons were partners, which community they belonged to. Then only can you target them. To say, therefore, that what happened in Godhra was preplanned and what happened in Ahmedabad was not preplanned, is the height of innocence. This is all that I can say about the hon. Minister of Law. Let me go back to the issue that I was raising. In April-July, 1998, the State of Gujarat witnessed a spate of pamphlets authored by the VHP. What did they say? "Baroda - strong protests and agitations by Hindus used against Christianisation and blind faith." That started as far back as 1998. Then, in July 1998, the BJP set up a police cell for monitoring inter-religious marriages. Is this your State policy? That is why you have lost the distinction between the State and the Party. Then, July-August, 1998, the same State Government disbanded another police cell set up by the previous Government to investigate atrocities against women. December, 1998, in Dang district in South Gujarat, Christmas time was reduced to a time of fear for minorities. Then, in February 1999, a circular issued by the Director-General of Police Intelligence of Gujarat State showing up blatantly partisan attitude of the State DSPs and Police Commissioners of Gujarat to collect selected information about the Christians and Muslims. This did not happen suddenly in 2002. It was a preplanned effort to make Gujarat into a laboratory and the success of that experiment will be replicated throughout the country and that was what we feared. That is a matter of shame. Then, February, 16, 1999, within a few days of the first circular, another circular was sent - D-2/2 for Muslim activity, 84-99 dated 12.2.99 containing similarly offensive questions about the Muslim community. That was also in violation of the Indian Constitution. In July, 1999, on July 21, there was an outburst of communal frenzy provoked by blatant communalisation of the Kargil conflict within Gujarat itself. Then, December, 1999 to January 2000, a Bill against religious conversion directly contrary to article 25 of the Constitution was introduced. This Bill was termed as the Gujarat Freedom

of Religion Bill which he had to take back thereafter. Then, July, 1999, 'Khoj' Education for a Communal Programme was announced. The Social Studies text books of the Gujarat State Government were examined. What did they find? The text read : "Muslims, Christians and Parsis are foreigners." These are the text books of the Gujarat State Government. Then, in January-July, 2000, a spate of six more attacks on Christians took place all over Gujarat. In January 3, 2000, the Gujarat Chief Minister lifted the ban on Government servants joining the R.S.S. Then, of course, we lost seven days in the House on that issue. Then, in February, 2000, the R.S.S. held its massive *Sankalop Shivir* on the outskirts of Ahmedabad, in which 33,000 persons participated. The entire State machinery was put at their disposal : trucks, municipal services, ground, taxis, etc. I can go on and on. I do want to do that. Here, I have a whole list of incidents that took place right from 1998-99. What does it show? It shows, Ahmedabad was pre-planned. There is an agenda for governance, unrelated to the Constitution. And the Hindus of this country are not with you. Don't be mistaken. The fight will be fought by the Hindus only. We do not believe in the ideology of arrogance. Let me come to the recent events, and I start with 7<sup>th</sup> February. That is what Giriraj Kishore said. He said, "Take it from me that our level of tolerance can be stretched to no more, and those who come in our way will be pulverised." You have pulverised them in Ahmedabad, in Gujarat. There is no doubt about that. But that is part of your ideology. What can you do about it? Because you have lost all your programmes, because the country has rejected you in every State, you had to come back somehow. You were down to two in 1984. You know that you are going to go back to that figure and you want to revive yourself, and you want to revive yourself on the sectarian agenda, on dividing the polity. And that is the source. Mr. Jaitley put the right question, but he never gave the right answer.

Madam, I go further. This is very interesting. On February, 22 Atalji said, "The BJP does not need Muslims to form the Government in U.P." We all remember that, and when Modiji talked about action and reaction, Vajpayeeji said nothing different. He said "ami fa^ H"ii4V? arm <f>cft \$>£? That is what he said. What does it mean? It is the same thing as action and reaction. Now, if the Heads of the States, if the Prime Minister of this country, if the Chief Ministers of States start talking the language of the RSS *Pracharaks*, then what will happen to our polity? That is the issue, Madam, that you have to introspect about; that is the issue that India must introspect about; that is the issue that every citizen of this country must introspect about.

Madam, I would have just a couple of minutes more because I do not really want to take the time of some of my friends. Laluji was mentioning about this report. We have a report for the nation. This is called "The Gujarat Carnage, 2002." Now, who are its members who compiled it? They are : Dr. Kamal Mitra Chenoy, Shri S.P. Shukla, Shri K.S. Subramaniam and Shri Achin Vinayak. May I just tell you the backgrounds of these people. Dr. Kamal Mitra Chenoy is an Associate Professor in the School of International Studies, Jawaharlal Nehru University, not a Muslim. Shri S.P. Shukla is a retired IAS Officer, a former Finance Secretary of India and a former member of the Planning Commission, not a Muslim. Shri K.S. Subramaniam is a retired IPS officer, former Director General of Police, Tripura, not a Muslim. Shri Achin Vinayak is a visiting Professor, Third World Academy, Jamia Milia Islamia, not a Muslim. I purposely have not taken any pamphlets by Muslims because somebody will say that 'my source may be biased. This is compiled by Hindus and what does it say? In fact, if I read it my hair will stand on end. The kind of things that are set out in it, the kind of VHP pamphlets that have been distributed are really not readable. It has been said, "From now on, I will not buy anything from a Muslim shopkeeper, I will not sell anything from my shop to such elements, neither shall I use the hotels of these anti-nationals, nor their garages. I shall give my vehicles only to Hindu garages." I do not want to read this. This is the level at which your policy is in the State of Gujarat. You say that you will effectively intervene. What are these? This is only a talk. You are hand in glove; you have already given Modi a clean chit; you have already told him to go ahead, 'let us have elections'. Unfortunately, the people of India are not with you." He wanted elections to cash on it. This is your mindset. What kind of confidence can anybody in this country have in a party like this? You want to cash in on the carnage of the people of Gujarat, you want to cash in on dead bodies! Just look at it further. Do you know what did he say about Gujarat? Probably some of my friends may not know about it. What did he say about violence? He said what happened was secular violence. Have you heard of this? What happened is secular violence. What happens during communal violence? I don't understand this. What is secular violence and what is communal violence, may I ask? All violence is violence and the victim of that violence is neither secular nor communal. He is just a corpse and he is the citizen of your country.

Then he says a very interesting thing about Mr. Jaffrey. He says: "Before the Congress leader, Mr. Jaffrey's house was set ablaze, reports

claim that there was a firing on the mob from inside his residence." Just imagine. "It was pre-planned and the incident seems to be a terrorist activity. This is what he said about Jaffrey.

Now, Sir, don't tell me - I will not believe it and the people of India will not believe it — that you, as Ministers, are not aware of all this. You all know what happened to Jaffrey and what Modi said. And, yet, you choose to support him and continue to support him. How will we believe the Leader of the House, when he says, we support this Resolution. You support the Resolution because you are all going to lose by 60 votes. That is the only reason. You know that in a voting today nobody is going to be with you. Therefore, you say: "All right, we agree with you. It does not matter." I mean you are willing to compromise on anything. It is very sad. It is this very unfortunate for this country. You may be in power for another year or two. I do not know. You may continue to be in power and it does not matter. But, is it that you want to be in power in this fashion? Mr. Advani, remember what you said in your NDA manifesto. It is amazing. My learned friend rightly said that during the course of these riots and carnage in Gujarat IAS Officers have resigned. Mr. Harsh Mandar was an IAS Officer and he resigned. Since there are too many Members who have to speak, I do not want to say more on this. But, let me remind you how hollow your Manifesto sounds today. This is what you said about minorities in your Manifesto when you came to power. You said: "We appeal to brothers and sisters of the minority that we whole-heartedly extend our hand of friendship in this fraternal world" What are those fraternal words? Let me remind you. You said: "Let us hold hands together to build the resurgent modern India. Let us hold hands. Let us throw away our old prejudices." How ironic it looks! "Let us put an end to divisiveness. Let us have a moratorium on contentious issues. Let us bind ourselves with bonds of trust and friendship." Sir, you have failed the nation and this nation will never forgive you. Thank you.

THE DEPUTY CHAIRMAN: Now, what have we decided? Are we going to finish the whole debate today?

SHRI PRANAB MUKHERJEE (West Bengal): I think we should finish the debate whatever be the time. A large number of members want to speak.- Let them participate in the debate.

THE DEPUTY CHAIRMAN: Originally there were 58 members who had given their names to speak. Now, only 12 members have spoken. Those who want to go and have a cup of tea, can go.

SHRI K. NATWAR SINGH (Rajasthan) : Madam, we are here as representatives of the people. It is a part of our duty. If we are to sit the whole night, we must sit the whole night. There are no two views about it.

THE DEPUTY CHAIRMAN: There is no problem. I agree with you.

श्री हरेन्द्र सिंह मलिक (हरियाणा) : माननीय उपसभापति महोदया, मैं अनुरोध कर रहा हूँ कि संख्या के आधार पर सबका प्रतिनिधित्व नहीं आता। दूसरे दलों को भी, जो छोटे राज्यों से आते हैं, वह भी अपनी स्टेट को रिप्रजेंट करते हैं। हमारा भी अपना मेनिफेस्टो है। उसका अपमान न किया जाए। केवल संख्या के आधार पर पांच मिनट कहकर पचास मिनट बोल लेते हैं सदस्य, उधर सौ मिनट बोल लेते हैं और हम इंतजार करते रहते हैं। इसका कोई औचित्य नहीं है। सबकी भावना को जानना चाहिए।

उपसभापति : जितने नाम हैं, सबको बुलवाया जाएगा।

श्री हरेन्द्र सिंह मलिक : कब बुलवाएंगे? यह तो हमें बता दिया जाए।

उपसभापति : यह तो तकदीर की बात है।

श्री हरेन्द्र सिंह मलिक : आपने चार कांग्रेस के सदस्य को बुलवा लिए हैं, चार बीजेपी के हो गए हैं। अब किसी छोटे दल के सदस्य से बुलवा लीजिए ताकि आहिस्ता आहिस्ता सब लोग आ जाएं।

उपसभापति : अच्छा, अब इन्हें तो कम से कम आप बोलने दीजिए। आपने इतना भाषण दे दिया। आप किस पार्टी से हैं?

श्री हरेन्द्र सिंह मलिक : मैउम, मैं इंडियन नेशनल लोकदल से हूँ।

उपसभापति : आप तो शायद, मुझे लगता है, अदर्स में आएंगे।

श्री हरेन्द्र सिंह मलिक : नहीं मैउम, अदर्स में नहीं। इंडियन नेशनल लोकदल के हम चार सदस्य हैं, इसलिए हम अदर्स में नहीं आएंगे।

उपसभापति : आप अदर्स में ही आते हैं। सात मैम्बर से कम होते हैं तो अदर्स हो जाते हैं।

[2 May, 2002]

RAJYA SABHA

**श्री हरेन्द्र सिंह मलिक** : पहले से आप बता दिया कीजिए तो हस्ताक्षर करके अपने घर चले जाया करें।... (व्यवधान)...

**उपसभापति** : अदर्स में आपका चौदहवां नंबर है। Dr. Alladi Rajkumar, please go ahead. I have explained enough.

**SHRI RAM JETHMALANI (Maharashtra)** : Madam, have I your permission to return by mid-night?

**THE DEPUTY CHAIRMAN**: You can go and come back at midnight or, maybe, tomorrow morning.

**DR. ALLADI P. RAJKUMAR** : Madam, on behalf of the Telugu Desam Party and my leader Shri Chandrababu Naidu, I rise today with a heavy heart to speak on an issue that is both a human tragedy and a blot on our collective conscience. It is one of the greatest ironies of our time that the State of Mahatma Gandhi, the greatest apostle of peace, is, today, a State ravaged by violence, bitterness and hatred. My heart goes out to the innocent men, women and children who have become hapless victims of unimaginable crimes in the name of religion. Madam, if there was ever a time for us to collectively introspect as a nation, the time is now.

I speak today on behalf of a Party that has always stood by principles, a Party committed to the best interests of the State and the country. The Telugu Desam Party is one political party that has always played a positive role in the national politics. The Telugu Desam Party, under our visionary leader, Shri N. Chandrababu Naidu garu, is committed to the highest ideals of democracy, secularism and good governance. The Telugu Desam Party has a consistent track record of being a modern, forward-looking and secular Party.

Madam, in contrast to what has happened in Gujarat, the Telugu Desam Government has given the highest priority to the maintenance of law and order in Andhra Pradesh and has effectively countered communalism in all its forms. The Telugu Desam Government has been quick to deal firmly with all instances of communal disturbance. Though Hyderabad has a large population of different communities, there is no communal tension because of these efforts. In keeping with the fundamental duties enshrined in our Constitution, the Party has been working tirelessly to promote the spirit of brotherhood and amity among all citizens.



Madam, the Congress Party is a Party that has reduced itself to a Party of self-seekers sullied by scams and scandals. The Telugu Desam Party has been steadfast in its opposition to the misrule of the Congress Party. The long years of Congress rule in our country present a long saga of years lost and opportunities wasted! It is for this reason that in the eighties the Telugu Desam Party founded the National Front as a group of like-minded Parties opposed to the Congress. Later, we brought in the United Front in order again to counter the opportunism of the Congress. Secularism was one of *the...(Interruptions)...*

SHRI KARNENDU BHATTACHARJEE (Assam) : Madam, he is talking about the Congress Party only. *...(Interruptions)...*

DR. ALLADI P. RAJKUMAR: Madam, secularism was one of the main planks for our participation in the United Front. It was a different matter that the United Front collapsed under the weight of its own contradictions. It was in this perspective that we supported the National Democratic Alliance, led by the B.J.P. We worked on a National Agenda for Governance that included issues like secularism, article 370, that is, Uniform Civil Code and Ayodhya. Secularism was, therefore, one of the important planks for our support to the NDA. We have consistently pursued secularism and successfully checked the saffronization of education, recruitment of the RSS cadres into the Government and precipitation of the Ayodhya issue. The events in Gujarat have serious implications for the country. If we do not remedy the situation in Gujarat today, we will be in danger of regressing into the past, instead of moving into the future. As it is common knowledge, after the incident of 27<sup>th</sup> February, and the subsequent violence, the State Government of Gujarat failed miserably in discharging its responsibility. It is unfortunate that the violence in Gujarat continues even today. The Army has been deployed to aid the civil authorities in Gujarat. Accusations have been levelled by impartial individuals and independent organisations that the administration in Gujarat was partisan and connived in perpetrating the violence. This is the first time after India's Independence that something on this scale has taken place. The Government of Gujarat has not only failed in curbing violence, but has also failed in extending relief and rehabilitation. The failures of the Gujarat Government are well-known, and have been widely reported in the media. The leadership in Gujarat consequently has lost its moral authority to provide an impartial, equitable, fair and just administration. In this situation, unless the leadership is changed, public

confidence cannot be restored. The first and foremost task of the administration is to restore peace and normalcy in Gujarat. What is required today is a healing touch.

Much has been said about the federal nature of the Constitution of India, with autonomy for the States. The Telugu Desam Party has always maintained that greater autonomy should be given to the States. Only strong States can make a strong Centre. However, the events in Gujarat cannot be viewed as a State issue. What has happened in Gujarat, threatens the very future of the country. It may be recalled that when caste killings took place in Bihar, there were vociferous demands to dismiss the Rabri Devi Government and impose President's rule. The violence in Gujarat is many times more serious than what happened in Bihar.

It is being argued by certain quarters that the NDA at the Centre should not interfere in matters pertaining to the B.J.P. in Gujarat. The BJP is the major party in the NDA. The Prime Minister himself belongs to the BJP. Consequently, the NDA cannot be insulated from the consequences of the actions of the BJP. The effects of those actions *ipso facto* extend to the members of the NDA and parties supporting the Alliance. It is wrong, therefore, to draw artificial boundaries between the NDA and the BJP on this issue. This is not the time for quibbling over technicalities and nit-picking. We have to show statesmanship and rise above narrow and petty politics. Unless we do so, history will not forgive us. This is the time for giving a clear message to the country, and it is our firm belief that this is not possible without a change of leadership in Gujarat. We cannot restore public confidence unless we take measures that clearly signal our sincerity and commitment to be just and fair. Sir, the Congress Party is projecting itself as a great champion of secularism today. History stands testimony to the duplicity of the Congress on the issue of secularism. The role of the Congress in fomenting riots against the Sikhs in 1984 is a permanent blot on our democratic polity. The compromises made by the Congress with communalism are borne by the Shilanyas performed by none other than Rajiv Gandhi himself. It was again the Congress Government, with P.V. Narasimha Rao at the helm, that was a silent spectator to the demolition of Babri Masjid. The Congress is a party that wants to gain power by hook or crook. In its blatant pursuit of power, it wants to be everything to everybody. In January, 1991, it was the Congress Working Committee that passed a resolution that said, "Hinduism is the most effective guarantor of

secularism". It is obvious that the Congress has scant regard for the minorities, except offering them lip sympathy. The Congress Party has lost its idealism and is willing to make any compromise, at the cost of ethical considerations and moral principles. ...*(Interruptions)*... Madam, India is a country with a great potential. ...*(Interruptions)*... Despite nearly half-a-century of rule by the Congress, it continues to be mired in poverty and underdevelopment. ...*(Interruptions)*... One-third of India's population lives in abject poverty. ...*(Interruptions)*... थोड़ा सब्र करो। आपने गलतियाँ की थीं इसलिए जनता ने आपको उधर बिठाया। The Telugu Desam Party is a secular party. ...*(Interruptions)*... आप नए हैं, आपको मालूम नहीं है कि एन.टी. रामाराव ने एक पार्टी कायम की थी जो बुनियादी तौर पर सैक्यूलरिज्म के सिद्धांत पर आधारित थी...(व्यवधान)...

SHRI KARNENDU BHATTACHARJEE: What is secularism?  
...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Please sit down.  
...*(Interruptions)*... Please sit down. ...*(Interruptions)*...

श्री रूमाण्डला रामचन्द्ररया (आन्ध्र प्रदेश) : मैउम, इनको बिठाइए। ये क्यों चिल्ला रहे हैं?

उपसभापति : आप बैठ जाइए, एक मिनट बैठिए...(व्यवधान)...

DR. ALLADI P. RAJKUMAR: Madam, one-third of India's people continue to be illiterate. ...*(Interruptions)*... India has to content with an increasingly competitive world. ...*(Interruptions)*... Countries like China are forging ahead, while we are caught up in issues that only pull the country backwards. ...*(Interruptions)*... It is the task of nation building that is crying for attention today. ...*(Interruptions)*... सब्र करो, सब्र करो।

THE DEPUTY CHAIRMAN: Please sit down.  
...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Take your seats. ...*(Interruptions)*...

SHRI KARNENDU BHATTACHARJEE: You don't have to say about the Congress. ' ...*(Interruptions)*...

SHRI .C. RAMACHANDRAIAH (Andhra Pradesh) : Is it your monopoly to accuse others? ...*(Interruptions)*... You must show the sagacity to accept the facts. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Please sit down. .../Interruptions)... Please sit down. What I am saying is that everybody is going to have his viewpoint. He is definitely not going to praise your party. Neither are you going to praise his party.

DR. ALLADI P. RAJKUMAR: Madam, I have myself said that we are anti-Congress. .../Interruptions)... Basically, our party has emerged as an anti-Congress party. .../Interruptions)...

THE DEPUTY CHAIRMAN: He has a right to express his views. .../Interruptions)... Let him say what he wants to say. If he thinks that the Congress is not secular, it is his view, not yours. .../Interruptions)... It is his view. I am not responsible for his views. .../Interruptions)... You are also not responsible for his views. .../Interruptions)...

SHRI YUSUF SARWAR KHAN alias DILIP KUMAR (Maharashtra) : Madam, the House is assembled here to discuss an important issue. .../Interruptions)... The Members must speak about it. .../Interruptions)... They should not use it as an opportunity to speak<sup>†</sup> about other people and other parties. .../Interruptions)...

THE DEPUTY CHAIRMAN: I have seen how many Members have stuck to that. .../Interruptions)... Please sit down. .../Interruptions)... Please sit down. .../Interruptions)...

SHRI C. RAMACHANDRAIAH: Madam, he has used the word † He has to withdraw it. .../Interruptions)...

THE DEPUTY CHAIRMAN: Please sit down. .../Interruptions)... Please sit down. .../Interruptions)...

श्री रुमान्डला रामचन्द्ररया : कैसे बोलते हैं? पहले विदज्ञों कीजिए...(व्यवधान)....

उपसभापति : अच्छा, विदज्ञों करा देती हूँ, आप बैठिए तो।

SHRI C. RAMACHANDRAIAH: I have never expected such a word from Dilip Kumar. .../Interruptions)...

Not recorded.

THE DEPUTY CHAIRMAN: Okay. Take your seats.  
...(Interruptions)...Please sit down. ...(Interruptions)...

SHRI C. RAMACHANDRAIAH: He has to withdraw the word. How can he say<sup>1</sup>? ...(Interruptions)... This is not cinema. ...(Interruptions)...

THE DEPUTY CHAIRMAN: Please sit down. ...(Interruptions)... Please sit down....(Interruptions)... Nothing will go on record. (Interruptions)... Please sit down....(Interruptions)..If you don't sit down,I can't give my ruling....(Interruptions)...

THE DEPUTY CHAIRMAN: Please take your seat. (Interruptions). Please keep quiet. ...(Interruptions)...

SHRI S.S. CHANDRAN: Madam, he has talked about cinema. (Interruptions). He should withdraw his remarks....(Interruptions)...

THE DEPUTY CHAIRMAN: Now forget about the cinema. The word uttered by him is unparliamentary. This word has to be withdrawn; otherwise, I will remove it....(Interruptions)...

श्री रूमान्डला रामचन्द्रध्या : मैउम, पहले उस शब्द को विद्झॉ करवाहयो।...(व्यवधान)..पहले उस शब्द को विद्झॉ करवाइये...(व्यवधान)....

उपसभापति : पहले आप बैठिए। मैं विद्झॉ करवा देती हूं।...(व्यवधान)...Don't teach me. I have heard so many speeches in the House. They were not on the subject. Please do not talk about it.

श्री रूमान्डला रामचन्द्रध्या : उपसभापति महोदया, अगर वे मनमानी बात करेंगे, तो हम क्यों सुनेंगे?....(व्यवधान)...

उपसभापति : आप बैठ जाइये।...(व्यवधान)...

SHRI S. S. CHANDRAN: Madam, he should withdraw his remark about cinema. ...(Interruptions)...

Not recorded.

THE DEPUTY CHAIRMAN: Please sit down. ...*(Interruptions)*... This is not a Cinema Hall. ... *(Interruptions)*... Please keep quiet. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Mr. Chandran, you are not listening to me. If you do not listen to me, I will name you. The discussion is on Gujarat, not on cinema. Please keep quiet. Let him finish his speech.

श्री रुमाण्डला रामचन्द्ररया: मैडम, आप असंसदीय शब्द का विद्ड़ॉ करवाइये।...*(व्यवधान)*...

श्री राजू परमार : आप ऐसा क्यों बोल रहे हैं।...*(व्यवधान)*...

श्री सतीश प्रधान: वे आपकी पार्टी के सदस्य है तो क्या असंसदीय शब्द बोलेंगे?

उपसभापति : एक मिनट, आप बैठ जाइये। आप बैठ जाइये। आप बैठ जाइये। आप खामोश रहिए।

DR. V. MAITREYAN: Madam, he has taken the name of cinema. ...*(Interruptions)*...

DR. ALLADI P. RAJKUMAR: Madam, the word uttered by Shri Dilip Kumar should be withdrawn. He is a great man. We admire him. It is very unfair on his part to utter such a word. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Please sit down. ...*(Interruptions)*...

श्री रुमाण्डला रामचन्द्ररया : आप अपनी पार्टी के पचास साल का चरित्र बोल रहे हैं।...*(व्यवधान)*...

श्री के. रहमान खान : आपकी पार्टी के लीडर भी पहले इसी पार्टी में थे।...*(व्यवधान)*...आप पार्टी के चरित्र के बारे में क्या बता रहे हैं?...*(व्यवधान)*...पार्टी के चरित्र के बारे में आप अपने लीडर से पूछिए।

उपसभापति : बैठिए। आप सब बैठिए। आप भी बैठिए।

THE DEPUTY CHAIRMAN: Mr. Rahman Khan, you are a Deputy Leader of your party. Instead of asking others to keep quiet, are

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making a noise. The word\* is unparliamentary. If Mr. Dilip Kumar withdraws it, fine; otherwise it will not go on record.

SHRI JANARDHANA POOJARY: Madam, I am on a point of order. In the course of his speech, he has made some remarks against Shri Rajiv Gandhi. Shri Rajiv Gandhi is no more. ...*(Interruptions)*...

DR. ALLADI P. RAJKUMAR: Madam, I said, "Late Shri Rajiv Gandhi". He is no more. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: I will look into the record. ...*(Interruptions)*...*If* all of you keep on shouting, I will not be able to hear anything.

DR. ALLADI P. RAJKUMAR: Madam, I have just mentioned about what had happened at Ayodhya. So many Members have spoken on this issue on many occasions. So, I am not debating any of these... *(Interruptions)*...

SHRI JANARDHAN POOJARY: He has made an allegation against the hon. Prime Minister...

THE DEPUTY CHAIRMAN: If anything is wrong, then, I will remove it from the record...*(Interruptions)*...I think, tomorrow, my whole day will go on reading the record and see what is parliamentary. It makes me really funny that we are such grown up people; we belong to the Upper House and we are discussing a very serious problem, we are discussing the killing of people; we are discussing the torture; we are discussing the rape; we are discussing issues about how to bring confidence among the people or bring peace in Gujarat. And, I am unable to keep peace in this House. I don't understand if the kind of speeches that are being made over here is going to bring any peace anywhere. This is my observation from the Chair. We have to be raising our levels. We have to be raising above our political considerations! We have to be raising above the gallery, the Press or television. Let us think seriously about it. I don't want to give you

Not recorded.

sermons. I feel that the debate is really not as it should have been, as it started. Please, Mr. Rajkumar, I expect you...*(Interruptions)*...

DR. ALLADI P. RAJKUMAR: I have not mentioned any unparliamentary words. It is unfortunate that such a great man like Mr. Dilip Kumar, who has received the late N.T. Rama Rao's highest award in this country, has used the word ...*(Interruptions)*...

**उपसभापति** : उनको मालूम नहीं होगा। He may not be knowing it

**डा. अलादी पी. राजकुमार** : नहीं मालूम हैं तो चुप बैठना चाहिए। बीच में खड़े होकर नॉनसेंस शब्द बोलना ठीक बात नहीं है। हम चुप बैठने वाले नहीं हैं।

THE DEPUTY CHAIRMAN: Mr. Rajkumar, you are a very senior Member in this House ...*(Interruptions)*... I do agree; I know what is unparliamentary or parliamentary. I know it because I have been here for 15 years. So, I know what is unparliamentary or parliamentary. He didn't know it. Let us give him the benefit of doubt. But I promise that it will not be there on the record.

**उपसभापति** : बैठ जाइए। अब ज़िद नहीं करिए।

DR. ALLADI P. RAJKUMAR: I only appeal to Mr. Dilip Kumar to have sense, at least, now ...*(Interruptions)*...

**उपसभापति** : बैठ जाइए, अब बात खत्म हो गयी है।

SHRI RAVI SHANKAR PRASAD : This House has a certain reputation. Madam, whatever speeches have been made, kindly go through them and remove unparliamentary words.

THE DEPUTY CHAIRMAN: I have told you; tomorrow, I am going to sit the whole day, looking at the record ...*(Interruptions)*...

SHRI S.S. AHLUWALIA: Why should it be expunged later on? Why can't the Members, who uttered these words, withdraw them?

DR. ALLADI P. RAJKUMAR : India has to contend with an increasingly competitive world. Countries like China are forging ahead while



we are caught up in issues that can only pull the country backwards. It is the task of nation building that is crying for attention today. It was Mahatma Gandhi's vision of free India to wipe every tear from every eye. The collective energies of our country must be utilised for addressing these basic problems. We should not be wasting our energies in creating artificial walls and propagating bitterness and hate. If we forget our primary task of developing the country and get bogged down in issues that are irrelevant to India's future, coming generations will not forgive us. The text of the Motion received from Dr. Manmohan Singh reads: It is Dr. Manmohan Singh. I am sorry. ...*(Interruptions)*... I correct myself. ...*(Interruptions)*... Dr. Manmohan Singhji moved, "That this House expresses • its grave concern... *(Interruptions)*...

SHRI K. RAHMAN KHAN: Madam, it was moved in the Lok Sabha. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: He wants to go to the Lok Sabha. Why are you objecting? *(Interruptions)* He wants to become a Member of the Lok Sabha.

DR. ALLADI P. RAJKUMAR: Madam, I have corrected myself. There is a typing mistake.

THE LEADER OF THE OPPOSITION (DR. MANMOHAN SINGH): Madam, the hon. Member is reading a statement written by somebody else.

DR. ALLADI P. RAJKUMAR: Madam, the text of notice given by Dr. Manmohan Singh reads, "That this House expresses grave concern...

THE DEPUTY CHAIRMAN: No. The notice is in Mr. Arjun Singh's name.

DR. ALLADI P. RAJKUMAR : It was first moved by Dr. Manmohan Singh. Later, it was in the name of Mr. Arjun Singh. It reads, "That this House expresses grave concern over the failure of the administration in ensuring the security of minority communities in various parts of the country" .....*(Interruptions)*...

SHRI K. RAHMAN KHAN: It is not this Motion. It is Lok Sabha's Motion. ...*(Interruptions)*...

DR. ALLADI P. RAJKUMAR: Madam, the Motion is worded in such a manner that nothing concrete will be achieved by either voting for or against it. It would have been better if the Motion had spelt out concrete steps to be taken by the Government for restoring normalcy in Gujarat. In this august House, mere expression of concern and mere exhortation for effective steps are not enough. Moreover, it is not a question of restoring the confidence of a minority community; rather, it is a question of restoring the confidence of all the communities. It is sad that despite such horrific violence that continues to take place in Gujarat, the nation is reduced to the status of a silent spectator, and we are left discussing a Motion that offers no solution to the pain and pathos of the victims of inhuman acts in Gujarat. The Telegu Desam Party has always played a responsible role and has consistently worked for stable governance both at the Centre and in the State. The party has always adopted a value-based and principled approach. It has not hankered after power, posts or positions. The party has never allowed narrow prejudices or personal whims and fancies to guide its policies. The TDP has always sacrificed short-term political gains, in the long term national interest. It has never introduced political instability to achieve selfish and partisan ends. It is, again, for this reason that the party has not participated in the NDA Government. The interests of the country and the State always take precedence over the interests of parties, organisations and individuals. However, the TDP cannot remain a passive spectator to communalism overtaking the broader national agenda. Short-term stability at the cost of long-term development is not an acceptable option to the TDP. While dealing with issues that affect the country, we need to adopt a mature, responsible, measured, well-considered and conscious approach at every step. We should not take hasty decisions on the spur of the moment. After all, it is the future of the country that is at stake. It is out of an earnest and sincere desire to safeguard the best interests of the country at large that we have articulated our demands on Gujarat. It would be worthwhile to recall the chronology of our demands. First and foremost, we demanded immediate restoration of normalcy in Gujarat and proper relief to and rehabilitation of the victims. When the Prime Minister visited Gujarat, he termed the violence in Gujarat as a national shame. He stated that the whole country was behind the victims. His statements and worthy intentions remained mere words and were never

translated into deeds. As violence continued unabated in Gujarat, and relief and rehabilitation measures continued to be inadequate, it became imperative to pursue a change of leadership to restore public confidence and provide a healing touch.

Madam, before I conclude, I once again request the hon. Home Minister, who is sitting here, that our party demands, and our leader demands, that you must replace Mr. Modi at any cost. We will not compromise on this issue. I also welcome the relief announced by the hon. Prime Minister, who has given Rs.150 crores for rehabilitation of the victims in Gujarat. It should reach the innocent people who have been affected in those areas. I once again thank you for giving me this opportunity.

**श्री केशुभाई एस.पटेल (गुजरात):** माननीया उपसभापति जी, पहली बार इस सदन में प्रवचन देने का मौका मिला है।

**उपसभापति :** गुजराती में बोलेंगे?

**श्री केशुभाई एस. पटेल :** मैडम, मैं आपका और सभा के सभी सदस्यों का आभारी हूँ। इस सदन में कांग्रेस पार्टी की ओर से माननीय अर्जुन सिंह जी ने यहां प्रस्ताव रखा। इसका हमारे पक्ष की ओर से समर्थन भी किया गया लेकिन माननीय अर्जुन सिंह ने अपने प्रवचन में एक बात बताई कि गुजरात की सरकार संविधान के विपरीत आचरण कर रही है। उनका यह कहना था कि दंगों को दबाने के लिए जिस प्रकार के कदम उठाए जाने चाहिए वह नहीं उठाए गए हैं। माननीय उपसभापति जी, जिस दिन दंगा हुआ, सबसे पहले तो मैं यह कहूंगा कि चाहे गोधरा का कांड हो, अहमदाबाद और गुजरात का हो या कहीं भी हिन्दू या मुसलमान के दंगे हुए हों, मैं उसकी कड़े शब्दों में भर्त्सना करता हूँ, निन्दा करता हूँ। गुजरात में जल्दी से शांति फिर हो जाए, इसकी चिंता सदन में भी है और मन में भी है। यहां चर्चा हुई है, सुझाव भी रखे गए हैं। मेरा यह कहना है कि संविधान के विपरीत यानी जो कदम उठाए जाने चाहिए वे कदम नहीं उठाए गए हैं, ऐसा कहना कहां तक सच है? सत्ताइस तारीख को हमारी विधानसभा में, मैं तब विधायक था और विधान सभा में बैठा हुआ था, इसके पहले ग्यारह बजे मैंने अपने एक मंत्री, आरोग्य मंत्री जी को किसी अलग काम से फोन किया। उन्होंने कहा कि मैं एयरपोर्ट पर हूँ और मैं गोधरा जा रहा हूँ। सी.एम. साहब ने हम दो लोगों को गोधरा जाने के लिए कहा है। तब तक पूरी खबर नहीं आई थी। मैं इसका साक्षी हूँ कि तब से लेकर जो स्टेप्स गुजरात में लिए गए क्या कोई कह सकता है कि ये अपर्याप्त हैं? ऐसे आरोप कोई भी लगा सकते हैं। लेकिन मैं कहना चाहूंगा कि सत्ताइस और अठ्ठाइस तारीख, यानी दंगा अठ्ठाइस तारीख को शुरू हुआ, लेकिन आरोप लगाया जाता है कि पुलिस निष्क्रिय थी, सूचना दी गई और पुलिस ने कुछ नहीं किया। मेरे साथी मित्र श्री अरुण जी ने कुछ आंकड़े बताए हैं लेकिन मैं सिर्फ अहमदाबाद की बात कहूंगा, जहां से यह दंगा शुरू हुआ। क्या पुलिस निष्क्रिय थी? पुलिस ने कुछ नहीं किया था? उस दिन जो फायर पुलिस ने किए। पुलिस ने कितने

राउंड फायर किए, इसके आंकड़े मेरे पास हैं-1425। बाकी सब आंकड़े नहीं देता हूँ लेकिन अकेले अहमदाबाद में 70 लोग पुलिस की फायरिंग से मरे। कोई कह सकता है कि पर्याप्त स्टेप्स नहीं लिए गए। हां पहले दिन से ही व्याध इतना बढ़ा था। गुजरात के अंदर तूफान का व्याध भी बढ़ा था। यह दंगो का व्याध भी इतना बढ़ा था कि आप कल्पना नहीं कर सकते। कभी-कभी लगता है कि भाजपा के ऊपर यह आरोप लगाया जाता है कि भाजपा ने करवाया। मैं इस सत्याग्रह में कहूंगा कि आदिवासी क्षेत्र में दंगा हुआ, क्या वहां भाजपा चुनकर आई? वहां भाजपा के एम.एल.ए. नहीं हैं। कम हैं। एक डिस्ट्रिक्ट में तो ठीक है। आदिवासी क्षेत्र में चार डिस्ट्रिक्ट्स में जहां एम.पी. भी भाजपा का नहीं है, मैं किसी पार्टी का नाम नहीं लूंगा लेकिन मैं कहूंगा कि वे भाजपा का नाम न एम.पी. हैं, न भाजपा का नाम एम.एल.ए. है...(व्यवधान)...सब जगहों की बात मैं नहीं करता हूँ, वहां एम.एल.ए. हमारा नहीं है

THE DEPUTY CHAIRMAN: If you keep on interrupting each other, then we will never be able to finish this debate. ...interruptions)...Everybody is going away. ...Interruptions)... Only the Chair and some hon. Members are sitting.

**श्री केशुभाई एस. पटेल :** और उसी क्षेत्र में दंगा हुआ-आदिवासी क्षेत्र में। मैं यह कहना चाहता हूँ कि गोधरा की घटना के बाद जो लोगो में गुस्सा था, आक्रोश खड़ा था, उसमें उनसे कौन कहने गया कि दंगा करो। क्या वहां भाजपा का कोई है? कोई है छोटा मोटा? हमारी कोई स्ट्रेंग्थ नहीं है। उस जगह पर यह कहना कि भाजपा ने, उसके लोगो ने दंगा करवाया, क्या यह कहने योग्य नहीं है। वहां पहले ही दिन से ये सब कार्यवाहियां की जा रही थीं। एक बात कही जा रही है कि लघुमती कौमों के बचाव के लिए क्या कदम उन दिनों उठाए। मेरे पास ये सब आंकड़े भी हैं। जब हम पुलिस पर अटैक करते हैं तब कभी कभी लगता है कि छानबीन कर आंकड़े लेकर हकीकत के आधार पर पुलिस पर अटैक किया जाए। यदि यह नहीं होगा तो पुलिस का मोरेल टूटता है। दस हजार लोगो को, मुसलमानो को, अल्पसंख्यको लोगो को पुलिस ने बचाया। दंगो में से बचाया। हम आपेक्ष कर सकते हैं, लेकिन वास्तविकता क्या है यह भी देखनी चाहिए। सरकार ने क्या कार्यवाही की? हम लोगो के साथ में थोगांव-गांव में, बोर्ड, बोर्ड में कितनी शान्ति समितियों की मिटिंग हुई? 5406 शान्ति समितियों की मीटिंगे हुई। शान्ति यात्राएं भी हुई। दंगा काबू में नहीं आया-उसके लिए जो कोशिश राज्य की और से करनी चाहिए, जो हो रही थी, उसके आंकड़े मैं आपके सम्मुख रहा हूँ। माननीय उपसभापति जी, शान्ति की अपील भी की गई। पुलिस की कार्यवाही के बारे में भी मैंने बताया और यह भी बताना चाहूंगा, मदद की मैंने बात की, हमारे अरुण जी ने तो बताया ही है, लेकिन मैं भी कहना चाहूंगा, अभी अभी थोड़ा सा आरोप लगा कि कुछ ऐसे स्थान, एक-दो घटनाएं ऐसी थी कि जहां नाम बदल गया। हो सकता है, मैं ना नहीं कहता, कहीं नीचे पुलिस इंस्पेक्टर के साथ कोई संबंध हो तो हो सकता है। मैं कहना चाहता हूँ कि हमने दो कमीशन बैठाए, न्यायिक कमीशन दो बैठाए। इसका टर्म्स ऑफ रेफेंस तो देखिए। उसमें सब कुछ आ जाता है और टर्म्स ऑफ रेफेंस के अंदर ये सब बातें आई थी। किसी शिकायत है गलत काम किया गया है तो उसमें यह आ सकता है। वह वहां जा करके अपनी बात कह सकते हैं। यह भी एफ.आई.आर. दर्ज नहीं की गई, जैसा बताया गया कि एफ.आई.आर. भी दर्ज की गई है, राहत कैपो में जा-जा

कर की गई है। वहां पुलिस गई। वहां पुलिस ने जा करके एफआईआर दर्ज की है। सभी बातों में आपके और सभागृह के सम्मुख नहीं रखूंगा क्योंकि यह थोड़ा सा रीपिट हो रहा है। मैं बहुत कम बोलने वाला हूं लेकिन एक बात बताऊंगा कि रिज़ाइन करने की मांग कि जा रही है क्योंकि फेल हो गए, दंगा दबाने में असफल रहे। मैं कहूंगा कि क्या 1969, 1984, 1987, 1992 और यह 2002 में जब-जब आर्मी बुलाई गई थी, ऐसे दो-तीन प्रसंग है कि कांग्रेस के समय आर्मी बुलाई गई। तुरंत ही आर्मी बुलाई गई तो यह पहला प्रसंग है, यहां तीस साल में 24 घंटों में आर्मी बुलाई गई।... (व्यवधान)... एक दफा तक तो चार दिन तक आर्मी नहीं बुलाई गई। दूसरा प्रसंग यह है कि उस समय 1985 में पांच महीने दंगे चले और आर्मी ढाई महीने के बाद बुलाई गई। कोई यह आरोप लगा सकता है कि एक बाद एक, ये जो स्टेप लिए हैं, कोई और मुख्यमंत्री होता तो वह इससे ज्यादा काम कर पाता। भूतकाल में कांग्रेस का मुख्य मंत्री था, उसने क्यों नहीं किया। मैं ज्यादा बात तो नहीं करूंगा, परन्तु एक चीज बता करके मैं अपनी बात खत्म करूंगा। मैं पहला सदस्य ओथ लेने के लिए आया। उस घटना को याद कीजिए। यहां पर ओथ लेने के लिए आया तो माननीय प्रधान मंत्री जी ने लोकसभा में कहा कि केशुभाई का रेज़िगनेशन भी भूकंप के समय मांगा गया था, आज नरेन्द्र भाई मोदी का रेज़िगनेशन मांगा जाता है, लेकिन इस चेयर के पास आ करके ओथ लेकर के मिलने के लिए आया और उधर में गया। वहां से आप में से आवाजें उठीं। अब मैं तो पहचानता नहीं। आवाजें उठीं कि केशुभाई यहां राज्य सभा में अपना क्या काम है? आप जाकर फिर से मुख्य मंत्री जी कुर्सी पर बैठो।... (व्यवधान)... अरे भाई एक साल पहले मैं निकम्मा था और एक साल के बाद अच्छा हो गया। यह सब पॉलिटिकल बात है। आखिरी बात, शिकयत हो सकती है जब कि 3 हजार एफआईआर दर्ज की गयी।... (व्यवधान)... सब कार्यवाही की गई है, हजारों लोगों को अरेस्ट किया गया है, करीब 14 हजार गिरफ्तारी हुई और उस के बाद भी हम कहें कि कोई स्टेप नहीं लिया गया, कोई धर-पकड़ नहीं हुई या अरेस्ट नहीं हुए तो यह तो सच नहीं है। मैं कहूंगा कि मेरे ऊपर भूकम्प के समय आरोप लगाए जाते थे कि कितनी मृत्यु हुई हैं, यह छिपाते हैं, मुख्य मंत्री छिपाते हैं, सरकार छिपाती हैं। अरे भाई, यह तो 700 किलोमीटर का एरिया है और हिन्दूस्तान में ही नहीं, एशिया में इतना बड़ा भूकम्प आया था। तो वहां से एकदम में आंकड़े कहां से लाऊं कि कितनी मृत्यु हुई, कितने इंजोर्ड हुए। इस बारे में विपक्ष के और खासकर कांग्रेस के स्टेटमेंट निकलने लगे और कहने लगे कि भेदभावपूर्ण काम किया जाता है। मैं यह बीच में एक बात कह दूं। अहमद भाई ने भी एक मुद्दा राहत व पुनर्वसन के लिए उठाया था। मैं कहूंगा कि राज्यपाल जी की अध्यक्षता में गठित राहत व पुनर्वसन कमेटी का मैं भी सदस्य हूं। उस की दो मीटिंग्स में मैं गया हूं और तीसरी के समय यह था, इसलिए उस मीटिंग में नहीं जा सका और वहां जो कुछ मैंने देखा कि जो कुछ निर्णय होता है, उस में सर्वसम्मति होती है। उस में गुजरात कांग्रेस के अध्यक्ष अमर सिंह चौधरी जी भी सदस्य हैं और मीटिंग में उपस्थित रहते हैं। गुजरात विधान सभा के विपक्ष के कांग्रेस दल के नेता नरेश भाई रावल भी उपस्थित रहते हैं और सर्वसम्मति से राहत व पुनर्वसन का काम चल रहा है। लेकिन भूकम्प वाले समय मेरे ऊपर आरोप दूसरे, तीसरे दिन से शुरू हो गये थे कि आप ने भेदभावपूर्ण रवैया अपनाया है। राहत सामग्री बांटने में भेदभावपूर्ण रवैया रखा जा रहा है। मैं ने उस की छानबीन की, अधिकारियों को डांटा। फिर 8 दिन के बाद प्राइम मिनिस्टर ने यहां दिल्ली में एक मीटिंग बुलाई थी जिस में सभी दल के नेता यहां उपस्थित थे। उस मीटिंग में भी कांग्रेस पक्ष की ओर से कहा गया कि भेदभावपूर्ण रवैया है। मैं ने पूछा कि यह आप को किस ने कहा तो जवाब मिला कि हमारे कार्यकर्ताओं ने कहा। फिर मैं ने गांव का नाम पूछा तो वह उन के पास नहीं था।

[2 May, 2002]

RAJYA SABHA

मैं ने उस से कहा कि आज नहीं तो, कल गांव का नाम दे दीजिए। भेदभाव-पूर्ण कार्यवाही अगर किसी अधिकारी ने की है तो मैं उसके खिलाफ दंडनीय कार्यवाही करने के लिए तैयार हूँ। उसी मीटिंग में मैंने कहा था। गुजराती में दंड को शिक्षा कहा जाता है, तो मैंने कहा कि शिक्षात्मक कार्यवाही करूंगा। मैं आज इस सभागृह में यह कहना चाहता हूँ कि डेढ़ साल हो गया, मैंने गांव का नाम मांगा था, भेदभाव पूर्ण कार्यवाही वाले गांव का नाम, वह मुझे आज तक नहीं मिला। मैंने कार्यवाही की है। आप देखें, वहां दो मकान टूट गए, उसका मतलब उठता नहीं था। वहां का मेयर कहता था कि डेढ़ साल लगेगा और गुजरात में यह मलबा पांच महीने में उठ गया था। यह सात सौ किलोमीटर लंबा एरिया था।

**श्री अहमद पटेल:** केशुभाई जी, मैं आपको वीडियो कैसेट भेज दूंगा। जहां भेदभाव हुआ है, उसका वीडियो कैसेट मैं आपको भेज दूंगा।

**श्री केशुभाई एस.पटेल :** मैंने उसी समय कहा था। डेढ़ साल तक मुझे नाम नहीं मिला। मैंने तो उसी मीटिंग में मांगा था।

**श्री अहमद पटेल :** आप वीडियो कैसेट देख लीजिए।

**श्री सुरेश पचौरी :** केशुभाई को इसलिए दे रहे हैं कि वह मानसिक रूप से तैयार हो रहे हैं वहां जाने के लिए।

**श्री केशुभाई एस.पटेल :** मानसिक रूप से तो मैं हमेशा स्वस्थ हूँ। देखिए यह स्वस्थता से मैं आपके साथ बात कर रहा हूँ। मेरा और कुछ कहना नहीं है।...(व्यवधान)...

**उपसभापति :** प्लीज़, इंटरप्ट न करें। आप बैठिए।

**श्री केशुभाई एस. पटेल :** माननीय उपसभापति महोदया, मैं आज यहां पहली दफा प्रवचन कर रहा हूँ। मैं समझता हूँ कि ज्यादा बोलना अच्छा नहीं है। धन्यवाद।

**उपसभापति :** अगर सब मेडेन स्पीच आपकी तरह बोलें, तो अच्छा है। Now, I have to make an announcement. I want to take the House into confidence. In the morning, it was decided in the hon. Chairman's Chamber that we will have this discussion for eight hours, and, accordingly, the time was distributed. Now, we have exceeded that time by half-an-hour. And, I still have the names of 42 speakers.

**DR. T. SUBBARAMI REDDI (Andhra Pradesh) :** Madam, how much time has been given to each Member?

**THE DEPUTY CHAIRMAN:** Every Member is making a maiden speech. If you make a speech, it will also be a maiden speech, and you will take advantage of that. I leave it to you, the Members of this House, to decide as to how long you want to sit.

SHRI AMAR SINGH: We will sit as long as it continues, like the Lok Sabha.

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THE DEPUTY CHAIRMAN: How to do it? I would like you to come here, sit in the Chair and do it. Everybody is exceeding the time allotted to him. Most of the Members have taken extra time. Among others, I have with me, the names of 25 speakers, who are Nominated, or, are very senior Members. We would like to hear them all. It is impossible. We will have to sit till tomorrow morning. So, anybody who wants to have dinner, can go and have it. The Leader of the House wants to say something.

SHRI JASWANT SINGH : It is for the consideration of the hon. Deputy Chairman and the hon. Members of this House whether to sit late or not. Madam, you informed us that there are 42 hon. Members who wish to participate in the debate. No doubt, we will all benefit by their participation. In the other House, the attendance was guaranteed on account of the fact that the discussion was to be followed by division and voting. Here, in the very beginning, I had said that no division would be required. We are in agreement with the Motion and the Government supports the Motion. Despite that, hon. Members wish to utilize this occasion to give voice to their views. Now, there are two options. We can continue the debate or we can stop here. I believe, we should terminate the discussion for today, at a reasonable hour, which is agreeable to all hon. Members, and then continue the discussion tomorrow. I have no difficulty in that regard. It will enable hon. Members to have their say.

उपसभापति : लीडर आफ़ दि हाऊस की पूरी बात सुनिए ना। He is the Leader of the House. I think, the convention is we should listen to him.

SHRI JASWANT SINGH ; Madam, these are many conventions. If it is not convenient for the Members to consider it tomorrow, we can consider it on Monday. •

AN HON. MEMBER: Do it tomorrow.

- THE DEPUTY CHAIRMAN: But tomorrow, we have the Private Members' Business.

SHRI JASWANT SINGH: Madam, let me share with hon. Members that it is not unusual for the House, by a collective decision, to specially mandate the House for temporary postponement of Private Members' Business to a subsequent Friday, for taking up a matter of importance and the matter which the House wishes to take up.

SHRI PRANAB MUKHERJEE: Madam, after the Leader of the House finishes, I would like to make a submission.

THE DEPUTY CHAIRMAN: Okay. Let him finish.

SHRI JASWANT SINGH: I am quite willing for the House to decide to sit, say for another one hour or so, that is, till eight o'clock. Thereafter, we can meet tomorrow. We have a special dispensation. As we have a special dispensation, tomorrow's Private Members Business, whether it is a Bill or Resolution, can be postponed to subsequent Friday. If there are 42 Members who wish to participate in the debate, surely, they would like to participate, because it is an important discussion and they give importance to the discussion, then, we will have to sit late. That is the sum and substance of what I wish to appeal.

SHRI PRANAB MUKHERJEE: Madam, I have no problem in agreeing with the Leader of the House, but we have some constraints which we shall have to keep in mind. During this Session, we discuss the functioning of various Ministries. The functioning of four Ministries was slated to be discussed, but we have discussed only one Ministry, that is, the Ministry of Labour. Three other Ministries, i.e. the Ministry of External Affairs, the Ministry of Human Resource Development and the Ministry of Agriculture are yet to be discussed. We have to discuss the Finance Bill. At least, two days will be required for the Finance Bill. It has become a practice and we are becoming a willing partner to it that the current year's expenditure proposal of crores of rupees is going to be approved by Parliament without having any discussion. These are not good things. Therefore, my most respectful submission and appeal to the hon. Members would be that the Members who want to speak can speak, because tomorrow also the same problem will be there. If there are 42 Members, and suppose each Member speaks for ten minutes, then, we will have to sit little longer. Therefore, my most respectful submission would be that let us sit a little longer. Try to see that as many Members as possible can make



their observations. Thereafter, we shall have to sit tomorrow. As far as Private Members' Bill is concerned, we have postponed too many Private Members' Bills, including that of my colleague, Dr. Karan Singh. Though some time has been wasted; all of us are responsible for that. My most respectful submission would be that we cannot have the cake and eat it too. If we have not transacted business for several days, let us compensate it, as far as possible, by having discussion today. It can be carried on till tomorrow. And, naturally, tomorrow, the reply of the mover of the Motion and the speeches of certain other Members will take place. Let us not adjourn the House right now. Yesterday also, we had the same problem. Therefore, my most respectful submission would be that we should sit a little longer, and we should see to it that we are able to cover as many speakers as possible tonight itself.

THE DEPUTY CHAIRMAN : I am not going to waste any more time of the House on this aspect, because the Leader of the House and the Chief Whip of the major party. ...*(Interruptions)*...

SHRI NILOTPAL BASU : Madam, we have to react on this. I had made this point earlier when I said that after wasting seven days of the House, after the stand taken by. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN : Now, don't go back.

SHRI NILOTPAL BASU : No, Madam, this point has to be made because, every time, it is the Opposition which is blamed for blocking the proceedings of the House. Therefore, I would reiterate this point. So, we should sit, no matter how long we need to, and complete the debate today.

THE DEPUTY CHAIRMAN : Now, I have to give time.

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN) : My request would be, today, we will sit up to 11.59 p.m., we can postpone it for tomorrow. In this way, today's business would be over. And, then we can postpone it for tomorrow.

THE DEPUTY CHAIRMAN: I want the house to know one thing. Don't thing about the number of Members that are left. There are 42

members. But the thing is, how much time is left. That is the most important thing. Everybody has exceeded the allotted time. If we exceed our time, we have to sit late. Yes; Mr. Nariman, I have got your name.

SHRI FALI S.NARIMAN (Nominated) : Madam, I have an unselfish suggestion and a selfish one. The unselfish is, that there has been a great deal of discussion outside this house that we are not sitting on Fridays at all, week after week. And, many people, journalists etc. have all mentioned as to why the Private Members Business is not being done. So, whatever date you give, Madam, I would respectfully suggest that the Private Members' days should be respected. The second, which is, of course, selfish is that I will not be here tomorrow, for pressing reasons. That is not possible. Of course, it is not possible.

SHRI M.P. ABDUSSAMAD SAMADANI (Kerala) : Madam, madam, ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Now, I am wasting more time on these respectful suggestions.

SHRI M.P. ABDUSSAMAD SAMADANI: Madam, if we are sitting late today, then. ...*(Interruptions)*...

SHRI SATISH PRADAHAN: Madam, everybody takes too much time and at the fag end of the discussion, nobody is there. And, the other thing is that we do not get sufficient time to speak. This has been our experience every time. This time I am requesting you to give justice.

THE DEPUTY CHAIRMAN: Now, this discussion is closed. We are now, resuming the main discussion. I am calling Mr. Kuldip Nayyar, because he is not keeping well, he had an operation. So, he will be called.

SHRI S. VIDUTHALAI VIRUMBI: Madam, what is the decision that you have taken?

THE DEPUTY CHAIRMAN: The decision is that we will try to see as to how much we can go ahead, and if the political parties volunteer the names of some of their Members, I would be too happy, so that we can finish it today. We can have the reply tomorrow. I cannot tell because

you do not listen o me, and there is no point in saying it. Mr. Nilotpal Basu took more time, लालू जी की तो मेडन स्पीच थी, उन्होंने तो ज्यादा समय लेना ही था। लडाई-झगडे में कितना समय गया, उसको मैं कहा काउंट करूं?

**श्री नीलोत्पल बसु** : आप बार-बार हमारे बारे में जिक्र कर रही हैं। आप देख लीजिए कि किसने कितना समय लिया है।

**उपसभापति** : यह मैं सभी के लिए कह रही हूं...(Interruptions)...

SHRI S. VIDUTHALAI VIRUMBI: Madam, if you want to sit throughout the whole night, then we should be told. ...(Interruptions)...

THE DEPUTY CHAIRMAN: I am not against anybody. I am just doing my constitutional duty. So, please don't take it personally. The chair has a difficult job to do.

SHRI NILOTPAL BASU: If you apply certain rules, you apply them uniformly.

THE DEPUTY CHAIRMAN: I will tell you. You want me to read it? Shall I tell you how much time everybody took? It will be very embarassing. It is better that let Shri Kuldip Nayyar speak. ...(Interruptions)... It will be very embarrassing, लालू जी की तो मेडन स्पीच थी इसलिए उनको तो टाइम लेना ही था।...(व्यवधान)...आपने कितना टाइम लिया उसको मैं किघर काउंट करूं।...(व्यवधान)....

**श्री नीलोत्पल बसु** : मैडम, आप हमारा जिक्र कर रही हैं। आप देख लीजिए, हमने कितना टाइम लिया है

**उपसभापति** : मैं सभी के लिए बोल रही हूं।...(व्यवधान)...मैं दोनों तरफ की बात बोल रही हूं।

SHRI PREM CHAND GUPTA: Madam, when will the hon. Prime Minister speak.

THE DEPUTY CHAIRMAN: Till I finish the list, आप कुलदीप नैयर जी को बोलने दीजिए।

**श्री प्रेमचन्द्र गुप्ता** : मैडम, जरूरी है। Will it be today or tomorrow?

**उपसभापति :** जरूरी कुछ नहीं है।...(व्यवधान)...

**डा.अलादी पी. राजकुमार :** मैडम, सह एल्डर हाउस है। आप कुछ तो समय सीमा बताइये। आप यह तो बता दीजिए कि कब तक हाउस बैठेगा, दस बजे तक, 12 बजे तक हाउस बैठेगा। कुछ तो टाइम डिसाइड कीजिए। We will prepare ourselves mentally.

**THE DEPUTY CHAIRMAN:** 11.59. The mover of the Resolution has to speak, the Home Minister has to speak and the PM has to speak. आप बोलिए।

**श्री प्रमोद महाजन :** मैडम, मैं इस हाउस का ज्यादा पुराना नहीं बल्कि बीच का सदस्य हूँ और बहुत कम बोलता हूँ। मैंने रात्रि 11.59 के समय की प्रार्थना की है। आप उसे स्वीकार कर लीजिए और बाकी कल शुरू करिए।

मैडम, आपको कहीं जाना हो तो आप किसी और को सीट पर बैठा दीजिए।

**उपसभापति :** मुझे कहीं नहीं जाना है। मैं रात्रि 12 बजे तक बैठ सकती हूँ, अगर किसी को आपत्ति न हो।

**मौलाना अबैदुल्ला खान आजमी :** मैडम, 12 किसी के न बजाइये।

**उपसभापति :** नैयर जी, आप बोलिए। कितना समय नष्ट हो गया है।

**SHRI KULDIP NAYYAR (Nominated):** Madam Deputy Chairman, I have had surgery and my doctors have asked me not to speak. But I cannot help it. The challenge to our basic values is so great after what has happened in Gujarat, that we must speak. We fought for a pluralistic society. The Hindutva forces are trying to destroy it. But I tell you, you will never be able to succeed in this. Hindus and Muslims know how to live together in peace if the communal forces leave them alone. We have a composite culture. No Vajpayees and no Advanis will be able to change it.

**SHRI M. VENKAIAH NAIDU:** Madam, Mr. Kuldip Nayyar also cannot change the soul of our country. He cannot do so by talking all these<sup>†</sup> What is he talking?

**THE DEPUTY CHAIRMAN:** '†' is unparliamentary.

**SHRI M. VENKAIAH NAIDU:** I withdraw that word, but see what is

† Not recorded.

it that he is talking. ...*(Interruptions)*... It is very unfair on the part of a man of his stature. ...*(Interruptions)*... We also have our self-respect.

SHRI NILOTPAL BASU: Then you restore normalcy in Gujarat.

SHRI KULDIP NAYYAR: What is the problem?

THE DEPUTY CHAIRMAN: What is it that he wants to say? नैयर जी, आपने ऐसी कौन सी बात कह दी है। चूकि मैं टाइम को एडजेस्ट कर रही थी इसलिए मैंने सुना नहीं

उपसभापति : नहीं, आप रिपीट मत कीजिए। मैं रिकार्ड देख लूंगी। If there is anything which has hurt anybody, it will be removed. ...*(Interruptions)*...

SHRI NILOTPAL BASU: Madam, he has also said:<sup>†</sup>

THE DEPUTY CHAIRMAN: He has withdrawn it.

SHRI M. VENKAIAH NAIDU: I have withdrawn it. I am sensible enough to withdraw it. See what is it that he has said. ...*(Interruptions)*...

SHRI J. CHITHARANJAN (Kerala) : Madam Deputy Chairperson, I rise to support this motion. For almost seven days, the House was not functioning and today, in the morning, the Leader of the House had declared that he agreed with the Motion in totality. If that was the position of the Government, then, why should they have objected to admit this Motion and also to carry on a discussion on this? I am at a loss to understand that.

[THE VICE-CHAIRMAN, (SHRI T.N. CHATURVEDI) in the Chair]

The disturbing developments that have been taking place in Gujarat have been going on for the last two months. The media, both the print

†Not recorded.

media and the electronic media, had reported the developments truthfully this time. Therefore, the people could understand what was going on there. Besides that, the National Human Rights Commission had gone there. The Commission had also submitted its report. Thereafter, the Minorities Commission had also submitted its report. Besides that, there were so many delegations consisting of very prominent individuals, which had gone there. They also had made statements about what they saw there. If one goes by them, mass massacres have taken place in Gujarat during these days. There were not only mass massacres, but houses had been set fire to, looting had taken place, women had been raped; that too, gang rapes had taken place. If such things have happened, that is a very severe development about which the whole nation should be concerned. That is why we have insisted that a discussion shall take place on the basis of a Motion like this. But the Government had prevented the discussion. But I think that we are perfectly right in pressing for a discussion on this. ...(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI): Please take your seats. Yes, continue, Mr. Chitharanjan.

SHRI J. CHITHARANJAN: All of us are very much concerned about it, the nation is very much concerned about it, because very barbarous developments have taken place, inhuman murders have taken place, women have been raped and our democracy, our secularism, pluralism, everything is under attack. Therefore, naturally, we will have to be concerned about it.

Sir, when some others were speaking, they had referred to fascism. Mr. Arun Jaitley, the hon. Minister for Law, has also spoken about it. He has said that what happened in Germany and what is happening here are different. But, Sir, there are similarities. He himself said that people belonging to a particular section or religion arrogate to themselves superiority saying that they are superior and others are all inferior. Then, they resort to murdering, annihilating one section of people as it happened with the Jews in Germany. Another thing is, the democratic administration and set-up have been smashed. Democratic rights have been given a goby. This was what had happened in Germany. I think, my friends on the other side, will not get agitated. But, the trend of facism is showing its own face about which all of us have to be concerned about, and all of us have to pay attention to it. Sir, here, for a long time, a section of people

8.00 p.m.

belonging to a community, that is, the Hindu community, themselves claim that they are the real leaders of the community. They became the self-styled leaders. Then say that they stand for a Hindu Rashtra in India, because this country belongs to the Hindus. Others are people who have come from outside. They are all migrants. Then, they say that the minorities will have to get sympathies of the majority community, if they want to have protection in this country. And then during the period when incidents were taking place Gujarat, even responsible people belonging to that group had plainly stated without any hesitation that the accounts with the Muslims will have to be settled once for all. Such advocacy is going on. If you take the experience of last ten years, the very same group had been propagating that 3000 mosques in India are mosques built in places where the Hindus temples were there. Therefore, all those mosques will have to be demolished. They say that every mosque is a shame for this country, and therefore, it should be demolished, and instead, a Ram temple will have to be constructed. I would put a question to my friends in the Government. Are you not subscribing to this view, or, are you not supporting this view? About the Ram Temple issue, recently, the Prime Minister had stated that the Ram temple is a national issue which will have to be solved. The temple will have to be constructed, and that too, at the same place where the Babri Masjid existed. Therefore, in this condition, the communal division is taking place. Of course, when one communal division takes a stand, definitely, it will have its reaction on the other side. And here, both the communal fanatics or fundamentalists are helping each other in creating division in the society, and leading the society to fight each other, to kill each other. That is what is happening. Mr. Arun Jaitley has said that we should make an introspection to find out as to why this division has taken place. There shall be no doubt why this division has taken place. Who are the people who are responsible for creating that division? Then regarding the facism, after coming to power, the Government under the leadership of the BJP, insisted that the Constitution should be reviewed. A Committee had been appointed for that purpose. Then, regarding the freedom of media, I would like to make one point. Whenever the media reports something; which has happened, all the persons in the Government and the ruling party pounce upon the media, and they wreak vengeance. We all know what happened to the Tehelka people. The Government cannot tolerate the Opposition, the media or some other people speaking the truth.

THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI): I am afraid your time is up. You have to stick to the time and wind up.

SHRI J. CHITHARANJAN: I will finish within two minutes.

THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI) : Please cooperate.

SHRI J. CHITHARANJAN: I will cooperate. Now, real fascism is taking place. Therefore, the majority of the people are afraid of what is happening or what is going to happen. When the Executive Meeting of the BJP was held in Goa, it appeared in the Press that if Narendra Modi was removed from the Chief Ministership, the fire would spread to the other areas of the country. Those people have the courage to say that, and this Government kept mum. All these things taken together creates a fear among the people that our Constitution is being jeopardised, the basic principles of our Constitution are sabotaged and they are trying to lead the country to a difficult situation which will be very harmful to this country. Therefore, I appeal to all that this Motion should be passed.

THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI): Shri Satish Pradhan. You have ten minutes.

SHRI SATISH PRADHAN: Mr. Vice-Chairman, Sir, I will take less than that. आदरणीय उपसभाध्यक्ष जी, मैं आज ही इस सदन में आया हूँ। बहुत दिनों से नहीं आ रहा था, थोड़ा व्यस्त था आज हम लोग यहां गुजरात के बारे में चर्चा कर रहे हैं लेकिन पूरे हिंदुस्तान में जो सबसे सेंसिटिव जिले माने जाते हैं, गांव है वे मेरे जिले में आते हैं। उसका पहला नम्बर है ड्यूटी और और दूसरा है कल्याण। इन दोनो जगहो पर जो घटना घटी है, अभी यहां जिक्र किया जा रहा था कि गुजरात में चुन-चुनकर कुछ मकान और दुकानें जलाई गईं, उसी ढंग से कल्याण में भी बंजरग दल के कार्यकर्ता का खून किया गया और वहां चुन-चुनकर, जहां गरीब चमार बस्ती के लोग रहते थे उनके दुकान और मकान सब जला दिये गये। ड्यूटी में यह इस ढंग की दूसरी सजिश हुई है। वहां रक्षा समिति के प्रमुख कार्यकर्ता, वकील एडवोकेट जैन की हत्या कर दी गई। वे अपनी कार से कोर्ट जा रहे थे। रास्ते में उनकी गाड़ी रोककर उनको प्वाइंट ब्लैक रिवाल्वर से मारा गया। मैं दोनो उदाहरण इस वजह से दे रहा हूँ क्योंकि इन दोनो जगहों पर जो घटना घटी है, वह पूर्वनियोजित और अच्छे ढंग से की गई थी। यह मुझे वहां सब लोगो से बातचीत करने से पता चला है। मैं यह बताना चाहता हूँ कि जिस दिन एडवोकेट जैन की हत्या हुई उस समय नॉर्मली सर्वसाधारणतः ड्यूटी कोर्ट में सभी जमात के वकील उपस्थित रहते हैं लेकिन उस दिन, जिस समय एडवोकेट जैन की हत्या हुई उस वक्त एक भी मुसलमान कोर्ट में हाजिर नहीं था। यह मैं किसी पर आरोप नहीं लगा रहा हूँ बल्कि जो सत्य परिस्थिति सामने आ



रही है, उसे सदन के सामने रखना चाहता हूँ। ऐसी घटना घटने के बाद, जिस ढंग से हम गुजरात के बारे में चर्चा कर रहे हैं, उसी ढंग से इस विषय पर चर्चा करने की आवश्यकता थी। इस विषय पर भी लोगो की प्रतिक्रिया व्यक्त करने की आवश्यकता थी। लेकिन इस विषय पर कहीं चर्चा की झलक भी नहीं हुई। न वहाँ जो सरकार है, उस सरकार ने वहाँ की विधान सभा में भी इस विषय पर कोई चर्चा की। बात नहीं कि, कुछ ठीक ढंग से खुलासा नहीं किया। मैं इस विषय पर थोड़ा सतर्क करना चाहता हूँ 1970 में शिवजयंती की प्रोसेशन भिवंडी में चल रही थी, वहाँ हमला हुआ। 1981 में दुबारा भिवंडी में हमला हुआ। उन दोनो समय वहाँ कांग्रेस की सराकर थी। मुम्बई बम बलास्ट के बारे में सब लोग चर्चा करते हैं। यहाँ श्रीकृष्ण आयोग का जिक्र गया है। मैं बताना चाहता हूँ कि राधाबाई चाल में क्या हुआ। जैसे गोधरा में रेलवे का डिब्बा जलाया गया, उसी से राधाबाई चाल को जलाया गया। राधाबाई चाल जलाने के बाद पूरी मुम्बई में सब जगह यह हो गया क्योंकि लोगो को घर के बाहर से कुंडी बंद करके, सब लोगो को अन्दर दबाकर जलाया गया था। हमें यह भूलना नहीं चाहिए। इस विषय में भी उस समय वहाँ कांग्रेस की सरकार थी। दोनो, मुख्य मंत्री और भूतपूर्व मुख्य मंत्री, एक दूसरे के साथ जुगलबंदी कर रहे थे, लेकिन लोगो के बारे में ख्याल रखने को कोई भी तैयार नहीं था। गुजरात पर आता हूँ....(व्यवधान)...हाँ, गुजरात पर तो आना ही होगा। आपने इतनी कुछ बातचीत की है, तो मुझे कुछ उसमें थोड़ा बोलना पड़ेगा।

**THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI):** Please do not interrupt. Let him finish. We are already short of time. Please do not interrupt.

श्री सतीश प्रधान : 4 सितम्बर, 1970 की कृष्ण जन्मष्टमी का दिन था। पंडित बालकृष्ण महाराज का प्रवचन का कार्यक्रम चालू था, वहाँ पुलिस ने हस्तक्षेप किया, अतिरेक किया। उसका नतीजा ऐसा हुआ कि कहीं रामायण की प्रति नीचे गिर गयी और गुजरात में दंगा हो गया। 10 सितम्बर में रास्ते में ट्रक आब्लूक्शन करके रखा गया, उसके ऊपर दंगा शुरू हो गया। 18 सितम्बर, 1969 को अहमदाबाद में जगन्नाथ मन्दिर के सामने गरु चराने के लिए थोड़ा जगन्नाथ मन्दिर के बाहर निकले, उस समय मुसलमान लोगो का उर्स चल रहा था, बस यहीं कारण हो गया और वहाँ फिर से दंगल शुरू हो गया। यह दंगल चलने के कारण से उस समय 5 हजार से ज्यादा लोगो की मृत्यु हो गई। लेकिन उस समय किसी ने भी गुजरात के उस समय के मुख्य मंत्री हितेन्द्र देसाई को नहीं कहा कि राजीनामा दें, उसको हटाएं। यहाँ मांग लेकर कोई भी खड़ा नहीं हुआ किसी ने भी यहाँ मांग नहीं कि और न ही कहा कि उनको राजीनामा देने की आवश्यकता है या उनको हटाने की आवश्यकता है। यह कभी नहीं हुआ। यह कंटीनुअसली पूरी सीरीज देखें तो ऐसी परिस्थिति सब जगह पर हमारी होगी। यदि यह परिस्थिति है तो मैं उपसभाध्यक्ष महोदय यह बताना चाहता हूँ कि आज जो नरेन्द्र मोदी जी को हटाओ, यहाँ घोषणा लेकर यहाँ मोशन लाने के लिए, यहाँ चर्चा करने के लिए और सदन को आठ-आठ दिन रोकने की जो कार्यवाही की गयी, यह बहुत गलत था। कास्टीट्यूशन की भारतीय घटना के अनुसार इस सदन का निर्माण हुआ है। भारतीय घटना के अनुसार मुख्य मंत्री कौन बनेगा इसका निर्णय करने का अधिकार उधर की असेम्बली को है। वहाँ का जो बड़ा पक्ष होगा वह अपना नेता चुनेगा। इस सदन को, यह मुख्य मंत्री हो, वह मुख्य मंत्री हो यह कहने का अधिकार बिल्कुल नहीं है। यह

अधिकार नहीं होते हुए भी यह मांग लेकर बड़े बड़े एक्सपोजर आदि सब बातें करते हैं तो पीड़ा होती है कि हम कहां अपने लोकतंत्र को लेकर जा रहे हैं। इस विषय पर चिंता होती है कि यह बड़ा गलत कदम उठाया गया है-मुख्य मंत्री हटाने के लिए नहीं, यदि वह गलत करते हैं तो 356 के अंदर उनके ऊपर कार्यवाही करने के लिए आप जरूर बोल सकते हैं। यह अधिकार इस सदन का है लेकिन उसको हटाएं, यह बोलने का अधिकार नहीं है यह मैं कहना चाहता हूँ। मैं यह भी बताना चाहता हूँ कि...(व्यवधान)...नहीं, आपने उसको हटाने की मांग की है....

**प्रो. राम गोपाल यादव :** प्रस्ताव वही है।

**श्री सतीश प्रधान :** प्रस्ताव वहीं नहीं है। आपने उसको हटाओ कहा है...(व्यवधान).....

**उपसभाध्यक्ष (श्री टी.एन.चतुर्वेदी) :** आपका समय कम है...(व्यवधान)... You Address the Chair.

**श्री सतीश प्रधान :** मैं एक और बात कहना चाहता हूँ। मैं कंकलूड कर रहा हूँ। मैं यह बता रहा हूँ कि इस विषय से हमें चिंतित होने की आवश्यकता और गंभीरतापूर्वक विचार करने की आवश्यकता है कि दस-दस, पन्द्रह-पन्द्रह हजार लोग रास्ते पर आ पड़ते हैं और एक, दो-दो हिन्दू या मुसलमान दोनों एक-दूसरे पर अटैक करने के लिए प्रवाहित होकर रास्ते पर आ कर खड़े होते हैं। इसका मतलब क्या है? यदि दो-चार लोग कहीं से आ कर गुंडागर्दी करते तो बात अलग है। लेकिन 10-10, 15-15 हजार लोग जब रास्ते पर उतर पड़ते हैं तो इस पर गंभीरतापूर्वक विचार करने की आवश्यकता है और इसमें से रास्ता कैसे निकाला जाए और लोगों में शांति स्थापित करने के लिए उनके दिल में विश्वास कैसे निर्माण किया जाए हमारा वक्तव्य जो है इससे लोगों में शक्ति स्थापित करने के लिए, उनके दिल में विश्वास का निर्माण किया जाए और हमारा वक्तव्य जो है इससे लोग प्रभावित कैसे न बनें और दंगा करने के लिए आगे न बढ़ें, इस विषय पर सोचने की आवश्यकता थी। यहां भाषण होने थे तो इस विषय पर भाषण होने की आवश्यकता थी, लेकिन इस विषय पर यहां बात नहीं हुई। यहां बात हुई तो यह हुई कि और लोगों को कैसे प्रोवोक किया जाए। और यदि आप प्रोवोक करना चाहते हैं तो आप तो यहां सुरक्षा में बैठेंगे लेकिन वहां रास्ते पर जो लोग घूमते हैं वे लोग सब खत्म हो जायेंगे। वे सुरक्षित नहीं हैं। अपने स्कूटर पर अपनी बीवी को वहां का एक आदमी ले कर जा रहा था, उसको बीच रास्ते में पकड़ा गया और मारा गया और उसको मारने के बाद उस दिन से आज की तारीख तक उसकी बीवी कहां गई है, वह किसी को भी पता नहीं है, कोई ढूँढ नहीं सकता, कोई बोल नहीं सकता। या वह स्त्री थी वह महिला हिन्दू थी ऐसा करके आरोप करना और जला देना या वह स्त्री थी उसको अपने घर में लाने की या उसको सुरक्षित करने की आवश्यकता है, इस विषय पर विचार करने की आवश्यकता है।

**उपसभाध्यक्ष (श्री टी.एन.चतुर्वेदी) :** कृपया आप समाप्त करें।

**श्री सतीश प्रधान :** सर, मैं दो ही मुद्दे रख रहा हूँ और खत्म कर रहा हूँ। मैं यह बताना चाहता हूँ कि एक दिन गुजरात में अहमदाबाद में एक घटना घटी। वहां पर दरियाखान एरिया है, वहां शिवरात्रि के शिविर में से अचानक पांच सौ लोग उठ कर खड़े हो गए। उन्होंने

घासलेट के डिब्बे लिए, हथियार लिए और ये सब लोग वहां से बाहर निकले, इन लोगों ने पुलिस आयुक्तालय के ऊपर हमला किया।... (व्यवधान)...

**श्री राजू परमार :** कहीं कोई केरोसीन नहीं निकला था। ऐसी गलत बात मत करिए।

**श्री सतीश प्रधान :** यह आपके उधर के अखबार में जो आया है उससे मैं रेंफ्रेस दे रहा हूँ।... (व्यवधान)... अगर गलत बात है तो आप आपने अखबार वाले से निपटो। आपके इधर के अखबार से आप निपट लो। मुझे उनसे कोई लेन-देन नहीं है। घटना घटी है और मैं.... (व्यवधान)... उपसभाध्यक्ष महोदय, मैं यह बताना चाहता हूँ

THE VICE-CHAIRMAN (SHRI T. N. CHATURVEDI): Please do not interrupt ... (व्यवधान)... वह अपनी इन्फर्मेशन बता रहे हैं, आप अपनी बता दीजिए। प्रधान जी, अब आप समाप्त करिए।

**श्री सतीश प्रधान :** उपसभाध्यक्ष जी, मैं यह इसके लिए बता रहा हूँ कि.... (व्यवधान)...

**उपसभाध्यक्ष (श्री टी.एन.चतुर्वेदी) :** विस्तार में जाने की जरूरत नहीं है।

**श्री सतीश प्रधान :** मैं विस्तार में नहीं जा रहा हूँ, लेकिन घटना, पूरी परिस्थिति बताने की आवश्यकता है। जैसा यहां पुलिस आयुक्तालय के ऊपर हमला हुआ, आज यह गुंडागर्दी करने वाले लोगों का दिन-ब-दिन बहुत करेज बढ़ रहा है। महाराष्ट्र के औरंगाबाद में ऐसी ही घटना हुई थी और वहां भी गुंडागर्दी करने वाले सिमी कार्यकर्ताओं ने पुलिस आयुक्त कार्यालय के ऊपर हमला किया था। मैं यह इसलिए बता रहा हूँ कि यदि इन सब लोगों का करेज बढ़ता जाएगा तो आगे के लिए ज्यादा मुश्किल होगी, आतंकवादी लाग ज्यादा बढ़ रहे हैं, यह बताना चाहता हूँ।

**श्री के. रहमान खान :** प्रधान मंत्री, गुंडों का कोई मजहब होता है?... (व्यवधान)...

**श्री सतीश प्रधान :** मैं यही सब बोल रहा हूँ। मैं यही तो बोल रहा हूँ। अगर आपकी समझ में नहीं आ रहा है तो मैं उसके लिए क्या करूँ।... (व्यवधान)...

**श्री के. रहमान खान :** प्रधान जी, गुंडों का कोई मजहब होता है?... (व्यवधान)...

**उपसभाध्यक्ष (श्री टी.एन.चतुर्वेदी) :** रहमान जी, प्लीज़।

**श्री सतीश प्रधान :** आपके दिमाग में यह बहुत जल्दी आ जाता तो इतना नहीं होता।

**उपसभाध्यक्ष (श्री टी.एन.चतुर्वेदी) :** प्लीज़, अब समाप्त करें।

**श्री सतीश प्रधान :** उपसभाध्यक्ष जी, अखिरी बात है। काश्मीर में हजारों पंडितों के ऊपर अत्याचार हुए। उनको वहां से भगा दिया गया। उनको भगा देने के बाद भी हथूमैन राइट्स कमीशन वगैरह की सब बाते यहां की गई, कहा गया कि उनके ऊपर विश्वास रखो। उनको

रेफ्रेंसेज दे कर के बताया गया कि यह सब रेफ्रेंसेज सच हैं। परन्तु कश्मीरी पंडितों के ऊपर बहुत अत्याचार हुए हैं और कश्मीरी पंडितों को वहां से खदेड़ कर बाहर निकाला गया है। ये अपने घरबार छोड़कर बाहर आए हैं। हयूमैन राइट्स कमीशन ने क्या किया? उनके बारे में जो रिपोर्ट दी, उस पर कुछ नहीं हुआ। अखिरी बात यह कि जब इंदिरा गांधी जी की हत्या हुई, उस के बाद हजारों सिखों की हत्या यहां एक दिन में की गयी और यह कंटीनुअसली चल रहा था। यह सब यहां हुआ। फिर कांग्रेस वालों ने पूछा कि कितने लोगों पर केस चलाए? आप बताइए कि आप ने किसी के ऊपर केस किया, नहीं किया। तो यदि आप ने नहीं किया तो आप को यह बोलने का अधिकार नहीं आता है।... (व्यवधान)... उपसभाध्यक्ष महोदय, अयोध्या के राम मंदिर का मुद्दा उठाया गया। मैं आप सभी को याद दिलाना चाहता हूं कि अयोध्या में राजीव गांधी ने उस मंदिर में पूजा की जोकि हकीकत है। इस से आप न नहीं कर सकते हैं। जब सोमनाथ के नए मंदिर का निर्माण किया गया तो वहां पूजा करने के लिए हमारे भूतपूर्व राष्ट्रपति डा. राजेन्द्र प्रसाद जी गए थे। उस समय भी कांग्रेस का राज था। तो इस विषय पर गंभीरतापूर्वक विचार करते समय इन सब बातों को सामने रखना चाहिए और उस के बाद कुछ रास्ता निकाला जाना चाहिए।

SHRI FALI S. NARIMAN : Thank you, Mr. Vice-Chairman, Sir, for allowing me to speak.

Sir, I support the Motion, as everyone on both sides does. I don't, at all, support all that is said. It is now two months and though it is hurtful to say so, even the ghastly, senseless killings, which we all acknowledge, have become a political shuttlecock. Unless we get news from Gujarat of a killing almost everyday, as regrettably we still do, our passions are not satiated, our hate is not assuaged.

For God's sake, I would appeal to all the hon. Members to give it up. Let us give up this hate and all acrimony. I respectfully submit that remembering Ghodse and Hitler may make headlines but it only fosters more hatred.

I don't think, Sir, the simile about Germany or Hitler is at all well placed on this occasion. It is unfortunate, because it suggests dictatorship and we are opposed to dictatorship. The Law Minister assured us that his party is opposed to dictatorship. The Congress Party—we must remember a party that suppressed all the freedoms during the June 1975 Emergency—also oppose dictatorship. I opposed the Emergency of June 1975 and I oppose today the Government's handling of the carnage in Gujarat.

Yes, I don't use the word 'genocide' in deference to the advice of the Prime Minister in a printed speech, which has been distributed. Because, though we use the expression as in the dictionary sense, our

friends abroad interpret genocide in an international law sense. The stand of the Government today, in this House, is welcome. But I submit that it is not all that altruistic. Some allies are also leaving or are threatening to leave, which I suspect explains the stand.

For me, the only silver lining in the marathon debate in the other House last Tuesday was a statement of the Home Minister-which was reported--and I quote: "But for me, Gujarat is a matter of much pain and anguish." After the intervention of the Leader of the House today, this is now the theme of the present debate. We all have pain and anguish, whatever our political associations are. But we, who are not in Government, must, I believe, turn down the rhetoric. But, at the same time, we have the right to ask those in Government, not in threatening tones, not in loud voices, as the External Affairs Minister chided us, not in anger, but, at least, we have the right to ask: What has this Government done to relieve this pain and anguish? Regrettably very little at first. A great American Judge once said about the Supreme Court in which he said, that 'the thing we do best here is not doing'.

This characterised the Centre's attitude for the first few weeks -simply not doing, leaving it to the Chief Minister to do virtually as he pleased. The Bhagwat Gita says:

"Whatsoever a great man doeth, that other men also do: the standard he setteth up, by that the people go."

Many centuries later Aristotle said that persons in position of influence exercise a teaching function. The people see what they do, not what they merely say and they do likewise. This, I believe, has become of crucial relevance today. It is not what we say here that matters but we do.

All appeals to the Government from adversaries as well as its allies and friends during the past weeks have fallen on deaf ears. Like Mr. Molotov in the early days of the UN, his favourite word was Nyet. The favourite and repetitive word of the Government was 'no-no'. No, no, to everything suggested. The time now has come for good men and women to leave this Government, the sad ship of State in which we are all compelled to sail is leaking on all sides. That is the only way to show that good honourable people will take so much and no more that people holding

seats of power and position are not enamoured of them and are not glued to them. This, I believe, is the only way to change the attitude of the Government - not by hacking back to Godse or Hitler. Most important people in public life, which of course, includes Ministers on the Treasury Benches, travel so often by plane that they just cannot forget the 'fasten seat belt' sign which is now a permanent feature on all flights. What most of them have forgotten is that you can and sometimes you must unfasten your seat belt as my distinguished friend, the former Minister for Coal and Mines did only the other day. This should be an object lesson to a large number of people both inside and outside the House, who privately express much sympathy with the plight of the victims in Gujarat but whose public response never coincides with their privately expressed opinion. Positions of power are very adhesive and people tend to stick to them at all costs. They are the people of whom it will be said, not today but later, that they were weighed in the balance and found wanting. The late Lord Denning who died at 100 in his autobiography writes that as Master of the Rolls after he had delivered a very controversial judgement in England, his wife advised him to quit. He was then more than 80 years, but he stuck on saying to her, 'my dear, I have all the Christian virtues except resignation.' Reluctantly and with some despair he had to leave a year later.

I have not asked the hon. Mr. Paswan to resign, but I am sure that his wife must have had something to do with his decision. It shows that men may have intellect and the gift of the gab, but women have the wisdom.

The Home Minister, of course, is not going to resign but there is something he too can do, if he has the will.

Last Wednesday while answering my question about Gujarat and giving some statistics, the Home Minister said that the Gujarat Government having already appointed a Commission of Inquiry with a retired High Court Judge, the Central Government perhaps could not appoint a Commission of Inquiry with wide ranging powers presided over by a Supreme Court Judge, which was a specific recommendation of a Constitutional body, the Minorities Commission.

Since this was during Question Hour and the convention is that the Minister must have his last say, I did not interrupt him any further. The hon. Minister must know that the question of setting up a Commission of Inquiry with a sitting Supreme Court Judge with wide ranging powers of

investigation and additional power of awarding relief would go a long, long way towards restoring confidence in the minority community.

Sir, confidence cannot be bought with lakhs of rupees or crores of rupees. It can only be restored by a feeling of security amongst the people who need it. This is not a federal question. It is not a legal question. It is a practical matter of an easy resolution. It does not require any consultation with the Constitutional lawyers. It requires a will and a practical approach. And the practical approach the hon. Home Minister must know is to pick up the telephone and tell the Chief Minister that the Central Government wishes to respect the views of the Minority Commission and request him to withdraw his prior notification appointing the K.G. Shah Commission, which, from all accounts, has not even started functioning. And then, promptly, issue a notification of the Central Government as recommended by the Minorities Commission. There is no loss of face. Nothing is asked for. It is not a political battle. This is something that will meet with the demands of the people. That 'something' will give you some more credit and that 'something' will not discredit you in the eyes of the world. It is highly unlikely that Mr. Modi will not honour the wishes of the hon. Home Minister of the Central Government. As the Bhagawad Gita says, "It is what we do..." -- Mr. Home Minister -- "...not what we say, that counts." We all have often criticised the judgments of some of our judges. I do as well. But, believe me, the prospect of a sitting judge of the Supreme Court restores confidence in all the right-thinking people in this country, like nothing else; mark the words 'sitting judge.' A sitting judge is a sitting judge; like a rose is a rose -- which a retired judge is not. It is simply because the aura of authority is derived from the place where he sits. There is no aura of authority in a retired judge. He may give awards in important arbitrations as many of them are doing but they are subject to the scrutiny of established courts and I do' recall that, recently, one brave judge sitting in the Mumbai High Court set aside an award of a former Chief Justice of India saying contrary to law because he was a retired Chief Justice of India. So, ask the Chief Minister, Modi not to put his faith in retired judges and put his faith only in sitting judges of the Supreme Court, as recommended by the Minorities Commission. Pick up the phone, hon. Home Minister, I beg you, please pick up the phone.

The second point I wish to address on is article 355 which is what this Motion is all about. This article was deliberately inserted in the Constitution at the initiative of Dr. Ambedkar to replace a draft article which

left it to the discretion of the Governor, whether or not to suspend the Council of Ministers in a State. In place of that article a new article - draft article 277(A) was introduced - added deliberately. It corresponds to our new article 355. It is now admitted, and rightly so, that the situation in Gujarat attracts article 355 but remember article 356 is not far behind. If winter comes, as the poet says, "can spring be far behind?" If article 355 comes, article 356 cannot be and must not be far behind. The duty under article 355 is to protect every State against internal disturbance and the manner in which this is to be done is by invoking article 356. Having accepted that article 355 is attracted, the Government, I respectfully submit, must now act under article 356. This is how the article has been interpreted by the highest courts -- even before Bommai case cited by Mr. Sibal.

Let me remind the House that in the General Elections, held in March, 1977, the Janata Party secured an overwhelming majority in the Lok Sabha. In nine States the Congress Party was continuing in power. There was no internal disturbance in any of those States and the State Governments, who were governing according to the provisions of the Constitution. They did not need to be protected by the Union from the prospect of any internal disturbance. Yet, considering the complete and unequivocal rejection of the Congress Party in the General Elections, the Union Home Minister addressed a letter on April 18, 1977, to each of the nine States asking them to advise their respective Governors to dissolve their Assemblies and seek a fresh mandate from the people. On April 22, in a radio interview, the then Union Law Minister said and I quote, "A clear case has been made out of dissolution of the Assemblies in the nine Congress-ruled States and holding of fresh elections." The Union Minister, at that time, was Shri Charan Singh, in a Government which also had the present Home Minister, as the Information Minister, and the present Prime Minister as the External Affairs Minister. The decision of the Cabinet to advise the President to dissolve the State Assemblies was then taken by the Centre, even though the term of some of these Assemblies had not ended. Out of those nine States, in, at least, three States, the State Assemblies had more than a year to complete their term. They had duly elected Governments in place. But the decision by the Cabinet was taken, not on legal grounds, but on high moral grounds. A suit was filed in the Supreme Court of India, under article 131, by all these States, challenging the directive of the Home Minister, saying that there were no legal grounds for the directive. All those suits were dismissed by a Constitutional Bench of



seven judges of the Supreme Court. The decision of the Janata Government, at the Centre, was upheld. The constitutional duty, under article 355, the court said, was not circumscribed by any defined legal principles. Things must be left to be judged on moral grounds. It is on this moral ground, as also the humanitarian ground, that the present Motion has been moved, and now accepted by the Government. I submit that the only way to implement this Motion is under article 356. What is the high moral principle on which the Government must act under 355; if not heeded to by the State Government, then, under 356? It is on evidence. Only evidence. And the evidence is overwhelming. We have spent more than four hours with hon. Members giving us various facets of it. Feelings have run high, disorder is there for over two months, despite the Army being called in, and to say that there is no ground for intervention under 355 or 356 merely because Mr. Modi is in a comfortable majority in the State Assembly, is to read article 356 textually, and not as the Supreme Court read it, purposively. Last Wednesday, in a written reply to a question concerning Gujarat, the Home Minister gave figures - number of deaths by police firing -- 168; number of persons who have died in clashes or in communal violence -- 656; total number of deaths - 824; properties burnt -- 10,280 houses, 12,472 shops, and 3002 vehicles; and number of people injured -- 2,082. Another vital statistic tells us that there are more than 100000 persons in refugee camps. And, as per the statistics given by the Law Minister today, more than 30,000 people have been chargesheeted. Are these figures not enough to compel the Government to take action under articles 355 and 356? I submit it is. We must never lose our sense of anguish and outrage at deliberate or wanton loss of life and property of citizens, because a society which loses its sense of outrage is doomed to extinction. All this has stretched for over two months, and, in the meanwhile, we have a spate of reports of constitutional and statutory bodies and of a host of NGOs, with which I would not trouble you because all of you are familiar with them. But one important thing that the National Human Rights Commission did say is, there could be no clearer evidence of the failure to control the situation. These are the quotes from the report of the National Human Rights Commission. The Law Minister did make out a good case, from his Government's point of view, with statistics. He told us a good deal about the enquiries he made from the various authorities in Gujarat about a large number of things. But I noticed that he did not tell us about what we keep reading in the newspapers-- It may be right, it may be wrong -- namely, that a large number of brave and responsible officers

were transferred merely because they helped the minorities. Now, that may be rumour, and that may be fact also. Someone has to make an investigation. And it did not appear from the Law Minister's analysis that any information has been gathered because, it is this ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI): Please, let him finish. ...*(Interruptions)*...

SHRI FALI S. NARIMAN: I wanted the Law Minister, Sir. ...*(Interruptions)*... You are not the Law Minister. I wanted the Law Minister to answer. You are not the Law Minister. The Home Minister can answer. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI): Please wind up now.

SHRI FALI S. NARIMAN: Okay, Sir. If this does not impress the Government, then, I would respectfully suggest we should all hearken to work, Shri Nanaji Deshmukh said today. And I found it very, very gratifying that here is a man who has sacrificed a lot, a great follower of the great Jayaprakash, of whom Mr. Goenka of the Indian Express had always told me that he had the greatest admiration for him. He said, "Bury your personal differences with the Leader of the Opposition, Prime Minister, you and Mrs. Gandhi go to Gujarat, only then, will peace be restored."

Mr. Prime Minister, you, and Mrs. Gandhi should go to Gujarat, only then will peace be restored." I believe he is right. I believe these are words of wisdom. There is no need to spread more hatred and, thereby, incite more violence. And, therefore, I, respectfully, submit that they should follow that example because it is the Gandhiji's example. Do you remember he turned his back on Partition? He and Mr. Suhrawady went together to save the minorities first in Calcutta and then, in Noakoli. This is what, I think, the time demands. I respectfully request the hon. Home Minister and the Prime Minister to do this.

I would like to mention one last point, and then, I will conclude. The Government may be mistaken in its assessment of the situation. After all, we all make mistakes, and we all make assessments, which may not be correct. And the views of other people, however, may not be always wrong. I would request the Government to listen to their colleagues.

A distinguished judge of our Supreme Court always liked to quote in his judgement, a passage from a letter written by Oliver Cromwell, to his constituents. As you all know, Oliver Cromwell was a devout Christian. He, today, would have been described as a bigoted Christian. He wrote in that letter: "I beseech you in the bowels of Christ, think it possible, you may be mistaken." With all this evidence and all these findings, I beseech the Government to think it possible that they may be mistaken. Thank you, Sir.

**उपसभाध्यक्ष (श्री टी.एन.चतुर्वेदी):** श्री मोतीलाल वोरा। वोरा जी, आपकी पार्टी का समय 22 मिनट बचा है। कृपया आप समय का ध्यान रखिएगा।

श्री मोतीलाल वोरा (छत्तीसगढ़) : माननीय उपसभाध्यक्ष जी, जो मोशन अर्जुन सिंह जी ने आज मूव किया है और जिसका समर्थन लीडर ऑफ दि हाउस ने किया है, मैं उसका समर्थन करते हुए अपनी बात कहना चाहता हूँ। गोधरा की घटना 27 तारीख को घटी थी और उसके पश्चात पूरे गुजरात के 26 शहरों में कर्फ्यू लगाया गया। कर्फ्यू लगने के बाद भी दो दिन के अंदर 140-145 लोगों की हत्याएं हो गई।

माननीय उपसभाध्यक्ष जी, गुजरात के मुख्य मंत्री श्री नरेन्द्र मोदी ने बार-बार कहा कि 72 घंटे के अंदर हमने इस सारे नरसंहार को रोक लिया। लेकिन इन 72 घंटों के अंदर 140 लोग मारे गये और उसके बाद लगातार आज 62वां दिन है और इन 62 दिनों के अंदर दो-ढाई हजार लोग नरसंहार के शिकार हो चुके हैं। महात्मा गांधी के उस प्रदेश ने अहिंसा की बात पूरे विश्व में फैलाई थी, शांति का संदेश दिया था लेकिन आज उस गुजरात में इस तरह के हादसे हो रहे हैं। वहां पर जैसी घटनाएं हो रही हैं, उनसे लगता है कि गांधी जी के संदेश को दुनिया ने तो माना, लेकिन उनके अपने प्रदेश के मुख्य मंत्री माननीय मोदी जी की सरकार ने नहीं माना है। मुख्य मंत्री की बहुत बड़ी जिम्मेदारी होती है। अगर एक घटना एक स्थान पर घटित हुई, गोधरा रेलवे स्टेशन पर घटित हुई तो उसके बाद मुख्य मंत्री को अपने सहयोगी मंत्रियों के साथ, अपने अधीनस्थ अधिकारियों के साथ बैठक करके पूरी स्थिति के साथ जायजा लेना चाहिए था, पूरे स्टेट की कानून-व्यवस्था की जानकारी लेनी चाहिए थी और लोगों की सुरक्षा का इंतजाम करना चाहिए था। वे केवल इस बात का दंभ भरते रहे कि मैंने 72 घंटों के अंदर इस नरसंहार को, इस घटना को रोक लिया है। माननीय उपसभाध्यक्ष जी, मैं इस बात को कहना चाहता हूँ कि 72 घंटे के बाद क्या हुआ? मैं गुजरात अभी हाल ही में गया था।

मैंने लोगों से जो पूछा, जो बहुत जिम्मेदार लोग थे, उन लोगों ने कहा कि जिन लोगों की हत्याएं हुई हैं, जिन लोगों को मारा गया है-मैं अहमदाबाद की बात कह सकता हूँ-उनके घरों को चिन्हित किया गया कि यह किसका घर है। वोटर लिस्ट से निकाला गया, यह कहां तक सही हैं कहां तक नहीं, इसकी तो जांच हो रही है, जांच में सारी बातें पता चलेंगी लेकिन लोग भयभीत हैं, लोग भयाक्रांत हैं और ऐसा लगता है कि उन्होंने शासन में विश्वास खो दिया है। जो सरकार जनता का विश्वास खो दे, जिस सरकार पर जनता का विश्वास उठ जाए, उस सरकार का मुख्य मंत्री चाहे कितनी ही दम्भपूर्ण बातों को कहे कि उन्हें कौन हटा सकता है, मैं नहीं समझता कि

[2 May, 2002]

RAJYA SABHA

यह ठीक है। मुख्य मंत्री को तो बहुत विन्नम होना चाहिए। माननीय उपसभाध्यक्ष महोदय, चार अप्रैल को प्रधान मंत्री जी वहां गये थे और चार अप्रैल को उन्होंने जब शाहआलम कैम्प का निरीक्षण किया, उस वक्त उन्होंने मुख्य मंत्री के बारे में कहा कि उन्हें राजधर्म का पालन करना चाहिए। राजधर्म का पालन क्या नरेन्द्र मोदी जी ने किया? राजधर्म का पालन शायद नरेन्द्र मोदी जी नहीं करना चाहते थे। अगर नहीं करना चाहते थे तो प्रधानमंत्री जी को ऐसी मुसीबत में क्यों डाल दिया? प्रधान मंत्री एक बार इस बात को कहे कि हमारे मुख्य मंत्री राजधर्म का पालन करेंगे और वह राज धर्म का पालन न कर सकें, यह बहुत ही अफसोस की बात है। माननीय उपसभाध्यक्ष महोदय, उपनिषद में एक श्लोक है। न त्वांह कामेय राज्यं, न स्वर्ग, न पुनर्भवा। कामये त्वतः नाम प्राणिनाम आतनाश्रमा। राजा का यह फर्ज होता है और वह कहता है कि न मुझे राज्य की कामना हैं, न मुझे स्वर्ग जाने की इच्छा है, न पुनर्जन्म लेने की कोई कल्पना मेरे मन में है? मेरी अगर इच्छा है तो वह यह कि मैं प्राणी मात्र कि सेवा करूं। नरेन्द्र मोदी उस दिन राजधर्म का पालन करते, प्रधान मंत्री जी ने जैसा कहा था तो उस राजधर्म का पालन करते हुए अपना त्यागपत्र सौंपते और त्यागपत्र सौंपकर जनता के बीच जाते। तब राजधर्म का सही ढंग से पालन होता। इस श्लोक का महात्मा गांधी ने अनेक बार, अनेक स्थानों पर उल्लेख करते हुए राजधर्म का पालन किया था। राजधर्म का पालन करने के लिए कहना आसान था। प्रधानमंत्री जी को शायद बहुत नीचा देखना पडा होगा जब उन्होंने सुना कि गुजरात के अंदर क्या हो रहा है, वह गुजरात, जिस गुजरात ने हमेशा देश को दिशा दी। महोदय, महात्मा गांधी के बारे में यह कोई नयी बात नहीं है, दुनिया के सारे लोग महात्मा गांधी को किस दृष्टि से देखते हैं, यह सब जानते हैं। एक बहुत बड़े विद्वान लेखक ने महात्मा गांधी के बारे में कहा-वह लेखक कहें न कहें, हम तो जानते ही हैं कि दुनिया में उनकी कितनी इज्जत हैं

At the end of Twentieth Century, when the events of this Century and the people behind them were analysed, it was observed that the freedom of India and the formation of the democratic system of Government thereafter, we have the chief events of century and Mahatma Gandhi was recognised as the greatest personality. Why was it so? It was for the reason that Gandhi guided millions of people to a path which was simple and acceptable. The history of the world, particularly, of the last decade of the 19<sup>th</sup> Century and that of the first half of the Twentieth Century would ever remain incomplete if Gandhi's life and worthwares were not mentioned therein. गांधी जी के बारे में दुनिया के अंदर यह राय है और उस गांधी जी के प्रदेश के अंदर गांधी जी के सारे विचारों की हत्याएं हुईं। महोदय, गांधी जी की हत्या हुई, गोडसे ने गांधी जी की हत्या हुई, गोडसे ने गांधी जी की हत्या की थी लेकिन उस प्रदेश के अंदर जो सरकार बार-बार इस बात को कहती थी कि हमारे अपने चार साल के शासनकाल में कहीं दंगा नहीं हुआ, कहीं फसाद नहीं हुआ, उस सरकार की कथनी पर उस वक्त लोगों ने विश्वास किया लेकिन आज इस बात को क्या वह कह सकते हैं? उन्हें भी शायद इस बात का अंदाजा था- लोग कहते हैं कि सारे दंगे प्रायोजित दंगे थे। मैं नहीं जानता कि प्रायोजित थे या नहीं थे। यह तो जांच कमीशन की ज्यूडीशियल इनक्वायरी जब कम्पलीट हो जाएगी तब बात होगी लेकिन लोगों के मन में शंका हैं। आज भी आपने सदन में सुना कि लोगों ने कहा कि इसमें तो आर.एस.एस. के लोगों का हाथ था। किसका हाथ था, किसका हाथ नहीं था, यह तो आने वाला समय बताएगा जब इस इनक्वायरी की रिपोर्ट हमारे सामने आएगी। तब तो हम कह सकते हैं लेकिन जो बात लोगों के

मन में है कि अविश्वसनीयता समूचे गुजरात में इस प्रकार से फैल चुकी है कि लोग कहने लगे हैं कि आज गुजरात में सरकार नाम की कोई चीज़ नहीं है। मैं माननीय उपसभाध्यक्ष महोदय से कहना चाहता हूँ कि नरेन्द्र मोदी जी का कितना अनुभव है, उनकी विद्वता पर मुझे किसी प्रकार की शंका नहीं है लेकिन जो समाचार-पत्रों ने लिखा है कि नरेन्द्र मोदी जी के कहने के बाद भी पुलिस अधिकारियों ने उन लोगों को जो अबोध थे, निर्दोष थे, उनको लोग मारते रहे, उन्हें जलाते रहे और उन जलने वालों में हमारे पूर्व सांसद ऐहसान जाफरी का भी उल्लेख किया गया कि 19 आदमी एक साथ जला दिए गए। क्या दोष था उनका? बीस बार, बाईस बार उन्होंने शासन से, सरकार के अधिकारियों से लगातार टेलीफोन करके कहा कि उन पर हमला होने वाला है, उनके घर को घेर लिया गया है लेकिन सरकार अगर वहां होती, अगर सही मायने में सरकार नाम की कोई चीज़ वहां होती तो सरकार उस बात पर ध्यान देती। लेकिन लोगों ने मान रखा था, इस प्रदेश में क्योंकि गोधरा का बदला उन्होंने लेना था, उनका कहना था कि जैसी क्रिया होगी, उसकी प्रतिक्रिया होगी। मैं नहीं समझता कि एक मुख्य मंत्री जो जवाबदारी के पद पर बैठा है, उसे इस बात को कहने का अधिकार किसने दे दिया? अगर वहां मुख्य मंत्री है तो उसे काफी गंभीरता के साथ अपनी बात को कहना चाहिए। आज भी अखबारों में हमने पढ़ा कि किस में ताकत है कि उसे हटा दे? कितना दम्भपूर्ण भाषण और कितनी दम्भपूर्ण बातें हैं। कल मुझे टेलीविज़न पर भी उनके भाषण को देखने का अवसर मिला था। उन्होंने कहा कि गुजरात के पांच करोड़ लोग आज क्या सोच रहे हैं? मैं सोचता हूँ कि वे सोच रहे होंगे कि आखिर उस गुजरात के ऊपर किसका साया पड़ गया है? आखिर गुजरात में क्या हो गया है? जो हालात आज वहां के कैम्पो के हैं, 110 कैम्प गुजरात में, अहमदाबाद में जहां जहां हैं, उन कैम्पों की दशा आप जाकर देखें। 62 दिन के अंदर एन.जी.ओ. ने अपना काम किया, दूसरे राजनीतिक संगठनों ने अपना काम लिया लेकिन मुख्य मंत्री कितनी बार वहां गए? शायद प्रधान मंत्री गए थे। मैंने सुना कि उसी दिन वे भी गए और उसी दिन प्रधान मंत्री जी के साथ जाने के बाद लाख-डेढ़ लाख आदमियों के कैम्पो की रहने की व्यवस्था में बहुत समय नहीं लगना चाहिए था। न राशन का ठिकाना, न पानी का ठिकाना, न दवाई का ठिकाना और टेलीविज़न में हमने देखा कि गरिमा से अपने को बचाने के लिए वे किस प्रकार से अपने आप को पंखा झल रहे थे। ऐसा लगता है कि इंसानियत नहीं है, हैवानियत का दौर था। उस हैवानियत के दौर के साथ इंसानियत भी कहां चली गई? केवल लम्बी-चौड़ी बातें उन्होंने की हैं। बहुत सी बातों को उन्होंने अपने भाषण में कहा है, बातों को कहने से काम नहीं चलेगा। आवश्यकता आज किस बात की है? 150 करोड़ की राहत की घोषणा माननीय प्रधान मंत्री जी ने की है। माननीय उपसभाध्यक्ष महोदय, मैं आपके माध्यम से निवेदन करना चाहूंगा कि अगर सरकार नाम की कोई चीज़ वहां है, अगर सरकार को रहना है तो उन्हें कुछ ऐसे कदम उठाने चाहिए कि लोगों में एक विश्वास हो और विश्वास के साथ-साथ जो पुनर्व्यवस्थापन की व्यवस्था हो। महोदय, 110 कैम्पों में रहने वाले लोग, डेढ़ लाख से ज्यादा लोग कहां जाएं? अगर कैम्प से बाहर जाते हैं तो उनको मारने के लिए कट्टरपंथी तैयार हैं। कट्टरपंथी चाहे हिंदु हो चाहे मुसलमान हो, दोनों की निंदा की जानी चाहिए। वे अपने घर नहीं जा सकते। कैम्पों में जिस प्रकार का नारकीय जीवन जीने को उन्हें विवश होना पड़ रहा है, वह हालत आज वहां की है। रोजगार के अवसर लोगों को देने चाहिए। आज जेटली जी ने बहुत जी ने बहुत सी बातों की जानकारी दी कि उन्होंने इतनी धनराशि विभिन्न व्यक्तियों को दी है। कितनी दी होगी, कितनी मिली होगी, लेकिन होता तो यह चाहिए था कि 62 दिन के बाद भी इस प्रकार की राशि लोगों को न मिलना एक बहुत ही ताज्जुब की बात है।

सरकार को चाहिए था। पांच-सात दिन बाद माननीय आडवाणी जी भी गए थे। उन्होंने कहा कि मुझे इस बात का दुख है। मैंने कभी इस बात को सेचा भी नहीं था कि इस प्रकार की घटना कभी हो सकती है। मेरा आपसे केवल इतना ही कहना है कि कानून और व्यवस्था की स्थिति जब तक नहीं सभाली जाएगी तब तक लोगों में विश्वास नहीं पैदा नहीं होगा और तब तक इस सरकार को रहने का हक नहीं है। आज यह मोशन माननीय अर्जुन सिंह जी ने प्रस्तुत किया है और उसे हमारे लीडर ऑफ हाऊस ने स्वीकार किया है। इसमें आर्टिकल 356 लगाने की स्थिति नहीं थी, एक फौरी रूप से केन्द्र की ड्यूटी हो जाती थी कि उस 356 के अन्तर्गत केन्द्र सरकार को निश्चित रूप से दखल देना चाहिए था। जिस प्रकार का दखल केन्द्र सरकार समय पर अन्य प्रान्तों में इस प्रकार की स्थितियाँ पैदा हुईं जहाँ आर्टिकल राज्य में दखल दे। भाजपा शासित राज्य का माह छोड़ना होगा, नरेन्द्र मोदी को माह छोड़कर लोगों में विश्वास पैदा करना होगा। नरेन्द्र मोदी सब कुछ नहीं है। गुजरात की जनता का हमें ध्यान रखना होगा। गुजरात की जनता को ध्यान में रखे बिना हम लोगों विश्वास में नहीं ले सकते। माननीय उपसभाध्यक्ष जी, ह्यूमन राइट्स कमीशन की रिक्मेंडेशन्स, मैंने आज ही समाचार पत्रों में पढ़ा है कि ह्यूमन राइट्स कमीशन ने फिर से कहा है कि आपने जो अंतरिम रिपोर्ट दी थी, उस अंतरिम रिपोर्ट के बाद आपको जो फाइनल रिपोर्ट देनी है उसे आप बहुत जल्दी दे दें। उन्होंने होम मिनिस्टरी को भी लिखा है। ह्यूमन राइट्स कमीशन की जो रिक्मेंडेशन्स थीं, उनके जो सुझाव थे आज अगर उन सुझावों को मान लिया गया होता तो शायद आने वाली समय में इतनी घटनाएं नहीं घटी होतीं। माइनोरिटी कमीशन की रिपोर्ट तथा सारी रिपोर्ट्स आ गई हैं। ह्यूमन राइट्स कमीशन ने कहा था कि सुप्रीम कोर्ट के सिटिंग जज से इसकी सारी जांच होनी चाहिए। इसे केन्द्र सरकार ने एकबारगी खारिज कर दिया। इससे लगता है कि जो एक सिटिंग जज से हो सकती है उस जांच का ज्यादा लाभ लोगो को विश्वास में लेकर ही किया जाता है। इससे लोगों में विश्वास की एक भावना उत्पन्न होगी। माननीय उपसभाध्यक्ष जी, मैं इस बात को कहना चाहता हूँ कि प्रधानमंत्री...(व्यवधान)...

**उपसभाध्यक्ष (श्री टी.एन. चतुर्वेदी) :** वोहरा जी, अब तो आप समाप्त कर रहे होंगे।

श्री मोती लाल वोरा : प्रधानमंत्री जी ने जिस पैकेज के बारे में कहा है वह इससे बड़ा पैकेज होना चाहिए। डेढ़ सौ करोड़ की राशि से इतने बड़े हादसे से, इतने बड़े दंगे से लोगों को कोई लाभ नहीं मिल पाएगा। लोगों में विश्वास पैदा होना चाहिए क्योंकि स्वयं प्रधानमंत्री जी ने इस बात को कहा था कि इंसान-इंसान को किस प्रकार जला सकता है, इंसान-इंसान के साथ किस कदर पेश आ सकता है, जो पीड़ा उन्होंने व्यक्त की उस पीड़ा का अनुभव शायद गुजरात में उनकी सरकार ने नहीं किया। जेटली जी यहां नहीं हैं, जेटली जी ने आंकड़े ऐसे दिए हैं, क्योंकि समय का आपने संकेत दे दिया है...(व्यवधान)...

**उपसभाध्यक्ष (श्री टी.एन. चतुर्वेदी) :** समय मुझे संकेत दे रहा है।

**श्री मोती लाल वोरा :** उपसभाध्यक्ष जी, धन्यवाद।

SHRI ARUN SHOURIE : Sir, I am really grateful to the hon. Members, who have brought us back to the Motion and to the situation in Gujarat. I shall come to the spectacle that we say today in our House. I think it was at the lowest ebb. I was being told all through by some very important Members that this was just the beginning. I may point out that by that kind of derailment of our institutions we are really compounding the problems and are forcing the people to believe that they cannot get justice or remedy or solutions from our institutions. That will compound the likelihood of incidents that we are discussing here.

Sir, I rise to support the Motion. The Leader of the House has pointed out that it is a very well drafted and well-considered Motion. Yet implications are being read into it.

I completely agree with Mr. Nariman that in all such situations, rulers must have a moral response. And I speak in the confidence, I would almost say in the knowledge, that firm steps have to be taken and that they will be taken in the coming weeks. And that when the record of this time is written, you will see the continuous interaction with the Administration, not just with the political leaders in Gujarat, but with the Administration, with local Peace Committees and so on which were going on from here and because of which, while stray incidents are continuing, I do believe that the bulk of the violence which, occurred in the first three or four days came down. I am not claiming like Narendra Modi did that it was all controlled in 72 hours and all. But we must not also forget that it peaked and while of course the graph is still too high, but it just does not compare with what it was at that time. One of the problems that is occurring, which I will share with hon. colleagues, is that every solution that is thought of is then traduced and motives are attributed to that solution. I will just mention one instance. Mr. Nariman was just now pointing out to the case in 1977. Yes, Assemblies were dissolved and it was said that the Supreme Court upheld the step and said that they lost mandate and let them go to the people for a fresh mandate. But that is exactly the solution which was thought of and proposed in Goa by the BJP National Executive - go back and seek a mandate from the people because these things can only be settled by the people in a democracy. Go back to them and that was immediately traduced as - if I quote the Leader of the Opposition in the other House -

'it was a cynical move'. I do not want to get into debating points. But what did this very Party do in Assam? Mr. Kuldip Nayyar and I know, many of us know; we were associated with it in some form or the other, many big

9.00 P.M.

leaders were with the movement of the Assam students when they had taken up an issue of national importance. About 700 young children had been killed by police firing; 700 students! A massacre had occurred of over 1300 persons in Nelly. I had myself gone there to report about that. A wireless message that I had discovered had been sent to a force that was 3-5 kilometres away, but the massacre proceeded and no force was deployed. In those circumstances, an election was called. MLAs were elected with 200-300 votes. The total votes cast in the constituency were 200-300. But when that remedy is thought of, 'go for elections', which will firmly restore peace and order, immediately that is rejected as if it is a cynical move and so on. सिमिलरली, अभी वोरा साहब ने इतनी अच्छी तरह से कहा कि नरेन्द्र मोदी डिनाई करते हैं। मगर यह प्रचलित बात है कि उन्होंने कहा कि अगर कोई क्रिया होती है तो प्रतिक्रिया होती है। अगर मैं याद दिलवाऊं कि जब बड़ा पेड़ गिरता है तो धरती हिलती है तो फिर कहा जाएगा कि ही इंज गोइंग आउट ऑफ द सब्जेक्ट या कि वे कहते हैं कि जार्ज फर्नान्डीज साहब ने उस दिन बतलाया और आज अरूण ने दोहराया कि कितनी आर्मी गयी। हम दिल्ली में ही बैठे हैं। आप 72 आर्वस की बात कर रहे थे। आप जानते हैं कि उस समय के गृह मंत्री यहां हैं, बूटा सिंह जी हैं। आप याद करिए कि 1984 में कितनी देर तक यहां हिंसा चलती रही। आर्मी-क्योकि उस समय मैंने लिखा था....(व्यवधान)...। Was there. Buta Singhji came later. Buta Singhji was also important at that time. At that time, Mr. Narasimha Rao was the Home Minister. We personally met him, Mr. Tarkunde and others. Gianiji told me what he was trying to do at that time through Mr. Narasimha Rao and others.

And the result was that though 6,700 Army personnel were in the cantonment here, they were not called up. So, these are debating points, and they can be argued at length. But, Sir, I want to get back to the comment that the Deputy Chairperson had made--an anguished comment--when she said that we are meeting here to look at the future, to look at what should be done to restore confidence and hope, and she said that she had been listening to the debate and had come to the conclusion that nothing that has been said here, would restore confidence in rebuilding it. I want to address myself to that real problem, because I do believe that this will hurt people. For all this while, while I have been interacting with the Home Minister, with Mr. Jaswant Singh, with the Prime Minister, on these matters, I have never spoken on this in public. I have not written, because anything that we say today to explain, an explanation as to what is happening, would be regarded as if we are trying to explain away the



violence. I am not wanting to do that. I recognise what it means for a society when a thousand or more persons have been killed.

THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI): Mr. Shourie, I have only to remind you that a reference to the discussion in the other House or a reference to the leader in the other House should not be made here.

SHRI ARUN SHOURIE: I withdraw that. I withdraw the reference to the person. I just said that the observation was made that it was a 'cynical move. I want to address this issue because I believe that this is graver, far more grave than even the kind of concerns that has been expressed in this House partly, and it is a forecast, a foreboding, a portent of the future. Please do not think that I am justifying it. But I am only drawing your attention to the deterioration of institutions and the perversion of public discourse in India at Nelli, Bhagalpur, the 1984 killings here and at other places. Mr. Arun Jaitley was recounting the events even in Gujarat. This is the symptom of the condition to which we are bringing our country, and I would suggest three-four remedies in that regard, taking Gujarat as an example. I will start with the observations which were quoted by others- of the Minorities Commission. This is what they say. Please just pay attention for two minutes. I quote. "Communal harmony has been disturbed very frequently in Gujarat in the last few years. Communal riots have taken place in Baroda, Ahmedabad and Godhra. Because of the failure of the administration to check communal riots, there is no sense of security among the Muslims, and they are losing confidence in the Government machinery. It is necessary to restore the sense of security among the Muslims by taking effective measures to curb the communal feelings and to create an atmosphere of peace and harmony between the two communities. Proper arrangements should be made to maintain law and order on the occasion of festivals. Minorities have lost faith in the police. It is demanded that there should be adequate representation of Muslims in the police force." This is all very pertinent. This is from the 6<sup>th</sup> Report of the Minorities Commission submitted in 1983-84 - observations on the Government of Mr. Madhavsinh Solanki. I am not justifying the present situation. I am saying that there is a deep problem, and we are going round in circles. Those incidents are repeated again and again, and each time we end up quoting some report that sounds current; all the previous observations are just as correct. You must have thought when I was reading this that it was the report of the Minorities Commission about the current riots.

[2 May, 2002]

RAJYA SABHA

**श्री सुरेश पचौरी** : अरुण शौरी जी, इसका मतलब है कि पहले यदि कुछ हुआ है तो आप इस बात पर अड़ेगे कि कुछ और ज्यादा करेंगे।

**उपसभाध्यक्ष (श्री टी.एन.चतुर्वेदी)** : उन्होंने खुद ही कहा है कि कोई जस्टीफिकेशन नहीं हैं।

**श्री सुरेश पचौरी** : अब आप उससे ज्यादा भयानक त्रासदी करेंगे और आप पुराने घटनाक्रम का उल्लेख कर रहे हैं...(व्यवधान)...

**श्री एम.वैकेया नायडु** : अभी आप जर्मनी हो कर आए हैं।

**श्री सुरेश पचौरी** : आप के विश्व हिंदू परिषद के लोग....(व्यवधान)...

**श्री एम.वैकेया नायडु** : कौन हिटलर है, कौन मुसोलनी है और उन का क्या संबंध है?... (व्यवधान)...

**श्री सुरेश पचौरी** : अगर पहले हुआ है तो आप और करेंगे?... (व्यवधान)...

SHRI JIBON ROY: You do something ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI): Mr. Jibon Roy, in any case, you take your seat. ...*(Interruptions)*... Please don't talk....*(Interruptions)*... Both of them sat down. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... If you want to speak early, please don't waste the time of the House. ...*(Interruptions)*... Jibon Roy, please sit down. ...*(Interruptions)*...

SHRI ARUN SHOURIE: As I pointed out in the very beginning, please don't look upon ...*(Interruptions)*...

SHRI JIBON ROY: †

THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI): Nothing will go on record. Mr. Jibon Roy, this will not go on record.

†Not recorded.

SHRI ARUN SHOURIE: On the contrary, the point of my argument is that there is a deep problem which is not being attended to. I will explain how it should be attended to, where I will share many of the recommendations that have been made from all sides of the House. I am talking of only the spirit in which the Leader of the House accepted the Motion, without any change, and he said, "We accept it in letter and spirit". So, please look at it that way. As I mentioned to you in the beginning, if I try to explain something, 'don't charge me with trying to explain it away. All of us regard it as a very serious matter. The point is that an interpretation is being put on it, because of the current incidents, that this violence is being directed against one community and not against the other community. It is a general break down of law and order. It is a very grave reflection on the condition of the instruments of the State. You hold the Chief Minister responsible. I don't even want to quarrel with that. It takes us into a side lane. After all, Chief Ministers have come and gone, and the same situation has continued. We should try to attend to that in a spirit of reconstructing these institutions together.

Sir, the first point is that when the State itself, the State of India, is not firm and fair, then you will see the society acting in a random fashion, and such incidents will become more and more frequent. We always try to bend the State, whether it is the courts, to let off some criminals or something. Big lawyers argue and criminals, who have done something, get off. We have seen what has happened in Punjab. The hon. Chief Minister has exposed in one month the kind of things that have been done in recruitment by the Public Service Commission. After all, that is bending the State. Is a person, who has paid money to get into the Police Service or the Civil Service, going to act with high moral principle? We don't want to attend to these problems. I have been in Government for the last two or three years. I can report to you how honoured persons in society-I don't want to mention their names in this House; but you and I know them--have come for particular transfers and appointments. Is it not bending the State apparatus? We paralyse institutions in such a way. We have seen such a vivid example of it today. Do we not disable the State from reacting, when we attribute motives and make allegations? After all, there is an incident that had occurred. Information has been collected in respect of that incident. Mr. Arun Jaitley was saying that 58 persons had been arrested and 28 or 38 persons were absconding and were being searched for. But an hon. Member was saying that it was being done by a particular organization to

create a Hindu reaction and so on. Any allegations can be made. We must really reflect and look at even today's incident as a reflection.

What has been the response? A helpless response of the Chair each time. The Deputy Chairman was almost apologising for the fact मेरे हाथ रुल से बंधे हुए है। Any allegation could be made against the Prime Minister of India. It could be made against an organisation not represented here. They could be charged with instigating the burning of a train so as to create a Hindu reaction. All that the ruling was, "Yes, we will examine whether it is unparliamentary or not and whatever is unparliamentary, we will take that away." My plea to everyone is this. Please see that the situation is much graver and the basic reason for that is all of us together have enfeebled the State. When the State does not act fairly and firmly, please believe me Delhi will occur and all these things in Gujarat will go on occurring. Do not regard this as a *dhamki* or anything. Regard this as a foreboding from a person who forecast what would happen in Ayodhya when the Babri Masjid Action Committee withdrew from the talks that Shri Chandra Shekhar had initiated. Regard this as a foreboding from a person who forecast what would happen to the North Indian electorate and the State apparatus population once the Mandal Commission report was implemented. Everybody voted unanimously including me. I am requesting you to please reflect on the situation. If this kind of weakening of the institutions of the State and perverse discourse of which I shall give some examples, continues -- Shri Kuldip Nayyar just now said history cannot be altered by Shri Atal Bihari Vajpayee and Shri L. K. Advani; they will not be able to alter it -- you will get fundamentalisation of the majority community in this country. This is not a *dhamki*. This is a forecast because when institutions of the State do not react, these random events congeal into a particular response, a chaotic response from the society. The second point that I want to suggest for all of us to consider here is the perverse nature of discourse.

**मूल चन्द मीणा (राजस्थान) :** यह क्या बोल रहा है?... (व्यवधान)...

**उपसभाध्यक्ष (श्री टी.एन. चतुर्वेदी) :** मीणा जी, कुछ शालीनता करिए। "क्या बोल रहा है" इस तरह के शब्द आपको नहीं बोलना चाहिए। प्लीज़, इस तरह के शब्द आप न बोलिए।

**श्री मूल चन्द मीणा :** सर, सब्जेक्ट पर बोलें। यह सब्जेक्ट से बाहर क्या बोल रहे हैं?

**उपसभाध्यक्ष (श्री टी.एन. चतुर्वेदी) :** यह उनका परसेप्शन है। क्या आपका परसेप्शन है? प्लीज़।

श्री मूल चन्द मीणा (राजस्थान) : यह क्या बोल रहा है?... (व्यवधान)...

उपसभाध्यक्ष (श्री टी.एन. चतुर्वेदी) : मीणा जी, कुछ शालीनता करिए। “क्या बोल रहा है” इस तरह के शब्द आपको नहीं बोलना चाहिए। प्लीज, इस तरह के शब्द आप न बोलिए।

श्री मूल चन्द मीणा : सर, सब्जेक्ट पर बोलें। यह सब्जेक्ट से बाहर क्या बोल रहे हैं?

उपसभाध्यक्ष (श्री टी.एन. चतुर्वेदी) : यह उनका परसेप्शन है। क्या आपका परसेप्शन है? प्लीज।

SHRI ARUN SHOURIE: I am addressing everybody, including my senior colleagues in the Government. If this is what you are saying, I am addressing them also. *...(Interruptions)...*

SHRI DIPANKAR MUKHERJEE: It is not a seminar. *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI T. N. CHATURVEDI): Please cooperate with the Chair.

SHRI S.S. AHLUWALIA : Sir, it is an expression of opinion. *...(Interruptions)...*

SHRI M. VENKAI AH NAIDU: Sir, if it is Germany, he enjoys it. But if it is India, he does not want to listen to it. *...(Interruptions)...*

THE DEPUTY CHAIRMAN: Mr. Jibon Roy, please take your seat. Television will note you and me. But it would not record the footnote. Let him speak now.

SHRI ARUN SHOURIE: I am giving you a forecast today. In the case of Gujarat, when these reports were published that a host of madarsas have suddenly come up, the response was that this was communal propaganda. In Rajasthan, in the border areas -- not a paper of any "Communal organisation", but the Hindustan Times has published, with a 8- column heading - a number of madarsas have come up. The villagers are saying that they do not know who have put these up and who have financed them. These madarsas have come up on the Nepal border. The Home Minister knows. I know West Bengal, these have come up. The Chief Minister there has been concerned over this and he has reported it to

the Home Minister and he wants coordinated efforts on that. I know about Assam, not only as a person who was associated with the movement, but as a person who visits that area regularly, as the Minister in-charge of development of that area, that large parts of that State have now gone out of the control and writ of the Government of India and the Government of the State. But the moment these things are brought out, these are rejected as communal propaganda and then remedial steps cannot be taken, and you then get ... *(Interruptions)*...

SHRI JIBON ROY: Now you are making politics.

THE VICE-CHAIRMAN (SHRI T. N. CHATURVEDI): Please. ...*(Interruptions)*...

SHRI ARUN SHOURIE: I will give you an example of what has transpired in Parliament itself. We have, as the Governor of the State of Assam, a former Deputy Chief of Staff of the Army, one of the distinguished soldiers in India. He sent a report to the President...

SHRI JIBON ROY: Now you are communalising.

SHRI ARUN SHOURIE: Please. He was condemned as communal, in both the Houses. Then, how do you expect remedial action to be taken, till it explodes and the society then acts on its own? Sir, if you want me to really say this, politicians of all hues, and I say this...

SHRI NILOTPAL BASU: Mr. Vice-Chairman, Sir, can I draw your attention for a minute? I think the BJP has already exhausted its time. ...*(Interruptions)*...

SHRI ARUN SHOURIE: We should have seen your time in the beginning.... *(Interruptions)*...

SHRI BALBIR K. PUNJ: Mr. Basu, why are you complaining? You should be the last person to complain about it.

SHRI NILOTPAL BASU: I do not talk to Members who get up, without any respect for rules. I am asking the Chair. ...*(Interruptions)*... We just want a clarification. How long will he speak? ...*(Interruptions)*... Mr.

Vice-Chairman, Sir, I am asking you as to how long he will speak. ...*(Interruptions)*... We can't go on and on.

THE VICE-CHAIRMAN (SHRI T. N. CHATURVEDI): The Deputy Chairperson has already said...*(Interruptions)*...

SHRI NILOTPAL BASU: I am just asking you, Sir. You must clarify, because I have been restricted by the Chair. If rules are to be applied, they have to be applied uniformly. ...*(Interruptions)*....How much more time will he take?

SHRI ARUN SHOURIE: Sir, I will mention just two points more. But the point is that, throughout the day, when the Chair remarked on something, others were saying, "No, no. This is such an important topic that the time limit should not be followed". ...*(Interruptions)*..We had Mr. Lalu Prasad's speech, and saw how these people were cheering him! ...*(Interruptions)*...

SHRI NILOTPAL BASU: I have just sought your clarification, Sir.

THE VICE-CHAIRMAN (SHRI T. N. CHATURVEDI): Please take your seat.

SHRI NILOTPAL BASU: Somebody goes on and on. That is his habit in this House.

SHRI ARUN SHOURIE: Sir, is this the way the other people are to be talked about, that this is the habit? This is his habit to always interrupt.

THE VICE-CHAIRMAN (SHRI T. N. CHATURVEDI): Mr. Nilotpal Basu, please do not interrupt. ...*(Interruptions)*...

SHRI NILOTPAL BASU: Sir, what is this? He is moralising.

THE VICE-CHAIRMAN (SHRI T. N. CHATURVEDI): Nobody is moralising.

SHRI ARUN SHOURIE: Sir, in this very House, after all, we have had incidents...

[2 May, 2002]

RAJYA SABHA

श्री मूल चन्द मीणा : उपसभाध्यक्ष जी, कोई टाइम लिमिट तो होनी चाहिए।....(व्यवधान)...

SHRI K. NATWAR SINGH: Sir, if he could just yield for a minute.

THE VICE-CHAIRMAN (SHRI T. N. CHATURVEDI): Are you yielding, Mr. Shourie?

SHRI ARUN SHOURIE: No, not at all.

SHRI K. NATWAR SINGH: Just for a minute, if you could. Sir, I think in this Chamber, at the moment, the only person older than me is Advaniji.

THE VICE-CHAIRMAN (SHRI T. N. CHATURVEDI): Why are you leaving the Chair out?

SHRI K. NATWAR SINGH: You are about the same age as me. Now, I studied at the Beijing University nearly fifty years ago. Once a Chinese narrated me a story. If there are two men discussing a question, the gentleman who raises his voice is considered the loser. I think, we have to keep this in mind.

SHRI ARUN SHOURIE: Sir, thank you so much. Sir, in this very House, I have heard the word 'ethnic cleansing' again and again. I have heard it in the other House too. When the Kashmiri Pandits were removed from Kashmir, that term was never used. This is exactly what was being done. After the change in Government in Bangladesh, Hindus have been driven out of Bangladesh. .Nobody has said 'ethnic cleansing'. ...*(Interruptions)*...

SHRI JIBON ROY: Are you justifying the carnage?  
...*(Interruptions)*...

SHRI NILOTPAL BASU: What is he saying? Was the Jammu and Kashmir State ever involved in that? ...*(Interruptions)*...

SHRI JIBON ROY: Are you justifying the carnage? How long would you protect Mr. Modi? ...*(Interruptions)*...



THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI): Mr. Jibon Roy, go back to your own seat. ...*(Interruptions)*...

SHRI ARUN SHOURIE: This is the reason I would like to specially draw the attention of my colleagues in the media, that there are genuine issues to be disclosed. When disclosures are done in a perverse way, it would stoke reactions of a kind that all of us would merely lament later. This is becoming a problem. ...*(Interruptions)*...

SHRI JIBON ROY: Since Pandits have been removed, do you have the right to kill? Are you justifying it? ...*(Interruptions)*...

SHRI S.S. AHLUWALIA: What is this? ...*(Interruptions)*...

SHRI ARUN SHOURIE: If you want to believe that, you are free to believe, but this is not so. That is why I specially appeal to my friends in the media, as the Prime Minister has also done, to look at the kind of coverage they do. ...*(Interruptions)*...

Such perverse disclosures stoke reactions is one point. The other point is, what is lamented earlier by Mr. Arjun Singh, that is, foreign missions, foreign correspondents, rely mainly on what appears in our newspapers, specially our English newspapers. They just form their images on that. That hurts the country abroad and everywhere else. Again, Mr. Arjun Singh was saying that these are, after all, human matters and we can't take a line, saying that you can't discuss them. The External Affairs Ministry has never taken the view that these are not to be discussed. They have said, "Yes, we are prepared to engage in a dialogue on any particular issue. It is just that you can't have a dialogue with the Government of India on statements or selective leaks through the media. That is the point. The second point that was made to them was-- Mr. Natwar Singh, with his experience will know -- that you cannot send your own delegations, to areas that are affected and disturbed without notice to the Ministry of External Affairs and without notice to the Ministry of Home Affairs. For that reason, they will object. But I will tell you frankly that the concerned person, the highest person from that country, who visited India has apologised, by count, five times. But all that is what is disclosed and even that mischief by some persons is made use of for debating purposes. ...*(Interruptions)*...

(उपसभापति महोदया पीठासीन हुईं)

SHRI NILOTPAL BASU: Madam, I have just one submission. ...*(Interruptions)*... During the discussion in the House, we cannot make any submission which jeopardises our relations with friendly countries. What he is saying, whether the Minister of External Affairs will confirm that already we have cut off our diplomatic relations with those countries. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: I have not heard anything. ...*(Interruptions)*... Just one second. ...*(Interruptions)*...

SHRI NILOTPAL BASU: Madam, he is referring to foreign countries which are ....

AN HON. MEMBER: He is not yielding ...*(Interruptions)*...

SHRI NILOTPAL BASU: I am raising a point of order. ...*(Interruptions)*... He does not have to yield. ...*(Interruptions)*... I am requesting the Chair.

SHRI ARUN SHOURIE: Madam, whether anybody has asked him of his reaction. ...*(Interruptions)*...

SHRI NILOTPAL BASU: My understanding of the rules is like this. We cannot . make a submission which jeopardises our relations with countries which are friendly to us. What he is saying amounts to that. ...*(Interruptions)*... We would like to know whether we have already terminated our diplomatic relations with those countries or not. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN : Everybody sit down, please.

श्री मूल चन्द्र मीणा : मैडम, मेरा निवेदन है कि टाइम का भी ध्यान रखा जाय।

उपसभापति : नीलोत्पल बसु जी, आप बैठिये॥ Mr. Shourie, Are you winding up? ...*(Interruptions)*...

SHRI ARUN SHOURIE: I will make just one final point and then I will. ...*(Interruptions)*...

**श्री नीलोत्पल बसु** : मैडम, मैं आपसे सवाल पूछना चाहता हूँ कि हमारे लिए एक रूल है और अरुण जी के लिए दूसरा रूल है।...**(व्यवधान)**....

**THE DEPUTY CHAIRMAN**: Let me find out. Just one minute. ...**(Interruptions)**... How much time do you want to take? ...**(Interruptions)**...

**SHRI ARUN SHOURIE**: I will take only five minutes. The third point that I wanted to suggest is that there is a real issue which we should, as a society, address is the spread of all these systemic exclusivist ideologies in India. This is being done in a very systematic way. All syncretistic practices which have come up among our people, there are movements today which say, give this up. These movements have been going on since the 1920's. I have written on these matters and I can document for you that this is being said because this will hurt the other fellow. If I start saying, 'no, you must eat pork because it hurts Muslims' is that not an instigation? But if somebody says, yes, killing cows in India is a great Islamic act. It is not a great Islamic act in any other country. But it is a great Islamic act in India because the cow is worshipped in India. Who said this? Ali Mian. ...**(Interruptions)**... You can buy the pamphlets by Ali Mian in Jama Masjid. ...**(Interruptions)**... I brought it and quote it. ...**(Interruptions)**... मौलाना अब्दूल हसन अली नदवी की जिम्मेदारियाँ और अहले वतन के हकूक मजलिस तहकीकात और नसीहत इस्लाम लखनऊ, 1986 की वह मेरी किताब में कोट है। मैंने उनको अपनी किताबें भेजी थीं कि आप डिनाइ करिए।...**(व्यवधान)**...

**श्री के रहमान खान** : आप ऐसी बात कह कर भड़का रहे हैं। आप लोगो को लिख-लिखकर भड़काते थे। जब आप अखबार में लिखते थे तब भी ऐसा ही करते थे और आज भी यही कर रहे हैं।...**(व्यवधान)**...किसने कहा।....**(व्यवधान)**...

**डा. अबरार अहमद** : मैडम, ये बिल्कुल गलत बात कह रहे हैं।...**(व्यवधान)**...

**श्री के रहमान खान** : मैडम, आज भी नहीं हो। ...**(व्यवधान)**... किसने कहा है कि ...**(व्यवधान)**...

**श्री राजू परमार** : मैडम, आप ही बताइये की क्या सच है। आप ही इसको क्लियर किजिए। ...**(व्यवधान)**...

**THE DEPUTY CHAIRMAN**: Just one second. ...**(Interruptions)**... Please sit down.

SHRI ARUN SHOURIE: Because Mr. Arjun Singh  
...(Interruptions)...

THE DEPUTY CHAIRMAN: Please take your  
seat...(Interruptions एक मिनट आप बैठिए।...(व्यवधान)...एक मिनट  
आप बैठिए। मेरे से भी सवाल पूछा था।

डा. अबरार अहमद : मैडम, ऐसे तो गुजरात में साम्प्रदायिक तनाव रूकने वाला  
नहीं है।...(व्यवधान)...

THE DEPUTY CHAIRMAN: Please sit  
down...(Interruptions)...Please take your seat...(Interruptions)... I would  
like to clarify...(Interruptions मेरी बात तो सुनिए। मुझसे जो सवाल गया था।  
Somebody asked me a question, who did not read Koran. He said,  
"There is a Chapter on the Cow, that Chapter on the Cow says that  
you cut the cow and eat it." I said, "No. The Chapter on the Cow is  
about the Jewish people. It has nothing to do with the Muslims, and,  
by the time the Koran came, there were no cows there." So, cows  
were not there in Arabia.

SHRI ARUN SHOURIE: You are exactly  
correct...(Interruptions)...

SHRI NILOTPAL BASU: Madam, whether it is cows or  
buffaloes, he cannot speak on the borrowed *time*...(Interruptions)...

THE DEPUTY CHAIRMAN: Let me put it correctly.  
Misunderstandings are there in the minds of the people, and we  
should not try to instigate those misunderstandings...(Interruptions)...I  
tried to explain it to the person ...(Interruptions)...

SHRI ARUN SHOURIE: Madam, you are exactly correct. When  
that instigation comes, we fight it out...

डा. अबरार अहमद : वह इस बात से सदन को गुमराह कर रहे  
हैं।...(व्यवधान)...

THE DEPUTY CHAIRMAN: Now, that is over. The cow  
business is **over**. अभी खत्म हो गया। गाय की बात छोड़ दीजिए। अब आप खत्म  
करिए।...(व्यवधान)...(Interruptions)...

श्री नीलोत्पल बसु : बहुत ज्यादा हो गया, अब बैठ जाइए।....(व्यवधान)...

SHRI H.K. JAVARE GOWDA (Kamataka) : Madam, first,  
please allow the *chota mota* parties and give time to  
them...(Interruptions)...After

the *chota mota* parties are over, let the Congress and the BJP take as much time as they want...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Let him finish. Then, I will allow. How much time the *chota mota* parties have got? ... *(Interruptions)*... बैठिए, आप बैठ जाइए।....*(व्यवधान)*...आप बैठेंगे तो कैसे चलेगा?...*(व्यवधान)*... I will calculate it... *(Interruptions)*...] will ask the Secretariat to calculate the time. ...*(Interruptions)*...

श्री हरेन्द्र सिंह मलिक : महोदया, आप एक बार मेरी बात सुन तो लें। ...*(व्यवधान)*...आप एक मिनट सुन तो लें।....*(व्यवधान)*...सारा समय बीजेपी और कांग्रेस को जा रहा है।....*(व्यवधान)*..आप हमें भी तो समय...*(व्यवधान)*...

उपसभापति : आपने कहा था...*(व्यवधान)*...

SHRI ARUN SHOURIE: Everyone who was cheering Mr. Laloo should remember at what happened to the time limit at that **time** ...*(Interruptions)*...Yes...*(Interruptions)*...Everyone of you was cheering him at that time...*(Interruptions)*...

श्री हरेन्द्र सिंह मलिक : .मैंने नहीं, आपने यूज किया।...*(व्यवधान)*..माननीय सदस्यों को आप ...*(व्यवधान)*...

THE DEPUTY CHAIRMAN: You used the word '*chota mota* parties.'*(Interruptions)*...If you talk like this to the Chair, I will throw you out of the House. Please sit down and listen to me. There is some limit to the endurance of the Chair. You have been interrupting and you used the word '*chota mota* parties.' That is why I said it. And you cannot refer to the Chair. You are a new Member. You do not know how to behave. Keep quiet...*(Interruptions)*...Just keep quiet. Sit down. Not a single word. Sit down. Sit down. Otherwise, I will remove your name from the list of speakers, and you cannot do anything. You don't know what the powers of the Chair *are*...*(Interruptions)*..*you* do not know the powers which I am not using. So, be quiet, and let him finish. I have to decide the time and who will speak and who will not speak.

SHRI ARUN SHOURIE: Madam, It is because the word 'fascist' was used so loosely by Mr. Arjun Singh and Mr. Chitharanjan, that I was pointing out that it is the exclusivist ideologies which have been spread in India which, when we point out and write about them, we are condemned for being communal; when we alert the country about them, we are being

told that you should not talk about it. This, certainly, gives large sections the rationalisation for adopting those very methods and having those very notions exciusivist in their heads, and the consequence will be visited upon all of us.

The last point I want to make is this. If, for instance, I were to say something on Madarsas, you would all agitate. If I took you -- I have the books here with me -- to Jama Masjid today and asked you to just buy the books from the book shops that are there, you will know what the books contain. If you want, I can quote them to you now as to what they are teaching in Madarsas right in *Delhi... (Interruptions)...*

SHRI NILOTPAL BASU: Madam, it is very, very unfair ...*(Interruptions)...*What is this? ...*(Interruptions)...* He is speaking on the borrowed time...*(Interruptions)...* And when the Chief Minister of West Bengal ...*(Interruptions)...* And when the Chief Minister of Bengal ...*(Interruptions)...*

THE DEPUTY CHAIRMAN: Give me the details. How much time is left party-wise?

SHRI ARUN SHOURIE: When Shri Budhadev Bhattacharya, the Chief Minister of West Bengal, tried to draw attention towards these methods, these people did not let him do so. *(Interruptions)* If that is the attitude ...*(Interruptions)...* I know exactly the discussions that had taken place. ... *(Interruptions)...*

उपसभापति : बैठ जाइए...बैठिए।....(व्यवधान)...

आप जितना समय लेगे हाऊस उतनी ही देर तक चलेगा। इसकलिए कृपया करके बैठ जाइए।....(व्यवधान)...

SHRI ARUN . SHOURIE: I know exactly the discussions...*(Interruptions)...* it had been urged by the Chief Minister of West Bengal, and these people made him withdraw his words. ...*(Interruptions)...*

SHRI NILOTPAL BASU: Madam, he has no right to misquote my Chief Minister. ...*(Interruptions)...* He has no right to misquote my Chief Minister. ...*(Interruptions)...*

SHRI S.S. AHLUWALIA: Everybody quoted Budhadev Bhattacharya. ...*(Interruptions)*...

SHRI ARUN SHOURIE: Please let me finish. I want to give you an opportunity...*(Interruptions)*... Please, afterwards ...*(Interruptions)*, Then I will... *(Interruptions)*., .what is being taught in the *madarsas*. ...*(Interruptions)*...

SHRI K. RAHMAN KHAN: ...the Leader of the House accepted that he would suggest to the Home Minister. I wrote a letter to the Home Minister that ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: I will allow you to speak. But let him finish first. Don't interrupt. ...*(Interruptions)*.. repeat again, do not interrupt. ...*(Interruptions)*...

श्री मुल चन्द मीणा : आप तो जिम्मेदार मंत्री हैं, केन्द्र सरकार के जिम्मेदार मिनिस्टर हैं।...*(व्यवधान)*...

THE DEPUTY CHAIRMAN: Please sit down. ...*(Interruptions)*...*No*, I am not allowing. Let him finish. ...*(Interruptions)* आप बैठ जाइए। बैठिए.....मिस्टर अबरार अहमद। कोई बात नहीं, बोलने दीजिए।

SHRI ARUN SHOURIE: Madam, if we are shut out like this, then we will...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Please sit down. ...*(Interruptions)*...Please sit down. ...*(Interruptions)*... I will close the discussion if you do not listen to me. ...*(Interruptions)*... Mr. Jibon Roy, please keep quiet. ...*(Interruptions)*... जीवन राय जी, कृपा करके अपनी आवाज बंद रखिए। मुझे बंगला नहीं आती, नहीं तो मैं उसमें भी बोल देती।

I

SHRI ARUN SHOURIE: Madam, if we are prevented like this from speaking, and the letters written to the Home Minister and so on are to be read, then, please permit me to read to you what is being taught in the *madarsas* all over, and how that is stoking reaction in the RSS and other organizations. I will do that. If you prevent me here, I will write outside. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Please sit down. (Interruptions)  
No; I am not allowing any interruptions. ...*(Interruptions)*... No interruptions from any side.

SHRI ARUN SHOURIE: So, in the end, I will just list my suggestions and I will stop. First, take the sternest action in Gujarat. I am with you. ...*(Interruptions)*...

**मौलाना ओबैदुल्ला खान आजमी** : मद्रसो में क्या पढ़ाया जा रहा है, जरा बताइए। मेरी गुजारिश है कि आप बताएं।

**उपसभापति** : नहीं, नहीं, आप बैठ जाइए। कोई गुजारिश नहीं है आपकी। आप बैठ जाइए।...*(व्यवधान)*...

**मौलाना ओबैदुल्ला खान आजमी** : मेरी गुजारिश है कि आप बताएं।

**उपसभापति** : आप बैठिए ना।...*(व्यवधान)*...

**मौलाना ओबैदुल्ला खान आजमी** : आप बताएं, हमारी गुजारिश है कि आप बताएं कि मद्रसो में क्या पढ़ाया जाता है।...*(व्यवधान)*...

**श्री एस.एस. अहलुवालिया** : मौलाना आजमी, जब आप अपना भाषण दोगे तब मद्रसे का पूरा सलेबस पढ़ा दीजिएगा।...*(व्यवधान)*...

**श्री अरुण शौरी** : आप जब चाहें, मैं उस पर डिस्कशन करने के लिए तैयार हूँ।...*(व्यवधान)*...आप उनकी परमीशन ले लीजिए। मैं अभी बता देता हूँ।...*(व्यवधान)*...

**श्री एस.एस. अहलुवालिया** : मैडम, मौलाना आजमी का जब अपना समय होगा, उस समय ये पूरा सलेबस पढ़ा सकते हैं।...*(व्यवधान)*...

**श्री अरुण शौरी** : नहीं, नहीं, मेरे पास सारे तथ्य हैं।...*(व्यवधान)*...

SHRI NILOTPAL BASU: He can only speak the language of hatred and discord. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: Madam, every time he makes such a serious allegation. Shri Nilotpai Basu is a senior Member of this House. He is saying, "He can only speak the language of hatred in the House." ...*(Interruptions)*...



SHRI RAJIV RANJAN SINGH 'LALAN': They can condemn all organisations. ...*(Interruptions)*...

SHRI NILOTPAL BASU: Madam, Mr. Arun Shourie is making a statement which can only...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Dr. Manmohan wants to say something.

THE LEADER OF THE OPPOSITION (DR. MANMOHAN SINGH): Madam, Chairperson, this issue of what is going on in *madrasas*, came up earlier in this House also. The hon. Leader of the House would recall that on that occasion my friend, Mr. Rahman Khan, said that we would cooperate with the Government, if you bring to our attention any objectionable activities. He undertook, on behalf of the Muslims Members of Parliament, to cooperate with the Government. Subsequently, he wrote to the Home Minister, and you should listen to the reply which he got from the Home Minister. It is totally contradictory to what the hon. Minister for Disinvestment is trying to say here.

THE DEPUTY CHAIRMAN: I will permit him because his name is already there in my list. He can speak within the time allotted to him. But, let the Minister speak first. I want to tell everybody, and I have mentioned this again and again, if you think that Mr. Shourie is going to make a speech which you would like, it is not going to be so. So, you have to have some kind of a tolerance. Let the Minister finish his speech. ...*(Interruptions)*... Mr. Khan can speak within his allotted time. That's it. ...*(Interruptions)*... That is my ruling. ...*(Interruptions)*... No; no. ...*(Interruptions)*... If he is misleading the House ...*(Interruptions)*.. Please sit down.

SHRI NILOTPAL BASU: He should not speak on borrowed time. ...*(Interruptions)*... I want to know how much time was given to him.

THE DEPUTY CHAIRMAN: Please sit down. ...*(Interruptions)*... If he is misleading the House, he himself is responsible for it. ...*(Interruptions)*... Just one minute. ...*(Interruptions)*... Mr. Basu, now, this is for everyone. If anybody misleads the House, there is a provision in our Rule Book and that Rule Book is capable of taking care of this. So, now, please, let him finish his speech. ...*(Interruptions)*... Otherwise, he will

continue till the end of the day. ...*(Interruptions)*... All right, Mr. Minister. ...*(Interruptions)*...

SHRI NILOTPAL BASU: If the Chair, in her wisdom, allows some extra time, then, I have nothing to say on that. *(Interruptions)* But, as per rules, he cannot continue like this.

THE DEPUTY CHAIRMAN: Don't challenge my wisdom. ...*(Interruptions)*... Mr. Minister, are you finishing your speech?

SHRI ARUN SHOURIE: Yes, Madam, it will not take more than one minute for me to finish. Firstly, take the sternest action in Gujarat; I am completely with you on that. Secondly, the media should, all of us should, attend to these double standards and perversities that have crept into our discourses during the last 30 years, and which have fomented great reactions. Thirdly, please ensure that the institutions of the State are not weakened by the conduct of anyone of us. Fourthly, please wake up to the danger of exclusivist ideologies which are being propagated in India. And for that reason, I would urge that 'yes', we should have, as Mr. Khan has said, a full day's discussion on these exclusivist ideologies in this very House. Only then will we be contributing to -- as he was saying -- bringing peace in the country. Thank you.

THE DEPUTY CHAIRMAN: Now, I have to make an announcement. There are certain names with me. And there are 102 minutes for the Members of the small parties. So, each Member gets four minutes to speak.

SHRI MANOJ BHATTACHARYA (West Bengal) : Madam, why should we suffer?

THE DEPUTY CHAIRMAN: No, it is not suffering...*(Interruptions)*.. Just listen to me. It is not suffering; it is your right. About one hour and 52 minutes have been given to the small parties. According to the distribution of time, you will get four minutes. I have calculated it. And, naturally, those Members who are not here, cannot speak. So, please, abide by the time because there are some Members who have not spoken at all. I want that Members of small parties should also have a chance to have their say. But it does not mean that you can exploit the

whole time. Since, you don't have much time, please, abide by the time. Now, I call Smt. Shabana Azmi.

SHRIMATI SHABANA AZMI : Madam, I rise to support the Motion with pain in my heart, with tears in my eyes, and a prayer on my lips. The people of Gujarat are looking to this august House to provide some ray of hope in their darkest hour. The violence in Gujarat has left in its wake, deprivation, despondency and desparation. Islands of survivors are huddled together in miserable conditions in relief camps, both in urban areas and rural areas. They are ghettoised, both in body and mind. The casualties are heavy. The official estimates say, 900 people have been killed. Unofficial estimates put it at 2,000. The estimated economic losses are Rs.3,000 crores and more. According to the police sources, in the State, more than 240 dargahs, more than 180 masjids, more than 25 madarsas, more than 20 temples, and more than 20 churches were destroyed. Over a lakh of people continue to languish in inhuman conditions in relief camps. Many students have not been able to appear for exams. There is a compelling evidence of sexual violence against women that has been underreported, and not exaggerated, as has been claimed, and demands further investigation. Mr. Arun Jaitley has painted a very rosy picture of how normalcy has been restored; how FIRs have been lodged; how people have been arrested; but we know what the truth is. We know that there is clearly a long road ahead to justice, rehabilitation and recovery for the victims of Gujarat. My prayer is that we should set aside political differences to ensure that this becomes possible.

Madam, as a resident of Mumbai, I have witnessed, first-hand, 1992-93 Mumbai riots. As a citizen of India, I have seen the horrors of anti-sikh riots in 1984. I have seen how slow the process of recovery and reconciliation is. Unless the guilty are punished, no reconciliation is possible; unless the guilty are punished, no sense of justice can prevail; unless the guilty are punished, no recovery can be possible. It is towards this direction that this House should proceed and decide how this is to be done. Yes, Godhra was a heinous crime, and the guilty must be given the severest and the most stringent punishment. But, can Godhra justify Ahmedabad? Repeatedly, it has been said that if the attack on the Sabarmati Express had been condemned adequately in Parliament, Ahmedabad would not have happened. What kind of innocent logic is this? What happened in Godhra was the work of criminals and what happened in

Ahmedabad, Vadodara, Mehsana and other parts of Gujarat was with the active connivance of the State. Surely, there is a difference between the two. Hon. Shri L.K. Advani says that Godhra can explain Gujarat; it cannot justify.it. Pray, what is the difference between 'explain' and 'justify', especially, when it comes from the Chief Minister, who says in his famous statement हर क्रिया की प्रतिक्रिया होती है। Please tell me the difference, when it comes from the Police Commissioner who says, "the police get carried away by overall sentiment." Please explain what, on 2<sup>nd</sup> April, Pravin Togadia, the VHP International Secretary, says in Asian Age, "what is happening in Gujarat is not communal riots, but people's answer to Islamic Jihad." The Bajrang Dal Central Vice-President, during an interview with *Outlook*, in its 10th March issue, says, "there was no rioting. This was an expression of the way the majority community has felt." The Hindu *Samaj* is reacting here -- Madam, please pay attention. Most of the shops and establishments burnt down did not belong to the Hindus. People wanted their revenge for Godhra and they got it. He boasts that 65,000 in the *Bajrang Dal* have been distributed *Trishuls* at impressive ceremonies. To the question : 'Did you hire expert arsonists for the purpose,' his answer is 'we have our ways. But it all revolves round Hindu anger.' Is this considered provocative or not, when communal passions are running high? But the man has not been arrested. He roams around freely, spreading his message of hate. Since 1998, the year when the BJP rose to power in the land of Gandhi, the apostle of peace, lakhs of pamphlets, spreading hate, poisoning minds, have been freely distributed. The 'Communalism Combat' reproduces a letter circulated on 4<sup>th</sup> April, 2002, by Chinubhai Patel, the V.H.P. State leader, where he states, "In the secure and safe Hindu localities, how safe are you? The traitorous, terrorist, Muslims will come in truckloads, kill the guards and then will kill you in your bedrooms and drawing rooms." He continues to say, "Give the traitorous Muslims a taste of patriotism, by boycotting them socially and economically." This is an official letter from the VHP with telephone numbers and the address given. There are thousands of others that are not signed, but, surely, the State Government has been aware of them, and has made no attempt to prevent their distribution. Some have already been quoted here in the House. Shri Kapil Sibal referred to the one that said, "I will not buy anything from any Muslim shopkeeper; I will not use the traitors' hotels or their garages; boycott movies casting Muslim heroes-heroines; never work in Muslim offices; and do not employ Muslims, etc, etc." There is a particularly telling one which I am sorry to read in this House, but I just point out how

dangerous is this hate, Madam. It has been said, "The violence that erupted after the killings in Godhra is a warning to you, Muslims, that there is still time for you to go to Pakistan if you want to. We do not want to leave a single Muslim alive in Gujarat. After the Godhra killings, only 10 per cent of Hindus have been enraged. Muslims should realise that only 10 per cent of Hindus have called for their annihilation. ...*(Interruptions)*...

**श्री संघ प्रिय गौतम :** यह कहां से पढ़ रही है?

SHRIMATI SHABANA AZMI: I am saying, it is a pamphlet. I am not saying that it is a signed pamphlet. I am saying that this is hate. ...*(Interruptions)* नहीं, इससे पहले जो मैंने बोला था वह वीएचपी है और यकीनन this is hate pamphlet. It says, "If the remaining 90 per cent also call for their annihilation, ... *(Interruptions)*...then the name Muslim will not survive in Gujarat and ...*(Interruptions)*... the time has come to call for the annihilation of all Muslims." ...*(Interruptions)*...

SHRI M. VENKAI AH NAIDU: She says that it is not signed. ...*(Interruptions)*...

SHRIMATI SHABANA AZMI: I am leaving them over here. All I am saying is ... *(Interruptions)*...that these are the pamphlets that have been distributed in Gujarat. ...*(Interruptions)*... This has happened ...*(Interruptions)*...

**श्री सुरेश पचौरी :** इससे पहले जो ...*(व्यवधान)*...तब आपके पेट में दर्द हुआ था।...*(व्यवधान)*...

SHRI M. VENKAI AH NAIDU: Madam, no Member has got a right to incite communal passions ...*(Interruptions)*... Why the pamphlets which have not been signed ...*(Interruptions)*...

**श्री सुरेश पचौरी :** उस समय आपको एतराज नहीं हुआ।

**श्री राजू परमार :** जब अरुण शौरी जी बोल रहे थे तब एतराज नहीं हुआ।...*(व्यवधान)*...

**श्री सुरेश पचौरी :** उन्होंने भी पैम्फ्लेट पढ़ा था।

**श्री राजू परमार :** आपने अभी जो पैम्फ्लेट का जिक्र किया...*(व्यवधान)*...

SHRI ARUN SHOURIE: The fact of the matter is, as you remember the Deendar Anjuman was banned precisely because they were printing pamphlets about Christians and so on, and it was all being done as if it is related with *Ganesh Murtis* and with *Swastikas* of the Hindus and so on. And, that was the conspiracy by which these Churches were being attacked. ...*(Interruptions)*... You have to say which person has authenticated the pamphlet. ...*(Interruptions)*...

SHRIMATI SHABANA AZMI: Madam, my precise point is that in spite of this hate literature being distributed in an atmosphere of such communal tension, no attempt was made to see that these papers were , confiscated. No attempt was made to see as to who was it and which community had possibly done it. Whether it was Hindu or Muslim, is not important. The pamphlet was being distributed. The reason why I am saying this is that in such an atmosphere what was important was....

श्री संजय निरूपम : आप यह बता दीजिए कि यह पमफ्लैट किस ने छापा है....(व्यवधान)...

SHRIMATI SHABANA AZMI: I said right in the beginning, I am saying it is unsigned. ...*(Interruptions)*... I am not yeilding.

उपसभापति : एक मिनट, आप सब लोग बैठिए। सवाल वह यह उठा रही है कि अगर इस तरह के पमफ्लैट कोई भी छाप रहा है। उन्होंने यह नहीं कहा कि बीजेपी छाप रही है, आर.एस.एस. छाप रही है, मुस्लिम छाप रहे है, हिन्दू छाप रहे हैं, क्रिश्चियन छाप रहे है....(व्यवधान)..कोई भी छाप रहा है, अगर मैं भी छाप रही हूँ तो सरकार की यह जिम्मेदारी होती है, हमारी जो इंटेलीजेंस एजेंसीज हैं, उन कि जिम्मेदारी है कि वह चाहे किसी भी धर्म के हो, किसी भी कास्ट के हो, किसी भी क्रीड के हों-उन को पकड़कर, पिटाई कर के, उन को बंद करना चाहिए और उन के खिलाफ लीगल एक्शन लेना चाहिए।...(व्यवधान)...

श्री रवि शंकर प्रसाद : मैडम, वह उस को कोट कर रही हैं।...(व्यवधान)...

THE DEPUTY CHAIRMAN: That is what she is saying. I explained it to you. Are you saying this or something else?

SHRIMATI SHABANA AZMI: I am saying exactly that. Thank you very much.

SHRI RAVI SHANKAR PRASAD: She is putting the blame.

10.00 p.m.

SHRIMATI SHABANA AZMI: I am not putting the blame.

THE DEPUTY CHAIRMAN: You please sit down. Let me handle it myself. I do not want anybody's help. The point is that if it has come on record, then I want to correct it, saying that she read the pamphlet for the sake of the Home Minister to make inquiry, and whoever is guilty of printing this, you put them behind the bars or hang them. Do whatever the law permits. That direction should be made in the observation from the Chair.

SHRI SANJAY NIRUPAM: Madam, nobody should be allowed.

THE DEPUTY CHAIRMAN: I told you the reason.

**श्री संजय निरूपम :** मैडम, क्या सदन में एक नई परंपरा बन रही है कि सड़क पर पड़ा हुआ कोई भी पमफ्लैट लेकर आप सुनाएं!....(व्यवधान)...क्या सदन में यह नई परंपरा शुरू हो रही है...(व्यवधान)...

**उपसभापति :** कोई नई परंपरा नहीं है।...(व्यवधान)... Nilu, please sit down. It is not going on record. Nothing is going on record till I finish my word. ...(*Interruptions*)... Shabanaji, just one minute. The thing is, if we allow such a literature to be circulated -- maybe, by anybody -- and if such a literature is to be circulated -- maybe, by any mischievous person -- then there can never be a confidence in the country. Only that.

**श्री संजय निरूपम :** मैडम, क्या यह संयोग है कि विपक्ष की तरफ से जो एक खास मैगजीन बार-बार कोट की जा रही है, जिस मैगजीन में यह पमफ्लैट छपा गया है, उसी मैगजीन को अर्जुन सिंह जी ने पढ़कर सुनाया, उसी मैगजीन को शबाना जी पढ़कर सुना रही हैं। तो अखिर यह मैगजीन पब्लिश करने वाले कौन लोग हैं?

**सूचना और प्रसारण मंत्री (श्री मती सुषमा स्वराज) :** मैडम, मेरा एक व्यवस्था का प्रश्न है।...(व्यवधान)...

**उपसभापति :** आप बैठिए, वह व्यवस्था का प्रश्न उठा रही हैं। मुझे जवाब देने दीजिए। She is on a point of order. 'So, I have allowed her to speak.

**श्रीमती सुषमा स्वराज :** उपसभापति महोदया, मेरा व्यवस्था का प्रश्न यह है कि आप ने जो बातें कहीं, वह बहुत बजा है लेकिन फिर उस की भाषा यह होगी कि वहां साम्प्रदायिक दुर्भावना फैलाने वाले कुछ पर्चे भी बांटे गए हैं, जिनकी प्रतियां मेरे पास हैं, मैं गृह मंत्री जी वे पहुंचा दूंगी और चाहूंगी कि सरकार उनको कांफिस्केट करें। जो अनसाइन्ड पर्चे होते हैं उनके कंटेंट की एक भी लाइन इस सदन में पढ़कर नहीं सुनाई जा सकती, वे अथैंटिकेट करने की

स्थिति में नहीं हैं। इसलिए जो बात आपने कही उसमें केवल इतनी दुरुस्तगी कर दें कि जो कुछ कंटेनर उन्होंने पढ़ा है, वह रिकार्ड से निकाल दिया जाए और यह लिख दिया जाए कि वहां साम्प्रदायिक दुर्भावना फैलाने वाले कुछ पर्चे बांटे गए हैं, उनकी प्रतिया मेरे पास मौजूद हैं, उन्हे मैं माननीय गृह मंत्री जी तक पहुंचा दूंगी और सरकार से यह निवेदन करना चाहूंगी कि वह उनको कांफिस्केट करे लेकिन उसमें लिखा हुआ एक भी शब्द यहां पढ़ा हुआ नहीं माना जाएगा क्योंकि सदन की यह परम्परा है कि कोई पर्चा, जो अनसाइन्ड है, जिसे सांसद अथैटिकेट नहीं कर सकता, उसको पढ़ा नहीं जा सकता। यह मेरा आपसे निवेदन है।

**उपसभापति :** करेक्ट। यह बात मैने शबाना जी से कही थी If she or anybody cannot authenticate any document or substantiate any document, it cannot be quoted in the House. She should give it to me. I will take the responsibility, with my letter to send it to the Home Minister to find out... *(Interruptions)*...

श्री सजय निरूपम : मैडम, इन्होंने वह जो पढ़कर बताया है, उसको प्रोसिडिंग से एक्सपेंज किया जाना चाहिए।

**उपसभापति :** बस हो गया, बात खत्म हो गई।

**श्री भारतेन्दु प्रकाश सिंहल :** आपने जो कहा, उस पर मैं कुछ कहना चाहता हूं।

**उपसभापति :** मेरे कहने पर आप कुछ नहीं कह सकते।

SHRIMATI SHABANA AZMI: Madam Chairperson, I must make a distinction because the earlier matter that I read which has been signed by Chinubai Patel, VHP state leader, where I given the telephone number and the address, has to remain. That is an authenticated paper. That has to remain, If you do not object to that, it is all right. ...*(Interruptions)*...

**श्रीमती सुषमा स्वराज :** कोई भी किसी पर्चे पर किसी का टेलिफोन नम्बर और ऐड्रेस डालकर दे सकता है, क्या दस्ताखत है? जैसे इनहोंने कहा कि अंजुमन दीनदार ने किया, उसके ऊपर अगर गणेश और स्वास्तिक है तो वह किसने बनाया? एक पर्चे के नीचे कोई टेलिफोन नम्बर दे दें, उसके आगे वी.एच.पी. लिख दें इससे वह अथैटिक नहीं हो जाता। जब तक आप उसको अथैटिक नहीं कर सकते, उसको आप क्वोट नहीं कर सकते

SHRIMATI SHABANA AZMI: I accept it for the unsigned leaflet. That, I will give you, Madam Deputy Chairman. You can place it before the Home Minister. You can expunge the exact message I have read. But I will not accept it for the VHP leader.



THE DEPUTY CHAIRMAN: To whom was the letter written? Give the name of the person because the letter which Mr. Rahman Khan was quoting was a letter written by the Home Minister. So he has a right to quote it because he could authenticate it. But if anybody who is not a Member of this House writes a letter to someone and if you cannot authenticate it, it cannot become part of the record. I am sorry. I am very sorry if I have hurt you. But these are the rules.

SHRIMATI SHABANA AZMI: I accept it completely, Madam.

THE DEPUTY CHAIRMAN: I am bound by the rules.

SHRIMATI SHABANA AZMI: What is the meaning of 'authentic'? To bring it in *the... (Interruptions)...*

THE DEPUTY CHAIRMAN: It has to be authenticated.

SHRIMATI SHABANA AZMI: I will authenticate the letter of Mr. Chinubai Patel.

THE DEPUTY CHAIRMAN: You will authenticate it. Suppose that letter is wrong. One cannot authenticate newspapers. One cannot authenticate what somebody else has written. You can only authenticate a letter which is written to you or by you or you know that a particular person has written it. These are the things you can authenticate. These are the laws of the Rajya Sabha which I have not framed but you all have framed. Authentication means you will have to sign every page and you will tell me that you give an undertaking, that if it is found wrong, you will have to be responsible for your action, for the facts actually. I remember one instance. It was about a Minister. A Member signed 25 pages. I made him to sign it, and he said that if they are found wrong, he will resign from Rajya Sabha, and then I allowed it. This was the thing, and I have gone through it. So, if you can take the responsibility for the letter, do it. *... (Interruptions)...*

SHRIMATI SHABANA AZMI: Madam, I said, right in the beginning, that it is from 'Communalism Combat', which is a registered magazine.

SHRI PRANAB MUKHERJEE: Madam, what you are saying is that whatever the Member says as the source of information, he or she should

authenticate it. But, umpteen number of times, it has been quoted, with the observation that I do not know about the authenticity of the report. I am bringing it to the attention of the House, requesting the Government to ascertain...*(Interruptions)*...Let me complete please. I am not yielding. I am on a point. I am giving you the date. On 24<sup>th</sup> November, 1979, I myself had quoted a document. Mr. L.K. Advani was the Minister of Information and Broadcasting. I defended my observation by saying that 'I am not sure of the authenticity of the document. I have no way of ascertaining the truth of the document. But, I am bringing it to the notice of the hon. House, with the request to the Government to ascertain whether the document is correct or not.' After that-- it is on record in the proceedings of the House-- the Government ascertained the authenticity of the document and made a statement that the document which I quoted was not correct; it was not genuine. But that did not prevent me from making a statement. So, it is the responsibility of the Government to find out whether it is true or not, because if the Member is in a position to ascertain the truth, he will authenticate. If he or she is not in a position to do so, he or she will bring it to the notice of the Government for the Government to find out and say whether it is correct or not. I have given you a precedent. ...*(Interruptions)*...

SHRI ARUN SHOURIE: A statement was read out by a Member. He was then asked to authenticate it. He said: "Yes, I authenticate it." It was a forged one. ...*(Interruptions)*...

SHRIMATI SHABANA AZMI: Madam, right at the outset, I said that this has been reproduced from 'Communalism Combat.' Communalism Combat is a registered magazine. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: Madam, the magazine 'Communalism Combat' is \* ...*(Interruptions)*...

SHRI NILOTPAL BASU: How can you say that it is a \* When it is registered under the law of the land, how can you say that it is a ? It has

\* Expunged as ordered by the Chair.

got the registration. It is being published under the law. How can you say

that it is a\*? Should I say you are a\*? (Interruptions) He is saying that a registered magazine, which is published under the law of the land, is a fraud. ...*(Interruptions)*...

**श्री रवि शंकर प्रसाद :** शबाना जी इतनी बार गुजरात जाने का दावा करती है, टी.वी. पर आई है और कम्यूनलिज्म मेगजीन के अलावा कुछ नहीं है इनके पास बोलने के लिए।...*(व्यवधान)*...

SHRIMATI SHABANA AZMI: This is not "Communalism Combat". ...*(Interruptions)*... This is "Human Rights Watch". ...*(Interruptions)*... This is not "Communalism Combat". ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: Madam, my request is that we are not here to spread rumours. If you are convinced, all right. If you are not convinced, there is no question of quoting. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Yes. Just one minute. I have the Kaul and Shakhder before me. Mr. Mukherjee gave an example of 1979. Then I was not a Member of this House. I don't know what happened between him and Mr. Advani.

SHRI PRANAB MUKHERJEE : Madam, I am sorry to tell you, it is not necessary for you to remain present in the House all the time. This is a record of the House. I am most respectfully submitting that it is on the record of the House. It was a Private Member's Resolution on 24<sup>th</sup> November, 1979. I quoted from certain documents. Thereafter I don't remember the exact date, maybe, 7 or 8 days after, the Government explained the position that that document which was quoted by me was not correct, and I accepted it. Therefore, what I am talking about is the precedent; it is on the record of the Rajya Sabha. You can find out.

SHRIMATI SHABANA AZMI: Madam, whatever ruling that you give, I will accept.

THE DEPUTY CHAIRMAN: Okay. The thing is that, Mr. Mukherjee said that I need not be present here always. It is not relevant. Unfortunately, I cannot read the record from 1952 till date. So, if he says

\* Expunged as ordered by the Chair.

so, I will have to check the record. Either he is right-he may be right-- or he is wrong. I will have to check the record. I am not responsible for all the debates which took place in the last more than 50 years. I am not responsible for them. But what I know is--I have 15 years of experience in the Chair-that any document which you quote has to be authenticated. I have the Kaul and Shakti before me. Kaul and Shakti is very clear on it, and we always quote this book. What happened in November, 1979, I have no idea about it. If Mr. Advani wants to inform the House about it, it is entirely for him. I am not going to force him. I promise that, tomorrow, I will look into the record and see what exactly had happened. Mr. Mukherjee has been in the House for a much longer time than me. So, he knows about it much better. As far as I know, according to the rules, anything that you are quoting has to have some reference to it. You say that such documents are creating a bad atmosphere in Gujarat or a divide between the people and that is exactly what your motivation is, and you want the Home Minister to punish the culprits. I have mentioned to you that any document quoted by you or anybody, right or left or centre, whether it is spoiling the atmosphere in the State of Gujarat which is burning today or not, has to be authenticated. I don't know to what issue Mr. Mukherjee has referred. That is a different issue. The situation here is quite different. Every word said here is going to be recorded and repeated in the newspapers and on the TV. We don't want this debate to create more problems than that are already present in Gujarat. That is all. *...(Interruptions)...* Now that matter is over. *...(Interruptions)...* After my ruling, everything is over. *...(Interruptions)...* I am not allowing anybody. *...(Interruptions)...* Let her speak. *...(Interruptions)...* This kind of rancour is not going to take us anywhere. *...(Interruptions)...* I have to be strict.

SHRI KAPIL SIBAL: Here, the issue is different. Therefore, I just want to place it before you. The issue here is that there is a magazine which is registered under the Act.

THE DEPUTY CHAIRMAN: She has never said it.

SHRI KAPIL SIBAL: Yes, it is there.

THE DEPUTY CHAIRMAN: She only said that

..... */nterruptions)...*

SHRI KAPIL SIBAL: She said that in the very beginning.

THE DEPUTY CHAIRMAN: She said about a pamphlet. ...*(Interruptions)*...

SHRIMATI SHABANA AZMI: It is from "Communalism Combat". *(Interruptions)*... Right from the beginning, I said that I was quoting from "Communalism Combat". That is the first thing that I said.

THE DEPUTY CHAIRMAN: If everybody speaks at the same time, I will not be able to listen to it. The problem is everybody starts speaking at the same time. I have only two ears and I can hear only one voice. If she says that this pamphlet is unsigned, which she has said, that pamphlet has no relevance. If it has appeared in a magazine, you have to mention which magazine you are referring to.

SHRIMATI SHABANA AZMI: I said it. These are my exact words because I have got it in writing. It is Communalism Combat which has reproduced a letter circulated on 4<sup>th</sup> April by Chinubhai Patel. This is a registered magazine. ...*(Interruptions)*... The other pamphlets were unsigned. That is different. ...*(Interruptions)*... Madam, this is a registered magazine. I have quoted from a registered magazine.

THE DEPUTY CHAIRMAN: I am referring to the ruling of the House. If you look at the book called "Rajya Sabha Rules and Observations from the Chair", 1952 to 2000, it says on pages 323 and 454 -- Papers Laid on the Table -- 'Newspapers are not to be laid on the Table of the House.' You can only quote it.

SHRIMATI SHABANA AZMI: That is what I am doing. That is precisely what I am doing. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: I have allowed you to quote it. I had allowed Shri Ahmed Patel to quote. I have allowed her to quote from the newspaper. But I will not allow a paper to be quoted which is not signed.

SHRIMATI SHABANA AZMI: That is a different issue. These are two different issues.

SHRI S. S. AHLUWALIA: Who would authenticate the leaflets? ...*(Interruptions)*...

THE DEPUTY CHAIRMAN:- She is not laying it on the Table. If she lays it on the Table, she will have to authenticate it.

SHRIMATI SHABANA AZMI: What measures did the State Government take to confiscate these papers? What measures did the State Government take under an atmosphere of such surcharged emotions to confiscate these papers? Is this not an intelligence failure in regard to what has happened in Godhra, particularly if, as has been constantly alleged, the ISI instigated it. If this is so, the failure becomes even more damaging. Is the State not answerable to the people of Gujarat for its failure to prevent the attack on the Sabarmati Express in which 58 innocent people died? Why is a distinction made between Godhra and Gujarat? Is Godhra not in Gujarat? The State Government must accept that it failed the people of Gujarat in Godhra, Ahmedabad, Vadodara, Mehsana and other areas in preventing the loss of lives and destruction of properties. It is only the CM who makes a difference between Godhra and Gujarat as if the two are completely different. It is only the CM who makes an announcement that the victims of Godhra will get Rs. 2 lakh and the victims who suffered in the Gujarat carnage will get Rs. 1 lakh. This is done in spite of the fact that the National Commission had recommended many years ago that Rs. 2 lakhs be given uniformly to all victims of rioting. Article 2 of the UN Convention on Genocide says, "Genocide means any of the following acts committed with intent to destroy in whole or in part a national, ethnic, racial or religious group as such (a) killing members of the group, (b) causing serious bodily or mental harm to members of the group." I wish I could concede to the hon. Prime Minister's plea that the word 'genocide' be not used. But by this definition the systematic targeting of Muslim lives and properties in Ahmedabad and other areas of Gujarat is more than a pogrom; it is genocide. India appears to have violated the UN Convention of which it was a prime mover in 1948.

The Chief Minister says he controlled the violence in 72 hours. But the violence continues even today, two months later. On February 28<sup>th</sup>, of the 40 persons shot dead by the Police, 36 were Muslims; this despite the fact that it was a minority community that was being targeted by well-planned mobs. More and more incidents of indiscriminate Police firing have been reported. The victims are from the minority community. It is imperative that the Gujarat Police makes available the statistics to members of public to ensure accountability. On February 28<sup>th</sup> as carefully planned mass killings were ...*(Interruptions)*...

**श्रीमती सविता शारदा :** ऐसी बात मत करिए।....(व्यवधान)...हिन्दू मुस्लिम के बारे में ... (व्यवधान)...हिन्दू को मारा जा रहा है, उसका कुछ नहीं ....(व्यवधान)..मैडम, हिन्दू मैजोरिटी में हैं, इसलिए क्या उन्हें मारते जाओ?....(व्यवधान)...

THE DEPUTY CHAIRMAN: Now, would you please wind up because your four minutes were over long back? ... (Interruptions)...

SHRIMATI SHABANI AZMI: Two senior Ministers sat in the Police Control Room in Ahmedabad and the State Police Control Room in Gandhinagar and directly influenced the Police not to act. ... (Interruptions)...

**श्री राजनाथ सिंह सूर्य :** मैडम, यह कहां से कोट कर रही है?....(व्यवधान)...

SHRIMATI SHABANI AZMI : This came in the Indian Express. Mr. Ashok Bhatt, the State Health Minister, who faces a criminal charge of murdering a Police Head Constable, Mr. Desai, on April 22, 1985, at Khadian, Ahmedabad, was in the Police Control Room for three hours on February 28. Shri R. K. Jadeja, the Urban Development Minister, supposedly Modi's right hand.. (Interruptions)...

**श्री एस.एस.अहलुवालिया :** यह असत्य है। मैडम, वह क्या पढ़ रही है?....(व्यवधान)...महिलाओं को ... (व्यवधान)...

THE DEPUTY CHAIRMAN: Where are you quoting from?

SHRIMATI SHABANA AZMI: This has appeared in the Indian Express. I will give it to you. ... (Interruptions)...

THE DEPUTY CHAIRMAN: Ahluwaliaji, please sit down, अहलुवालिया जी, आप बैठ जाइए।....(व्यवधान)...शबाना जी, पहले तो मुझे आपको यह बताना है कि आपका समय तो खत्म हो गया है। दूसरी बात यह है कि जितनी भी समय लड़ाई-झगड़े में गया, उसका ग्रेस भी मैंने आपको दे दिया। मगर सवाल यह है कि कोई भी सदस्य जब इस हाउस में कुछ कोट करे तो वह पहले यह बताए कि कहां से कोट किया है जैसे अहमद पटेल ने बताया कि टाइम्स ऑफ इंडिया या इंडियन ऐक्सप्रेस है या कौन सा पेपर है whichever paper he was quoting from. So, it is much better for the record that you say from where you are reading all these reports. And now, I think, you better wind up.

SHRIMATI SHABANA AZMI: I am sorry, Madam. Of all the women here, I am t.o only woman who have spoken today. .../nterruptions)... I have waited all day. .../nterruptions)... And my time has been badly interrupted. .../nterruptions)...

[2 May, 2002]

RAJYA SABHA

श्री मती सविता शारदा : महोदया, हमें समय दीजिए, हम भी बोलेंगे।...*(व्यवधान)*...मैडम, महिला होने के नाते हमें हमदर्दी होनी चाहिए।...*(व्यवधान)*...

THE DEPUTY CHAIRMAN : If you want to take the Chair, and handle it, you come and do it. Otherwise, leave it to me, and I will handle it.

SHRIMATI SHABANA AZMI: How many arrests of BJP and VHP workers have been made. Of the 150 such accused, whose names figure in FIRs...

THE DEPUTY CHAIRMAN: Shabanaji, according to the Constitution, there is no discrimination, on the basis of gender, here. Just now, Mr. Kapil Sibal also said this. Now, you are a Member of Parliament...

SHRIMATI SHABANA AZMI: Accepted, Madam. ...*(Interruptions)*... Accepted, accepted, Madam. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Please sit down.

SHRIMATI SHABANA AZMI: In the Naroda carnage, FIRs were registered...

THE DEPUTY CHAIRMAN: Nothing will go on record. You are speaking in other Members' time. Now I will have to cut it short because there is the name of Shri Balwant Singh Ramoowalia, Dr. Raja Ramanna. Only 20 minutes were allowed to you five Members. I have given you enough time.

SHRIMATI SHABANA AZMI: Okay, Madam. Now I will make just two or three points. One is that just yesterday...

THE DEPUTY CHAIRMAN: Two or three points from where?

SHRIMATI SHABANA AZMI: Madam, yesterday, on the Star News, there was a Police Officer saying that individual FIRs cannot be registered from women who were claiming that they had been raped because he pointed to the building and said अगर इस पूरी बिल्डिंग में आग लग गयी तो आप एक एक दुकान का एफआईआर रजिस्टर नहीं कर सकते। और यह कल की बात है और हम कह रहे हैं कि नॉर्मल स्थिति उस स्टेट में वापस आ चुकी है।



श्रीमती सविता शारदा : मैडम, मैं एक बात कहना चाहती हूँ।....(व्यवधान)...अगर ऐसी ही बातें हैं तो यह देखिए , हमारे पास....(व्यवधान)..

SHRIMATI SHABANA AZMI: Many fact-finding teams claim that the issue of sexual violence is grossly under-reported. The CM just yesterday was claiming that it is widely exaggerated. ...*(Interruptions)*...

श्री मती सविता शारदा : मशीनगन लेकर लोग मारे जा रहे है, वह आपको दिखाई नहीं देता।....(व्यवधान)....हिन्दुओ को मारा जा रहा है, वहां दिखाई नहीं देता।

THE DEPUTY CHAIRMAN: I have other names also.

SHRIMATI SHABANA AZMI: He was telling the people of Gujarat that the five crore people of Gujarat are being called rapists. This is an absolute lie. Nobody has made such a sweeping generalisation. There is a difference between criminals and the ordinary citizens of Gujarat. Then you have the Defence Minister of this country, who is supposed to defend the honour of women in this country. He says, to score a political point, "What is so different about a woman being raped? This has been happening for the last 54 years." ...*(Interruptions)*...

SHRI M. VENKAI AH NAIDU: Madam, she is saying it, none else. It is a false propoganda. She is reading from Communalism Combat. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Shabanaji, let me call the other Members. ...*(Interruptions)*... I have to exhaust the names. Please take your seat. Please take your seat. ...*(Interruptions)*...

श्री सुरेश पचौरी :इस सदन में भी महिलाओ पर आत्याचार हो रहा है।  
गुजरात में तो अत्याचार कर ही रहे हैं महिलाओं पर सदन में भी महिलाओ पर अत्याचार हो रहा है।

THE DEPUTY CHAIRMAN: Please take your seats. ...*(Interruptions)*... Mr. Suresh Pachouri, your comment is not going on record. I am sitting in the Chair and I am also a woman, having all the rights to protect women. I said it in the morning also and I supported all the women. I have given her enough time.

[2 May, 2002]

RAJYA SABHA

**श्री सुरेश पचौरी :** लेकिन मैडम, अगर एक महिला सही तथ्य उजागर कर रही है तो ....(व्यवधान)...

**उपसभापति :** आप बैठ जाइए!....

**श्री सुरेश पचौरी :** यह बिल्कुल सही नहीं है। यह कोई तरीका नहीं है।....(व्यवधान)....यह बिल्कुल नहीं होगा। यह कोई तरीका है....(व्यवधान)...

**श्री नीलोत्पल बसु :** मैडम, मैं जानना हूँ कि अरुण शौरी जी कितना ज्यादा समय तक बोले?

THE DEPUTY CHAIRMAN: I have given her enough time. To make this comment, for her to make a comment on the Chair. I am not doing any *atyachaar*. I have to keep up with the time. I don't like this. I didn't like, the way this comment was made on the Chair. ...*(Interruptions)*...

**श्री सुरेश पचौरी :** मैडम, उनके साथ बराबर टोका-टाकी हो रही है।....(व्यवधान)...

SHRI M. VENKAIAH NAIDU: You can't make a comment on the Chair.

THE DEPUTY CHAIRMAN: I have allowed her to speak. ...*(Interruptions)*...

**श्री सुरेश पचौरी :** मैडम, मैंने चेयर पर कमेंट नहीं किया है। मैंने यह कहा कि एक महिला सदस्या को सत्तारूढ पक्ष के लोग बोलने नहीं दे रहे हैं।....(व्यवधान)...

**उपसभापति :** मैंने उनको बोलने दिया।

**श्री सुरेश पचौरी :** लेकिन मैंने चेयर पर कमेंट नहीं किया। मैं सदन से जाता हूँ। मैं सदन जाता हूँ। अगर आपको लगता है कि मैंने आपके ऊपर, चेयर पर कमेंट किया है तो मैं सदन से जाता हूँ।

(इसके बाद माननीय सदस्य सदन से बाहर चले गए)

**श्री नीलात्पल बसु :** हाउस में भी अत्याचार? ....(व्यवधान)...

**श्रीमती शबाना आजमी :** वहां नॉर्मैल्सी कैसे रेस्टोर हो सकती है?

THE DEPUTY CHAIRMAN: I am very sorry to hear this even after giving her more than enough time.

SHRI M. VENKAIAH NAIDU: He is shouting at the Chair. It is highly objectionable. We can't tolerate this. We can't allow this to happen, कुछ नॉर्मैल्सी, आप लोग वहां नॉर्मैल्सी कभी भी नहीं चाहते हैं। आप हताश हो गए हैं। You are disappointed. ...*(Interruptions)*...

श्री नीलोत्पल बसु : मैडम, ये कैसे बोल रहे हैं कि नॉर्मैल्सी नहीं चाहते हैं...*(व्यवधान)*...

उपसभापति: आप बैठ जाइए। आप बिल्कुल मत बोलिए। मेरा आपसे आग्रह है कि आप सब लोग चुप रहें।...

THE DEPUTY CHAIRMAN: If you want me to finish the debate at 12 o'clock in the night, I have to ask people to finish within time. Otherwise, I will close the debate. ...*(Interruptions)*... That comment was very unfortunate. I am very upset. I am going to report it. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: They can't dictate terms. ...*(Interruptions)*...

श्री संजय निरूपम : पहले डिप्टी चेयरमैन महोदया को तो बोलने दें। ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Nothing will go on record now, except Mr. Dhindsa's. I am very unhappy. First of all, my ruling is not taken seriously. When I request people to finish by their time, they don't. Mr. Mukherjee was in my room and he asked me to be strict and get the things done. I am trying to do that. I have given her enough time, more than she had. She had only four minutes. I have allowed her to speak for a long time. If it is said «cywK ?t TST t if^naft T? it is not taken in good spirit. I will tell you the number of names I have. I have 17 names. I have names from the Congress. I have names from the BJP. I have to give chance to everybody. He walked out of the House, ...*(Interruptions)*... He is a Member of the Panel. ...*(Interruptions)*...

SHRI KAPIL SIBAL: He never made a comment...*(Interruptions)*...

THE DEPUTY CHAIRMAN: The sad part is that he is on the Panel and he has to do a duty. This is the Constitutional job which I have been elected. I have to do my duty to the best of my ability which I am trying to do. I have to keep the time. I am not doing any populist thing in this

[2 May, 2002]

RAJYA SABHA

House. ...*(Interruptions)*... is not fair at all. ...*(Interruptions)*... is very unfair to say, महिला पर अत्याचार किया while I am sitting in the Chair. i ... *(Interruptions)*... It is not that I misunderstood it. ...*(Interruptions)*... I understood every word of it ढिडसा जी अपनी बात शुरू कीजिए....*(व्यवधान)*...

रसायन एवं उर्वरक मंत्री (श्री सुखदेव सिंह ढिडसा) : मैडम, मैं आपका बहुत आभारी हूँ....*(व्यवधान)*...

उपसभापति : मनमोहन सिंह जी बोल रहे हैं, आप बैठिए....*(व्यवधान)*...

DR. MANMOHAN SINGH : Madam, I am very sorry over this episode. If my colleague Shri Suresh Pachouri has hurt your feelings - I am sure it was not his intention, if intentionally or unintentionally has given you this impression -- I apologise to you on behalf of my Party.

THE DEPUTY CHAIRMAN: Thank you, Manmohan Singhji. I have not taken offence of anybody. But he is a Member who is also on the Panel, who does the same job which I am doing since morning. I have been sitting in the Chair since one o' clock. I went out only for half-an-hour to have a cup of tea. Sin'ce morning I have been listening and allowing Members to speak. But to behave like this that I am doing *atyachar* on her, ...*(Interruptions)*... Please give me the time for which she spoke. ...*(Interruptions)*... You please give me the time. Four minutes was the time limit for her. I allowed you so much time. I protected you. I allowed you to speak. I told those women Members my sentiments after the Minister for Law spoke, I said, my sentiments are as much as yours, as you feel yours are. I am also a woman and I feel for women. Now, to say this, *irf^cn m &MNN £t TO t* This kind of loose statements are not to be accepted. Please, I am sorry. I am accepting it because Dr. Manmohan Singh is a very decent person and he is the Leader of the Opposition. ...*(Interruptions)*... I allowed" everybody more time. If you want me ...*(Interruptions)*...

SHRI KAPIL SIBAL: I am afraid, Madam, he can also take exception. ...*(Interruptions)*... Every Member of this House is an hon. Member. ...*(Interruptions)*... If this implies that Suresh Pachouri is not, I would like to submit that Suresh Pachouri is an hon. Member of this House. ...*(Interruptions)*... This is not fair.

THE DEPUTY CHAIRMAN: He is a Member on the Panel. ...*(Interruptions)*..Mr. Basu, you come and sit in the Chair. I am going in.

...(Interruptions).. You can sit in the Chair and run the House.  
 ...(Interruptions)..It is very fine to sit over there and make allegations

SHRI NILOTPAL BASU: Madam, I just wanted to know how much time Mr. Shourie has taken. ...(Interruptions)...

THE DEPUTY CHAIRMAN: I do not know anything. I will continue this discussion till the wee hours of the morning. I will allow everybody here and nobody should go out of the House.

**श्री सुखदेव सिंह ठिंढसा :** माननीय उपसभापति महोदया, मैं आपका बहुत आभारी हूँ कि आपने ऐसे सेंसिटिव इश्यू पर मुझे भी बोलने का मौका दिया है। आज सुबह जब यह मोशन ऑनरेबल अर्जुन सिंह जी ने पेश किया और लीडर ऑफ दि हाउस, श्री जसवन्त सिंह जी ने उसकी तार्ईद की तब मुझे महसूस हो रहा था कि आज कम से कम यहाँ इतनी गर्म टिप्पणी नहीं होगी जैसी लोकसभा में हुई है। हमारा फर्ज यह है कि जो कुछ गुजरात में हुआ है उसको मैं पूरी तरह से कंडेम्ड करता हूँ। उसकी जितनी भी निन्दा की जाए उतनी ही कम है। लेकिन मुझे हैरानगी यह हो रही है कि आज इस डिबेट में जो स्पीचेज हुई है, उससे जो कम्प्युनल डिवाइड है कम नहीं हुई है, उसे ज्यादा करने की कोशिश की गयी है। ऐसा नजर आ रहा था आज कि इस तरफ जो लोग बैठे हैं वे सब हिन्दुओं की मदद कर रहे हैं, उधर बैठे हैं वे मुसलमानों की मदद कर रहे हैं। यह दुख की बात है। आज इसमें बैठने का मतलब यह था कि हम यूनैनिमसली यह मोशन पास कर रहे हैं। कम से कम आज ऐसी कोई बात करनी चाहिए थी जिससे उन लोगों के जख्मों पर मलहम लग सकता था। जो क्रिमिनल हैं वे क्रिमिनल हैं, चाहे वे मुसलमान हैं, चाहे वे हिन्दु हैं, चाहे वे सिख हैं या ईसाई हैं। उनका कोई धर्म नहीं होता है। जो क्रिमिनल हैं वे क्रिमिनल हैं। इसलिए आज मुझे यह दुख से कहना पड़ रहा है कि इस हाउस में वैसा माहौल नहीं बना जैसा माहौल बनना चाहिए था और जिससे गुजरात में कोई हालात ऐसे पैदा होते और कोई ऐसे सुझाव दिए जाते कि उसको कैसे किया जाए। जो डेढ़ सौ करोड़ प्रधानमंत्री जी ने दिया है उसको कैसे खर्च किया जाए। कोई ऐसी बात होती तो बहुत अच्छा होता। मैं बाकी जो मेरे कम्प्युनिस्ट दोस्त हैं, चाहे कोई दूसरे हैं, मैं उनकी बात नहीं करना चाहता, लेकिन मुझे दुख से यह कहना पड़ रहा है कि जब कांग्रेस वाले यह कहते हैं और बड़ी बातें करते हैं- उन बातों का तो मैं साथी हूँ, अगर कोई 3,000 केस रजिस्टर हुए हैं कि उनमें अरेस्ट होनी चाहिए थी। लेकिन मैं इन दोस्तों से पूछना चाहता हूँ कि किस मुंह से ऐसी बातें करते हैं। अर्जुन सिंह जी ने बात की। वे जर्मनी से लाए गए। अरुण जेटली जी ने उनको 1975 में दिल्ली में लाए। क्या हुआ मैं उससे भी थोड़ा नजदीक 1984 में उनको लें जाना चाहता हूँ। मैं आप लोगों से पूछना चाहता हूँ कि 1984 में 72 घंटों में 5,000 सिखों को कत्ल कर दिया गया। 2,733 दिल्ली में कत्ल किए गए। यहाँ अरुण जी कह रहे थे फौज किसी ने नहीं बुलाई। लेकिन डिफेंड किया गया ....(व्यवधान).... डिफेंस किया, उसको प्रोटेक्ट किया गया और प्रधान मंत्री कह रहे हैं, उसकी निन्दा नहीं की। वे कहते हैं कि बड़ा दरख्त गिरता है तो जमीन हिलती है। यह नहीं बल्कि मैं कोट करना चाहता हूँ जब होम मिनिस्टर श्री नरसिंह राव थे, उन्होंने जो कंसलटेटिव कमेटी थी उसमें तथ्य दिए कि नहीं, इतने कत्ल नहीं हुए, 651 दिल्ली में हुए लेकिन नेक्स्ट डे, आज हमारे

माननीय प्रधान मंत्री जी उस वक्त प्रजीडेंट थे बीजेपी के तो उन्होंने एक स्टेटमेंट इश्यू की, चिट्ठी लिखी हिंदुस्तान के होम मिनिस्टर को, उसमें क्या था, यह मैं 7 नवंबर की इंडियन एक्सप्रेस से कोट कर रहा हूँ। 6 को उन्होंने चिट्ठी लिखी थी।

"The President of the BJP, Shri Atal Bihari Vajpayee, on Friday, challenged the figures furnished by the Union Home Minister. Shri P.V. Narasimha Rao, to the Parliamentary Consultative Committee attached to his Ministry with regard to the number of deaths occurred in recent disturbances. In a press statement, the BJP leader said, while the Home Minister has claimed that 1,277 persons have been killed all over the country and 651 in Delhi, the BJP estimated that 2,720 deaths occurred in Delhi alone. The BJP said that it was prepared to give full details to the Government about the persons killed".

He pointed out that the party's survey had revealed that 2,174 houses, shops and factories have been burnt and ruined, while 2,000 vehicles have been burnt and damaged, besides, 108 places of worships have been destroyed. The Government attempted to play down the casualties and damages caused in the riots, applied not only to Delhi, but also to other parts of the country लेकिन उसके बाद आहूजा कमेटी बनी। उन्होंने कहा कि अकेले दिल्ली में 2733 कत्ल किए गए। मैं पूछना चाहता हूँ कि उस वक्त कितनी एफआईआर दर्ज हुई थीं? कपिल सिब्बल साहब मेरे बहुत काबिल दोस्त हैं, इन्होंने कहा कि तीन हजार, लॉ मिनिस्टर ने कहा कि 3000 एफआईआर दर्ज हुई, कितने अरेस्ट हुए, मैं अरेस्ट की बात नहीं करता, वे अरेस्ट होने चाहिए, लेकिन उस वक्त किसी ने भी एफआईआर दर्ज नहीं की। लेकिन और क्या हुआ, उससे ऊपर क्या हुआ, उसमें....(व्यवधान)...

**उपसभापति :** डिंडसा जी, आप भी थोड़ा सा समय का ध्यान रखेंगे तो बहेतर रहेगा।

**श्री सुखदेव सिंह डिंडसा :** मैडम, मैं ज्यादा टाइम नहीं लूंगा लेकिन मैं और सरदार बलवंत सिंह, हम दोनो एक्स मिनिस्टर थे और एसजीपीसी के एक्टिंग प्रेसीडेंट थे, हमारे जो हेड प्रीस्ट है उन्होंने ड्यूटी लगाई कि आप दिल्ली जाओ और सिखों को मिलो तथा देखो कि क्या हो रहा है। हम तीनों एअरपोर्ट पर आए। हमें वहां से दिल्ली में एंटर नहीं होने दिया और एक जहाज बीएसएफ का मंगवाकर हमें वापस भेज दिया। मुझे बहुत ही अचंभा होता है कि आप लोग, जो उस वक्त राज कर रहे थे, उस वक्त यहां जो सिखों के साथ हुआ था, क्या आपने कभी कहीं पार्लियामेंट में आवाज उठाई, आज एक हफ्ता हो गया सिर्फ इस पर कि सरकार तो चाहती है कि डिसकशन हों लेकिन आप रूल 184 के तहत डिसकशन चाहते हैं और एक हफ्ता हाउस नहीं चलता। लेकिन उस वक्त क्या हुआ? मैं अफसोस के साथ कहना चाहता हूँ कि किसी भी पार्टी ने ...(व्यवधान)....मैं तो था नहीं, हमारी पार्टी का आदमी नहीं था, उस वक्त, पार्लियामेंट में किसी भी मੈबर ने, किसी भी पार्टी ने रेजोल्यूशन लाने की कोशिश भी नहीं की और किसी को भी नहीं आया

कि इतने ज्यादा 5000 सिख तीन दिन में मारे जाएं या मार दिए जाएं, कत्ल कर दिया जाएं, और उसका किसी ने नारा तक नहीं लगाया। आज उसको 17 साल हो गए परन्तु अभी तक कुछ नहीं, कम से कम पार्लियामेंट में रेजोल्यूशन ही पास कर देते। क्या ये सिख इस मुल्क के वासी नहीं है, क्या सिखो ने देश की आजादी की लड़ाई में हिस्सा नहीं लिया? सबसे ज्यादा हिस्सा सिखो ने लिया था।....(व्यवधान)... अहलुवालिया जी ने ठीक कह कि वोट कम हैं। हर किसी को डर लग जाता है, लेकिन क्या हुआ था। अब तो कहते हैं कि हमने विचार किया, ठीक है इलैक्शन नहीं होंगे, गवर्नमेंट ने भी फैसला किया कि गुजरात में इलैक्शन नहीं होने चाहिए, लेकिन लाशें पड़ी थीं, लोगो कैपों में थे, और एक महीना प्रीपोन्ड करके दिसम्बर में इलैक्शन करवाए और वहां पर श्री वाजपेयी को भी देश का दुश्मन, देश का गद्दार उन्होंने कहा। लेकिन इससे भी ज्यादा दुख की बात यह है कि उस परिवार की बहू जो आप आनरेबल मिनिस्टर भी हैं, श्रीमती मेनका गांधी को उसकी कंस्टीट्यूंसी में जाकर कांग्रेस सने यह प्रचार किया कि सिख की बेटी गद्दार की बेटी, देश के गद्दार की बेटी...। क्यों नहीं हुआ, यह हमारे दिल से पूछो।....(व्यवधान)... ये सच्चाई सुनना नहीं चाहते।...(व्यवधान)...

**श्री मुल चन्द मीणा :** मैडम, यह किसने कहा कि सिख की बहू को वोट मत दीजिए। एक जिम्मेदार मंत्री यह बात कह रहा है।....(व्यवधान)...

**श्री सुखदेव सिंह ढिंडसा :** मैडम, एक जैन अग्रवाल कमीशन बना। मैं उस व्यक्ति का नाम नहीं लेना चाहता क्योंकि वह हाउस के मंबर नहीं हैं। लेकिन उस वक्त वह मिनिस्टर थे, एम.पी. थे और जैन अग्रवाल कमीशन ने कहा कि हां, इन्होंने यह काम करवाया। इन्होंने ये दंगा करवाया और उनके खिलाफ केस रजिस्टर होना चाहिए। वहां पर मार्कण्डेय सिंह जी एल.जी. थे जिन्होंने ऑर्डर कर दिया कि इनके खिलाफ केस रजिस्टर किया जाए, मुकदमा चलाया जाय, लेकिन उन पर मुकदमा तो नहीं चला, उसके बाद भी वह बड़ी-बड़ी पोजीशन में रहे पर मार्कण्डेय सिंह जी को बदल दिया गया। वह एल.जी. नहीं रहे क्योंकि उन्होंने कहा कि केस रजिस्टर करो।

मैडम, मैं बहुत दुख के साथ कहना हूँ कि जो कुछ हुआ, वह बहुत ही निंदनीय हैं, लेकिन आप उन दिनों की ओर भी एक बार देख लें कि उस वक्त क्या हुआ था। मेरा बाकी पार्टियों से कोई गिला नहीं है, मगर आप लोग तो कम से कम सोचकर बोलें। आप को तो सोचकर बात करनी चाहिए।....(व्यवधान)....

**श्री बालकवि बेरांगी :** आप क्या मानते हैं कि गुजरात में जो हुआ, ठीक हुआ, बहुत अच्छा हुआ?

**श्री सुखदेव सिंह ढिंडसा :** बिल्कुल अच्छा नहीं हुआ। मैं ने तो सब से पहले कंडेम किया है। जो लोग मारे गए, उस सब से पहले कंडेम किया है। आप मेरी स्पीच देखिए तो सही। मैं ने तो शुरू में ही कहा कि यह बात बहुत निंदनीय है और इस की जितनी निंदा की जाए उतनी कम है।

**श्री कपिल सिब्बल** : आप भी नरेंद्र मोदी को बदलने की मांग कीजिए। अगर आप को इतना ही बुरा लग रहा है तो कहिए कि नरेन्द्र मोदी को बदलिए।...**(व्यवधान)**...आप ने कहा कि उसे इस्तीफा देना चाहिए? आप कहें न कि इस्तीफा दो।...**(व्यवधान)**...

**THE DEPUTY CHAIRMAN** : If you want to continue the discussion till morning, I will do that. ...**(Interruptions)**... Let him say what he wants to say. आप मेरी तरफ देखिए, मैंने कोई दंगा नहीं किया है।

**श्री सुखदेव सिंह ढिंढसा** : मैडम, मैं अपने दोस्त कपिल सिब्बल जी से पूछना चाहता हूँ कि आप तो रिजाइन की बात कर रहे हैं, आप के वे लोग तो दनदनाते हुए मिनिस्टर भी बने. बाद में भी बने और आप ने किसी को रिजाइन करने के लिए नहीं कहा।...**(व्यवधान)**...

**श्री कपिल सिब्बल** : तो आप नहीं कह रहे हैं कि वह रिजाइन करें?

**श्री सुखदेव सिंह ढिंढसा** : मैं क्यों कहूँ?...**(व्यवधान)**...

**उपसभापति** : मंत्री जी, आप बिल्कुल मेरी तरफ देखिए, आप मुझे एड्रेस कीजिए क्योंकि मैंने कोई दंगा किया है, न फसाद किया है

**श्री राजनाथ सिंह "सूर्य"** : महोदया, एक वकील मुवक्किल फंसाने के चक्कर में बोल रहे हैं।

**श्री कपिल सिब्बल** : मुवक्किल तो कई यहां फंसे हुए हैं। वह तो आएंगे ही। हो सकता है आप लोगों में से कुछ आएँ।...**(व्यवधान)**...

**श्री राजनाथ सिंह "सूर्य"** : कोई हारने वाले वकील के पास नहीं जाता है?

**श्री सुखदेव सिंह ढिंढसा** : मैडम, एक मित्तल कमीशन भी बना था जिसने 72 पुलिस ऑफिसर्स को इंडक्ट किया है। उन को ही सजा दे देते तो हमारा मन कुछ तो ठंडा हो जाता। अगर आप ने अपने मिनिस्टर को कुछ नहीं कहना था, अपने एम.पी.जी. को कुछ नहीं कहना था क्योंकि अपने प्राइम मिनिस्टर को तो आप क्या कह सकते थे, लेकिन उस को तो सजा दे देते जिन के सामने कत्ले आम हुआ। अब आज तो ये दंगे हुए हैं, उस समय तो दंगे भी नहीं हुए थे।

यहां तो एक तरफ से सभी को मारा गया था, जो एक नरसंहार था। उस वक्त ये लोग कहां गए थे? आज तो मुझे कह रहे हैं कि ऐसा कहां, ऐसा करो। उस वक्त आप कहां थे? क्यों नहीं उस वक्त आपने किया। चलो, आज ही फैसला करो कि एक रेजोल्यूशन पास कर दो, कण्डेम कर दो।

**श्री मोती लाल बोरा** : किस बात का?



**श्री सुखदेव सिंह ढिंढसा :** पांच हजार सिख के मारे जाने का।...**(व्यवधान)**...आज भी आप तैयार नहीं हैं। आप बताइए, हमारे साथ कितना अन्याय हो रहा है।...**(व्यवधान)**..

**श्री कपिल सिब्बल :** आप तो पंजाब में चुनाव हार गए हैं।

**श्री सुखदेव सिंह ढिंढसा :** नहीं, हम नहीं हारे हैं। वहां मैं आपको फिगर दे देता हूं।

THE DEPUTY CHAIRMAN: We are not discussing about Punjab.

**श्री एम.वेंकैया नायडु :** आप भी गुजरात में हार जाएंगे।

THE DEPUTY CHAIRMAN: We are discussing about

**श्री सुखदेव सिंह ढिंढसा :** चलो, मैं पंजाब की ही बात कर लेता हूं।

**उपसभापति :** नहीं, अभी पंजाब की बात नहीं करनी।

**श्री सुखदेव सिंह ढिंढसा :** अकाली दल 91 सीटों पर चुनाव लड़ी है। हमारे कितने ही ग्रुप लड़े, लेकिन 91 सीटें अकाली दल ने लड़ी हैं।...**(व्यवधान)**...

THE DEPUTY CHAIRMAN: I am not discussing it. I did not raise the issue. He raised the issue...**(Interruptions)**... I told him not to discuss it.

**श्री कपिल सिब्बल :** सिद्धु साहब का बताइए, उन्होंने क्या किया? उनके साथ में कौन कौन शामिल हैं। उसकी बात करें।

**श्री सुखदेव सिंह ढिंढसा :** मैडम, सिद्धु साहब किसके एपायंटी थे? किसने उन्हें एपायंट किया था? किसके एपायंटी थे वह?

**श्रीमती सुषमा स्वराज :** सिद्धु साहब बरार जी के एपायंटी थे।...**(व्यवधान)**...उनको तो एपायंट किया था।...**(व्यवधान)**...

**उपसभापति :** अच्छा,

**श्री कपिल सिब्बल :** जिम्मेदारी किसकी है?

**श्रीमती सुषमा स्वराज :** किसकी है?...**(व्यवधान)**...

**श्री सुखदेव सिंह ढिंढसा :** अंत में, मैं यह कहूंगा कि अगर उस वक्त उन गुंडों को, उन क्रिमिनल्स को सजा मिल जाती, उनके खिलाफ केस रजिस्टर्ड होकर किसी को उम्र कैद होती,

[2 May. 2002]

RAJYA SABHA

किसी को बीस साल, दस साल की सजा होती तो आज यह सब गुजरात में न होता उस वक्त आपने सबको छोड़ दिया, तो गुजरात में तो यह होना ही था क्योंकि ऐसे लोग सोचते थे कि दिल्ली में, देश की कैपिटल में इतने आदमियों का कत्लेआम करके हमारा कुछ नहीं हुआ तो आगे भी कुछ नहीं होगा। गुंडा तो गुंडा ही है, वह चाहे कहीं भी हो, क्रिमिनल तो क्रिमिनल ही है। आपने यह क्रिमिनलाइजेशन का एक रास्ता उस वक्त सन् 1984 में खोल दिया।

महोदया, मैं इतना ही कहते हुए यह कहूंगा कि जो हमारा रेजोलूशन है, अगर आप कहें तो वह रेजोलूशन तो आ ही सकता है। इससे हमारा दिल थोड़ा सा ठंडा हो जाएगा।

**उपसभापति :** आज तो नहीं आ सकता।

**श्री सुखदेव सिंह ढिंडसा :** मैं आज नहीं कह रहा, कभी भी आ जाऊं।

**उपसभापति :** आज तो नहीं। आप दुबारा रेजोलूशन लाना।....(व्यवधान)...अभी तो नहीं।...(व्यवधान)...

**श्री सुखदेव सिंह ढिंडसा :** मैडम, इनकी नीयत देखिए, नीयत क्या है?...(व्यवधान)...मैं आपका बहुत आभारी हूँ। मैं आपसे फिर बात करूंगा, लेकिन चाहूंगा कि रेजोलूशन तो आ जाए।

**उपसभापति :** नहीं, कोई बात नहीं।...(व्यवधान)....Two wrongs never make one right. This is the saying. Now, Shri Rahman Khan.

**SHRI PRANAB MUKHERJEE:** Madam, while making reference, I made one mistake. I mentioned it as 24<sup>th</sup> November, 1979, it should be 24<sup>th</sup> November, 1978.

**THE DEPUTY CHAIRMAN:** Thank you for the correction. I have gone through the records. That issue is not equivalent to the issue which is under discussion over here. It was mentioned in some other respect, and that did not create any communal feeling or such situation. When we discuss something in the House, we always refer to the previous issues. There may be many quotations from the previous records which the Chair might have given, but they cannot be quoted in every discussion in the House, because every discussion has its own ramifications and effects. So, I accept your correction. I have got the papers, I will go through it.

**SHRI PRANAB MUKHERJEE:** Thank you, Madam.

SHRI K. RAHMAN KHAN : Madam Deputy Chairman, I rise to support the Motion moved by Shri Arjunji, and supported by the Leader of the House. Madam, the Gujarat carnage is condemned by everybody except the BJP and *Sangh Parivar*. ...*(Interruptions)*... I am asking you to deny that.

[THE VICE-CHAIRMAN (SHRI NILOTPAL BASU) in the Chair.]

There is an unanimous opinion among all the people, all the political parties ... *(Interruptions)*... जरा बात करने दीजिए ना क्या इंटरफियर करने का ठेका ले रखा है आपने?

श्री भारतेन्दु प्रकाश सिंहल : गलत बात मत कीजिए।

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): Please sit down. Mr. Singhal, do you have a point of order? ...*(Interruptions)*...

SHRI EKANATH K. THAKUR (Maharashtra) : Sir, in this House everybody has got a right to say something at any point of time.

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): Under which rule?  
Please sit down. ...*(Interruptions)*... Carry on Mr. Rahman.  
...*(Interruptions)*... Please sit down.

SHRI EKANATH K. THAKUR: How could he say that we have not denied it? ...*(Interruptions)*...

SHRI B.P. SINGHAL: Sir, this is misinformation.

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): Please sit down. Yes; Mr. Rahman Khan.

SHRI K. RAHMAN KHAN: Mr. Vice-Chairman, Sir, I must acknowledge and salute the millions and millions of Hindus of this country who have condemned both the Godhra incident and the Ahmedabad carnage. The entire attempt was to malign the Muslims. ...*(Interruptions)*... Please listen. If you do not have patience to listen, then do not listen. The entire attempt was to malign the Muslims. If the Kashmir Pandits are thrown out from Kashmir, the Muslims of India are to be blamed for it. We

have *madrasas*. If some terrorist activity takes place, the Muslims of this country are the targets. What is that this community has done? It is the mental disease of some of the parties. It is not today's mental disease; it is going on since Partition. You have not come out of that trauma. It is always there in your mind because certain people have developed this mental disease. You have to go back. Since last 50 years, since Partition, you have not accepted it. ..(*Interruptions*).. I am not twisting the facts. Please listen...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): Mr. Rahman Khan, let me just tell you, do not get provoked what they are saying, and, I assure you that I will not allow anybody to speak from that side. You can go on speaking uninterrupted. But I would also like to inform you that the Congress Party has no more time. Therefore, you are speaking on borrowed time. So, I will give you four more minutes.

SHRI K. RAHMAN KHAN : Mr. Vice-Chairman, I would like to submit that in the extended time, we should be given some more time, because eight hours discussion has been turned into 12 hours discussion.

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): Even considering that, you have exhausted your time.

SHRI K. RAHMAN KHAN: Sir, from our Party only three speakers spoke. Anyhow, Mr. Vice-Chairman, I will not take much time. That is why, I am not referring to the details of what has happened in Gujarat. A number of Members have given a detailed account of what has happened in Gujarat. Therefore, I will not go into all those things that have happened. If the Congress Party is raising the issue, it is for the vote bank, if other political parties are raising the issue, it is for the vote bank. Today, the media is blamed. When the media reported the 1984 riots, you did not blame it. The media is doing its job. Today, you are blaming the media. What have they got to do with all these things? They are not blaming the Muslims, they are not blaming the Hindus. Listen to the intellectuals, read the editorials of any newspapers, what is it that they are saying?

What is it that they are doing? Why, all of a sudden, have they become enemies of the BJP or the BJP ruled Governments? They were all your supporters. They had written about you. They had criticised the

Congress and the Congress rule. Now, they are criticising your rule. They are doing so because there is a massacre going on and they cannot be a silent spectator. The media cannot be a silent spectator. The intellectuals of this country cannot be a silent spectator. Mr. Prem Shankar Jha is not a Muslim. He is a journalist. What does he say? "The conclusion is inescapable. Modi has abetted genocide and remains unrepentant to this day." Mr. J.N. Dixit, who is one of our senior bureaucrats, and was a Foreign Secretary, says: "The Gujarat Government and the Centre have effectively destroyed India's image abroad." Rafiq Zakaria says: "Stop this alienation. Both Hindus and Muslims must shed their prejudices and resolve to become Indians."

Sir, I would not like to go into details of all this. When Kashmiri Pandits were killed, when the 1984 riots had taken place, we condemned all those things. Any outrage, any carnage, any killing, has to be condemned. But how is it that you are attaching religion with it? Two hundred and twenty million Muslims are sufferers. There is poverty and there is illiteracy amongst them. Do you mean to say that this is the only thing left for us? If we want religious education, we want it as our right, under article 25 of the Constitution. You said about our Madrasas. When the issue came, I wrote to the Home Minister. A detailed discussion had taken place in this House. Through a Starred Question I had asked for the details of the Madrasas which the Government had found indulging in anti-national activities. The answer was in the negative. Then, I suggested to the hon. Leader of the House—there are only 30 or 40 Muslim Members of Parliament in both the Houses put together—if the Madrasas are found indulging in anti-national activities, we would be the first persons to declare them as traitors—to take us into confidence: You form a Committee of Muslim Members of Parliament. If somebody else goes, they will say that you are interfering. We said we will go and identify. I asked the Leader of the House to accept the suggestion. Based on the suggestion I immediately wrote a letter to the Home Minister. Now, see what is the reply? He says: Kindly refer to your letter in which you have suggested holding of meeting with the Muslim Parliamentarians and intellectuals to sort out the issues relating to *Madrasas*, in the light of the report of the Group of Ministers. In this connection, I would like to draw your attention to the fact that the Ministry of HRD is already taking action on the issue of modernisation of *Madrasas*. I did not talk about modernisation of *Madrasas*. I said, if any *Madrasas* are indulging in anti-national activities, we will ask you to punish them. That is what I

had suggested. From a committee comprising Muslim Parliamentarians, and we will go. The other day, in the Indian Express, there was an article. Who leaked it to the Press? Mr. Gurumurthy writes that we will go.

"As regards your apprehension about some observations concerning Muslims on *Madrasas*, which was said to have been contained in the said report, I would point out that the issue has to be appreciated in an overall context as to what impact it would have on the worldwide activities of certain pan-Islamic movements. How are Indian Muslims connected with the worldwide pan-Islamic movement? I am talking here of the possible negative fall-out of such an affair. But the Union Government is very much committed to protecting the honour and safeguarding the aspirations of the minorities and their institutions in the country, which form an inalienable component of the Indian ethos and traditions, in accordance with the provisions enshrined in the Constitution. I deeply appreciate the feelings expressed in your above mentioned letter." So far as convening of the meeting in this regard is concerned, I feel it is not necessary since the matter has already been discussed in Parliament. I did not say that it has

not been discussed. I said, 'You send a fact-finding mission'. Why are you depending on the reports of your IB and RAW only? How could the Indian Muslims be convinced? This is what I have done. You have not done it.

Similarly, there is Gujarat. Yes, there was Godhra. I consider that those who burnt the train are not Muslims at all. They are criminals! Why do you say that they are Muslims? To take revenge against the criminals, are you burning, are you destroying thousands of innocent people? Are those innocent people responsible for Godhra? Why do you say "action-reaction"? Tell us what to do. I salute thousands and thousands of Hindus. Today, Muslims in this country are feeling total disillusion. That is bad. That is bad for the country. Do not carry it too forward. What is this Vishva Hindu Parishad? What is this Bajrang Dal? Are they representatives of the Hindu community? Are they followers of the great traditions of Hinduism? No. Our Prime Minister has said, 'I do not accept such things. The Prime Minister talks about 'two faces of Islam'. Sorry. There is only one face of Islam. Islam is not terrorism. If anyone is preaching anything, please do not try to quote it out of context. Arun Shourieji said that some books are written. You see, there is a website [www.satyamevjayate.com](http://www.satyamevjayate.com). What poison they are spreading! You see the website and go and tell *madrasas*. If there are such books, they have to be banned. If they are preaching

hatred, that has to be banned. No *madrassa*, as far as we know, does it,  
But, if it is done, I am saying that it should be banned. If such books are  
printed, they have to be banned. Similarly, ban these things. You have taken  
action against SIMI. We are not objecting to it. You have proof, you have  
banned it. But you have no courage, you have no conviction, to ban the  
Bajrang Dal or the Vishva Hindu Parishad who are openly violating the law  
of the land. What did Tagodia say? For what he talks, he cannot be out  
even for a minute. He should be in jail. Such a provocative statement he  
has made. Still, you tolerate. And, if a Muslim dares to say that, he will  
become anti-national! If a Muslim calls. ...*(Interruptions)*... Please listen.  
Yes, you have done it. So, Mr. Vice-Chairman

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): I think you should wind up now. Only two minutes. On that count, nobody from this side will speak.

SHRI K. RAHMAN KHAN: Mr. Vice-Chairman, I would not take much time. Mr. Arun Shourie read out..

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): You have to conclude now.

SHRI K. RAHMAN KHAN: Why has this confidence to be built up? Is this how you build up the confidence? This has not started today. Right from the Moradabad communal disturbance, it has been the urge of the Muslims. Not only the Muslims, even the National Integration Council. The National Integration Council has said that the police force should be a mixed force. The police force should be a mixed force and there should be building up of communal confidence. There should be more people from the minorities in the police force. Then, there will be checks and balances within the police. That is what Siddarth Shankar Ray did in 1971 in Bengal. You take the records and see. When there were communal riots taking place in Bengal, special recruitments were done in Bengal. Muslims were taken into the police force. He passed an order that in every police station, at least a constable belonging to the minority community should be there. That was the order. There were 125 sub-inspectors...

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): Please wind up now.

[2 May, 2002]

RAJYA SABHA

SHRI K. RAHMAN KHAN: These confidence-building measures should have been taken. You quoted the Minorities Commission recommendation. There is not even one per cent Muslims in the police force. The Gujarat Commissioner has said that people can be carried away by emotions. So, the checks and balances have to be there. We have to\* take measures. The law will take its own course. We want rehabilitation of the people. The people should come out from the camps. You Should create confidence among the people. The Chief Minister of Gujarat Shri Narendra Modi, does not even laugh. When he speaks, he does not even laugh. He is presenting a very bad picture. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): Mr. Khan, please conclude.

SHRI K. RAHMAN KHAN: I am concluding, Sir. Sir, I would like to raise one question regarding the failure of the constitutional machinery Article 21 of the Constitution provides that it is the duty of the Government to protect the lives of the citizens. There has been a failure of the constitutional machinery. The Government has not protected the lives of the people. Whether a Hindu has been killed or a Muslim has been killed the Government has failed to protect the lives of the citizens, as envisaged under article 21 of the Constitution of India. So, there has been a failure of the constitutional machinery....*(Interruptions)*... You take action' everywhere. It is time for you to rectify the situation. You have defended Mr. Narendra Modi. ...*(Interruptions)*...

श्री जयन्तीलाल बरोट : गुजरात में...(व्यवधान)...

उपसभाध्यक्ष (श्री नीलोत्पल बसु) : आप कुछ मत बोलिए। आप बैठ जाइए।....(व्यवधान)....आप बैठ जाइए। अब आप समाप्त कीजिए।....(व्यवधान)...

.SHRI K. RAHMAN KHAN: You have defended Narendra Modi. Except the B.J.P. the whole country has criticised the deeds of Narendra Modi. It is not that we have not condemned the Godhra incident. Even the allies of the NDA are demanding the removal of Narendra Modi. So, the only solution is to create confidence in the minds of the people by removing Narendra Modi. Only then the confidence will be restored.

SHRI ARUN SHOURIE: Sir, my name has been mentioned twice or thrice. Could I ask one question?



THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): No, you cannot.

SHRI ARUN SHOURIE: Why?

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): The rule does not permit it.

SHRI ARUN SHOURIE: Sir, is it your ruling? Sir, do you remember how you violated the rule? I am going to sit down. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): Mr. Minister, you are casting aspersion on the Chair. You are crossing the limit. You can tell me whatever you want to when I am on the floor of the House. But you cannot cast aspersion on the ruling I have given from the Chair. Now, Mr. Narendra Mohan. ...*(Interruptions)*...

**श्री नरेन्द्र मोहन (उत्तर प्रदेश) :** महोदय, आपकी बहुत कृपा है कि आपने मुझे समय दिया। मैं सुबह से देख रहा हूँ, सुन रहा हूँ। अच्छा होता कि हम यह बातें करते कि गुजरात की जो समस्या हैं, उस प्रकार की समस्याओं की पुनरावृत्ति न होने पाए। हमने उसकी कोई चर्चा नहीं की। अच्छा यह होता कि बताया जाता कि जो डेढ़ सौ करोड़ रुपये प्रधान मंत्री ने रिलीफ के लिए दिए हैं, उनका कैसे इस्तेमाल होगा। उसकी कोई चर्चा नहीं की गयी। अच्छा यह होता कि यह बताया जाता कि जो लोग भी कैम्पस में हैं, वे अपने घर कैसे जल्दी वापिस पहुंचे, कैसे उनका व्यापार बसे, कैसे उनके जले हुए मकान ठीक हों, उसका रास्ता बताया जाता किन्तु उसकी कोई चर्चा नहीं हुई। दुर्भाग्य यह है कि आरोप लगाया गया कि जो कुछ भी हो रहा है वह इसलिए क्योंकि गांधी जी के संदेश को मोदी की सरकार ने इनकार कर दिया। गांधी जी ने ऐसा तो कोई संदेश नहीं दिया था। गांधी जी ही बात करते हो तो गांधी ने कहा था, “गांधीवाद” में है, “औसत मुसलमान गुंडा है और औसत हिन्दू कायर।” गांधी की बात मत करो, गांधी की बात करना आपको शोभा नहीं देता। अब आप मेरी बात सुनिए।

**श्री खान गुफरान जाहिदी :** आप क्या कह रहे हैं? What are you saying?

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): I am telling the hon. Members that they cannot get, jip and interrupt like this.

**श्री बालकवि बैरागी :** गांधीवाद में....*(व्यवधान)*...

**उपसभाध्यक्ष (श्री नीलोत्पल बसु) :** आप चेयर को ऐंज़ेस कीजिए।

**श्री नरेन्द्र मोहन :** उपसभाध्यक्ष जी, गांधी की कांग्रेस एक बिल्कुल दूसरी कांग्रेस थी। शांति और भाईचारे की कांग्रेस थी। हिन्दु-मुस्लिम एकता की कांग्रेस थी लेकिन इसके बाद जो इंदिरा कांग्रेस आई, उसने क्या किया?....(व्यवधान)....

**श्री बालकवि बैरागी :** महोदय...

**उपसभाध्यक्ष (श्री नीलोत्पल बसु) :** बैरागी जी, आप बैठ जाइए। आप बार-बार नहीं उठ सकते। आप बैठ जाइए, बहुत रात हो गई है। आप बैठ जाइए।

**श्री नरेन्द्र मोहन :** उपसभाध्यक्ष जी, इंदिरा कांग्रेस ने इस देश में आपात स्थिति लागू की। जिस नाजीवाद की बात आप कर रहे हैं, पिछले पचास वर्षों के इतिहास में, आजादी के बाद के इतिहास में अगर कोई शासक तानाशाह हुआ है जिसने डेढ़ लाख लोगों को जेल में बंद किया बिना अपराध के, जिसने जमा मस्जिद में मुसलमानों की पूरी बस्तियां की बस्तियां उजड़वा दीं, ऐसा शासक कौन है? मैं नाम नहीं लेना चाहता लेकिन इसको समझिए और अगर आप नाम सुनना चाहते हैं तो उस समय इंदिरा गांधी का शासन था जब यह सब हुआ और आप लोगों में से किसी ने हिम्मत नहीं की कि मुसलमानों के पक्ष में खड़े हो जाते। आज बातें की जा रही हैं गांधी की कांग्रेस की, इंदिरा गांधी की कांग्रेस की।

महोदय, इंदिरा गांधी की कांग्रेस में जो कुछ हुआ है, उसे हम भूल नहीं सकते। आज हमसे बात की जा रही है राजधर्म की।...(व्यवधान)...

**उपसभाध्यक्ष (श्री नीलोत्पल बसु) :** भट्टाचार्य जी, प्लीज कीप क्वाइट।

**श्री नरेन्द्र मोहन :** महोदय, यह कहा जा रहा है कि राजधर्म का निर्वाह नहीं किया नरेन्द्र मोदी की सरकार ने। लेकिन मेरा कहना है कि नरेन्द्र मोदी की सरकार नक ही राजधर्म का निर्वाह किया था और इसी वजह से प्रधान मंत्री ने यह कहीं नहीं कहा, कभी नहीं कहा कि नरेन्द्र मोदी ने राजधर्म का निर्वाह नहीं किया। उन्होंने इतना ही कहा कि राजधर्म का पालन करना चाहिए। विस्थापित हो गए हैं, जो दंगे में सताए हुए हैं, उनकी समस्याओं का निदान करें। राजधर्म का पालन वहां करना था।

**उपसभाध्यक्ष (श्री नीलोत्पल बसु) :** आप दो मिनट में समाप्त कीजिए।

**श्री नरेन्द्र मोहन :** उपसभाध्यक्ष महोदय, मैं एक बात और कहना चाहता हूं। मोदी की सरकार ने राजधर्म का पालन किया और इसलिए इस प्रदेश में सबसे पहले जल्दी से जल्दी सेना को बुलाकर तैनात किया। 1985 में क्या हुआ था? 1985 में गुजरात में जब दंगे हुए, उस समय गुजरात में कांग्रेस का मुख्य मंत्री था। उन्होंने पांच हफते बाद, छह हफते बाद सेना को बुलाया और ये दंगे साढ़े पांच महीने चले। साढ़े पांच महीने, तब कांग्रेस वालों को क्या सांप सूँघ गया था? हम बता रहे हैं कि राजधर्म का निर्वाह किसने नहीं किया?...(व्यवधान)...

**श्री बालकवि बैरागी :** मैं समझता हूँ कि इसीलिए आप गुजरात के दंगे को जस्टिफाई कर रहे हैं।....(व्यवधान)...

**श्री भारतेन्दु प्रकाश सिंहल :** ये आपको शीशा दिखा रहे हैं।

**श्री नरेन्द्र मोहन :** उपसभाध्यक्ष महोदय, राजधर्म का निर्वाह कांग्रेस कभी नहीं कर सकी। राजधर्म का निर्वाह भाजपा की सरकार ही करती रही है। चार वर्ष तक जब दंगे नहीं हुए तो कांग्रेस के सीने पर सांप लोट गए। चार वर्ष तक दंगे नहीं हुए तो जान-बूझकर साबरमती एक्सप्रेस में आग लगवाई गई।....(व्यवधान)...

**श्री बालकवि बैरागी :** सर, यह बहुत आपत्तिजनक बात है।

**उपसभाध्यक्ष (श्री नीलोत्पल बसु ) :** नरेन्द्र मोहन जी, आप खत्म कीजिए।....(व्यवधान)...

**श्री नरेन्द्र मोहन :** और अगर साबरमती एक्सप्रेस में आग न लगवाई गई होती तो दंगे न होते। यह जान-बूझकर किया गया। हम लोगों को बदनाम करने के लिए किया गया।....(व्यवधान)...

**श्री बालकवि बैरागी :** दंगे आर.एस.एस. करवा रही है और आप इलजाम हम पर लगाते हैं?

**उपसभाध्यक्ष (श्री नीलोत्पल बसु) :** बैठ जाइए। नरेन्द्र मोहन जी आप खत्म कीजिए, मैं दूसरे का नाम बुलाता हूँ।

**श्री नरेन्द्र मोहन :** उपसभाध्यक्ष जी, अर्जुन सिंह जी कहते हैं कि गुजरात सरकार की तुलना बर्बर तानाशाहों से की जानी चाहिए।

**उपसभाध्यक्ष (श्री नीलोत्पल बसु):** कुछ होम मिनिस्टर के लिए भी तो छोड़िए, सब जवाब आप ही दे देंगे तो कैसे चलेगा? आप खत्म कीजिए।

**श्री नरेन्द्र मोहन :** महोदय, उनकी इस भाषाका लाभ कौन उठा रहा है? जीनोसाइड सरीखे शब्दों का, कारनेज सरीखे शब्दों का लाभ किसको मिल रहा है? भारत के शत्रुओं को। उन विदेशियों को जो भारत पर निरंतर प्रहार करना चाहते हैं। कारनेज शब्द और जीनोसाइड के शब्दों का प्रयोग करने से पहले सुना तो जाता है कि मैं, दंगे में और कारनेज में अंतर होता है। जीनोसाइड एक पक्षीय होता है।....(व्यवधान)....जैसाकि तैमूरलंग ने किया था....(व्यवधान)...

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): You address the Chair and conclude.

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**श्री नरेन्द्र मोहन** : उपसभाध्यक्ष जी, मोहम्मद बिन कासिम के समय से ऐसे लोग ....(व्यवधान)...जेनोसाइड करते रहें हैं....(व्यवधान)...उसे जेनोसाइड करते हैं...(व्यवधान)...जेनोसाइड किया है....(व्यवधान)...

**उपसभाध्यक्ष (श्री नीलोत्पल बसु)** : मि. चौ रामास्वामी,.....(व्यवधान)...प्लीज कन्क्लुडं....(व्यवधान)...

**श्री नरेन्द्र मोहन** : सिर्फ दो मिनट का समय दीजिए...(व्यवधान)...

**उपसभाध्यक्ष (श्री नीलोत्पल बसु)** : दो मिनट हो गए। मैंने आपको गिनती करके टाइम दिया था, प्लीज बैठ जाइये...(व्यवधान)...

**श्री नरेन्द्र मोहन** : उपसभाध्यक्ष जी, मैं दो मिनट में कह दूंगा।

**उपसभाध्यक्ष (श्री नीलोत्पल बसु)** : दो मिनट में नहीं।

**श्री नरेन्द्र मोहन** : मैं दो मिनट में खत्म कर रहा हूँ। मैं एक बात कह रहा हूँ।

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): I have given you enough time. Your party has already exhausted the time which was allotted to it. Still I have given you eight minutes. ...(*Interruptions*)...

**श्री नरेन्द्र मोहन** : उपसभाध्यक्ष जी, सिर्फ दो मिनट का टाइम...(व्यवधान)... Whatever Shri Narendra Mohan says will not go on record. ...(*Interruptions*)... Nothing is going on record.

SHRI CHO S. RAMASWAMY (Nominated): Mr. Vice-Chairman, Sir, one thing is clear that the Parliamentary system is becoming a slave of the media. Whatever is the dictat of the media, we seem to think that it is our duty to execute it. The media always disposed of Godhra during the last two months in one sentence saying that Godhra was despicable, but let us come to what happened after. That seems to be the general approach to the debate here as the media does. The media has ignored many of the facts reeled out by Shri Arun Jaitley, like the welcome given to the Haj pilgrims who came back to the country; the examinations that were held; the Panchayat elections that were held. All these were sidelined by the media totally brushed aside as matters irrelevant to the situation prevailing in Gujarat. We are following the same line in this debate. The media again has fed information to other countries. The foreign missions cannot have any other source of information except our newspapers. What they read from the newspapers they are rerouting them to the media and we accept that as a solemn judgement over the prevailing situation in Gujarat. Shrimati

Shabana Azmi quoted the 'Communalism Combat' journal to say that certain pamphlets were distributed. Since the journal said that certain pamphlets were distributed, we have to accept it for a fact that pamphlets were distributed. Tomorrow anyone can print any pamphlet in the name of any organisation so that it can be put in the docks later. This debate seems to be getting sidetracked. My learned friend Shri Fali S. Nariman opined that when article 355 comes, article 356 has to necessarily follow. In my opinion, the two articles are totally different, intended to meet totally different circumstances. Article 355 is an enabling provision which enables the Centre to help a particular State to run its Government in accordance with the provisions of the Constitution. Article 356 comes into play only when the Constitutional machinery totally fails. The two are totally different in their ambit and scope. But because of the derailment of the debate, even such a legal luminary as Shri Fali S. Nariman had to say that article 356 automatically follows article 355. And, again, he also said that those who were leaving the ruling alliance ought to be hailed. This is what the media does. It hails everyone who takes a different stand, though he is a partner of the NDA. Can anyone in this House tell the Opposition side that parties which are in the Opposition should leave the Opposition and go to the NDA? Will that be hailed? It will not be hailed, because the media does not suggest it. Whereas, the media praises anybody who leaves the NDA or takes a stand which is different from that of the NDA. This way, the Fourth Estate is not just the Fourth Estate...

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU) : You have two minutes more.

SHRI CHO S. RAMASWAMY: The Fourth Estate is no longer the Fourth Estate. It is the real estate now. This is not going to be the right approach to this problem. We are not going to gain anything by asking for the ouster of Mr. Modi because from all the figures that have been given by Shri Arun Jaitley, which have not been refuted, which have not been denied, but which have been just brushed aside, it is very clear that the Gujarat Government is taking the right action and we cannot ignore the fact that the majority of the people who have been arrested are Hindus, that the majority of the people against whom cases have been filed are Hindus. All these facts speak for themselves. So, there is no question of branding the Gujarat Government as a communal outfit. I think in the spirit in which the Leader of the House accepted the Motion, accepting that kind of spirit, in

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conformity with that spirit, everyone in this House should speak in one voice to see to it that the Gujarat Government is able to function and deliver its rehabilitation package effectively.

SHRI MANOJ BHATTACHARYA ; Sir, I gave my name on the 30<sup>th</sup> at 12.04 hours, and I thank you that I am being called before 12 o'clock, after 48 hours.

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): Don't blame the Chair for that.

SHRI MANOJ BHATTACHARYA: I am not casting any aspersion on the Chair. I am just explaining my dismay.

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): You have five minutes.

SHRI MANOJ BHATTACHARYA: Okay. Accepted, Sir. I knew that I would be curtailed like this.

Now I am sorry that I do not have sufficient command over the language to express my indignation, my dismay and my disappointment over what has happened and what is still happening in Gujarat. I have got clinching evidence, which I cannot produce within five minutes, to prove it without any shade of doubt that the carnage in Gujarat was not an ordinary riot; it was a programme; it was a genocide; and there is clinching evidence at my disposal.

SHRI B. P. SINGHAL: Then, why are you keeping it?

SHRI MANOJ BHATTACHARYA: I could produce it, Mr. Singhal, if I had the time. I do not have the time. ...*(Interruptions)*... You don't worry about that. You need not advise me. ...*(Interruptions)*... Please do not interrupt.

**उपसभाध्यक्ष (श्री नीलोत्पल बसु)** : सिंहल साहब, यह आपका सुबह से काफी हो गया है। प्लीज हाउस को शांति से चलने दीजिए....*(व्यवधान)*...आप बैठ जाइए, और कोई बात नहीं होगी...*(व्यवधान)*.. You continue.

श्री भारतेन्दु प्रकाश सिंहल :....(ब्यवधान)...उनके पास जो है वह मंत्री जी को देना चाहिए....(ब्यवधान)...

THE VICE-CHAIRMAN (SHRI NILOTPAI BASU): Please sit down. ...(*Interruptions*)... Please sit down. ...(*Interruptions*)... You please keep quiet. I want you to be absolutely quiet.

SHRI MANOJ BHATTACHARYA: What I was saying was that rioting is an act of a mob. But programme and genocide are not. That cannot be an act of mob only. Yes, mob is required; mob is organised. Let me quote from the Economic and Political Weekly of 13.2.2002 to understand the background of how it has developed. I am just quoting an article titled 'Hindutva and Hideousness'. The article is written by one Mr. Ghanshyam Shah, who is not a Muslim. He is giving some references about those who actively participated in the 1969 and 1973 riots in Ahmedabad. "By now I have done all sorts of business. There is no red-light area between Bombay and Ahmedabad which I have not visited. I used to gamble and live on it. I believe there is nothing wrong in killing people." ...(*Interruptions*)... I have named the paper. Please sit down. I am not yielding. ...(*Interruptions*)... At that time, he was 25 years of age and had passed his MA examination in psychology. He was a *bania* by caste and the son of a stockbroker. He was close to the Jan Sangh. The number of such hooligans has increased manifold. ...(*Interruptions*)... I shall authenticate, don't worry. Please be attentive, I am quoting from the Economic and Political Weekly, April 13, 2002, an article written by Ghanashyam Shah, who is not a Muslim. Sir, I continue. Hooliganism has increased in Gujarat, with the rise of unemployment, casualisation of labour and criminalisation of politics. They are from all social groups - upper and middle class, dalits and OBCs, including Gujaratis and non-Gujaratis.

Sir, I am quoting this because it has been quite evident in Gujarat that in this riot or programme of genocide or mayhem, a number of upper caste people were involved in it. Loots and arson have taken place, even by women with cellular phones, with imported cars. They looted and went back to their homes. When they didn't require all the commodities, they once again went back and returned some of the commodities, placed some on the streets. This was done, under the strict supervision of the police force. There are evidences to prove it.

So, Sir, there is a genocide, or mayhem. I continue with the same article. "RSS has floated the organisation, in the name of Samajik Samrasata Manch, SSM, that is, Social Assimilation Platform, to attract Ambedkarites and other *dalits*, for the purpose of developing Hindu unity. ...*(Interruptions)*... Hegdewar - SSM quotes - didn't support caste and class divisions. The prevailing divisions should be ignored. They say that we are one.. He emphasised. We are all Hindus, where is untouchability? Today, we have only one *varna* and *jati*, that is Hindu. According to the proponents of the SSM, the central thrust of Ambedkar's ideology is dharma. He was a strong critic of the Brahmin caste, who exploited society, in the name of religion."

But that was according to a RSS leader, and the leader of all Brahmins, and not the religion. Sir, a continuous propaganda has been made, a continuous preaching has been done, I have heard the discourse of Mr. Arun Shourie, the discourse on philosophy. I would like to say that, over a period of time, the RSS or the Sangh Parivar under which the VHP, the Bajrang Dal, the Durga Vahini, all operate, have continuously polluted the atmosphere of the entire body politic. They are not only active in the Gujarat genocide, they are also active elsewhere.

Now, I would like to place a very interesting document. Even after all this genocide, an advertisement appeared in the Times of India yesterday, 1<sup>st</sup> May, where Mahatma Gandhi has been misquoted. There are photographs of four great sons of Gujarat. One is Mahatma Gandhi, the second is Sardar Vallabhbhai Patel, the third is Ravi Shankar Maharaj, and the fourth is the great, whose name I don't like to take. I compare him with Idi Amin, I compare him with Hitler, I compare him with Pol Pot of Cambodia. ...*(Interruptions)*... Gandhi has been misquoted, "Violence is not a shield to hide cowardice. It is the greatest asset of the brave."

This is the situation. Unless this Government takes urgent actions, these things can't be corrected. I am sure that with Mr. Narendra Modi at the helm, the people can't be saved. Thank you.

SHRI M. P. ABDUSSAMAD SAMADANI : Mr. Vice-Chairman, I do not want to repeat those important sentiments which have already been expressed in this august House by hon. colleagues. Sir, the lesson from Gujarat, as we understand, is that it is a growing trend of polarisation. Sir, if this polarisation is not curbed, then the secular polity of the country will



be endangered and the pluralistic character of the Indian society will be disturbed. That is the greatest lesson, I think, we have to learn from what has happened in Gujarat. The fire is blazing and the State Government stands exposed for having supervised one of the brutal programmes in the human history. So, Sir, it is the time for mending the minds and the hearts. The hon. Prime Minister was wondering, how he can show his face to the countries abroad. The Prime Minister was also wondering how human beings can be burnt alive. But, Sir, in this country there was a period when the human beings were burnt alive when *Sati* custom was there. When a husband would die, his wife would be burnt alive with his dead body. Sir, this was stopped by right indignation and political wisdom. Sir, it is high time for the Government to take lead in this country and also act accordingly. What I underline on this august occasion is that it is the time to bring an awakening in the cosmic and philanthropic purposes of religipng. It is a country which declared that all human beings belong to a single family, माता च पार्वती देवी, पिता देवो महेश्वरः, बांधवा मानवा सर्वे, स्वदेशः भूयन् त्रयः। It was the glorious declaration made by the Upanishads of this country. ^fErer, JTHcn \*P\$ The whole mankind belongs to the same family and the members of the mankind are related to one another. Sir, a sensitive heart feels that it is the need of the hour for the rulers of this country. Sir, an attempt is going on to destroy the history and many things are being dug out and are being brought to light in the name of re-interpretation of history. In the name of that, the safety, well-being and welfare of the contemporary society is being endangered. In the past so many things have happened in the country. For example, if you read Rajtarangini, written by a Brahmin, scholar, Kalhan, you will find that there are references to the Hindu kings who destroyed temples. The King of Mewat attacked the Kingdom of Solanki. He destroyed Jain temples and Muslim mosques. These are the things of the history, लमहों ने खता की थी, सदियों ने सजा पाई । This kind of things could have happened in the tradition of a,ny country. But to dig out all these things and present them in such a way which may endanger the safety and tranquility of the contemporary society are highly dangerous. The hon. Prime Minister was asking, "What face shall I show abroad?" Instead of that, he should have asked-what face he would show to his countrymen, to the poor widows, the poor orphans who have become orphans in the violence.. (*Time-bell*)..

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): Your time is over now.

[2 May, 2002]

RAJYA SABHA

SHRI M.P. ABDUSSAMAD SAMADANI: I am concluding. Sir, the Prime Minister was referring to *Rajdharma*. *Rajdharma* has so many things in its traditions. In *Rajdharma*, the kings of the country used to dismiss their subordinate kings when they were not able to perform their duty. In *Rajdharma*, there are things like *Vanvas* and *Sanyas*. When rulers were not able to perform their duties, they used to go to jungle and accept *Vanvas* and *Sanyas*. So, I request the Government which has failed in its duty to opt for *Vanvas* and *Sanyas* so that the country is saved. ..(*Time-bell*)

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): Thank you, Mr. Samadani ... (*Interruptions*)...

SHRI M.P. ABDUSSAMAD SAMADANI: Sir, what I underline on this occasion is that the human dignity and the ideas concerning the human dignity have to be brought into a new awakening. Sir, Emmanuel Kant, a famous philosopher, said, "Any person who kills another has to die."

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): Mr. Gnanadesikan.

SHRI M.P. ABDUSSAMAD SAMADANI: So, these kinds of things cannot be applied to the country...(*Interruptions*)... I am concluding ...(*Interruptions*)... Just one minute, Sir...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): I have already called him...(*Interruptions*)... Please ...(*Interruptions*)...

SHRI M.P. ABDUSSAMAD SAMADANI: Sir, Mahatma Gandhi asked a question to Moorarji Desai. He asked, "You go to up in flames when unfortunate communal incidents erupts in certain parts of the country, under the sole protection of God; not under the protection of police or military."

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): Okay. Thank you. Now, Mr. Gnanadesikan ...(*Interruptions*)... Nothing is going on record now... (*Interruptions*)...

SHRI M.P. ABDUSSAMAD SAMADANI:†

†Not recorded.

‡SHRI B.S. GNANADESIKAN (Tamil Nadu): Sir, I am an unfortunate Member who fall within the category of 'Others', who has to finish his speech within four minutes. But, yet, I will do justice to my speech.

I thank you for having allowed me to speak in this House on a very important issue. I represent a party - Tamila Manila Congress - founded by my beloved leader, late Shri Moopanar, who, till his last breath, advocated for secularism and fought for secularism at all levels and at all costs, whatever may be the result. Naturally, I stand before this august House with anguish and also with anxiety about the future of this country with regard to the secular credentials of this country.

Sir, Tolerance and co-existence are the basic concepts of the Indian civilisation and the Hindu civilisation in this country. The majority community of this country has always tolerated other religions, and whatever good things came, they assimilated the same and allowed the other religions to grow on this soil. That is why Islam has grown in this country, Christianity was allowed to grow in this country, Buddhism grew in this country, and the Hindus - the majority community - were never against the minorities. Then, why these happenings in Gujarat? Sir, the hon. Prime Minister, the other day, while replying to the debate, was asked as to why was he speaking in different voices at different places and in different tones. The hon. Prime Minister, while denying the charges, said that he has been consistent. With great respect, I repeat the same charge and I quote from a booklet released by the Ministry of Information and Broadcasting. The name of the booklet is: 'Prime Minister, Shri Atal Bihari Vajpayee, on the communal violence in Gujarat.' Sir, with your permission, I refer to the statement issued by the hon. Prime Minister on 10<sup>th</sup> March, 2002, after he met a delegation of Muslim intellectuals. I quote, "If India is not secular, then, India is not India at all." Again, on 16<sup>th</sup> March, 2002, while replying to the debate on the Motion of Thanks on the President's Address, he said, "People from both the sides have fallen to police bullets." I am talking about the use of reverse. Again, when he spoke in Ahmedabad, he said, "Madness cannot be countered with madness; fire cannot be doused by fire. Water is needed to extinguish fire. Today, a sense of brotherhood is required." Sir, I bow my head at this wonderful and thought-provoking

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‡English Translation of the original speech delivered in Tamil.

statement of the hon. Prime Minister. But, alas, eight days later, at Goa, - I quote the exact words of what the hon. Prime Minister had said. He said, "If a conspiracy had not been hatched to burn alive the innocent passengers of the Sabarmati Express, then the subsequent tragedy in Gujarat could have been averted. But this did not happen. People were torched alive. Who were those culprits? The Government is investigating into this. Intelligence agencies are collecting all the information. But, we should not forget how the tragedy of Gujarat started and the subsequent developments were, no doubt, condemnable, but who lit the fire? How did the fire spread?" Is it not an inconsistent statement on the part of the hon. Prime Minister? He said, "Madness cannot be met with madness." But, at the same time, the hon. Prime Minister said - I can read this passage -- that madness can be countered only by madness and the fire can be extinguished only by fire, because if you read his statement in Goa, it conveys only the same meaning.

Sir, Shri Subramanya Bharati, a great Tamil poet and freedom fighter, said, which means all are equal, all are having the same status, all are the rulers of this country. It is enshrined in the Indian Constitution, under the Right to Equality. Therefore, the hon. Prime Minister as said by the Leader of the Opposition, Lok Sabha, should act, at least, now, before it is too late. Sir, I know my time is also coming nearer.

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): It is not coming nearer, it is already over.

SHRI B.S. GNANADESIKAN: Okay, Sir. I do not want to add fire to the already-burning Gujarat. I respectfully request the Treasury Benches to kindly save this country. Thank you.

**श्री बशिष्ठ नारायण सिंह (बिहार)** :उपसभाध्यक्ष महोदय, आज एक महत्वपूर्ण विषय पर बहस हो रही है, इस बहस को हम लोग कहां ले जाना चाहते हैं? प्रधान मंत्री हो, गृह मंत्री हो या अपोजीशन के लीडर हों, सब की सहमति हो चुकी है कुछेक बिन्दुओ पर और सब ने गुजरात की घटनाओं की निन्दा की है, लेकिन हम बहस को कहां ले जाना चाहते हैं? क्या बहस को ले जाना चाहते हैं नरेन्द्र मोदी को हटाने तक, क्या बहस को ले जाना चाहते हैं कि गुजरात में जो हुआ है उस पर कोई कार्यवाही हुई है या नहीं यह बहस को हम वहां ले जाना चाहते हैं कि गुजरात में आज जो स्थिति है और पहले की जो घटनाएं थी उनमें कोई साम्यता है, उसमें कोई विभिन्नता है? हम अघतन स्थिति पर गुजरात पर बहस करके अपनी भूमिका को समाप्त कर देना चाहते हैं या चाहते हैं कि एक नए तरीके से इन दंगों को देखने का प्रयास किया जाए?

उपसभाध्यक्ष महोदय, इस देश में दंगे बहुत हो चुके हैं, दंगों पर कार्यवाही बहुत हो चुकी है, दंगों पर कमीशन बहुत बैठ चुके हैं, लेकिन उस के नतीजे देश में अब तक क्या निकले हैं? उसके नतीजे ये निकल रहे हैं कि नए प्रकार के दंगे हो रहे हैं, नई प्रकार की साजिशें होती हैं और नई तरह की प्रवृत्तियाँ भी पैदा होती जा रही हैं। क्या इनका मुकाबला इस तरह से किया जा सकता है? आज हमें इनके लिए नए रास्ते खोजने होंगे। नये रास्ते इस मायने में खोजने होंगे कि देश रीजनल वायलैस से एक तरह से तबाह होता जा रहा है, उस पर यदि ये कम्युनल वायलैस भी चलता रहा तो देश कहां जाएगा, इसका कोई ठिकाना नहीं होगा। हम आपसे अर्ज करना चाहते हैं और निवेदन करना चाहते हैं कि आज इस पर सहमति के बिन्दु बनाए जाएं। मैं जानता हूँ कि यह सर्वोच्च सदन आज अपनी राष्ट्रीय भूमिका और राष्ट्रीय कर्तव्य का निर्वाह कर रहा है, रात्रि के इस पहर में इस पहर पर बहस कर रहा है कि यह देश कैसे चलेगा। यह देश विवाद से बहस से और केवल तर्क के आधार पर ही नहीं बल्कि इस आधार पर चलेगा कि सहमति के बिन्दु तैयार किए जाएं क्योंकि कोई भी धर्म नफरत और घृणा का भाव कभी नहीं फैलाता और चाहे वे हिन्दु का धर्म हो, चाहे मुसलमान का धर्म हो, धर्म की खास विशेषता रहती है। राजा-महाराजा के महल के आगे से यदि कोई गुजरता है तो उसका मस्तक उस राज-महल के सामने कभी नहीं झुकता, लेकिन यदि एक मज़ार के सामने से यदि कोई व्यक्ति जाता है तो उसका मस्तक झुक जाता है क्योंकि वह मज़ार एक संदेश देती है कि हमको कुछ लेना नहीं है, हमको कुछ देना है। यह देश अनेक मज़हबों, अनेक धर्मों और संप्रदायों से बना है और यदि उन संप्रदायों के बीच में कलह हुई तो वह कलह देश को कहां ले जाएगी, यह सोचने वाली बात है। इस देश की आधारभूत संरचना का कारण यही है कि यहां विभिन्न जातियों और सम्प्रदायों के लोग रहते हैं और यदि बहस इस पर होगी कि हिन्दु कितने मारे गए, यदि बहस इस पर चलेगी कि मुसलमान कितने मारे गए तो मुझे लगाता है कि बहस के प्रति हम न्याय नहीं कर पाएंगे। बहस के पगति न्याय तभी होगा जब हम यह विचार करें कि गुजरात में जो आग धधक रही है उसको बुझाने के लिए सरकार तथा विपक्षी दलों की और से कौन से नए तौर-तरीके अपनाए जाएं कौन से रास्ते अपनाए जाएं। क्या मीडिया की भूमिका के लिए मीडिया के लोग आपस में विचार नहीं कर सकते? आज तक दंगों से निपटने के लिए सरकार ने जो अपनी भूमिका बनाई है, क्या सरकार उसमें नई भूमिका जोड़ने का प्रयास नहीं कर सकती? महोदय, अब तक विपक्षी दल के लोगों ने केवल आलोचना करने और सरकार पर प्रहार करने का काम किया है। क्या वे सकारात्मक भूमिका अपनाने पर विचार नहीं कर सकते? स्वयंसेवी संस्थाएं जो अलग-अलग तरीके से अपनी भूमिका अदा कर रही हैं, क्या वे सकारात्मक भूमिका निभाने में विचार नहीं कर सकती? इस तरह की अनेक संस्थाएं आज कार्यरत हैं। जब समाज के ऊपर कोई प्रहार होता है, जब राष्ट्र के ऊपर कोई संकट आता है तो उनको आगे आना चाहिए। चाहे वे संवाद एजेंसियाँ हो, चाहे वे समाचार पत्र हों, चाहे वे सरकारी एजेंसियाँ हो, चाहे वे विपक्षी दल हों, चाहे वे स्वयंसेवी संस्थाएं हो, चाहे शैक्षणिक जगत के लोग हो, आज सभी लोगों को एक बार अपनी भूमिका पर विचार करना चाहिए कि इस राष्ट्र को कैसे बनाएं रखा जाएं, इस राष्ट्र को कैसे आगे ले जाया जाएं। यह इस रूप में नहीं होना चाहिए कि सरकार को कटघरे में खड़ा कर दिया जाए। अगर सरकार के कटघरे में खड़ा किया जाता है तो 1984 के दंगों में सरकार के जितने पदाधिकारी थे, वे भी कटघरे में खड़े किए जा सकते हैं। 1989 में जिन लोगों के समय में भागलपुर दंगा हुआ, वे भी कटघरे में खड़े किए जा सकते हैं।

उपसभाध्यक्ष महोदय, मेरा एक ही आग्रह है कि कटघरे में खड़ा करने की राजनीति छोड़ी जाए और देश जो आज चौराहे पर खड़ा है, उसे एक नए रास्ते पर ले चलने का संकल्प इस हाउस में लिया जाए। यह हाउस इस पर सहमति व्यक्त कर सकता है। चाहे वे भारतीय कम्युनिस्ट पार्टी के मॅबर हों, चाहे वे सी.पी.एम. के मॅबर हों, वे वहां जा सकते हैं। इतिहास में ऐसे अनेक उदाहरण मौजूद हैं, चाहे वे नरसिंहराव जी का उदाहरण हो, चाहे बिहार का भागलपुर दंगा हो, चाहे कांग्रेस पार्टी के बारे में सोमनाथ चटर्जी के भाषण हों....(व्यवधान)...

**उपसभाध्यक्ष (श्री नीलोत्पल बसु) :** अब खत्म कीजिए, आपका समय समाप्त हो गया है।

**श्री बशिष्ठ नारायण सिंह :** महोदय, ऐसे अनेकों उदाहरण पड़े हुए हैं। मैं यह निवेदन करना चाहता हूँ कि आज विवाद को घटाने की जरूरत है, विवाद को आगे बढ़ाने की जरूरत नहीं है।

**उपसभाध्यक्ष (श्री नीलोत्पल बसु) :** अब खत्म कीजिए, आपका समय समाप्त हो गया है।

**श्री बशिष्ठ नारायण सिंह :** उपसभाध्यक्ष महोदय, आप चेयर पर है और मैं चेयर पर कोई कमेंट नहीं करना चाहता हूँ, चेयर सर्वोपरि है लेकिन यहाँ यह एक मॅडन स्पीच की चर्चा चल रही थी और मेडन स्पीच है, यह कहकर एक मॅम्बर को इतना अधिक बोलने का समय दे दिया गया कि उसमें कई मॅम्बर्स का समय चला गया और जब कोई दूसरा मॅम्बर मेडन स्पीच दे रहा है तो व्यवस्था के सवाल उठाए जा रहे हैं। आप रूलिंग दी है और मैं उसका आदर करूँगा। मैं यह कहकर बैठना चाहूँगा कि दोषारोपण करने से और दोष देखने से कुछ नहीं होगा।

**उपसभाध्यक्ष (श्री नीलोत्पल बसु) :** आप जब हाउस में दोबारा बोलेंगे उस समय अर्ज कीजिएगा। उस समय चेयर पर जो भी रहेंगे, वे आपको अधिक समय दे देंगे। आपकी वह स्पीच मेडन स्पीच मानी जाएगी। अभी आपका समय समाप्त हो गया है। इस लिए आप आपनी बात समाप्त कीजिए।

**श्री बशिष्ठ नारायण सिंह :** मुझे इस बात की खुशी है कि चेयर के अलावा, एक माननीय सदस्य मुझे भाविष्य में संरक्षण देने के लिए तैयार हो गए हैं। इतना कहकर मैं अपनी बात समाप्त करता हूँ। धन्यवाद।

**श्री गांधी आजाद (उत्तर प्रदेश) :** उपसभाध्यक्ष महोदय, 27 फरवरी को गोधरा एवं उसके बाद अहमदाबाद और पूरे गुजरात में घटी घटनाओं की मैं अपने दल बहुजन समाज पार्टी की ओर से घोर निन्दा करता हूँ। इस घटना में जो भी दोषी हैं, मेरी राय में न तो वे हिन्दु हैं, न वे मुसलमान हैं, बल्कि इंसान के रूप में शैतान हैं, हैवान हैं, राक्षस हैं। उन्हें जो भी कड़ी सजा दी जाए वहाँ कम होगी।

महोदय, यह वैज्ञानिक सिद्धांत है कि किसी क्रिया की प्रतिक्रिया होती है। जैसे कियी एक्सीडेंट में कोई ड्राइवर निर्दोष होता है, तो वह भी वह मारा जाता है और किसी की गाड़ी भी जला दी जाती है। ठीक इसी तरह गोधरा की घटना की प्रतिक्रिया आज पूरे गुजरात में हो रही है। केन्द्र की सरकार अपनी जिम्मेदारी का पूर्ण रूप से और सतर्कता के साथ निर्वहन कर रही है और

गुजरात सरकार की मांग पर शांति स्थापित करने हेतु सेना एवं केन्द्रीय सुरक्षा बल भेजना और फिर विभाग द्वारा सतत् शांति का प्रयास करना, प्रधानमंत्री द्वारा उत्पीडित लोगो की सुरक्षा एवं संरक्षा के लिए आर्थिक पैकेज जारी करना, यह प्रमाणित करता है कि यह जो धारा 355 के अंतर्गत प्रस्ताव लाया गया है, सरकार इस प्रस्ताव के अनुरूप ही कार्यकर रही है। लेकिन फिर सवाल उठता है कि ये प्रस्ताव लाने की जरूरत क्या थी? महोदय, अगर बिहार में नरसंहार को लिया जाये तो तो बिहार में सबसे ज्यादा नरसंहार अनुसूचित जाति, जनजाति के लोगों का हुआ है।....(व्यवधान)...यहां पर 170 पर प्रस्ताव लाने वाले लोग उस समय प्रस्ताव क्यों नहीं लाये थे? महोदय, कश्मीर में बाहरी आक्रमण के कारण, आतंकवाद के कारण काफी नरसंहार कई वर्षों से हो रहा है। मैं इस प्रस्ताव को लाने वाले सदस्यों से पूछता हूं कि ऐसा प्रस्ताव पहले क्यों नहीं लाया गया? कई प्रान्तों में अशांति है और वहां पर जन-धन की हानि भी हुई है। वर्ष 1984 में दंगे हुए, नरसंहार हुआ तो यह प्रस्ताव उस समय क्यों नहीं लाया गया? केवल गुजरात के मसले पर इसे यहां चर्चा के लिए लाना, इसमें राजनीतिक बू की गंध आती है और इसमें राजनैतिक गंध प्रदर्शित भी होती है। गुजरात के मसले पर लोक सभा और राज्य सभा कई दिन तक नहीं चल सकी और इसी सदन में नारा लगाया गया, मोदी हटाओ, देश बचाओ। जिसके लिए देश की सौ करोड़ से अधिक जनता अपने दिल में अफसोस महसूस कर रही है कि उच्च सदन के सदस्य भी संकीर्णता में लिप्त है और कहीं से भी यह आवाज नहीं आ रही है कि देश बचाओ और सदन चलाओ।

उपसभाध्यक्ष महोदय, देश की जनता आज इस सदन में प्रस्ताव लाने वाले विद्वान सदस्यों से सवाल करना चाहती है कि क्या लोक सभा और राज्य सभा के सदस्यों का काम मुख्य मंत्री बनाना और मुख्य मंत्री हटाना रह गया है?

**उपसभाध्यक्ष (श्री नीलोत्पल बसु) :** गांधी आजाद जी, तीन मिनट का समय रह गया है। आप समाप्त करिए। आपको शपथ ग्रहण समारोह में भी जाना है।

**श्री गांधी आजाद :** सर, दो मिनट में समाप्त करता हूं। यह संविधान के किस अनुच्छेद के अनुसार है? देश की जनता जानना चाहती है कि आप विधान मंडल के लोगो का काम क्यों छीनना चाहते है? वह यह भी जानना चाहती है कि यह संविधान के किस अनुच्छेद और व्यवस्था के अनुसार आप कर रहे है? देश की जनता उच्च सदन में हिन्दु-मुसलमान का शब्द सुनते सुनते ऊब गई है। 26 जनवरी, 1950 को जिस दिन हमारा संविधान लागू हुआ था उसी दिन से हम इस देश के नागरिक है और भारतीय नागरिक है। लेकिन आज हम इस सदन में संकीर्णता के कारण हिन्दु-मुसलमान बने हुये हैं। लोग कहते है कि हम पहले भारतीय है और बाद में हिन्दु हैं, मुसलमान है, ईसाई है। लेकिन मैं संविधान के निर्माता बाबा साहेब डा. अम्बेडकर को उद्धृत करना चाहता हूं, जिन्होंने कहा था कि हम पहले भारतीय है, इसके आलावा कुछ नहीं है। मेरी राय में इस संदेश को देश के हर नागरिक तक पहुँचाने की जरूरत है तभी इस देश में इन्सान और इन्सानियत की बहाली हो पायेगी और भाईचारा कायम रह पायेगा। यह काम हम सब लोगों को मिलजुलकर करना पड़ेगा।....(समय की घंटी)....महोदय, मैं दो लाइने सुनाकर

[2 May, 2002]

RAJYA SABHA

“तू न हिन्दू बनेगा, न मुसलमान बनेगा।  
इन्सान की औलाद है, इन्सान बनेगा।“

THE VICE-CHAIRMAN (SHRI NILOTPAL BASU): As we have decided earlier, the House stands adjourned till 11.00 a.m. on Friday, the 3<sup>rd</sup> May, 2002.

The House then adjourned at fifty-nine minutes past eleven of the clock till eleven of the clock on Friday, the 3<sup>rd</sup> May, 2002.